क्षेत्रीय कार्यालय–उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail:roghaziabad@uppcb.in

संदर्भ संख्या : 2583 /NGT-177/OA-294/2023/2024 दिनांक 10/03/2024

To,

The Registrar,
The National Green Tribunal,
Principal Bench,
New Delhi
E-mail- judicial-ngt@gov.in & ngt.filling@gmail.com

Sub: Status report in compliance to Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi Order dated 19-12-2024 in OA No-294/2023 Prasoon Pant & Anr. Versus State of U.P.

Respected Sir,

With reference to the above subject mentioned above the status report in compliance of Hon'ble National Green Tribunal order dated 19-12-2024 in OA No-294/2023 Prasoon Pant & Anr. Versus State of U.P. Status report is hereby submitted for kind perusal and necessary action please.

Enclosure: Status report.

Yours Sincerely

(Vikas Mishra)
Regional Officer

Copy to:

1. Member Secretary, U.P. Pollution Control Board, Lucknow for information.
2. Shri Pradeep Misra, Advocate, Hon'ble Supreme Court/NGT, New Delhi for perusal and necessary action please.
3. Chief Environmental Officer, Circle-1, U.P. Pollution Control Board, Lucknow for information.
4. Law Officer-I, U.P. Pollution Control Board, Lucknow for information.

Regional Officer

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 294 OF 2023

IN THE MATTER OF:

Prasoon Pant & Anr ...Applicant

Versus

State of U.P. ...Respondent(s)

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FILED BY

Vikash Mishra
Regional Officer, UPPCB
Ghaziabad.

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 294 OF 2023

IN THE MATTER OF:
PRASOON PANT & ANR. .....APPLICANTS

VERSUS

UTTAR PRADESH POLLUTION CONTROL BOARD& ORS. ..... RESPONDENTS

Status report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023; Prasoon Pant & Anr. Versus U.P. Pollution Control Board&Ors.:-

The Hon'ble National Green Tribunal has passed order on 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant &Anr. Versus U.P. Pollution Control Board &Ors. the main part of order is reproduced hereinbelow: -

"....15. We consider it appropriate to direct respondent no.1-UPPCB to revisit all such environmental compensation orders passed by it.

16. Respondent no.1-UPPCB is directed to file additional status report with all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made in consequence to the orders.

17. We consider it appropriate to grant opportunity of being heard to all the 58 project proponents and accordingly they are ordered to be impleaded as respondents no. 28 to 86.

18. The Registry is directed to issue notices to respondents no. 28 to 86 and the notices issued may be served on them through the District Magistrate, Ghaziabad. Accordingly, notices issued be sent to the District Magistrate, Ghaziabad for getting the service of the notices effected on the project proponents no. 28 to 86.

19. Replies/responses by remaining project proponents may be filed within two months by way of email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR supported PDF and not in the form of Image PDF……..”

COMPLIANCE STATUS

1. That Central Pollution Control Board has recategorized orange, white, green categories of the unit vide direction dated 09.01.2019 wherein at Serial No. 17 categorization of restaurants have been made, having sitting capacity more than 36. Therefore, the U.P. Pollution Control Board has considered the units having sitting capacity more than 36.

2. That it is submitted that restaurants and eateries are in unorganized sector and spread over in the city of Ghaziabad. U.P. Pollution Control Board with its limited resources has made survey and the position of malls, hotels, restaurants and eateries are as follows:

A. 21 units have been mentioned in the O.A.

B. As per the survey conducted and the status report filed on 30.09.2023 there were 82 establishments including 58 units

which are also covered with O.A. No. 438 of 2018; Arti Vs. CGWA & Ors.

C. On further survey 67 units have been found.

Thus, there are total 170 units in city of Ghaziabad which were found and the status of these units is as follows:

3(i) The status of 21 units mentioned in the application in tabular form is enclosed as **Annexure-1.**

(ii) That out of 21 units mentioned in the application, upto date status is as follows. 16 out of 21 establishment are having consent under the provisions of Water as well as Air Act. Latest inspection reports along with the copy of CTOs of these 16 units is being enclosed herewith and maked as **Annexure-2.**

(iii) The remaining 5 units are not having consent to operate and thus steps are being taken for issuance of show cause notice for closure and the status of these five units is enclosed as **Annexure-3**.

4 (i) That out of 82 units as per latest status, 24 units are having consent. The updated status of these 24 units along with copy of their CTO's and latest inspection reports is enclosed as **Annexure-4**.

(ii) That the remaining 58 units were not having consent and were also covered in O.A. No. 438 of 2018; Arti Vs. CGWA & Ors. wherein stay has been granted by Hon'ble Supreme Court against the direction issued by this Hon'ble Tribunal for taking action against these units. However, before the said order could be communicated, Environment Compensation of Rs. 9,80,000/- on each unit was imposed. As the matter

is subjudice before Hon'ble Supreme Court, hence no further action has been taken.

(iii) That out of these 58 units, 5 units have taken consent to operate and their status is given below:-

Sr. No.	Name of Hotels	Capacity	Date of CTO application	Status of CTO	Complying Status
1.	OYO 1391 Hotel Pushpa Vilas Plot No. 584, Near Pushpanjali Crossley hospital, Sector 1, Vaishali, Ghaziabad-201010	Guest Room-12	31.05.2023	Issued on 16.06.2023, Valid upto 31.07.2024	Complying
2.	West View Hotel 106, Model town, G.T. Road, Near Navrang Cinema, Model Town, Ghaziabad-201001	HOTEL-13 ROOMS	07.02.2024	Issued on 27.02.2024, Valid upto 31.03.2026	Complying
3.	Rousha INN, D-81, Kaushambi, Near metro station, Kaushambi, Ghaziabad-201010	HOTEL-20 ROOMS	12.10.2023	Issued on 16.10.2023, Valid upto 31.07.2028	Complying
4.	Le Crescent Plot no-14a, Mall Road, Near DPS school, old building, Ahinsa khand-2, Indirapuram, OPOSIT CLOUD 9, Ghaziabad	HOTEL-42 ROOMS	19.09.2023	Issued on 30.09.2023 Valid upto 31.07.2028	Complying
5.	Rajpath Residency, D-31, Kaushambi, EDM Mall road, Opp. Anand vihar rail Station, Ghaziabad-201001	HOTEL-21 ROOMS	07.11.2023	Issued on 01.12.2023 Valid upto 31.03.2029	Complying

Latest inspection reports along with the copy of CTOs of these 05 units is being enclosed herewith and marked as **Annexure-5.**

5(i) That out of 67 units, show cause notices have been issued to following 30 units for disconnection of electric and water connection, initiation of prosecutions as well as imposition of Environmental Compensation.

Sr. No.	Name of Units	Action Taken
1.	M/s Khatu Shyam Restaurant, M-35, Pratap Vihar, Sector-12 Ghaziabad.	UPPCB issued show cause notice under section 33A of Water (Prevention control of Pollution) Act. 1974 and imposing Environmental compensation of Rs. 26,01,396/- vide letter dated 06.03.2024.

2.	M/s Royal Enterprises, FF3, Plot No.04, Archana Apartment, Naveen Road, Bhopura, Ghaziabad.	UPPCB issued show cause notice under section 33A of Water (Prevention control of Pollution) Act. 1974 and imposing Environmental compensation of Rs. 22,34,232/- vide letter dated 06.03.2024.
3.	Vanchu Hut, H-70, Ground Floor, Block-H, Shop No. 6 & 7, Pratap Vihar, Sector-12, Ghaziabad.	UPPCB issued show cause notice under section 33A of Water (Prevention control of Pollution) Act. 1974 and imposing Environmental compensation of Rs. 1,42,64,712/- vide letter dated 06.03.2024.
4.	Dr. Chef/Neha Sharma, MS-1, Sector-12, Pratap Vihar, Ngar Nigam Zone-II, Ghaziabad.	UPPCB issued show cause notice under section 33A of Water (Prevention control of Pollution) Act. 1974 and imposing Environmental compensation of Rs. 30,62,304/- vide letter dated 06.03.2024.
5.	M/s Pind Baliuchi (Unit of Excellence Hospitality) Shop No. 303, In panchsheel square at plot no. C3, Crossing republic Village Dundahera, Ghaziabad.	UPPCB issued show cause notice under section 33A of Water (Prevention control of Pollution) Act. 1974 and imposing Environmental compensation of Rs. 1,42,64,712/- vide letter dated 06.03.2024.
6.	Hotel Platinum, 192/1, Prakash, Raj Bagh Metro Station G.T. road, Sahibabad, Ghaziabad.	UPPCB issued show cause notice under section 33A of Water (Prevention control of Pollution) Act. 1974 and imposing Environmental compensation of Rs. 31,09,176/- vide letter dated 06.03.2024.
7.	M/s Golden Leaf restaurant pary hall, Deepak Kumar Balaji Hospitality 01, Naveen Park, Sahibabad, Jhandapur, Ghaziabad Ngar Nigam Zone-4,Ghaziabad-201005	UPPCB issued show cause notice under section 33A of Water (Prevention control of Pollution) Act. 1974 and imposing Environmental compensation of Rs. 8,12,448/- vide letter dated 06.03.2024.
8.	M/s Saleem Chicken, Pari Sadakpur, Delhi Sahasapur Road, Loni, Ghaziabad.	UPPCB issued show cause notice under section 33A of Water (Prevention control of Pollution) Act. 1974 and imposing Environmental compensation of Rs. 12,18,672/- vide letter dated 06.03.2024.
9.	M/s Rajendra Club, K.K. Enterprises (Bandhan Banquet), Gole Park, Sector-3, Rajender Nagar, Sahibabad, Ghaziabad.	UPPCB issued show cause notice under section 33A of Water (Prevention control of Pollution) Act. 1974 and imposing Environmental compensation of Rs. 68,43,312/- vide letter dated 06.03.2024.
10.	M/s Hotel Royal Mahal, H. No. 06, Naveen Park, Rajendra Nagar, Sector-3, Ghaziabad Nagar Nigam Zone-3, Ghaziabad.	UPPCB issued show cause notice under section 33A of Water (Prevention control of Pollution) Act. 1974 and imposing Environmental compensation of Rs. 38,20,068/- vide letter dated 06.03.2024.
11.	M/s Ashish Kumar Yadav (Horn Ok Eat), H-73, Sector-12, Pratap Vihar, Sector-12, Mata Colony,	UPPCB issued show cause notice under section 33A of Water (Prevention control of Pollution) Act. 1974 and imposing Environmental compensation of Rs. 49,99,680/- vide letter dated 06.03.2024.

	Ghaziabad Nagar Nigam Zone-6, Ghaziabad.	
12.	M/s Bella Vista (Treeza Gill), NS-1, Sector-12, Block-N, Pratap Vihar, Ghaziabad.	UPPCB issued show cause notice under section 33A of Water (Prevention control of Pollution) Act. 1974 and imposing Environmental compensation of Rs. 4,53,096/- vide letter dated 06.03.2024.
13.	M/s Laxmidarshan, 192/1, Prakash Industrial Estate Adjoining Raj Bagh, Rajendra Nagar, Sector-3, Ghaziabad Nagar Nigam Zone-03, Ghaziabad.	UPPCB issued show cause notice under section 33A of Water (Prevention control of Pollution) Act. 1974 and imposing Environmental compensation of Rs. 9,76,500/- vide letter dated 06.03.2024.
14.	M/s Devyani International Limited, K.F.C. Shop no. GF-16 & FF-4 to 09, GH Plot No. 06, Paramount Spectrum, Paramount Symphony, Crossing Republic NH-24, Ghaziabad.	UPPCB issued show cause notice under section 33A of Water (Prevention control of Pollution) Act. 1974 and imposing Environmental compensation of Rs. 1,42,64,712/- vide letter dated 06.03.2024.
15.	M/s Kathi Food Junction & Café, Shop No. 6/158, Sector-2, Rajendra Nagar, Sahibabad, Ghaziabad.	UPPCB issued show cause notice under section 33A of Water (Prevention control of Pollution) Act. 1974 and imposing Environmental compensation of Rs. 38,66,940/- vide letter dated 06.03.2024.
16.	M/s Wah Ji Wah (MS Foods), Plot No. 05, Naveen Park, Sahibabad, Ghaziabad.	UPPCB issued show cause notice under section 33A of Water (Prevention control of Pollution) Act. 1974 and imposing Environmental compensation of Rs. 1,42,64,712/- vide letter dated 06.03.2024.
17.	Sri Rohit Ahuja S/o Sri Vijay Ahuja, M/s New poul restaurant, 125-B/1A, Anand Industrial area, Mohan Nagar Ghaziabad.	UPPCB issued show cause notice under section 33A of Water (Prevention control of Pollution) Act. 1974 and imposing Environmental compensation of Rs. 59,60,556/- vide letter dated 06.03.2024.
18.	M/s Happy Punjab, Plot No. 07, Sector-5, Rajendra Nagar, Sahiabad, Ghaziabad.	UPPCB issued show cause notice under section 33A of Water (Prevention control of Pollution) Act. 1974 and imposing Environmental compensation of Rs. 27,88,884/- vide letter dated 06.03.2024.
19.	M/s Flock O Clock, Shop No. D27, Gaur Central Mall, Raj Nagar, Ghaziabad.	UPPCB issued show cause notice under section 33A of Water (Prevention control of Pollution) Act. 1974 and imposing Environmental compensation of Rs. 30,85,740/- vide letter dated 06.03.2024.
20.	M/s Ranya Manya Enterprises, Shop UGF 40, 41, Ajnara Gen X Crossing Republik, Dunduhaida, Ghaziabad. Nagar Nigam Zone-08 Ghaziabad.	UPPCB issued show cause notice under section 33A of Water (Prevention control of Pollution) Act. 1974 and imposing Environmental compensation of Rs. 14,29,596/- vide letter dated 06.03.2024.

21.	M/s Devi Dayal Food Private Limited, KB-75, Kavi Nagar Ghaziabad.	UPPCB issued show cause notice under section 33A of Water (Prevention control of Pollution) Act. 1974 and imposing Environmental compensation of Rs. 1,42,64,712/- vide letter dated 06.03.2024.
22.	M/s Shreshth Gandhi(Food Forest), J-65, Sector-12, Block-j, Pratap Vihar, Ghaziabad.	UPPCB issued show cause notice under section 33A of Water (Prevention control of Pollution) Act. 1974 and imposing Environmental compensation of Rs. 10,07,748/- vide letter dated 06.03.2024.
23.	M/s Jubilant Foodworks Ltd (Dominos Pizza), Ground floor, Shop No. 01, Commercial Plot no. NS-01, Sector-12, Pratap Vihar, Ghaziabad.	UPPCB issued show cause notice under section 33A of Water (Prevention control of Pollution) Act. 1974 and imposing Environmental compensation of Rs. 1,42,64,712/- vide letter dated 06.03.2024.
24.	M/s Mahipal Yaduvanshi Restaurant, Near A Block, Shivpuri, Ghaziabad Nagar Nigam Zone-9, Ghaziabad.	UPPCB issued show cause notice under section 33A of Water (Prevention control of Pollution) Act. 1974 and imposing Environmental compensation of Rs. 34,76,340/- vide letter dated 06.03.2024.
25.	M/s Metro Golden Residency B & B, Main G.T. Road, U.P. Border Ghaziabad.	UPPCB issued show cause notice under section 33A of Water (Prevention control of Pollution) Act. 1974 and imposing Environmental compensation of Rs. 7,34,328/- vide letter dated 06.03.2024.
26.	M/s Friends Hospitality, 4th Floor, D-27, RDC Raj Nagar, Ghaziabad.	UPPCB issued show cause notice under section 33A of Water (Prevention control of Pollution) Act. 1974 and imposing Environmental compensation of Rs. 21,40,448/- vide letter dated 06.03.2024.
27.	M/s TMF Cafe, Plot No. 3, Sector-5, Rajendra Nagar,Sector-2 & 5, Ghaziabad Nagar Nigam Zone-2, Ghaziabad	UPPCB issued show cause notice under section 33A of Water (Prevention control of Pollution) Act. 1974 and imposing Environmental compensation of Rs. 12,10,860/- vide letter dated 06.03.2024.
28.	M/s Real Flavour UP (Dosa Factory), Plot No. 06, Main G.T. Road Sector-5, Rajendra Nagar, Sahibabad, Ghaziabad	UPPCB issued show cause notice under section 33A of Water (Prevention control of Pollution) Act. 1974 and imposing Environmental compensation of Rs. 84,91,644/- vide letter dated 06.03.2024.
29.	M/s SKY garden café & Restaurant, Shubh aarambh foods and caterers, First floor, MS-20 and ms-23, sector-12, Mirzapur, Ghaziabad Nagar Nigam Zone-6, Ghaziabad-201009	UPPCB issued show cause notice under section 33A of Water (Prevention control of Pollution) Act. 1974 and imposing Environmental compensation of Rs. 28,20,132/- vide letter dated 06.03.2024.
30.	M/s S R Hotel, Delhi Meerut Road Near hanuman Mandir, Asalat Nagar, Muradnagar, Ghaziabad.	UPPCB issued show cause notice under section 33A of Water (Prevention control of Pollution) Act. 1974 and imposing Environmental compensation of Rs. 87,49,440/- vide letter dated 06.03.2024.

Copies of show cause notices are being enclosed as **Annexure-6.**

(ii) That following 37 units, out of 67 units, notices have been issued to obtain consent, which is given below:-

Sr. No.	Name and Address of Hotel/Restaurant
1	M/s Ahuja Vaishno Bhojnalaya, Mohan nagar, Ghaziabad.
2	M/s Garam Dharam, Plot No-1, Arthla, Mohan nagar, Ghaziabad.
3	M/s Hotel Grand Tushar, 178, bagh Bhtyari, Chudhary More, G.T. Road Near Railway Station, Ghaziabad-201001
4	M/s Food Work Shop, C-84, RDC Raj Nagar, Ghaziabad.
5	M/s Urbon Punjab Foods Pvt. Ltd., Windsor Market, Shop No-29, Viabhav Khand, Indirapuram, Ghaziabad.
6	M/s Angithi Dhaba, Arthla Mohan Nagar, Ghaziabad.
7	M/s Balaji Enterprises (Hotel Haveli Palace), Plot No-22, Sector-03, Vausndhara, GHaziabad.
8	M/s Haridra Hospitality Swadesi Tandoor, KIOSK No-1, Shop No-1,2, Windsor Street, Vaibhav Khand, Indirapuram, Ghaziabad.
9	M/s The Walk Restaurant Bar & Hookah Bar, C-69, RDC, Rajnagar, Ghaziabad.
10	M/s Sohan Foods, C-63, RDC, Rajnagar, Ghaziabad.
11	M/s Maa Ambey Foods, C-51, RDC, Rajnagar, Ghaziabad.
12	M/s Megatech Products Pvt. Ltd.,D-3,4, and 5 Rajnagar, Ghaziabad.KF-7, Kavi Nagar, Ghaziabad-201001
13	M/s Anu Da Rendezvous, C-9697, RDC, Rajnagar, Ghaziabad.
14	M/s Handi Restourant, R-1/77, RDC, Rajnagar, Ghaziabad.
15	M/s Kamal Dhaba, Sector-16, Vasundhara, Ghaziabad.
16	M/s Great Research Hosiptality Service & Hoikah Bar, Plot No-B-15, 3rd Floor, RDC Rajnagar, Ghaziabad.
17	M/s Vizima Hospitality LLP, 62, Rajiv LIC Building, Khora Colony, Ghaziabad.
18	M/s Walk In The Woods Pvt. Ltd.Gour Height, Shop No-12,13,14, GF and LGF-1, Sec-4, Vaishali, Ghaziabad.
19	M/s Shree Rathnam, Near Kaushambi Metro Station, Kaushambhi, Ghaziabad.
20	M/s Kinsfolk Hotel & Banquets Hall, Plot No-19, Sector-3, Vasundhara, Ghaziabad.
21	M/s Radha Govind Vatika party Lower, Plot No. 10, Sector-10, Jain Mandir Road, Vasundra, Ghaziabad.

22	M/s Rosellia Suites & Benquet Hall, Plot No.-Cp-04, Sec-11, Vasundra, Ghaziabad.
23	M/s Mangalam Banquet Hall,Plot No.-10-D, Sector-10, Vasundra, Ghaziabad.
24	M/s Elara Banquet Hall, INS-9, Sector-4, Vasundra, Ghaziabad.
25	M/s Welcome Om Green Fous, Village Sikandarpur, Opp. Hindon Airport, Ghaziabad.
26	M/s Raj Farms, Khasra No. 293, Village Sikandarpur, Opp. Hindon Airport, Ghaziabad.
27	M/s Royal farmhouse, Khasra No. 124/293, Village Sikandarpur, Opp. Hindon Airport, Ghaziabad.
28	M/s Signature Farms, Khasra No. 122/293, Village Sikandarpur, Opp. Hindon Airport, Ghaziabad.
29	M/s Ram Vatika Community Center, Village Sikandarpur, Opp. Hindon Airport, Ghaziabad.
30	M/s Gokul Dham, Khasra No. 162/3, Village Sikandarpur, Opp. Hindon Airport, Ghaziabad.
31	M/s Palki Farms, Khasra No317, Village Sikandarpur, Opp. Hindon Airport, Ghaziabad.
32	M/s Party Shine,Village Sikandarpur, Hindon civil, Ghaziabad.
33	M/s Brij Bhoomi, Sikandarpur, Bhopura Near Hindon Domestic Airport, Ghaziabad.
34	M/s Lotus Farms, Sikandarpur, Bhopura Near Hindon Domestic Airport, Ghaziabad.
35	M/s Green Valley, Khasra No. 372, Green Velly Farm House, Sikandarpur, Ghaziabad.
36	M/s Mahasja Shiknji & Restaurant, Delhi Meerut Road, Kadarabad Modinagar, Ghaziabad.
37	M/s Spice Gardeen Restaurant & Benquet Hall, V.S. Food Opp. Police Station, Uppar Bazar, Near Railway Road, Modinagar, Ghaziabad.

True copy of notices is being enclosed herewith and marked as **Annexure-7.**

6. That it is respectfully submitted that in compliance of the orders passed by this Hon'ble Tribunal, UPPCB is conducting inspection and submitting the reports regularly before this Hon'ble Tribunal inspite of limited resources, further there is neither any intension to delay the proceedings deliberately nor there was any intension to conceal any information. Further have to respectfully informed that compliance of the orders passed by the Hon'ble

National Green Tribunal from time to time is being ensured in a timely & quality manner and efforts are being made to ensure that no unwanted mistakes of any kind are made. The U.P. Pollution Control Board very humbly request fully submits that the costs of Rs. 1,00,000/- imposed upon it vide order dated 19.12.2023 be waived.

The above facts and circumstances are being placed for kind consideration of this Hon'ble Tribunal.

(VIKAS MISHRA)
Regional Officer
U.P. Pollution Control Board,
Ghaziabad.

ANNEXURE-1

Annexure-1

Sr. No.	Name of Hotels	Capacity	Year of Estab.	Date of CTO application	Status of CTO	Complying Status	Action Taken
1	Hotel Golden Tulip C-5, Sector – 18, Vasundhara, Ghaziabad.	Hotel-160 Rooms	2015	17.07.2023	Issued on 12.08.2023, Valid upto 31.07.2026	Complying	-
2	M/s Silver Spoon C-7, Sector – 18, Ghaziabad	BANQUET HALL FOR 800 PERSONS WITH 8 ROOMS	2015	21.02.2021	Issued on 19.03.2021, Valid upto 31.07.2025	Complying	-
3	Hotel R.K. Residency, 2159, opp. Awas Vikas Complex, Sector 16A, Vasundhara, Ghaziabad	HOTEL CUM BANQUETS HALL22 ROOMS	2015	26.05.2023	Issued on 16.06.2023, Valid upto 31.07.2024	Complying	-
4	M/s Hollywood Dreams, Sector – 4, Vaishali, Ghaziabad	BANQUET HALL (700-750 PERSONS) & ROOMS- 06	2016	28.03.2022	Issued on 01.04.2022, Valid upto 31.03.2025	Complying	-
5	M/s Hotel Banana Tree (ANGEL PROMOTERS PRIVATE LIMITED), 14/2 14/2A 14/18 14/19 And 14/19 Site-IV Sahibabad, GHAZIABAD.	Banquet Hall - 60 Rooms	2015	16.05.2023	Issued on 31.05.2023, Valid upto 31.07.2028	Complying	-
6	M/s Signature Global Mall (SARVPRIYA SECURITIES PVT LTD), Plot No. -6, Sector – 3, Vaishali, Ghaziabad	Commercial Mall	2021	20.07.2023	Issued on 28.07.2023, Valid upto 31.07.2028	Complying	-
7	Hotel Mukut Regency, CC-1, Sector – 13, Vasundhara, Ghaziabad	Hotel Cum Banquets HALL - 31 ROOMS	1990	14.09.2022	Issued on 02.10.2022, Valid upto 31.03.2027	Complying	-
8	Mahagun Metro mall plot – 1, VC-3, Sector 3F, Gautam Palvi Road, Vaishali Ghaziabad	Shopping Complex/Mall	2010	25.05.2022	Issued on 23.06.2022, Valid upto 31.12.2026	Complying	-
9	Hotel Vintage Banquet, CP-5, Sector – 9, Vasundhara, Ghaziabad	BANQUET HALL FOR 400 PERSONS WITH FIVE ROOMS	2020	06.09.2023	Issued on 27.09.2023, Valid upto 31.07.2028	Complying	-
10	Galaxy Mall (MADHUVAN PROPERTIES PRIVATE LIMITED GALAXY MULTIPLEX AND SHOPPING MALL), 64/5, Site–4 Sahibabad, Ghaziabad.	Multiplex and Commercial Complex	2004	11.09.2020	Issued on 14.09.2020, Valid upto 31.07.2025	Complying	-
11	EROS MARKET PLACE, Shakti Khand – 2 Indirapuram Ghaziabad.	Shopping mall	2014	19.09.2023	Issued on 30.09.2023, Valid upto 31.07.2028	Complying	-

12	HOTEL SUNSHINE PARK (A UNIT ADITYARAJ FOODS AND ENTERTAINMENT PVT LTD), D-1, Chander Nagar Ghaziabad.	Hotel Cum Banquets Hall -39 Rooms	2010	14.09.2023	Issued on 30.09.2023, Valid upto 31.07.2026	Complying	-
13	MPS BUILDERS (CLARK INN GUEST HOUSE), 41, Kaushambi, Ghaziabad.	Hotel-26 Rooms	2011	15.09.2023	Issued on 30.09.2023, Valid upto 31.07.2028	Complying	-
14	VAISHALI HOTELS AND RESORTS, 339A, Sector – 4, Vaishali, Ghaziabad.	Hotel-20 Rooms	2011	19.09.2023	Issued on 30.09.2023, Valid upto 31.07.2028	Complying	-
15	CCPL DEVELOPERS PVT LTD (EDM MALL), plot–1, Kaushambi, Ghaziabad.	Shopping mall and Hotel	2004	30.09.2023	Issued on 30.09.2023, Valid upto 31.07.2026	Complying	-
16	Ansal Plaza, Sector-1, Vaishali, Ghaziabad.	Shopping mall and Hotel	2003	17.12.2023	Issued on 26.12.2023, Valid upto 31.07.2027	Complying	Show cause Revoked with Environmental compensation of Rs. 7,70,000/- and deposited.
17	M/s Hotel Crystal Palace 2163, sector 16A, Vasundhara, Ghaziabad.	Hotel-16 Rooms	2022	Not Obtained	Not Obtained	Not Complying	Revocation of show Cause notice dated 14.12.2023 with impostion of environmental compensation of Rs. 12,70,000/- is under process.
18	M/s Jaipuria Mall Ahinsa khand–1, Indirapuram, Ghaziabad.	Shopping mall	2015	14.12.2023	Rejected vide letter dated 28.12.2023	Not Complying	Revocation of show Cause notice dated 18.10.2023 with impostion of environmental compensation of Rs. 3,42,56,250/- is under process.
19	M/s Shoprixx Mall, Plot-1, Kaling Marg, Sector-5, Vaishali, Ghaziabad.	Shopping mall	-	Not applied	Not Obtained	Not Complying	Confirmation of show Cause notice dated 18.10.2023 with impostion of environmental compensation of Rs. 4,60,000/- is under process

20	M/s Hotel Clarks Inn by apple tree, C-2, RDC, Ghaziabad.	Hotel – 61 Rooms	2010	15.06.2012 (At present no applied)	Not ontained (Earlier CTO was issued on 07.08.2012, Valid upto 31.12.2012)	Not Complying	Confirmation of show Cause notice dated 18.10.2023 with impostion of environmental compensation of Rs. 4,60,000/- is under process.
21	M/s Aditya Mall, Aggarwal Associates & Promoters Ltd, (Aditya Mall), CGH-3, Vaishav Khand Indirapuram Ghaziabad.	Shopping mall & Group Housing	2011	Not applied	Not Obtained	Not Complying	Confirmation of show Cause notice dated 27.10.2023 with impostion of environmental compensation of Rs. 1,96,05,000/- is under process.

ANNEXURE-2

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	HOTEL MUKUT REGENCY A UNIT OF JANKI MAHAL HOTELS PVT LTD, CC-1, Sector – 13, Vasundhara, Ghaziabad.
2.	Date of Inspection	02.03.2024
3.	Name and Designation of Inspecting Officer	Kunwar Santosh Kumar, A.E.E.
4.	Name of the Proprietor/Contact person, Designation	Mr. Rajeev Chaudhary (Manager) (Mob) – 7827316676
5.	Year of Establishment	2008
6.	Capacity	HOTEL CUM BANQUETS HALL – 31 Rooms
7.	Operational status	Operational
8.	Consolidated consent (Air & Water)	Issued on 02.10.2022, Valid upto 31.03.2027
B: Water Pollution and its Control		
9.	Waste water discharge (KLD)	03 KLD
10.	Status of STP/ETP	Waste water generated from unit is discharge into sewer line which is connected with STP 74 MLD located in Indirapuram, Ghaziabad.
11.	Mode of Treated effluent disposal	Sewer Line
12.	Treated Effluent Analysis report	74 MLD STP is operational and complying.
C: Air Pollution and its Control		
13.	Source of Air Pollution,	DG Set-125 KVA & 185 KVA Kitchen section
14.	Status of Air Pollution Control System	**DG Set-** Acoustic Enclosure with appropriate stack height installed. **Kitchen-** Proper ducting/Exhaust system installed.
15.	Fuel Details	LPG/As approved by CAQM
Remarks		Unit is having valid consent to operate and complying.

(Kunwar Santosh Kumar)
Assistant Environment Engineer

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

164332/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2022 **Date: 02/10/2022**

To,

M/s

HOTEL MUKUT REGENCY A UNIT OF JANKI MAHAL HOTELS PVT LTD

C-1 Sector 13, Vasundhara, Ghaziabad-201012,GHAZIABAD,

Application Id-17795256

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **HOTEL MUKUT REGENCY A UNIT OF JANKI MAHAL HOTELS PVT LTD** located at **C-1 Sector 13, Vasundhara, Ghaziabad-201012,GHAZIABAD,**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA HOTEL MUKUT REGENCY A UNIT OF JANKI MAHAL HOTELS PVT LTD **granted for the period from 15/09/2022 to 31/03/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	HOTEL CUM BANQUETS HALL	31	Numbers/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**3**	**STP**	**Nagar Nigam STE (Sewar Line)**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	COD	250 mg/l
2	BOD	30 mg/l
3	OIL & GREASE	10 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG Set 125 KVA & 185 KVA	HSD	1&2	Particulate Matter	AS PER EP ACT. RULE

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	AS PER EP ACT. RULE
2	2	Particulate Matter	AS PER EP ACT. RULE

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CTO is valid for operation of HOTEL CUM BANQUETS - 31 ROOM only.
2. Unit shall deposit outstanding fee of Rs. 140000/- (Water & Air) CTO within 15 Days to Board account. A/c details given below: - Beneficiary name -U.P. Pollution Control Board A/c number for Water & Air consent-6193000100001355, IFSC-PUNB0619300, Bank name: -Punjab National Bank, Vibhuti Khand, Gomti Nagar, Lucknow failing which this consent shall be deemed cancelled.
3.
4. Unit should be operated in such a manner that it does not adversely affect the environment and the solid waste generated should be disposed in Eco friendly manner.
5. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
6. Unit should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
7. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
8. Unit shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
9. Unit shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified approved laboratory under E.P. Act 1986.
10. Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
11. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
12. The unit shall obtain prior consent in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section21/22 of air Act 1981 (as amended respectively).
13. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
14. Unit shall submit the compliance of conditions within 01 month from receipt of this letter.
15. The board have right to modify any condition as & when require in compliance of any change in environmental guidelines and Hon'ble courts orders passed time to time.
16. Unit shall comply with various Waste Management Rules as notified by Moef & CC i.e.. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules,2016, E-waste (Management) Rules, 2016.
17. Industry shall not install any borewell without prior NOC of UPGDW.
18. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
19. The consent fee submitted to this office shall be verified by account section, if inadequate shall be submitted within one week, failing which this consent shall be deemed void.
20. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
21. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.
22. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.

23. Unit shall comply with office Memorandum dated 27-02-2020 regarding stringent norms for abatement of pollution in CEPI areas.

UTSAV SHARMA Digitally signed by UTSAV SHARMA Date: 2022.10.

REGIONAL OFFICER, GHAZIABAD

Copy to:

CEO-1, UPPCB, LUCKNOW.

REGIONAL OFFICER, GHAZIABAD

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	Hotel Vintage Banquet, CP-5, Sector – 9, Vasundhara, Ghaziabad.
2.	Date of Inspection	03.03.2024
3.	Name and Designation of Inspecting Officer	Kunwar Santosh Kumar, A.E.E. N.K. Pandey, A.E.E.
4.	Name of the Proprietor/Contact person, Designation	Mr. Satendra Chaudhary (Owner) (Mob) – 9810076298
5.	Year of Establishment	2020
6.	Capacity	BANQUET HALL FOR 400 PERSONS WITH FIVE ROOMS
7.	Operational status	Operational
8.	Consolidated consent (Air & Water)	Issued on 27.09.2023, Valid upto 31.07.2028
B: Water Pollution and its Control		
9.	Waste water discharge (KLD)	8.5 KLD
10.	Status of STP/ETP	Installed
11.	Mode of Treated effluent disposal	Sewer Line
12.	Treated Effluent Analysis report	During inspection STP was found operational and as per analysis report of treated sample parameters are within prescribed norms.
C: Air Pollution and its Control		
13.	Source of Air Pollution,	DG Set-No Kitchen section
14.	Status of Air Pollution Control System	**DG Set-** NA **Kitchen-** Proper ducting/Exhaust system installed.
15.	Fuel Details	LPG/As approved by CAQM
Remarks		Unit is having valid consent to operate and complying.

(N.K. Pandey)
Assistant Environment Engineer

(Kunwar Santosh Kumar)
Assistant Environment Engineer

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

192556/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2023 **Date: 27/09/2023**

To,

M/s

VINTAGE BANQUETS PVT LTD

PLOT No CP 5,SECTOR 9,VASUNDHARA,GHAZIABAD,GHAZIABAD,201012

Application Id-22710686

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **VINTAGE BANQUETS PVT LTD** located at **PLOT No CP 5,SECTOR 9,VASUNDHARA,GHAZIABAD,GHAZIABAD,201012**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA VINTAGE BANQUETS PVT LTD **granted for the period from 27/09/2023 to 31/07/2028** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	BANQUET HALL FOR 400 PERSONS WITH FIVE ROOMS	.	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**7.5**	**ETP**	**ETP**
Industrial	**1**	**ETP**	**drain**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	COD	250 mg/l
2	BOD	30 mg/l
3	OIL & GREASE	10 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack

Emmission Quality Standards

S No.	Stack no	Parameters	Standards

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the

amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CTO is valid for operation of BANQUET HALL FOR 400 PERSONS WITH FIVE ROOMS only
2. Unit shall deposit outstanding fee of Rs.90000/- (Both Air & Water) in Air CTO within 15 Days to Board account. A/c details given below:-Beneficiary name -U.P. Pollution Control Board A/c number for Water & Air consent-6193000100001355, IFSC-PUNB0619300, Bank name: -Punjab National Bank, Vibhuti Khand, Gomti Nagar, Lucknow.
3. Unit should be operated in such a manner that it does not adversely affect the environment and the solid waste generated should be disposed in Eco friendly manner.
4. Any source of emission other than that mentioned in the Air consent seeking application will not be

permitted by the Board.

5. Unit should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

6. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

7. Unit shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

8. Unit shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified approved laboratory under E.P. Act 1986.

9. Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.

10. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.

11. The unit shall obtain prior consent in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section21/22 of air Act 1981 (as amended respectively).

12. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.

13. Unit shall submit the compliance of conditions within 01 month from receipt of this letter.

14. The board have right to modify any condition as & when require in compliance of any change in environmental guidelines and Hon'ble courts orders passed time to time.

15. Unit shall comply with various Waste Management Rules as notified by Moef & CC i.e.. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules,2016, E-waste (Management) Rules, 2016.

16. Industry shall not install any borewell without prior NOC of UPGDW.

17. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

18. The consent fee submitted to this office shall be verified by account section, if inadequate shall be submitted within one week, failing which this consent shall be deemed void.

19. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

20. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.

21. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.

22. Unit shall comply with office Memorandum dated 27-02-2020 regarding stringent norms for abatement of pollution in CEPI areas.

23. Unit shall comply with all the direction passed by Hon'ble NGT in OA No. 294/2023/2018 Prasoon Pant & Anr V/s. Uttar Pradesh Control Board & Ors.

Vikas Mishra
Digitally signed by Vikas Mishra
Date: 2023.09.27 19:45:22 +05'30'

REGIONAL OFFICER, GHAZAIABAD.

Copy to:

CEO-1, UPPCB, LUCKNOW.

Vikas Mishra Digitally signed by Vikas Mishra Date: 2023.09.27 19:45:41 +05'30'

REGIONAL OFFICER, GHAZAIABAD.

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्थाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	MPS BUILDERS (CLARK INN GUEST HOUSE), 41, Kaushambi, Ghaziabad
2.	Date of Inspection	
3.	Name and Designation of Inspecting Officer	Kunwar Santosh Kumar, A.E.E. N.K. Pandey, A.E.E.
4.	Name of the Proprietor/Contact person, Designation	Mr. Sanjeev Chandel (Manager) (Mob) – 7428390897
5.	Year of Establishment	2005
6.	Capacity	Hotel-26 Rooms
7.	Operational status	Operational
8.	Consolidated consent (Air & Water)	Issued on 30.09.2023, Valid upto 31.07.2028
B: Water Pollution and its Control		
9.	Waste water discharge (KLD)	08 KLD
10.	Status of STP/ETP	Waste water generated from unit is discharge into sewer line which is connected with STP 74 MLD located in Indirapuram, Ghaziabad.
11.	Mode of Treated effluent disposal	Sewer Line
12.	Treated Effluent Analysis report	74 MLD STP is operational and complying.
C: Air Pollution and its Control		
13.	Source of Air Pollution,	DG Set-No Kitchen section
14.	Status of Air Pollution Control System	**DG Set-** NA **Kitchen-** Proper ducting/Exhaust system installed.
15.	Fuel Details	LPG/As approved by CAQM
Remarks		Unit is having valid consent to operate and complying.

(N.K. Pandey)
Assistant Environment Engineer

(Kunwar Santosh Kumar)
Assistant Environment Engineer

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

192786/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2023 **Date: 30/09/2023**

To,
M/s
MPS BUILDERS (CLARK INN GUEST HOUSE)
PLOT NO 41, KAUSHAMBI GHAZIABAD ,GHAZIABAD,201010

Application Id-22746666

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **MPS BUILDERS (CLARK INN GUEST HOUSE)** located at **PLOT NO 41, KAUSHAMBI GHAZIABAD ,GHAZIABAD,201010**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA MPS BUILDERS (CLARK INN GUEST HOUSE) **granted for the period from 30/09/2023 to 31/07/2028** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	HOTEL-26 ROOMS	26	Numbers/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**8**	**Sewar Line**	**SEWAR LINE**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	COD	250 mg/l
2	BOD	30 mg/l
3	OIL & GREASE	10 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be

stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack

Emmission Quality Standards

S No.	Stack no	Parameters	Standards

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-

compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CTO is valid for operation of BHOTEL-26 ROOMS only
2. Unit should be operated in such a manner that it does not adversely affect the environment and the solid waste generated should be disposed in Eco friendly manner.
3. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
4. Unit should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
5. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

6. Unit shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
7. Unit shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
8. Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
9. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
10. The unit shall obtain prior consent in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section21/22 of air Act 1981 (as amended respectively).
11. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
12. Unit shall submit the compliance of conditions within 01 month from receipt of this letter.
13. The board have right to modify any condition as & when require in compliance of any change in environmental guidelines and Hon'ble courts orders passed time to time.
14. Unit shall comply with various Waste Management Rules as notified by Moef & CC i.e.. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules,2016, E-waste (Management) Rules, 2016.
15. Industry shall not install any borewell without prior NOC of UPGDW.
16. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
17. The consent fee submitted to this office shall be verified by account section, if inadequate shall be submitted within one week, failing which this consent shall be deemed void.
18. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
19. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) directions and other directions issued time to time regarding use of cleaner fuel.
20. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) directions regarding DG sets.
21. Unit shall comply with office Memorandum dated 27-02-2020 regarding stringent norms for abatement of pollution in CEPI areas.
22. Unit shall comply with all the direction passed by Hon'ble NGT in OA No. 294/2023/2018 Prasoon Pant & Anr V/s. Uttar Pradesh Control Board & Ors.
23. Environmental Compensation will be imposed for the period during which your unit was operate by without obtaining consent to operate.

Vikas Mishra
Digitally signed by Vikas Mishra
Date: 2023.09.30 18:38:01 +05'30'

REGIONAL OFFICER, GHAZIABAD.

Copy to:

CEO-1, UPPCB, LUCKNOW.

Vikas Mishra
Digitally signed by Vikas Mishra
Date: 2023.09.30 18:38:11 +05'30'

REGIONAL OFFICER, GHAZIABAD.

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

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- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
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- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	CCPL DEVELOPERS PVT LTD (EDM MALL), plot–1, Kaushambi, Ghaziabad
2.	Date of Inspection	02.03.2024
3.	Name and Designation of Inspecting Officer	Kunwar Santosh Kumar, A.E.E. N.K. Pandey, A.E.E.
4.	Name of the Proprietor/Contact person, Designation	Mr. Mohan Singh (Manager) (Mob) – 9560650522
5.	Year of Establishment	2004
6.	Capacity	Shopping mall and Hotel
7.	Operational status	Operational
8.	Consolidated consent (Air & Water)	Issued on 30.09.2023, Valid upto 31.07.2026
B: Water Pollution and its Control		
9.	Waste water discharge (KLD)	90 KLD
10.	Status of STP/ETP	Installed
11.	Mode of Treated effluent disposal	Sewer Line
12.	Treated Effluent Analysis report	During inspection STP was found operational and as per analysis report of treated sample parameters are within prescribed norms.
C: Air Pollution and its Control		
13.	Source of Air Pollution,	DG Set-1010 KVA, 2x750 KVA & 380 KVA Kitchen section
14.	Status of Air Pollution Control System	**DG Set-** Acoustic Enclosure with appropriate stack height installed. **Kitchen-** Proper ducting/Exhaust system installed.
15.	Fuel Details	LPG/As approved by CAQM
Remarks		Unit is having valid consent to operate and complying.

(N.K. Pandey)
Assistant Environment Engineer

(Kunwar Santosh Kumar)
Assistant Environment Engineer

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

192649/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2023 **Date: 30/09/2023**

To,
M/s
M/s. CCPL DEVELOPERS PVT LTD (EDM MALL)
EDM MALL,KAUSHAMBI , DISTT GHAZIABAD,GHAZIABAD,

Application Id-22733488

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **M/s. CCPL DEVELOPERS PVT LTD (EDM MALL)** located at **EDM MALL,KAUSHAMBI , DISTT GHAZIABAD,GHAZIABAD,**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA M/s. CCPL DEVELOPERS PVT LTD (EDM MALL) **granted for the period from 30/09/2023 to 31/07/2026** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Shopping Mall and Hotel	.	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	COD	250 mg/l
2	BOD	30 mg/l
3	OIL & GREASE	10 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be

stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG SETS 1010 KVA, 2X750 KVA & 380 KVA	AS APPROVED BY CPCB/CAQM	1,2,3,4	Particulate Matter	AS PER CAQM/CPCB Rules

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	AS PER CAQM/CPCB Rules
2	2	Particulate Matter	AS PER CAQM/CPCB Rules
3	3	Particulate Matter	AS PER CAQM/CPCB Rules
4	4	Particulate Matter	AS PER CAQM/CPCB Rules

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CTO is valid for operation of Shopping Mall and Hotel only..
2. Unit should be operated in such a manner that it does not adversely affect the environment and the solid waste generated should be disposed in Eco friendly manner.
3. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
4. Unit should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
5. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
6. Unit shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
7. Unit shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
8. Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
9. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
10. The unit shall obtain prior consent in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section21/22 of air Act 1981 (as amended respectively).
11. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
12. Unit shall submit the compliance of conditions within 01 month from receipt of this letter.
13. The board have right to modify any condition as & when require in compliance of any change in environmental guidelines and Hon'ble courts orders passed time to time.
14. Unit shall comply with various Waste Management Rules as notified by Moef & CC i.e.. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules,2016, E-waste (Management) Rules, 2016.
15. Industry shall not install any borewell without prior NOC of UPGDW.
16. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
17. The consent fee submitted to this office shall be verified by account section, if inadequate shall be submitted within one week, failing which this consent shall be deemed void.
18. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
19. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) directions and other directions issued time to time regarding use of cleaner fuel.
20. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) directions regarding DG sets.
21. Unit shall comply with office Memorandum dated 27-02-2020 regarding stringent norms for abatement of pollution in CEPI areas.
22. Unit shall comply with all the direction passed by Hon'ble NGT in OA No. 294/2023/2018 Prasoon Pan

& Anr V/s. Uttar Pradesh Control Board & Ors.

23. Environmental Compensation will be imposed for the period during which your unit was operate by without obtaining consent to operate.

Vikas Mishra
Digitally signed by Vikas Mishra
Date: 2023.09.30 18:48:54 +05'30'

REGIONAL OFFICER, GHAZIABAD.

Copy to:

CEO-1, UPPCB, LUCKNOW.

Vikas Mishra
Digitally signed by Vikas Mishra
Date: 2023.09.30 18:49:03 +05'30'

REGIONAL OFFICER, GHAZIABAD.

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	M/s Hotel Banana Tree (ANGEL PROMOTERS PRIVATE LIMITED), 14/2 14/2A 14/18 14/19 And 14/19 Site-IV Sahibabad, GHAZIABAD.
2.	Date of Inspection	03.03.2024
3.	Name and Designation of Inspecting Officer	Kunwar Santosh Kumar, A.E.E. N.K. Pandey, A.E.E.
4.	Name of the Proprietor/Contact person, Designation	Mr. Harshit -(Mob) – 6200442788 Mr. Dinesh Sharma - (Mob) - 9212431825
5.	Year of Establishment	2015
6.	Capacity	Banquet Hall - 60 Rooms
7.	Operational status	Operational
8.	Consolidated consent (Air & Water)	Issued on 31.05.2023, Valid upto 31.07.2028
B: Water Pollution and its Control		
9.	Waste water discharge (KLD)	52 KLD
10.	Status of STP/ETP	Installed
11.	Mode of Treated effluent disposal	Sewer Line
12.	Treated Effluent Analysis report	During inspection STP was found operational and as per analysis report of treated sample parameters are within prescribed norms.
C: Air Pollution and its Control		
13.	Source of Air Pollution,	DG Set-640 KVA & 62 KVA Kitchen section
14.	Status of Air Pollution Control System	**DG Set-** Acoustic Enclosure with appropriate stack height installed. **Kitchen-** Proper ducting/Exhaust system installed.
15.	Fuel Details	LPG/As approved by CAQM.
Remarks		Unit is having valid consent to operate and complying.

(N.K. Pandey)
Assistant Environment Engineer

(Kunwar Santosh Kumar)
Assistant Environment Engineer

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

184246/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2023 **Date: 31/05/2023**

To,

M/s

ANGEL PROMOTERS PRIVATE LIMITED

14/2 14/2A 14/18 14/19 And 14/19 Site IV Sahibabad ,GHAZIABAD,201010

Application Id-21173610

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **ANGEL PROMOTERS PRIVATE LIMITED** located at **14/2 14/2A 14/18 14/19 And 14/19 Site IV Sahibabad ,GHAZIABAD,201010**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA ANGEL PROMOTERS PRIVATE LIMITED **granted for the period from 30/05/2023 to 31/07/2028** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Banquet Hall (60 Rooms)		Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**52.0 KLD**	**STP**	**UPSIDC DRAIN**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	BOD (mg/L)	<30mg/l
2	TSS (mg/L)	<100 mg/l

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG SET 640 KVA	As per CAQM approved fuel	1	Particulate Matter	AS PER CPCB/CAQM NORMS
2	DG SET 62 KVA	As per CAQM approved fuel	2	Particulate Matter	AS PER CPCB/CAQM NORMS

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	AS PER CPCB/CAQM NORMS
2	2	Particulate Matter	AS PER CPCB/CAQM NORMS

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
2. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
3. The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
4. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
5. Separate power connection with energy meter shall be provided for the Pollution Control Equipment's and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
6. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
7. Copy of NOC from Uttar Pradesh Ground Water Department (UPGWD) should be submitted to this office within 03 months, failing which this certificate shall be automatic revoked.
8. Unit shall ensure to development of green belt based on Miyawaki method.
9. Decision on EC representation by Committee constituted at HO for EC assessment shall bound on Unit and EC shall be deposited within one month after issuing the EC letter/ on installment basis as directed, otherwise this consent deemed to be null and void.
10. Environmental compensation of Rs 5,80,000/- has been imposed by HO vide letter no. H-91732/C-1/Sa.-1190/2023 dated 10.04.2023. Ensure that the environmental compensation of Rs 5,80,000/- is deposited by the unit in the concerned account of the Board Headquarters within 03 months otherwise this consent deemed to be null and void.
11. This consent shall be subject to decision on recommendation made vide letter no. 40/C/A-569/2023 dated 05.04.2023.

UTSAV SHARMA Digitally signed by UTSAV SHARMA Date: 2023.05.08 08:27:37 +05'30'

REGIONAL OFFICER, GHAZIABAD

Copy to:

CEO-1, UPPCB, LUCKNOW

REGIONAL OFFICER, GHAZIABAD

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	EROS MARKET PLACE, Shakti Khand – 2 Indirapuram Ghaziabad.
2.	Date of Inspection	03.03.2024
3.	Name and Designation of Inspecting Officer	Kunwar Santosh Kumar, A.E.E. N.K. Pandey, A.E.E.
4.	Name of the Proprietor/Contact person, Designation	Mr. Ajeet Chauhan (Manager) (Mob) – 8750708840
5.	Year of Establishment	2014
6.	Capacity	Shopping mall
7.	Operational status	Operational
8.	Consolidated consent (Air & Water)	Issued on 30.09.2023, Valid upto 31.07.2028
B: Water Pollution and its Control		
9.	Waste water discharge (KLD)	55 KLD
10.	Status of STP/ETP	Installed
11.	Mode of Treated effluent disposal	Sewer Line
12.	Treated Effluent Analysis report	During inspection STP was found operational and as per analysis report of treated sample parameters are within prescribed norms.
C: Air Pollution and its Control		
13.	Source of Air Pollution,	DG Set-1250 KVA Kitchen section
14.	Status of Air Pollution Control System	**DG Set-** Acoustic Enclosure with appropriate stack height installed. **Kitchen-** Proper ducting/Exhaust system installed.
15.	Fuel Details	LPG/As approved by CAQM
Remarks		Unit is having valid consent to operate and complying.

(Vipul Kumar)
Assistant Environment Engineer

(N.K. Pandey)
Assistant Environment Engineer

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

193126/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2023 **Date: 30/09/2023**

To,

M/s

EROS MARKET PLACE

EROS MARKET PLACE Plot No. 2, Shakti Khand-2, Indirapuram, Ghaziabad.,GHAZIABAD,

Application Id-22823547

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **EROS MARKET PLACE** located at **EROS MARKET PLACE Plot No. 2, Shakti Khand-2, Indirapuram, Ghaziabad.,GHAZIABAD,**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA EROS MARKET PLACE **granted for the period from 22/09/2023 to 31/07/2028** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Shopping Mall	.	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**55**	**STP**	**Sewar Line**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	COD	250 mg/l
2	BOD	30 mg/l
3	OIL & GREASE	10 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be

stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG SET – 1250 KVA	AS APPROVED BY CPCB/CAQM	1	Particulate Matter	AS PER EP ACT. RULE

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	AS PER CAQM/CPCB Rules

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CTO is valid for operation of shopping mall only
2. Unit should be operated in such a manner that it does not adversely affect the environment and the solid waste generated should be disposed in Eco friendly manner.
3. Any source of emission other than that mentioned in the Air consent seeking application will not be

permitted by the Board.

4. Unit should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

5. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

6. Unit shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

7. Unit shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.

8. Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.

9. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.

10. The unit shall obtain prior consent in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section21/22 of air Act 1981 (as amended respectively).

11. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.

12. Unit shall submit the compliance of conditions within 01 month from receipt of this letter.

13. The board have right to modify any condition as & when require in compliance of any change in environmental guidelines and Hon'ble courts orders passed time to time.

14. Unit shall comply with various Waste Management Rules as notified by Moef & CC i.e.. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules,2016, E-waste (Management) Rules, 2016.

15. Industry shall not install any borewell without prior NOC of UPGDW.

16. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

17. The consent fee submitted to this office shall be verified by account section, if inadequate shall be submitted within one week, failing which this consent shall be deemed void.

18. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

19. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.

20. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.

21. Unit shall comply with office Memorandum dated 27-02-2020 regarding stringent norms for abatement of pollution in CEPI areas.

22. Unit shall comply with all the direction passed by Hon'ble NGT in OA No. 294/2023/2018 Prasoon Pant & Anr V/s. Uttar Pradesh Control Board & Ors.

23. 23. Environmental Compensation will be imposed for the period during which your unit was operate by without obtaining consent to operate.

Vikas Mishra
Digitally signed by Vikas Mishra
Date: 2023.09.30 18:44:20 +05'30'

REGIONAL OFFICER, GHAZIABAD.

Copy to:

CEO-1, UPPCB, LUCKNOW.

Vikas Mishra Digitally signed by Vikas Mishra Date: 2023.09.30 18:44:41 +05'30'

REGIONAL OFFICER, GHAZIABAD.

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

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- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	Galaxy Mall (MADHUVAN PROPERTIES PRIVATE LIMITED GALAXY MULTIPLEX AND SHOPPING MALL), 64/5, Site – 4 Sahibabad, Ghaziabad.
2.	Date of Inspection	
3.	Name and Designation of Inspecting Officer	Kunwar Santosh Kumar, A.E.E. N.K. Pandey, A.E.E.
4.	Name of the Proprietor/Contact person, Designation	Mr. Ashok Kapoor (Manager) (Mob) – 9350850040
5.	Year of Establishment	2005
6.	Capacity	Multiplex and Commercial Complex.
7.	Operational status	Operational
8.	Consolidated consent (Air & Water)	Issued on 14.09.2020, Valid upto 31.07.2025
B: Water Pollution and its Control		
9.	Waste water discharge (KLD)	04 KLD
10.	Status of STP/ETP	Waste water generated from unit is discharge into sewer line which is connected with STP 74 MLD located in Indirapuram, Ghaziabad.
11.	Mode of Treated effluent disposal	Sewer Line
12.	Treated Effluent Analysis report	74 MLD STP is operational and complying.
C: Air Pollution and its Control		
13.	Source of Air Pollution,	DG Set-500 KVA, 380 & 125 KVA Kitchen section
14.	Status of Air Pollution Control System	**DG Set-** Acoustic Enclosure with appropriate stack height installed. **Kitchen-** Proper ducting/Exhaust system installed.
15.	Fuel Details	LPG/As approved by CAQM
Remarks		Unit is having valid consent to operate and complying.

(N.K. Pandey)
Assistant Environment Engineer

(Kunwar Santosh Kumar)
Assistant Environment Engineer

U.P. Pollution Control Board

CONSENT ORDER

Ref No. - 103785/UPPCB/Ghaziabad(UPPCBRO)/CTO/air/GHAZIABAD/2020

Dated : 14/09/2020

To ,

Shri NIRAJ CHAUDHRY

M/s MADHUVAN PROPERTIES PRIVATE LIMITED GALAXY MULTIPLEX AND SHOPPING MALL

Plot No. - 64/5/17-22, SITE - IV, Industrial Area, Sahibabad, Ghaziabad,GHAZIABAD, GHAZIABAD

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. MADHUVAN PROPERTIES PRIVATE LIMITED GALAXY MULTIPLEX AND SHOPPING MALL

Reference Application No. 9509611 Dated : 14/09/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s MADHUVAN PROPERTIES PRIVATE LIMITED GALAXY MULTIPLEX AND SHOPPING MALL. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 14/09/2020 to 31/07/2025 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

   This consent is being issued with the permission of competent authority .

Utsav Sharma Digitally signed by Utsav Sharma Date: 2020.09.14 18:52:16 +05'30'

For and on behalf of U.P. Pollution Control Board

REGIONAL OFFICER, GHAZIABAD

Enclosed : As above
(condition of consent):

Copy to: CEO-1, UPPCB, LUCKNOW

Utsav Sharma Digitally signed by Utsav Sharma Date: 2020.09.14 18:52:32 +05'30'

REGIONAL OFFICER, GHAZIABAD

U.P. Pollution Control Board

Dated : 14/09/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Multiplex and Commercial Complex.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	DG SET 500 KVA	HSD	1	Particulate Matter	AS PER E.P. Act
2	DG SET 380 KVA	HSD	2	Particulate Matter	AS PER E.P. Act
3	DG SET 125 KVA	HSD	3	Particulate Matter	AS PER E.P. Act

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

Utsav Sharma Digitally signed by Utsav Sharma Date: 2020.09.14 18:52:44 +05'30'

Specific Conditions:

1. This CTO is being granted to M/s MADHUVAN PROPERTIES PRIVATE LIMITED GALAXY MULTIPLEX AND SHOPPING MALL, Plot No. - 64/5/17-22, SITE - IV, Industrial Area, Sahibabad, Ghaziabad for Multiplex and Commercial Complex ONLY. This CTO will be VOID if there is any change in above mentioned address or product. The applicant shall make an application along with prescribed fee for renewal/trail consent(CTO) at least 30 days before the operation of unit.
2. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
3. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.
4. Industry shall ensure adequate plantation and green belt within its premises. Green cover shall be in compliance of approved map from concerned Authority.
5. Industry shall ensure that industrial effluent is discharged from approved outlet and only after treatment in effluent treatment plant (as per proposal).
6. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
7. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
8. Prior to abstraction, industry shall obtain a No Objection Certificate from Central Ground Water Authority for abstraction of ground water.
9. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
10.The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
11.Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
12.Industry shall develop green belt in accordance with Government Order 07/55-022018/09(writ)/2016 dated 26/02/2018 and UPPCB Office order issued vide letter no. H16405/220/2018/02 dated 16/02/2018
13.Industry shall ensure carbon offsetting as per Government Order (Environment Department) issued vide letter no. H17259/ 183/55-2-2018/09(writ)/2016 dated 15.03.2018.
14. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
15. Separate power connection with energy meter shall be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
16. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system / air pollution control equipment / secured storage area of Hazardous Waste and such other particulars as may be pertinent for preventing and controlling pollution.
17. The industry shall comply with ambient air quality standards of SO2 - 80 g/m3; NOx - 80 g/m3, PM2.5 - 60 g/m3 ; PM10 – 100 g/m3 ; and other parameters as notified by MoEF & CC, GOI vide notification No.GSR 826(E), dated 16.11.2009 during operational phase of the project.
18. The industry shall provide & operate the following dust containment / suppression measures to comply with standards prescribed by the Board. a) Shall construct wind breaking wall all around the periphery of the site. b) Shall install machinery in a closed shed. c) Shall provide bag filter to mitigate fugitive dust emissions from process section and house the bag filter in closed shed. d) Shall store all the raw materials & products in closed sheds only. e) Shall regularly undertake cleaning & wetting of ground at your premises. f) Shall provide & operate water sprinklers at all dust emanating sources.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. Copy of NOC from Central Ground Water Authority (CGWA) should be submitted to this office

within 03 months,Failing which this consent shall be automatic revoked.
21.The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board.
22. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection. In case of violation of above mentioned conditions or any public complaint the CTO shall be withdrawn.

Issued with the permission of competent authority .

Utsav Sharma Digitally signed by Utsav Sharma Date: 2020.09.14 18:52:56 +05'30'

For and on behalf of U.P. Pollution Control Board .

REGIONAL OFFICER, GHAZIABAD

U.P. Pollution Control Board

CONSENT ORDER

Ref No. - 103786/UPPCB/Ghaziabad(UPPCBRO)/CTO/water/GHAZIABAD/2020

Dated : 14/09/2020

To ,

Shri NIRAJ CHAUDHRY

M/s MADHUVAN PROPERTIES PRIVATE LIMITED GALAXY MULTIPLEX AND SHOPPING MALL

Plot No. - 64/5/17-22, SITE - IV, Industrial Area, Sahibabad, Ghaziabad,GHAZIABAD, GHAZIABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. MADHUVAN PROPERTIES PRIVATE LIMITED GALAXY MULTIPLEX AND SHOPPING MALL

Reference Application No :9509672 **Dated :14/09/2020**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. MADHUVAN PROPERTIES PRIVATE LIMITED GALAXY MULTIPLEX AND SHOPPING MALL is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 14/09/2020 to 31/07/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Utsav Sharma Digitally signed by Utsav Sharma Date: 2020.09.14 18:53:34 +05'30'

For and on behalf of U.P. Pollution Control Board

REGIONAL OFFICER, GHAZIABAD

Enclosed : As above
(condition of consent):

Copy to: CEO-1, UPPCB, LUCKNOW

Utsav Sharma Digitally signed by Utsav Sharma Date: 2020.09.14 18:53:45 +05'30'

REGIONAL OFFICER, GHAZIABAD

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.MADHUVAN PROPERTIES PRIVATE LIMITED GALAXY MULTIPLEX AND SHOPPING MALL vide

Consent Order No. 9509672/ Water Dated : 14/09/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Multiplex and Commercial Complex.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	Drain	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	Quantity of Discharge	4.0 KLD

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms.

Industrial Effulant		
S.No	**Parameter**	**Standard**

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

1. This CTO is being granted to M/s MADHUVAN PROPERTIES PRIVATE LIMITED GALAXY MULTIPLEX AND SHOPPING MALL, Plot No. - 64/5/17-22, SITE - IV, Industrial Area, Sahibabad, Ghaziabad for Multiplex and Commercial Complex ONLY. This CTO will be VOID if there is any change in above mentioned address or product. The applicant shall make an application along with prescribed fee for renewal/trail consent(CTO) at least 30 days before the operation of unit.
2. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
3. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.
4. Industry shall ensure adequate plantation and green belt within its premises. Green cover shall be in compliance of approved map from concerned Authority.
5. Industry shall ensure that industrial effluent is discharged from approved outlet and only after treatment in effluent treatment plant (as per proposal).
6. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
7. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
8. Prior to abstraction, industry shall obtain a No Objection Certificate from Central Ground Water Authority for abstraction of ground water.
9. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
10.The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
11.Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
12.Industry shall develop green belt in accordance with Government Order 07/55-022018/09(writ)/2016 dated 26/02/2018 and UPPCB Office order issued vide letter no. H16405/220/2018/02 dated 16/02/2018
13.Industry shall ensure carbon offsetting as per Government Order (Environment Department) issued vide letter no. H17259/ 183/55-2-2018/09(writ)/2016 dated 15.03.2018.
14. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
15. Separate power connection with energy meter shall be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
16. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system / air pollution control equipment / secured storage area of Hazardous Waste and such other particulars as may be pertinent for preventing and controlling pollution.
17. The industry shall comply with ambient air quality standards of SO2 - 80 g/m3; NOx - 80 g/m3, PM2.5 - 60 g/m3 ; PM10 – 100 g/m3 ; and other parameters as notified by MoEF & CC, GOI vide notification No.GSR 826(E), dated 16.11.2009 during operational phase of the project.
18. The industry shall provide & operate the following dust containment / suppression measures to comply with standards prescribed by the Board. a) Shall construct wind breaking wall all around the periphery of the site. b) Shall install machinery in a closed shed. c) Shall provide bag filter to mitigate fugitive dust emissions from process section and house the bag filter in closed shed. d) Shall store all the raw materials & products in closed sheds only. e) Shall regularly undertake cleaning & wetting of ground at your premises. f) Shall provide & operate water sprinklers at all dust emanating sources.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. Copy of NOC from Central Ground Water Authority (CGWA) should be submitted to this office

within 03 months,Failing which this consent shall be automatic revoked.
21.The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board.
22. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection. In case of violation of above mentioned conditions or any public complaint the CTO shall be withdrawn.

Issued with the permission of competent authority .

Utsav Sharma Digitally signed by Utsav Sharma Date: 2020.09.14 18:53:59 +05'30'

For and on behalf of U.P. Pollution Control Board .

REGIONAL OFFICER, GHAZIABAD

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	DELHI TOWER LTD (ANSAL PLAZA), Sector-1, Vaishali, Ghaziabad
2.	Date of Inspection	02.03.2024
3.	Name and Designation of Inspecting Officer	Kunwar Santosh Kumar, A.E.E. N.K. Pandey, A.E.E.
4.	Name of the Proprietor/Contact person, Designation	Mr. Kuldeep Singh (AGM Technical) (Mob) – 9871857161
5.	Year of Establishment	2003
6.	Capacity	Shopping mall and Hotel
7.	Operational status	Operational
8.	Consolidated consent (Air & Water)	Issued on 26.12.2023, Valid upto 31.07.2027
B: Water Pollution and its Control		
9.	Waste water discharge (KLD)	30 KLD
10.	Status of STP/ETP	Installed
11.	Mode of Treated effluent disposal	Sewer Line
12.	Treated Effluent Analysis report	During inspection STP was found operational and as per analysis report of treated sample parameters are within prescribed norms.
C: Air Pollution and its Control		
13.	Source of Air Pollution,	DG Set-700 KVA & 500 KVA Kitchen section
14.	Status of Air Pollution Control System	**DG Set-** Acoustic Enclosure with appropriate stack height installed. **Kitchen-** Proper ducting/Exhaust system installed.
15.	Fuel Details	LPG/As approved by CAQM
Remarks		i. Show cause notice was Revoked with Environmental compensation of Rs. 7,70,000/- which is deposit by the unit. ii. Unit is having valid consent to operate and complying.

(N.K. Pandey)
Assistant Environment Engineer

(Kunwar Santosh Kumar)
Assistant Environment Engineer

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

198654/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2023 **Date: 26/12/2023**

To,

M/s

DELHI TOWER LTD (ANSAL PLAZA)

ANSAL HOUSING LTD IITH FLOOR ANSAL PLAZA SECTOR1 VAISHALI GHAZIABAD,GHAZIABAD,201010

Application Id-23919542

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **DELHI TOWER LTD (ANSAL PLAZA)** located at **ANSAL HOUSING LTD IITH FLOOR ANSAL PLAZA SECTOR1 VAISHALI GHAZIABAD,GHAZIABAD,201010**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA DELHI TOWER LTD (ANSAL PLAZA) **granted for the period from 26/12/2023 to 31/07/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Shopping Mall and Hotel	.	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	COD	30 mg/l
2	OIL & GREASE	10 mg/l
3	BOD	30 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG SET – 700 KVA & 500 KVA	AS APPROVED BY CAQM	1,2	Particulate Matter	As approved by CAQM/CPCB

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As approved by CAQM/CPCB
2	2	Particulate Matter	As approved by CAQM/CPCB

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CTO is valid for operation of shopping mall and Hotel only.
2. Unit should be operated in such a manner that it does not adversely affect the environment and the solid waste generated should be disposed in Eco friendly manner.
3. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
4. Unit should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
5. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
6. Unit shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
7. Unit shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified approved laboratory under E.P. Act 1986.
8. Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
9. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
10. The unit shall obtain prior consent in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section21/22 of air Act 1981 (as amended respectively).
11. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
12. Unit shall submit the compliance of conditions within 01 month from receipt of this letter.
13. The board have right to modify any condition as & when require in compliance of any change in environmental guidelines and Hon'ble courts orders passed time to time.
14. Unit shall comply with various Waste Management Rules as notified by Moef & CC i.e.. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules,2016, E-waste (Management) Rules, 2016.
15. Industry shall not install any borewell without prior NOC of UPGDW.
16. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
17. The consent fee submitted to this office shall be verified by account section, if inadequate shall be submitted within one week, failing which this consent shall be deemed void.
18. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
19. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.
20. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.
21. Unit shall comply with office Memorandum dated 27-02-2020 regarding stringent norms for abatement of pollution in CEPI areas.
22. Unit shall comply with all the direction passed by Hon'ble NGT in OA No. 294/2023/2018 Prasoon Pant & Anr V/s. Uttar Pradesh Control Board & Ors.
23. Unit shall comply the all direction issued by HO letter dated 18.12.2023.

Vikas Mishra
Digitally signed by Vikas Mishra
Date: 2023.12.27 20:38:07 +05'30'
REGIONAL OFFICER, GHAZIABAD.

Copy to:

CEO-1, UPPCB, LUCKNOW.

Vikas Mishra
Digitally signed by Vikas Mishra
Date: 2023.12.27 20:38:28 +05'30'
REGIONAL OFFICER, GHAZIABAD.

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	IP CONSTRUCTIONS PVT LTD (Hotel Golden Tulip), C-5, Sector – 18, Vasundhara, Ghaziabad.
2.	Date of Inspection	03.03.2024
3.	Name and Designation of Inspecting Officer	Kunwar Santosh Kumar, A.E.E. N.K. Pandey, A.E.E.
4.	Name of the Proprietor/Contact person, Designation	Mr. Mirza – 9810524529
5.	Year of Establishment	2015
6.	Capacity	Hotel-160 Rooms
7.	Operational status	Operational
8.	Consolidated consent (Air & Water)	Issued on 12.08.2023, Valid upto 31.07.2026
B: Water Pollution and its Control		
9.	Waste water discharge (KLD)	21.6 KLD
10.	Status of STP/ETP	Installed
11.	Mode of Treated effluent disposal	Sewer Line
12.	Treated Effluent Analysis report	During inspection STP was found operational and as per analysis report of treated sample parameters are within prescribed norms.
C: Air Pollution and its Control		
13.	Source of Air Pollution,	DG Set-750 KVA & 380 KVA Kitchen section
14.	Status of Air Pollution Control System	**DG Set-** Acoustic Enclosure with appropriate stack height installed. **Kitchen-** Proper ducting/Exhaust system installed.
15.	Fuel Details	LPG/As approved by CAQM.
Remarks		Unit is having valid consent to operate and complying.

(N.K. Pandey)
Assistant Environment Engineer

(Kunwar Santosh Kumar)
Assistant Environment Engineer

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

187925/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2023 **Date: 10/08/2023**

To,

M/s

IP CONSTRUCTIONS PVT LTD

GOLDEN TULIP HOTEL AND SUITS, 18/C-5, VASUNDHARA, GHAZIABAD UP-201010,GHAZIABAD,201010

Application Id-21862206

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **IP CONSTRUCTIONS PVT LTD** located at **GOLDEN TULIP HOTEL AND SUITS, 18/C-5, VASUNDHARA, GHAZIABAD UP-201010,GHAZIABAD,201010**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA IP CONSTRUCTIONS PVT LTD **granted for the period from 10/08/2023 to 31/07/2026** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	HOTEL	160	Numbers/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**21.6**	**STP**	**DRAIN**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	BOD	30 mg/l
2	COD	250 mg/l
3	OIL & GREASE	10 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG SETS 380 KVA & 750 KVA	AS APPROVED BY CPCB/CAQM	1,2	Particulate Matter	AS PER EP ACT. RULE

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	AS PER EP ACT. RULE
2	2	Particulate Matter	AS PER EP ACT. RULE

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CTO is being granted to M/s IP CONSTRUCTIONS PVT LTD, Plot No. GOLDEN TULIP HOTEL AND SUITS, 18/C-5, VASUNDHARA, GHAZIABAD for Hotel- 160 Rooms ONLY. This CTO will be VOID if there is any change in above mentioned address or product. The applicant shall make an application along with prescribed fee for renewal/trail consent(CTO) at least 30 days before the operation of unit.
2. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
3. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.
4. Industry shall ensure adequate plantation and green belt within its premises. Green cover shall be in compliance of approved map from concerned Authority.
5. Industry shall ensure that industrial effluent is discharged from approved outlet and only after treatment in effluent treatment plant (as per proposal).
6. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
7. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
8. Prior to abstraction, industry shall obtain a No Objection Certificate from Central Ground Water Authority for abstraction of ground water.
9. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
10. The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
11. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
12. Industry shall develop green belt in accordance with Government Order 07/55-022018/09(writ)/2016 dated 26/02/2018 and UPPCB Office order issued vide letter no. H16405/220/2018/02 dated 16/02/2018
13. Industry shall ensure carbon offsetting as per Government Order (Environment Department) issued vide letter no. H17259/ 183/55-2-2018/09(writ)/2016 dated 15.03.2018.
14. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
15. Separate power connection with energy meter shall be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
16. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system / air pollution control equipment / secured storage area of Hazardous Waste and such other particulars as may be pertinent

for preventing and controlling pollution.

17. The industry shall comply with ambient air quality standards of SO2 - 80 g/m3; NOx - 80 g/m3, PM2.5 - 60 g/m3 ; PM10 – 100 g/m3 ; and other parameters as notified by MoEF & CC, GOI vide notification No.GSR 826(E), dated 16.11.2009 during operational phase of the project.

18. The industry shall provide & operate the following dust containment / suppression measures to comply with standards prescribed by the Board. a) Shall construct wind breaking wall all around the periphery of the site. b) Shall install machinery in a closed shed. c) Shall provide bag filter to mitigate fugitive dust emissions from process section and house the bag filter in closed shed. d) Shall store all the raw materials & products in closed sheds only. e) Shall regularly undertake cleaning & wetting of ground at your premises. f) Shall provide & operate water sprinklers at all dust emanating sources.

19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

20. Copy of NOC from Central Ground Water Authority (CGWA) should be submitted to this office within 03 months,Failing which this consent shall be automatic revoked.

21.The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board.

22.Unit shall submit compliance above mentioned points on quarterly basis.

23. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection. In case of violation of above mentioned conditions or any public complaint the CTO shall be withdrawn.

24. Unit shall comply the all direction in Hon'ble NGT from time to time.

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REGIONAL OFFICER, GHAZIABAD.

Copy to:

CEO-1, UPPCB, LUCKNOW.

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REGIONAL OFFICER, GHAZIABAD.

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	M/s HOLLYWOOD DREAMS (A UNIT OF GOLDEN LEAF COUNTY PVT. LTD), Sector – 4, Vaishali, Ghaziabad.
2.	Date of Inspection	02.03.2024
3.	Name and Designation of Inspecting Officer	Kunwar Santosh Kumar, A.E.E. N.K. Pandey, A.E.E.
4.	Name of the Proprietor/Contact person, Designation	Mr. Rajeev Chaudhary (Manager) (Mob) – 7290031809 & E-mail ID – rajeev.19@gmail.com
5.	Year of Establishment	2016
6.	Capacity	BANQUET HALL (700-750 PERSONS) & ROOMS- 06
7.	Operational status	Operational
8.	Consolidated consent (Air & Water)	Issued on 01.04.2022, Valid upto 31.03.2025
B: Water Pollution and its Control		
9.	Waste water discharge (KLD)	88 KLD
10.	Status of STP/ETP	Waste water generated from unit is discharge into sewer line which is connected with STP 74 MLD located in Indirapuram, Ghaziabad.
11.	Mode of Treated effluent disposal	Sewer Line
12.	Treated Effluent Analysis report	74 MLD STP is operational and complying.
C: Air Pollution and its Control		
13.	Source of Air Pollution,	DG Set-2x320 KVA Kitchen section
14.	Status of Air Pollution Control System	**DG Set-** Acoustic Enclosure with appropriate stack height installed. **Kitchen-** Proper ducting/Exhaust system installed.
15.	Fuel Details	LPG/As approved by CAQM.
Remarks		Unit is having valid consent to operate and complying.

(N.K. Pandey)
Assistant Environment Engineer

(Kunwar Santosh Kumar)
Assistant Environment Engineer

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

153666/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2022 Date: 01/04/2022

To,
M/s
HOLLYWOOD DREAMS (A UNIT OF GOLDEN LEAF COUNTY PVT. LTD)
Vaishali Metro Station, Side-A, Sector-4, Vaishali, Ghaziabad.,GHAZIABAD,201010

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981"

Consent No-15676410 Date-01/04/2022

CCA is hereby granted to **HOLLYWOOD DREAMS (A UNIT OF GOLDEN LEAF COUNTY PVT. LTD)** located at **Vaishali Metro Station, Side-A, Sector-4, Vaishali, Ghaziabad.,GHAZIABAD,201010**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA HOLLYWOOD DREAMS (A UNIT OF GOLDEN LEAF COUNTY PVT. LTD) **granted for the period from 01/04/2022 to 31/03/2025** and valid for manufacturing of following products with **Capital Investment/Net Assets Values 125.00 Lakhs**

S No	Product	Quantity	Unit
1	BANQUET HALL (700-750 PERSONS) & ROOMS- 06	0	Metric Tonnes/Day

2. Specific Conditions under Water Act :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effulant	Quantity(KLD)	Treatment facility and discharge point
Domestic	**88.0 KLD through Nagar Nigam STP**	**STP**
Industrial	**1.8 KLD**	**ETP**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate **Effluent Treatment Plant** consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as

UTSAV SHARMA

prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	BOD	<30 mg/l
2	COD	<250 mg/l
3	TSS	<100 mg/l
4	Oil and Grease	<10 mg/l
5	pH	5.5 to 9

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening and the same shall be maintained continuously so as to achieve the quality of the treated effluent to the following standards.

S No.	Parameters	Standards

3. Conditions under Air Act :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG SET 320 KVA	HSD	1	Particulate Matter	AS PER CPCB NORMS
2	DG SET 320 KVA	HSD	2	Particulate Matter	AS PER CPCB NORMS

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	AS PER CPCB NORMS
2	2	Particulate Matter	AS PER CPCB NORMS

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

(iii) The unit will not use any type of restricted fuel.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

6. Compulsory documents to be submitted by the Industry/Unit :-

(i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.

(ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.

8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

REGIONAL OFFICER, GHAZIABAD

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CEO-1, UPPCB, LCUKNOW

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REGIONAL OFFICER, GHAZIABAD

Annexure

Specific Conditions

1. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.

2. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)

3. The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.

4. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.

5. Separate power connection with energy meter shall be provided for the Pollution Control Equipment's and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.

6. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

7. Copy of NOC from Uttar Pradesh Ground Water Department (UPGWD) should be submitted to this office within 03 months, failing which this certificate shall be automatic revoked.
8. Unit shall ensure to development of green belt based on Miyawaki method.

General Conditions:-

The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.

1. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
2. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
3. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
4. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
5. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
6. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
8. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
10. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
11. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
12. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
13. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
14. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
15. The authorization is valid for temporary storage of Hazardous Waste within premises only.
16. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
17. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
18. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
19. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.

20. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
21. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
22. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
23. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
24. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

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REGIONAL OFFICER, GHAZIABAD

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	HOTEL SUNSHINE PARK (A UNIT ADITYARAJ FOODS AND ENTERTAINMENT PVT LTD), D-1, Chander Nagar Ghaziabad.
2.	Date of Inspection	03.03.2024
3.	Name and Designation of Inspecting Officer	Kunwar Santosh Kumar, A.E.E. N.K. Pandey, A.E.E.
4.	Name of the Proprietor/Contact person, Designation	Mr. Pankaj Gupta (Manager) (Mob) – 9810032306
5.	Year of Establishment	2005
6.	Capacity	Hotel Cum Banquets Hall -39 Rooms
7.	Operational status	Operational
8.	Consolidated consent (Air & Water)	Issued on 30.09.2023, Valid upto 31.07.2026
B: Water Pollution and its Control		
9.	Waste water discharge (KLD)	10 KLD
10.	Status of STP/ETP	Waste water generated from unit is discharge into sewer line which is connected with STP 74 MLD located in Indirapuram, Ghaziabad.
11.	Mode of Treated effluent disposal	Sewer Line
12.	Treated Effluent Analysis report	74 MLD STP is operational and complying.
C: Air Pollution and its Control		
13.	Source of Air Pollution,	DG Set-125 KVA, 32 KVA Kitchen section
14.	Status of Air Pollution Control System	**DG Set-** Acoustic Enclosure with appropriate stack height installed. **Kitchen-** Proper ducting/Exhaust system installed.
15.	Fuel Details	LPG/As approved by CAQM
Remarks		Unit is having valid consent to operate and complying.

(N.K. Pandey)
Assistant Environment Engineer

(Kunwar Santosh Kumar)
Assistant Environment Engineer

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

192588/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2023 **Date: 30/09/2023**

To,

M/s

HOTEL SUNSHINE PARK (A UNIT ADITYARAJ FOODS AND ENTERTAINMENT PVT LTD)

D 1 CHANDER NAGAR SABIBABAD GHAZIABAD,GHAZIABAD,201011

Application Id-22720221

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **HOTEL SUNSHINE PARK (A UNIT ADITYARAJ FOODS AND ENTERTAINMENT PVT LTD)** located at **D 1 CHANDER NAGAR SABIBABAD GHAZIABAD,GHAZIABAD,201011**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA HOTEL SUNSHINE PARK (A UNIT ADITYARAJ FOODS AND ENTERTAINMENT PVT LTD) **granted for the period from 30/09/2023 to 31/07/2026** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Hotel Cum Banquets Hall	39	Numbers/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	10	Sewar Line	Sewar Line

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	COD	250 mg/l
2	BOD	30 mg/l

3	OIL & GREASE	10 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG SET 125 KVA & 32 KVA	AS APPROVED BY CPCB/CAQM	1,2	Particulate Matter	AS PER CAQM/CPCB Rules

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	AS PER CAQM/CPCB Rules

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CTO is valid for operation of Hotel Cum Banquets Hall-39 ROOM only
2. Unit should be operated in such a manner that it does not adversely affect the environment and the solid waste generated should be disposed in Eco friendly manner.
3. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
4. Unit should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
5. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
6. Unit shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
7. Unit shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
8. Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
9. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
10. The unit shall obtain prior consent in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section21/22 of air Act 1981 (as amended respectively).
11. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
12. Unit shall submit the compliance of conditions within 01 month from receipt of this letter.
13. The board have right to modify any condition as & when require in compliance of any change in environmental guidelines and Hon'ble courts orders passed time to time.
14. Unit shall comply with various Waste Management Rules as notified by Moef & CC i.e.. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules,2016, E-waste (Management) Rules, 2016.
15. Industry shall not install any borewell without prior NOC of UPGDW.
16. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
17. The consent fee submitted to this office shall be verified by account section, if inadequate shall be submitted within one week, failing which this consent shall be deemed void.
18. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
19. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) directions and other directions issued time to time regarding use of cleaner fuel.
20. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) directions regarding DG sets.
21. Unit shall comply with office Memorandum dated 27-02-2020 regarding stringent norms for abatement of pollution in CEPI areas.
22. Unit shall comply with all the direction passed by Hon'ble NGT in OA No. 294/2023/2018 Prasoon Pant & Anr V/s. Uttar Pradesh Control Board & Ors.
23. Environmental Compensation will be imposed for the period during which your unit was operate by

without obtaining consent to operate.

Vikas Mishra Digitally signed by Vikas Mishra Date: 2023.09.30 16:44:35 +05'30'

REGIONAL OFFICER, GHAZIABAD.

Copy to:

CEO-1, UPPCB, LUCKNOW.

Vikas Mishra Digitally signed by Vikas Mishra Date: 2023.09.30 16:44:52 +05'30'

REGIONAL OFFICER, GHAZIABAD.

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्थाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	MAHAGUN (INDIA) PVT LTD (Mahagun Metro mall), Plot – 1, VC-3, Sector 3F, Gautam Palvi Road, Vaishali Ghaziabad.
2.	Date of Inspection	03.03.2024
3.	Name and Designation of Inspecting Officer	Kunwar Santosh Kumar, A.E.E. N.K. Pandey, A.E.E.
4.	Name of the Proprietor/Contact person, Designation	Mr. Teerath Raj Patel (Mob) – 9873851592
5.	Year of Establishment	2009
6.	Capacity	Commercial Mall
7.	Operational status	Operational
8.	Consolidated consent (Air & Water)	Issued on 23.06.2022, Valid upto 31.12.2026
B: Water Pollution and its Control		
9.	Waste water discharge (KLD)	150 KLD
10.	Status of STP/ETP	Installed
11.	Mode of Treated effluent disposal	Sewer Line
12.	Treated Effluent Analysis report	During inspection STP was found operational and as per analysis report of treated sample parameters are within prescribed norms.
C: Air Pollution and its Control		
13.	Source of Air Pollution,	DG Set-3x1500 KVA & 1x1000 KVA Kitchen section
14.	Status of Air Pollution Control System	**DG Set-** Acoustic Enclosure with appropriate stack height installed. **Kitchen-** Proper ducting/Exhaust system installed.
15.	Fuel Details	LPG/As approved by CAQM
Remarks		Unit is having valid consent to operate and complying.

(N.K. Pandey)
Assistant Environment Engineer

(Kunwar Santosh Kumar)
Assistant Environment Engineer

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

154408/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2022 Date: 23/06/2022

To,
M/s
M/s MAHAGUN (INDIA) PVT LTD
Plot no VC 3, Sector 3, Vaishali, GHAZIABAD

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

Consent No-15832200 Date-23/06/2022

CCA is hereby granted to **M/s MAHAGUN (INDIA) PVT LTD** located at **Plot no VC 3, Sector 3, Vaishali, GHAZIABAD**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA M/s MAHAGUN (INDIA) PVT LTD **granted for the period from 18/05/2022 to 31/12/2026** and valid for manufacturing of following products with **Capital Investment/Net Assets Values 9840.00 Lakhs**

S No	Product	Quantity	Unit
1	Shopping Complex/Mall	00	Metric Tonnes/Day

2. Specific Conditions under Water Act :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effulant	Quantity(KLD)	Treatment facility and discharge point
Domestic	**150 KLD**	**STP**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate **Effluent Treatment Plant** consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening and the same shall be maintained continuously so as to achieve the quality of the treated effluent to the following standards.

S No.	Parameters	Standards

3. Conditions under Air Act :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	1x1000 KVA DG Set	HSD	1	Sulphur Dioxide	As per norms
2	3x1500 KVA DG Set	HSD	3	Sulphur Dioxide	As per norms

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Sulphur Dioxide	As per EP Act 1986
2	3	Sulphur Dioxide	As per EP Act 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

(iii) The unit will not use any type of restricted fuel.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

6. Compulsory documents to be submitted by the Industry/Unit :-

(i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.

(ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.

8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

10. In compliance to the G.O dated 1011/81-7-2021-09 (Writ)/2016 dt.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent shall be revoked by the Board.

11. The industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO shall be revoked.

CEO

VIVEK ROY Digitally signed by VIVEK ROY Date: 2022.10.02 21:27:58 +05'30' **C-1.**

Copy to:

Regional Officer, U.P. Pollution Control Board, Ghaziabad.

VIVEK ROY Digitally signed by VIVEK ROY Date: 2022.10.02 21:28:08 +05'30' **CEO C-1.**

Annexure

Specific Conditions

1. The unit shall not abstract the ground water under any circumstances without prior permission from the CGWA/UPGWD. Water shall be obtained from legally permissible sources only. If the project fails to comply with this condition then this consent shall automatically stand revoked.

2. The Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.

3. The Unit shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and The Solid Waste Management Rules, 2016.

4. The treated effluent/sewage shall be used for irrigation purposes as much as possible. The guidelines developed by the CPCB for the utilization of treated effluent for the irrigation purposes is available at the URL http://cpcb.nic.in/NGT/Guidelines-UTE-Irrigation.pdf.

5. The Unit shall comply with the provisions of notification dt.07-10-2016 of Ministry of Water Resources, River Development and Ganga Conservation, GOI.

6. The Unit shall submit the point wise compliance report of the CTO/CTE issued by the Board earlier and the audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
7. At the site a display board size 4x6 feet shall be installed to display the provisions of Construction and Demolition Rules 2016.
8. The Unit shall ensure proper operation and maintenance of Sewage Treatment Plant. Also independent flow meters, logbook and electric meter should be installed for Sewage treatment plant.
9. The Unit should be operated in such a way so that there is no adverse impact on public and environment.
10. The Unit shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
11. This consent is valid only for products and quantity mentioned above. The Unit shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.,
12. The Unit shall submit quarterly monitoring reports of treated effluent from a certified / approved laboratory under E.P. Act 1986.
13. The Unit will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB server. The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
14. If the CPCB or UPPCB issues the Closure order against the Unit this consent order stands automatically suspended for that period.
15. Project shall obtain revised CTE for proposed built up area as per Environmental Clearance dated 12.10.2013 obtained for expansion in integrated project.
16. Unit shall install flow meters on inlet and final outlet of STP and maintain log book.
17.Project shall maintain records regarding generation & disposal of municipal solid waste and submit necessary permission from competent authority for disposal of solid waste generated in project.
18. At the Unit site a display board size 4x6 feet shall be installed to display the provisions of Construction and Demolition Rules 2016.
19. This consent is only valid for emission generated from DG Sets. Project shall obtain CTE before installing any other source of emission i.e. DG Sets etc.
20. The Unit shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
21. Unit shall comply with Board's OM dated 27-02-2020 regarding stringent norms in CEPI areas.
22. Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment,forest and climate change and BG of Rs. 50,000/- be deposited within a months time along with the proposal for proposed plantation.
23.Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.
24. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 regarding DG sets.
25. Project shall ensure to maintain MLSS in aeration tank of STP.
26. The project shall comply all the conditions imposed in Board earlier CTO.
27. The project shall obtain prior NOC from GDA for discharging domestic effluent into sewer line of GDA STP.
28. The project shall ensure ZLD.

General Conditions:-

The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.

1. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
2. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
3. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
4. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
5. The industry shall provide uninterrupted entry to the STPs/ETPs inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
6. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
8. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
10. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
11. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
12. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
13. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
14. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
15. The authorization is valid for temporary storage of Hazardous Waste within premises only.
16. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
17. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
18. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
19. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
20. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.

21. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
22. The storage area should be fenced properly and Sign/Notice Board indicating ï¿½Dangerï¿½ and ï¿½Hazardousï¿½ shall be displayed at appropriate position both in Hindi and English.
23. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
24. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

VIVEK ROY
Digitally signed by VIVEK ROY
Date: 2022.10.02 21:28:26 +05'30'
CEO
C-1.

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	Hotel R.K. Residency, 2159, opp. Awas Vikas Complex, Sector 16A, Vasundhara, Ghaziabad.
2.	Date of Inspection	02.03.2024
3.	Name and Designation of Inspecting Officer	Kunwar Santosh Kumar, A.E.E. N.K. Pandey, A.E.E.
4.	Name of the Proprietor/Contact person, Designation	Mr. Vipin Sharma (Manager) - 9958611900 E-Mail ID - hotelrkresidency@yahoo.com
5.	Year of Establishment	2015
6.	Capacity	HOTEL CUM BANQUETS HALL-22 ROOMS
7.	Operational status	Operational
8.	Consolidated consent (Air & Water)	Issued on 16.06.2023, Valid upto 31.07.2024
B: Water Pollution and its Control		
9.	Waste water discharge (KLD)	03 KLD
10.	Status of STP/ETP	Waste water generated from unit is discharge into sewer line which is connected with STP 74 MLD located in Indirapuram, Ghaziabad.
11.	Mode of Treated effluent disposal	Sewer Line
12.	Treated Effluent Analysis report	74 MLD STP is operational and complying.
C: Air Pollution and its Control		
13.	Source of Air Pollution,	DG Set-82 KVA Kitchen section
14.	Status of Air Pollution Control System	**DG Set-** Acoustic Enclosure with appropriate stack height installed. **Kitchen-** Proper ducting/Exhaust system installed.
15.	Fuel Details	LPG/PNG/As approved by CAQM.
Remarks		Unit is having valid consent to operate and complying.

(N.K. Pandey)
Assistant Environment Engineer

(Kunwar Santosh Kumar)
Assistant Environment Engineer

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

182987/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2023 **Date: 14/06/2023**

To,

M/s

HOTEL RK RESIDENCY

plot no 2159 sector 16A vasundhara Ghaziabad 201012 near awas vikas complex,GHAZIABAD,201012

Application Id-20862993

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **HOTEL RK RESIDENCY** located at **plot no 2159 sector 16A vasundhara Ghaziabad 201012 near awas vikas complex,GHAZIABAD,201012**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA HOTEL RK RESIDENCY **granted for the period from 14/06/2023 to 31/07/2024** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	HOTEL CUM BANQUETS HALL-22 ROOMS	22	Numbers/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**3**	**Septic Tank**	**Sewar Line**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	COD	250 mg/l
2	BOD	30 mg/l
3	OIL & GREASE	10 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG SET 82 KVA	AS APPROVED BY CPCB/CAQM	1	Particulate Matter	AS PER EP ACT. RULE

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	AS PER EP ACT. RULE

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management an

Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CTO is valid for operation of HOTEL CUM BANQUETS - 22 ROOM only
2. which is not adequate for current period. Unit shall deposit outstanding fee of Rs. 205000/- (Water & Air) CTO within 15 Days to Board account. A/c details given below: - Beneficiary name -U.P. Pollution Contro

Board A/c number for Water & Air consent-6193000100001355, IFSC-PUNB0619300, Bank name: -Punjab National Bank, Vibhuti Khand, Gomti Nagar, Lucknow failing which this consent shall be deemed cancelled.

3. Unit should be operated in such a manner that it does not adversely affect the environment and the solid waste generated should be disposed in Eco friendly manner.

4. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.

5. Unit should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

6. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

7. Unit shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

8. Unit shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified approved laboratory under E.P. Act 1986.

9. Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.

10. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.

11. The unit shall obtain prior consent in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section21/22 of air Act 1981 (as amended respectively).

12. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.

13. Unit shall submit the compliance of conditions within 01 month from receipt of this letter.

14. The board have right to modify any condition as & when require in compliance of any change in environmental guidelines and Hon'ble courts orders passed time to time.

15. Unit shall comply with various Waste Management Rules as notified by Moef & CC i.e.. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules,2016, E-waste (Management) Rules, 2016.

16. Industry shall not install any borewell without prior NOC of UPGDW.

17. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

18. The consent fee submitted to this office shall be verified by account section, if inadequate shall be submitted within one week, failing which this consent shall be deemed void.

19. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

20. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.

21. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.

22. Unit shall comply with office Memorandum dated 27-02-2020 regarding stringent norms for abatement of pollution in CEPI areas.

UTSAV SHARMA Digitally signed by UTSAV SHARMA Date: 2023.06.16 08:12:08 -05'30'

REGIONAL OFFICER, GHAZIABAD.

Copy to:

CEO-1, UPPCB, LUCKNOW.

REGIONAL OFFICER, GHAZIABAD.

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	M/s Signature Global Mall (SARVPRIYA SECURITIES PVT LTD), Plot No. -6, Sector – 3, Vaishali, Ghaziabad.
2.	Date of Inspection	03.03.2024
3.	Name and Designation of Inspecting Officer	Kunwar Santosh Kumar, A.E.E. N.K. Pandey, A.E.E.
4.	Name of the Proprietor/Contact person, Designation	Mr. Vijay Chaudhary (Mob) – 7011699171 E – mail ID= envirovaishalimall@vatikagroup.com
5.	Year of Establishment	2020
6.	Capacity	Commercial Mall
7.	Operational status	Operational
8.	Consolidated consent (Air & Water)	Issued on 28.07.2023, Valid upto 31.07.2028
B: Water Pollution and its Control		
9.	Waste water discharge (KLD)	55 KLD
10.	Status of STP/ETP	Installed
11.	Mode of Treated effluent disposal	Sewer Line
12.	Treated Effluent Analysis report	During inspection STP was found operational and as per analysis report of treated sample parameters are within prescribed norms.
C: Air Pollution and its Control		
13.	Source of Air Pollution,	DG Set-750 KVA & 450 KVA Kitchen section
14.	Status of Air Pollution Control System	**DG Set-** Acoustic Enclosure with appropriate stack height installed. **Kitchen-** Proper ducting/Exhaust system installed.
15.	Fuel Details	LPG/As approved by CAQM
Remarks		Unit is having valid consent to operate and complying.

(N.K. Pandey)
Assistant Environment Engineer

(Kunwar Santosh Kumar)
Assistant Environment Engineer

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

188763/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2023 **Date: 28/07/2023**

To,

M/s

MS SARVPRIYA SECURITIES PVT LTD

Plot No. 6, Sector 3, Vaishali, Ghaziabad, UP,GHAZIABAD,201014

Application Id-22017657

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **MS SARVPRIYA SECURITIES PVT LTD** located at **Plot No. 6, Sector 3, Vaishali, Ghaziabad, UP,GHAZIABAD,201014**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA MS SARVPRIYA SECURITIES PVT LTD **granted for the period from 01/08/2023 to 31/07/2028** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Commercial Mall	.	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**55**	**STP**	**SEWAR LINE**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG SETS 750 KVA & 450 KVA	AS APPROVED BY CPCB/CAQM	1, 2	Particulate Matter	AS PER EP ACT. RULE

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	AS PER EP ACT. RULE
2	2	Particulate Matter	AS PER EP ACT. RULE

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CTO is being granted to M/s SARVPRIYA SECURITIES PVT LTD, Plot No. 6, Sector 3, Vaishali, Ghaziabad for Commercial Mall ONLY. This CTO will be VOID if there is any change in above mentioned address or product. The applicant shall make an application along with prescribed fee for renewal/trail consent(CTO) at least 30 days before the operation of unit.

2. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
3. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.
4. Industry shall ensure adequate plantation and green belt within its premises. Green cover shall be in compliance of approved map from concerned Authority.
5. Industry shall ensure that industrial effluent is discharged from approved outlet and only after treatment in effluent treatment plant (as per proposal).
6. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
7. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
8. Prior to abstraction, industry shall obtain a No Objection Certificate from Central Ground Water Authority for abstraction of ground water.
9. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
10.The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
11.Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
12.Industry shall develop green belt in accordance with Government Order 07/55-022018/09(writ)/2016 dated 26/02/2018 and UPPCB Office order issued vide letter no. H16405/220/2018/02 dated 16/02/2018
13.Industry shall ensure carbon offsetting as per Government Order (Environment Department) issued vide letter no. H17259/ 183/55-2-2018/09(writ)/2016 dated 15.03.2018.
14. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
15. Separate power connection with energy meter shall be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
16. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system / air pollution control equipment / secured storage area of Hazardous Waste and such other particulars as may be pertinent for preventing and controlling pollution.
17. The industry shall comply with ambient air quality standards of SO2 - 80 g/m3; NOx - 80 g/m3, PM2.5 - 60 g/m3 ; PM10 – 100 g/m3 ; and other parameters as notified by MoEF & CC, GOI vide notification No.GSR 826(E), dated 16.11.2009 during operational phase of the project.
18. The industry shall provide & operate the following dust containment / suppression measures to comply with standards prescribed by the Board. a) Shall construct wind breaking wall all around the

periphery of the site. b) Shall install machinery in a closed shed. c) Shall provide bag filter to mitigate fugitive dust emissions from process section and house the bag filter in closed shed. d) Shall store all the raw materials & products in closed sheds only. e) Shall regularly undertake cleaning & wetting of ground at your premises. f) Shall provide & operate water sprinklers at all dust emanating sources.

19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

20. Copy of NOC from Central Ground Water Authority (CGWA) should be submitted to this office within 03 months,Failing which this consent shall be automatic revoked.

21.The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board.

22. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection. In case of violation of above mentioned conditions or any public complaint the CTO shall be withdrawn.

Vikas Mishra
Digitally signed by Vikas Mishra
Date: 2023.07.28 17:11:06 +05'30'

REGIONAL OFFICER, GHAZIABAD.

Copy to:

CEO-1, UPPCB, LUCKNOW.

Vikas Mishra
Digitally signed by Vikas Mishra
Date: 2023.07.28 17:11:16 +05'30'

REGIONAL OFFICER, GHAZIABAD.

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्थाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने मे 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग मे पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	M/s Silver Spoon C-7, Sector – 18, Ghaziabad
2.	Date of Inspection	03.03.2024
3.	Name and Designation of Inspecting Officer	Kunwar Santosh Kumar, A.E.E. N.K. Pandey, A.E.E.
4.	Name of the Proprietor/Contact person, Designation	1- Miss. Neha Sandhu – 9811667258 2- Mr. Ajit Verma (Finance Controller) – 9910002528
5.	Year of Establishment	2015
6.	Capacity	BANQUET HALL FOR 800 PERSONS WITH -8 ROOMS
7.	Operational status	Operational
8.	Consolidated consent (Air & Water)	Issued on 19.03.2021, Valid upto 31.07.2025
B: Water Pollution and its Control		
9.	Waste water discharge (KLD)	30 KLD
10.	Status of STP/ETP	Installed
11.	Mode of Treated effluent disposal	Sewer Line
12.	Treated Effluent Analysis report	During inspection STP was found operational and as per analysis report of treated sample parameters are within prescribed norms.
C: Air Pollution and its Control		
13.	Source of Air Pollution,	DG Set-500 KVA, 250 KVA, 125 KVA & 62.5 KVA Kitchen section
14.	Status of Air Pollution Control System	**DG Set**- Acoustic Enclosure with appropriate stack height installed. **Kitchen-** Proper ducting/Exhaust system installed.
15.	Fuel Details	LPG/PNG/Dual Fuel.
Remarks		Unit is having valid consent to operate and complying.

(N.K. Pandey)
Assistant Environment Engineer

(Kunwar Santosh Kumar)
Assistant Environment Engineer

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
121488/UPPCB/Ghaziabad(UPPCBRO)/CTO/air/GHAZIABAD/2021

Dated : 19/03/2021

To ,

Shri SONI KHEMANI
M/s SS COUNTRY WIDE HOTELS PVT LTD (SILVER SPOON)
PLOT NO. C-7, SECOTR-18, VASUNDHARA, GHAZIABAD. ,GHAZIABAD,201010
GHAZIABAD

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. SS COUNTRY WIDE HOTELS PVT LTD (SILVER SPOON)

Reference Application No. 11385906 Dated : 19/03/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s SS COUNTRY WIDE HOTELS PVT LTD (SILVER SPOON). under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/03/2021 to 31/07/2025 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

   This consent is being issued with the permission of competent authority .

Utsav Sharma Digitally signed by Utsav Sharma Date: 2021.03.19 13:17:08 +05'30'

For and on behalf of U.P. Pollution Control Board

REGIONAL OFFICER, GHAZIABAD

Enclosed : As above
(condition of consent):

Copy to: CEO-1, UPPCB, LUCKNOW

REGIONAL OFFICER, GHAZIABAD

U.P. Pollution Control Board

Dated : 19/03/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of BANQUET HALL FOR 800 PERSONS WITH 8 ROOMS.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	DG SET 500 KVA	HSD	1	Particulate Matter	AS PER E.P. Act
2	DG SET 250 KVA	HSD	2	Particulate Matter	AS PER E.P. Act
3	DG SET 125 KVA	HSD	3	Particulate Matter	AS PER E.P. Act
4	DG SET 62.5 KVA	HSD	4	Particulate Matter	AS PER E.P. Act

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This CTO is being granted to M/s SS COUNTRY WIDE HOTELS PVT LTD (SILVER SPOON), PLOT NO. C-7, SECOTR-18, VASUNDHARA, GHAZIABAD for BANQUET HALL FOR 800 PERSONS WITH 8 ROOMS ONLY. This CTO will be VOID if there is any change in above mentioned address or product. The applicant shall make an application along with prescribed fee for renewal/trail consent(CTO) at least 30 days before the operation of unit.
2. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
3. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.
4. Industry shall ensure adequate plantation and green belt within its premises. Green cover shall be in compliance of approved map from concerned Authority.
5. Industry shall ensure that industrial effluent is discharged from approved outlet and only after treatment in effluent treatment plant (as per proposal).
6. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
7. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
8. Prior to abstraction, industry shall obtain a No Objection Certificate from Central Ground Water Authority for abstraction of ground water.
9. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
10.The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
11.Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
12.Industry shall develop green belt in accordance with Government Order 07/55-022018/09(writ)/2016 dated 26/02/2018 and UPPCB Office order issued vide letter no. H16405/220/2018/02 dated 16/02/2018
13.Industry shall ensure carbon offsetting as per Government Order (Environment Department) issued vide letter no. H17259/ 183/55-2-2018/09(writ)/2016 dated 15.03.2018.
14. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
15. Separate power connection with energy meter shall be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
16. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system / air pollution control equipment / secured storage area of Hazardous Waste and such other particulars as may be pertinent for preventing and controlling pollution.
17. The industry shall comply with ambient air quality standards of SO2 - 80 g/m3; NOx - 80 g/m3, PM2.5 - 60 g/m3 ; PM10 – 100 g/m3 ; and other parameters as notified by MoEF & CC, GOI vide notification No.GSR 826(E), dated 16.11.2009 during operational phase of the project.
18. The industry shall provide & operate the following dust containment / suppression measures to comply with standards prescribed by the Board. a) Shall construct wind breaking wall all around the periphery of the site. b) Shall install machinery in a closed shed. c) Shall provide bag filter to mitigate fugitive dust emissions from process section and house the bag filter in closed shed. d) Shall store all the raw materials & products in closed sheds only. e) Shall regularly undertake cleaning & wetting of ground at your premises. f) Shall provide & operate water sprinklers at all dust emanating sources.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. Copy of NOC from Central Ground Water Authority (CGWA) should be submitted to this office within 03 months,Failing which this consent shall be automatic revoked.

21.The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board.
22.Unit shall submit outstanding fee of Rs.50000/- in Water CTO and Rs. 50000/- in Air CTO within a week. A/c details given below:- Beneficiary name -Regional officer, U.P. Pollution control board Ghaziabad. A/c number for Water consent-20372823556, A/c number for Air consent.-20372823567
IFSC-ALLA0211870, Bank name:-Allahabad bank, Vashundara Ghaziabad
23.The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection. In case of violation of above mentioned conditions or any public complaint the CTO shall be withdrawn.

Issued with the permission of competent authority .

Utsav Sharma
Digitally signed by Utsav Sharma
Date: 2021.03.19 13:17:21 +05'30'

For and on behalf of U.P. Pollution Control Board .

REGIONAL OFFICER, GHAZIABAD

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
121507/UPPCB/Ghaziabad(UPPCBRO)/CTO/water/GHAZIABAD/2021

Dated : 19/03/2021

To ,

Shri SONI KHEMANI
M/s SS COUNTRY WIDE HOTELS PVT LTD (SILVER SPOON)
PLOT NO. C-7, SECOTR-18, VASUNDHARA, GHAZIABAD. ,GHAZIABAD,201010
GHAZIABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. SS COUNTRY WIDE HOTELS PVT LTD (SILVER SPOON)

Reference Application No :11388225 **Dated :19/03/2021**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. SS COUNTRY WIDE HOTELS PVT LTD (SILVER SPOON) is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/03/2021 to 31/07/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Utsav Sharma Digitally signed by Utsav Sharma Date: 2021.03.19 13:18:41 +05'30'

For and on behalf of U.P. Pollution Control Board

REGIONAL OFFICER, GHAZIABAD

Enclosed : As above
(condition of consent):

Copy to: CEO-1, UPPCB, LUCKNOW

REGIONAL OFFICER, GHAZIABAD

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.SS COUNTRY WIDE HOTELS PVT LTD (SILVER SPOON) vide

Consent Order No. 11388225/ Water Dated : 19/03/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of BANQUET HALL FOR 800 PERSONS WITH 8 ROOMS.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	Drain	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	Total Suspended Solids	100mg/l
2	BOD	30 mg/l
3	COD	250 mg/l
4	Oil & Grease	10 mg/l
5	Quantity of Discharge	30.0 KLD

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	**Parameter**	**Standard**

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This CTO is being granted to M/s SS COUNTRY WIDE HOTELS PVT LTD (SILVER SPOON), PLOT NO. C-7, SECOTR-18, VASUNDHARA, GHAZIABAD for BANQUET HALL FOR 800 PERSONS WITH 8 ROOMS ONLY. This CTO will be VOID if there is any change in above mentioned address or product. The applicant shall make an application along with prescribed fee for renewal/trail consent(CTO) at least 30 days before the operation of unit.
2. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
3. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.
4. Industry shall ensure adequate plantation and green belt within its premises. Green cover shall be in compliance of approved map from concerned Authority.
5. Industry shall ensure that industrial effluent is discharged from approved outlet and only after treatment in effluent treatment plant (as per proposal).
6. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
7. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
8. Prior to abstraction, industry shall obtain a No Objection Certificate from Central Ground Water Authority for abstraction of ground water.
9. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
10.The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
11.Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
12.Industry shall develop green belt in accordance with Government Order 07/55-022018/09(writ)/2016 dated 26/02/2018 and UPPCB Office order issued vide letter no. H16405/220/2018/02 dated 16/02/2018
13.Industry shall ensure carbon offsetting as per Government Order (Environment Department) issued vide letter no. H17259/ 183/55-2-2018/09(writ)/2016 dated 15.03.2018.
14. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
15. Separate power connection with energy meter shall be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
16. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system / air pollution control equipment / secured storage area of Hazardous Waste and such other particulars as may be pertinent for preventing and controlling pollution.
17. The industry shall comply with ambient air quality standards of SO2 - 80 g/m3; NOx - 80 g/m3, PM2.5 - 60 g/m3 ; PM10 – 100 g/m3 ; and other parameters as notified by MoEF & CC, GOI vide notification No.GSR 826(E), dated 16.11.2009 during operational phase of the project.
18. The industry shall provide & operate the following dust containment / suppression measures to comply with standards prescribed by the Board. a) Shall construct wind breaking wall all around the periphery of the site. b) Shall install machinery in a closed shed. c) Shall provide bag filter to mitigate fugitive dust emissions from process section and house the bag filter in closed shed. d) Shall store all the raw materials & products in closed sheds only. e) Shall regularly undertake cleaning & wetting of ground at your premises. f) Shall provide & operate water sprinklers at all dust emanating sources.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. Copy of NOC from Central Ground Water Authority (CGWA) should be submitted to this office within 03 months,Failing which this consent shall be automatic revoked.

21.The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board.
22.Unit shall submit outstanding fee of Rs.50000/- in Water CTO and Rs. 50000/- in Air CTO within a week. A/c details given below:- Beneficiary name -Regional officer, U.P. Pollution control board Ghaziabad. A/c number for Water consent-20372823556, A/c number for Air consent.-20372823567
IFSC-ALLA0211870, Bank name:-Allahabad bank, Vashundara Ghaziabad
23.The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection. In case of violation of above mentioned conditions or any public complaint the CTO shall be withdrawn.

Issued with the permission of competent authority .

Utsav Sharma Digitally signed by Utsav Sharma Date: 2021.03.19 13:18:57 +05'30'

For and on behalf of U.P. Pollution Control Board .

REGIONAL OFFICER, GHAZIABAD

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	VAISHALI HOTELS AND RESORTS, 339A, Sector–4, Vaishali, Ghaziabad
2.	Date of Inspection	03.03.2024
3.	Name and Designation of Inspecting Officer	Kunwar Santosh Kumar, A.E.E. N.K. Pandey, A.E.E.
4.	Name of the Proprietor/Contact person, Designation	Mr. Neeraj Tyagi (Mob) – 9810258080
5.	Year of Establishment	2011
6.	Capacity	Hotel-20 Rooms
7.	Operational status	Operational
8.	Consolidated consent (Air & Water)	Issued on 30.09.2023, Valid upto 31.07.2028
B: Water Pollution and its Control		
9.	Waste water discharge (KLD)	08 KLD
10.	Status of STP/ETP	Waste water generated from unit is discharge into sewer line which is connected with STP 74 MLD located in Indirapuram, Ghaziabad.
11.	Mode of Treated effluent disposal	Sewer Line
12.	Treated Effluent Analysis report	74 MLD STP is operational and complying.
C: Air Pollution and its Control		
13.	Source of Air Pollution,	DG Set-No Kitchen section
14.	Status of Air Pollution Control System	**DG Set-** NA **Kitchen-** Proper ducting/Exhaust system installed.
15.	Fuel Details	LPG/As approved by CAQM
Remarks		Unit is having valid consent to operate and complying.

(N.K. Pandey)
Assistant Environment Engineer

(Kunwar Santosh Kumar)
Assistant Environment Engineer

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

192920/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2023 **Date: 30/09/2023**

To,

M/s

VAISHALI HOTELS AND RESORTS

Plot No 339A, Sector-4, Vaishali, Ghaziabad.,GHAZIABAD,

Application Id-22779334

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **VAISHALI HOTELS AND RESORTS** located at **Plot No 339A, Sector-4, Vaishali, Ghaziabad.,GHAZIABAD,**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA VAISHALI HOTELS AND RESORTS **granted for the period from 30/09/2023 to 31/07/2028** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	HOTEL-20 ROOMS	20	Numbers/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	8	Sewar Line	Sewar Line

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	COD	250 mg/l
2	BOD	30 mg/l
3	OIL & GREASE	10 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be

stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack

Emmission Quality Standards

S No.	Stack no	Parameters	Standards

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-

compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CTO is valid for operation of HOTEL-20 ROOMS only
2. Unit should be operated in such a manner that it does not adversely affect the environment and the solid waste generated should be disposed in Eco friendly manner.
3. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
4. Unit should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
5. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

6. Unit shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
7. Unit shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
8. Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
9. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
10. The unit shall obtain prior consent in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section21/22 of air Act 1981 (as amended respectively).
11. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
12. Unit shall submit the compliance of conditions within 01 month from receipt of this letter.
13. The board have right to modify any condition as & when require in compliance of any change in environmental guidelines and Hon'ble courts orders passed time to time.
14. Unit shall comply with various Waste Management Rules as notified by Moef & CC i.e.. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules,2016, E-waste (Management) Rules, 2016.
15. Industry shall not install any borewell without prior NOC of UPGDW.
16. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
17. The consent fee submitted to this office shall be verified by account section, if inadequate shall be submitted within one week, failing which this consent shall be deemed void.
18. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
19. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) directions and other directions issued time to time regarding use of cleaner fuel.
20. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) directions regarding DG sets.
21. Unit shall comply with office Memorandum dated 27-02-2020 regarding stringent norms for abatement of pollution in CEPI areas.
22. Unit shall comply with all the direction passed by Hon'ble NGT in OA No. 294/2023/2018 Prasoon Pant & Anr V/s. Uttar Pradesh Control Board & Ors.
23. Environmental Compensation will be imposed for the period during which your unit was operate by without obtaining consent to operate.

Vikas Mishra
Digitally signed by Vikas Mishra
Date: 2023.09.30 18:42:05 +05'30'

REGIONAL OFFICER, GHAZIABAD.

Copy to:

CEO-1, UPPCB, LUCKNOW.

Vikas Mishra
Digitally signed by Vikas Mishra
Date: 2023.09.30 18:42:18 +05'30'

REGIONAL OFFICER, GHAZIABAD.

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

ANNEXURE-3

Annexure-3

Sr. No.	Name of Hotels	Capacity	Year of Estab.	Date of CTO application	Status of CTO	Complying Status	Action Taken
1	M/s Hotel Crystal Palace 2163, sector 16A, Vasundhara, Ghaziabad.	Hotel-16 Rooms	2022	Not Obtained	Not Obtained	Not Complying	Revocation of show Cause notice dated 14.12.2023 with impostion of environmental compensation of Rs. 12,70,000/- is under process.
2	M/s Jaipuria Mall Ahinsa khand–1, Indirapuram, Ghaziabad.	Shopping mall	2015	14.12.2023	Rejected vide letter dated 28.12.2023	Not Complying	Revocation of show Cause notice dated 18.10.2023 with impostion of environmental compensation of Rs. 3,42,56,250/- is under process.
3	M/s Shoprixx Mall, Plot-1, Kaling Marg, Sector-5, Vaishali, Ghaziabad.	Shopping mall	-	Not applied	Not Obtained	Not Complying	Confirmation of show Cause notice dated 18.10.2023 with impostion of environmental compensation of Rs. 4,60,000/- is under process
4	M/s Hotel Clarks Inn by apple tree, C-2, RDC, Ghaziabad.	Hotel – 61 Rooms	2010	15.06.2012 (At present no applied)	Not ontained (Earlier CTO was issued on 07.08.2012, Valid upto 31.12.2012)	Not Complying	Confirmation of show Cause notice dated 18.10.2023 with impostion of environmental compensation of Rs. 4,60,000/- is under process.
5	M/s Aditya Mall, Aggarwal Associates & Promoters Ltd, (Aditya Mall), CGH-3, Vaishav Khand Indirapuram Ghaziabad.	Shopping mall & Group Housing	2011	Not applied	Not Obtained	Not Complying	Confirmation of show Cause notice dated 27.10.2023 with impostion of environmental compensation of Rs. 1,96,05,000/- is under process.

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref No- HO/4158 /C-1/सा0–1465/का0ब0नो0/2023 Date: 14.12.23

सेवा में, पंजीकृत

M/s Hotel Crystal Palace 2163,
Sector-16A, Vasundhara,
Ghaziabad.

यह कि इकाई M/s Hotel Crystal Palace 2163, Sector-16A, Vasundhara, Ghaziabad जो कि एक बैंकट हॉल है तथा जिसकी क्षमता 200 व्यक्ति की है तथा उपरोक्त वर्णित स्थल पर कार्यरत है तथा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 47 के अंतर्गत एक कम्पनी है।

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 294/2023 प्रसून पन्त व अन्य बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 04.09.2023 के अनुपलान में इकाई M/s Hotel Crystal Palace 2163, Sector-16A, Vasundhara, Ghaziabad का निरीक्षण क्षेत्रीय कार्यालय के अधिकारियों द्वारा दिनांक 23.06.2023 को किया गया। निरीक्षण के समय पाया गया कि इकाई को जल एवं वायु सहमति प्राप्त नहीं है तथा सहमति जल एवं वायु प्राप्त किये जाने हेतु वर्तमान तक आवेदन भी नहीं किया गया है। निरीक्षण के समय इकाई में घरेलू प्रयोजन से जनित उत्प्रवाह के शुद्धिकरण हेतु एस0टी0पी0 सीपित नहीं है तथा उत्प्रवाह का निस्तारण नगर निगम, सीवर लाईन में किया जाता है। क्षेत्रीय कार्यालय के पत्र दिनांक 22.06.2023 द्वारा इकाई को नोटिस प्रेषित किया गया था। इकाई द्वारा पर्यावरणीय अधिनियमों का अनुपालन नही किया जा रहा है।

यह कि उद्योग M/s Hotel Crystal Palace 2163, Sector-16A, Vasundhara, Ghaziabad द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 का उल्लंघन कर आस–पास के पर्यावरण एवं जन मानस के स्वास्थ्य पर प्रतिकूल प्रभाव डाला जा रहा है, जोकि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित में निहित आज्ञापक प्राविधानों का उल्लंघन तथा एक दण्डनीय अपराध है।

यह कि उपरोक्त वर्णित तथ्यों तथा उद्योग द्वारा किये जा रहे जल प्रदूषण से जन स्वास्थ्य पर संभावित दुष्प्रभाव को दृष्टिगत रखते हुये जनहित में जनस्वास्थ्य की रक्षा एवं जन सामान्य को स्वस्थ पर्यावरण प्रदान करने के उद्देश्य से यह आवश्यक है कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए के अन्तर्गत निहित शक्तियों के अनुसरण में आपकी औद्योगिक इकाई के विरूद्ध निषेधात्मक कार्यवाही करते हुये उद्योग के संचालन को रोका जाये।

अतः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन इकाई M/s Hotel Crystal Palace 2163, Sector-16A, Vasundhara, Ghaziabad के विरूद्ध सक्षम अधिकारी के अनुमोदनोपरांत निम्नलिखित कारण बताओ नोटिस जारी किया जाता है:–

1. यह कि क्यो न इकाई M/s Hotel Crystal Palace 2163, Sector-16A, Vasundhara, Ghaziabad की समस्त उत्पादन/संचालन प्रक्रिया बन्द कर दी जाये?
2. यह कि क्यों न इकाई M/s Hotel Crystal Palace 2163, Sector-16A, Vasundhara, Ghaziabad को मिलने वाली विद्युत एवं जल आपूर्ति को तत्काल प्रभाव से बन्द कर दें?

.....2/–

टी0सी0–12वी, विभूति खण्ड
गोमती नगर, लखनऊ–226010
दूरभा : 2720831, 2720828, 2720691, 2720681
फैक्स : 0522-2720784
ई–मेल : info@uppcb.com website: www.uppcb.com

TC-12V, Vibhuti Khand,
Gomti Nagar, Lucknow-226010
Phone : 2720831, 2720828, 2720691, 2720681
Fax : 0522-2720784
e.mail : info@uppcb.com website: www.uppcb.com

यह भी स्पष्ट करें कि क्यों न वर्णित उल्लंघन के दृष्टिगत इकाई M/s Hotel Crystal Palace 2163, Sector-16A, Vasundhara, Ghaziabad के विरूद्ध मा0 एन0जी0टी0 के आदेशों के अनुक्रम में निर्गत केन्द्रीय प्रदूषण नियंत्रण बोर्ड की गाईडलाईन के आधार पर दिनांक 22.06.2023 से दिनांक 21.09.2023 तक कुल 92 डिफाल्टर दिवस हेतु रू0 5000/– प्रतिदिन की दर से रू0 4,60,000/–(रू0 चार लाख साठ हजार मात्र) तथा अनुपालन न किये जाने की तिथि तक रू0 5000/– प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये।

उपरोक्त के सम्बन्ध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड मुख्यालय को प्रेषित करें। निर्धारित समयावधि में संतोषजनक उत्तर प्राप्त न होने की दशा में उपरोक्त निर्देशों की पुष्टि कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं उद्योग एवं उद्योग स्वामी का होगा।

सक्षम अधिकारी की अनुमति से निर्गत।

(प्रदीप शर्मा)
मुख्य पर्यावरण अधिकारी, वृत्त–1

प्रतिलिपि:–

1. जिलाधिकारी, गाजियाबाद।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि उपरोक्तानुसार निर्देशों का अनुपालन कराते हुये आख्या 15 दिन में आवश्यक रूप से प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–1

क्षेत्रीय कार्यालय–उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail:roghaziabad@uppcb.in

संदर्भ संख्या : 2538/ए/एच–225/2024 दिनांक 04/3/2024

सेवा में

मुख्य पर्यावरण अधिकारी, वृत्त–1,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषयः **मैसर्स होटल किस्टल पैलेस, 2163, सेक्टर–16ए, वसुन्धरा, गाजियाबाद को जारी कारण बताओं नोटिस को रिवोक किये जाने के सम्बन्ध में।**

महोदय

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक एच–04158/सी–1/सा0–1449/का0ब0नो0/2023 दिनांक 14.12.2023 का संदर्भ ग्रहण करने का कष्ट करें। इकाई द्वारा अपना प्रत्यावेदन दिनांक 01.03.2024 बोर्ड मुख्यालय प्रेषित करते हुए इस कार्यालय में दिनांक 01.03.2024 को प्राप्त कराया गया है। उक्त के अनुपालन में इकाई का निरीक्षण दिनांक 04.03.2024 को किया गया। निरीक्षण आख्या संलग्न है।

आख्यानुसार मैसर्स होटल किस्टल पैलेस, 2163, सेक्टर–16ए, वसुन्धरा, गाजियाबाद के विरूद्ध रु0 12,70,000/- (Rs. Twelve Lakh Seventy Thousand Only) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की पुष्टि करते हुए बोर्ड मुख्यालय के पत्रांक एच–04158/सी–1/सा0–1449/ का0ब0नो0/2023 दिनांक 14.12.2023 को रिवोक किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नकःउपरोक्तानुसार।

भवदीय

(विकास मिश्र)
क्षेत्रीय अधिकारी

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	Hotel Crystal Palace 2163, sector 16A, Vasundhara, Ghaziabad.
2.	Date of Inspection	02.03.2024
3.	Name and Designation of Inspecting Officer	Kunwar Santosh Kumar, A.E.E. N.K. Pandey, A.E.E.
4.	Name of the Proprietor/Contact person, Designation	Mr. Prashant Gupta (Owner) 9250074300
5.	Year of Establishment	2022
6.	Capacity	Hotel-16 Rooms
7.	Operational status	Operational
8.	Consolidated consent (Air & Water)	Unit has not obtained CTO from UPPCB.
B: Water Pollution and its Control		
9.	Waste water discharge (KLD)	18 KLD
10.	Status of STP/ETP	Not installed
11.	Mode of Treated effluent disposal	Sewer Line
12.	Treated Effluent Analysis report	Sewer line
C: Air Pollution and its Control		
13.	Source of Air Pollution,	DG Set- No
14.	Status of Air Pollution Control System	**DG Set-** NA
15.	Fuel Details	LPG
Remarks		**Report sent to HO vide letter dated 04.03.2024 for revocation of show Cause notice dated 14.12.2023 with imposition of environmental compensation of Rs. 12,70,000/-**

(N.K. Pandey)
Assistant Environment Engineer

(Kunwar Santosh Kumar)
Assistant Environment Engineer

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref No- 40/982 /C-1 / सा0–1449 / का0व0नो0 / 2023 Date: 18/10/23

सेवा में,

पंजीकृत

मैसर्स जयपुरिया मॉल,
अहिंसा खण्ड–1, इन्दिरापुरम,
गाजियाबाद।

यह कि इकाई मैसर्स जयपुरिया मॉल, अहिंसा खण्ड–1, इन्दिरापुरम, गाजियाबाद जो कि एक कामर्शियल शॉपिंग काम्पलेक्स है तथा उपरोक्त वर्णित स्थल पर कार्यरत है तथा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 47 के अंतर्गत एक कम्पनी है।

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 294/2023 प्रसून पन्त व अन्य बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 04.09.2023 के अनुपलान में इकाई मैसर्स जयपुरिया मॉल, अहिंसा खण्ड–1, इन्दिरापुरम, गाजियाबाद का निरीक्षण क्षेत्रीय कार्यालय के अधिकारियों द्वारा दिनांक 23.06.2023 को किया गया। निरीक्षण के समय पाया गया कि इकाई को जल एवं वायु सहमति प्राप्त नहीं है तथा सहमति जल एवं वायु प्राप्त किये जाने हेतु वर्तमान तक आवेदन भी नहीं किया गया है। निरीक्षण के समय इकाई में घरेलू प्रयोजन से जनित उत्प्रवाह के शुद्धिकरण हेतु स्थापित एस0टी0पी0 का लागबुक मेनटेन नहीं पाया गया। क्षेत्रीय कार्यालय के पत्र दिनांक 22.06.2023 द्वारा इकाई को नोटिस प्रेषित किया गया था। उद्योग द्वारा पर्यावरणीय अधिनियमों का अनुपालन नही किया जा रहा है।

यह कि उद्योग मैसर्स जयपुरिया मॉल, अहिंसा खण्ड–1, इन्दिरापुरम, गाजियाबाद द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 का उल्लंघन कर आस–पास के पर्यावरण एवं जन मानस के स्वास्थ्य पर प्रतिकूल प्रभाव डाला जा रहा है, जोकि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित में निहित आज्ञापक प्राविधानों का उल्लंघन तथा एक दण्डनीय अपराध है।

यह कि उपरोक्त वर्णित तथ्यों तथा उद्योग द्वारा किये जा रहे जल प्रदूषण से जन स्वास्थ्य पर संभावित दुष्प्रभाव को दृष्टिगत रखते हुये जनहित में जनस्वास्थ्य की रक्षा एवं जन सामान्य को स्वस्थ पर्यावरण प्रदान करने के उद्देश्य से यह आवश्यक है कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए के अन्तर्गत निहित शक्तियों के अनुसरण में आपकी औद्योगिक इकाई के विरूद्ध निषेधात्मक कार्यवाही करते हुये उद्योग के संचालन को रोका जाये।

अतः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन इकाई मैसर्स जयपुरिया मॉल, अहिंसा खण्ड–1, इन्दिरापुरम, गाजियाबाद के विरूद्ध सक्षम अधिकारी के अनुमोदनोपरांत निम्नलिखित कारण बताओ नोटिस जारी किया जाता है:–

1. यह कि क्यो न इकाई मैसर्स जयपुरिया मॉल, अहिंसा खण्ड–1, इन्दिरापुरम, गाजियाबाद की समस्त उत्पादन/संचालन प्रक्रिया बन्द कर दी जाये?
2. यह कि क्यों न इकाई मैसर्स जयपुरिया मॉल, अहिंसा खण्ड–1, इन्दिरापुरम, गाजियाबाद को मिलने वाली विद्युत एवं जल आपूर्ति को तत्काल प्रभाव से बन्द कर दें?

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यह भी स्पष्ट करें कि क्यों न वर्णित उल्लंघन के दृष्टिगत इकाई मैसर्स जयपुरिया मॉल, प्लॉट सं0 खण्ड–1, इन्दिरापुरम, गाजियाबाद के विरूद्ध मा0 एन0जी0टी0 के आदेशों के अनुक्रम में निर्गत केन्द्रीय प्रदूषण नियंत्रण बोर्ड की गाईडलाईन के आधार पर दिनांक 22.06.2023 से दिनांक 20.09.2023 तक कुल 91 डिफाल्टर दिवस हेतु रू0 5000/– प्रतिदिन की दर से रू0 4,55,000/–(रू0 चार लाख पचपन हजार मात्र) तथा अनुपालन न किये जाने की तिथि तक रू0 5000/– प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये।

उपरोक्त के सम्बन्ध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड मुख्यालय को प्रेषित करें। निर्धारित समयावधि में संतोषजनक उत्तर प्राप्त न होने की दशा में उपरोक्त निर्देशों की पुष्टि कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं उद्योग एवं उद्योग स्वामी का होगा।

सक्षम अधिकारी की अनुमति से निर्गत

(प्रदीप शर्मा)
मुख्य पर्यावरण अधिकारी, वृत्त–1

प्रतिलिपिः–

1. जिलाधिकारी, गाजियाबाद।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि उपरोक्तानुसार निर्देशों का अनुपालन कराते हुये आख्या 15 दिन में आवश्यक रूप से प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–1

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क्षेत्रीय कार्यालय–उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail:roghaziabad@uppcb.in

संदर्भ संख्या : 2529 /C/J-242/2023 **दिनांक** 01/02/2024

सेवा में,

मुख्य पर्यावरण अधिकारी, वृत्त–1,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषयः मैसर्स जयपुरिया इन्फ्रास्ट्रक्चर डवलपर्स प्रा0 लि0, प्लाट नं–12ए, अहिंसा खण्ड–1, इन्द्रापुरम, गाजियाबाद के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33ए के अन्तर्गत जारी कारण बताओं नोटिस के निक्षेपण के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक एच–06511/सी–1/सा0–1449/2024 दिनांक 05.02.2024 का संदर्भ ग्रहण करने का कष्ट करें। तत्क्रम मे संशोधित पर्यावरणीय क्षतिपूर्ति अधिरोपण की आख्या संस्तुति सहित संलग्न कर बोर्ड मुख्यालय के पत्रांक एच–01982/सी–1/सा0–1449/का0ब0नो0/2023 दिनांक 18.10.2023 के द्वारा इकाई के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33ए के अन्तर्गत जारी कारण बताओं नोटिस को संशर्त निक्षेपण हेतु आपके आवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

संलग्नकःउपरोक्तानुसार।

भवदीय

क्षेत्रीय अधिकारी

Sunil_docs

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	Jaipuria Mall Ahinsa khand – 1, Indirapuram, Ghaziabad
2.	Date of Inspection	02.03.2024
3.	Name and Designation of Inspecting Officer	Kunwar Santosh Kumar, A.E.E. N.K. Pandey, A.E.E.
4.	Name of the Proprietor/Contact person, Designation	Mr. Arun Kumar Mr. Ajay Singh (mob) – 9871396088
5.	Year of Establishment	2009
6.	Capacity	Shopping mall
7.	Operational status	Operational
8.	Consolidated consent (Air & Water)	CTO was issued on 10.06.2015, Valid upto 31.12.2015, After that unit has not obtained CTO from UPPCB.
B: Water Pollution and its Control		
9.	Waste water discharge (KLD)	70 KLD
10.	Status of STP/ETP	Installed
11.	Mode of Treated effluent disposal	Sewer Line
12.	Treated Effluent Analysis report	During inspection STP was found operational and as per analysis report of treated sample parameters are within prescribed norms.
C: Air Pollution and its Control		
13.	Source of Air Pollution,	DG Set- 250 KVA
14.	Status of Air Pollution Control System	DG Set- Acoustic Enclosure with appropriate stack height installed.
15.	Fuel Details	HSD
Remarks		**Report sent to HO vide letter dated 01.03.2024 for revocation of show Cause notice dated 18.10.2023 with imposition of environmental compensation of Rs. 3,42,56,250/-**

(N.K. Pandey)
Assistant Environment Engineer

(Kunwar Santosh Kumar)
Assistant Environment Engineer

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref No-40/978 /C-1/सा0–1448/का0ब0नो0/2023 Date: 18.7.23

पंजीकृत

सेवा में,

M/s Shoprixx Mall,
Plot No-1, Kaling Marg, Sector-5, Vaishali,
Distt-Ghaziabad.

यह कि इकाई M/s Shoprixx Mall, Plot No-1, Kaling Marg, Sector-5, Vaishali, Distt-Ghaziabad जो कि एक कामर्शियल शॉपिंग काम्पलेक्स है तथा उपरोक्त वर्णित स्थल पर कार्यरत है तथा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 47 के अंतर्गत एक कम्पनी है।

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 294/2023 प्रसून पन्त व अन्य बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 04.09.2023 के अनुपलान में इकाई M/s Shoprixx Mall, Plot No-1, Kaling Marg, Sector-5, Vaishali, Distt-Ghaziabad का निरीक्षण क्षेत्रीय कार्यालय के अधिकारियों द्वारा दिनांक 23.06.2023 को किया गया। निरीक्षण के समय पाया गया कि इकाई को जल एवं वायु सहमति प्राप्त नहीं है तथा सहमति जल एवं वायु प्राप्त किये जाने हेतु वर्तमान तक आवेदन भी नहीं किया गया है। निरीक्षण के समय इकाई में घरेलू प्रयोजन से जनित उत्प्रवाह के शुद्धिकरण हेतु स्थापित एस0टी0पी0 का लागबुक मेनटेन नहीं पाया गया। क्षेत्रीय कार्यालय के पत्र दिनांक 22.06.2023 द्वारा इकाई को नोटिस प्रेषित किया गया था। उद्योग द्वारा पर्यावरणीय अधिनियमों का अनुपालन नही किया जा रहा है।

यह कि उद्योग M/s Shoprixx Mall, Plot No-1, Kaling Marg, Sector-5, Vaishali, Distt-Ghaziabad द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 का उल्लंघन कर आस–पास के पर्यावरण एवं जन मानस के स्वास्थ्य पर प्रतिकूल प्रभाव डाला जा रहा है, जोकि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित में निहित आज्ञापक प्राविधानों का उल्लंघन तथा एक दण्डनीय अपराध है।

यह कि उपरोक्त वर्णित तथ्यों तथा उद्योग द्वारा किये जा रहे जल प्रदूषण से जन स्वास्थ्य पर संभावित दुष्प्रभाव को दृष्टिगत रखते हुये जनहित में जनस्वास्थ्य की रक्षा एवं जन सामान्य को स्वस्थ पर्यावरण प्रदान करने के उद्देश्य से यह आवश्यक है कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए के अन्तर्गत निहित शक्तियों के अनुसरण में आपकी औद्योगिक इकाई के विरूद्ध निषेधात्मक कार्यवाही करते हुये उद्योग के संचालन को रोका जाये।

अतः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन इकाई M/s Shoprixx Mall, Plot No-1, Kaling Marg, Sector-5, Vaishali, Distt-Ghaziabad के विरूद्ध सक्षम अधिकारी के अनुमोदनोपरांत निम्नलिखित कारण बताओ नोटिस जारी किया जाता है:–

1. यह कि क्यो न इकाई M/s Shoprixx Mall, Plot No-1, Kaling Marg, Sector-5, Vaishali, Distt-Ghaziabad की समस्त उत्पादन/संचालन प्रक्रिया बन्द कर दी जाये?
2. यह कि क्यों न इकाई M/s Shoprixx Mall, Plot No-1, Kaling Marg, Sector-5, Vaishali, Distt-Ghaziabad को मिलने वाली विद्युत एवं जल आपूर्ति को तत्काल प्रभाव से बन्द कर दें?

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यह भी स्पष्ट करें कि क्यों न वर्णित उल्लंघन के दृष्टिगत इकाई M/s Shoprixx Mall, Plot No-1, Kaling Marg, Sector-5, Vaishali, Distt-Ghaziabad के विरूद्ध मा0 एन0जी0टी0 के आदेशों के अनुक्रम में निर्गत केन्द्रीय प्रदूषण नियंत्रण बोर्ड की गाईडलाईन के आधार पर दिनांक 22.06.2023 से दिनांक 21.09.2023 तक कुल 92 डिफाल्टर दिवस हेतु रू0 5000/– प्रतिदिन की दर से रू0 4,60,000/–(रू0 चार लाख साठ हजार मात्र) तथा अनुपालन न किये जाने की तिथि तक रू0 5000/– प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये।

उपरोक्त के सम्बन्ध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड मुख्यालय को प्रेषित करें। निर्धारित समयावधि में संतोषजनक उत्तर प्राप्त न होने की दशा में उपरोक्त निर्देशों की पुष्टि कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं उद्योग एवं उद्योग स्वामी का होगा।

सक्षम अधिकारी की अनुमति से निर्गत

(प्रदीप शर्मा)
मुख्य पर्यावरण अधिकारी, वृत्त–1

प्रतिलिपिः–

1. जिलाधिकारी, गाजियाबाद।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि उपरोक्तानुसार निर्देशों का अनुपालन कराते हुये आख्या 15 दिन में आवश्यक रूप से प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–1

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क्षेत्रीय कार्यालय–उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail:roghaziabad@uppcb.in

संदर्भ संख्या : 1723/C/एस–1421/2023 दिनांक 13/12/2023

Mail

सेवा में

मुख्य पर्यावरण अधिकारी, वृत्त–1,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषय: **मैसर्स Shoprix Mall, Plot No-1, Kaling marg, Sector-5, Vaishali, Ghaziabad के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33ए के अन्तर्गत जारी कारण बताओं नोटिस दिनांक 18.10.2023 की पुष्टि किये जाने के सम्बन्ध में।**

महोदय

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक एच–01978/सी–1/सा0–1448/का0ब0नो0/2023 दिनांक 18.10.2023 का संदर्भ ग्रहण करने का कष्ट करें। विस्तृत आख्या संलग्न है।

आख्यानुसार मैसर्स Shoprix Mall, Plot No-1, Kaling marg, Sector-5, Vaishali, Ghaziabad के विरूद्ध बोर्ड मुख्यालय के पत्रांक दिनांक 18.10.2023 द्वारा जारी कारण बताओं नोटिस की पुष्टि करते हुए रु0 4,60,000/- (Rs. Four Lakh Sixty Thousand Only) की पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुए जारी कारण बताओं नोटिस की जाने की पुष्टि किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक:उपरोक्तानुसार।

भवदीय

(विकास मिश्र)
क्षेत्रीय अधिकारी

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	Shoprixx Mall, Plot -1, Kaling Marg, Sector -5, Vaishali, Ghaziabad.
2.	Date of Inspection	02.03.2024
3.	Name and Designation of Inspecting Officer	Kunwar Santosh Kumar, A.E.E. N.K. Pandey, A.E.E.
4.	Name of the Proprietor/Contact person, Designation	Mr. Vikram Bhati (Mob) – 8860006651
5.	Year of Establishment	2009
6.	Capacity	Shopping mall
7.	Operational status	Operational
8.	Consolidated consent (Air & Water)	Unit has not obtained CTO from UPPCB.
B: Water Pollution and its Control		
9.	Waste water discharge (KLD)	5 KLD
10.	Status of STP/ETP	Not installed
11.	Mode of Treated effluent disposal	Sewer Line
12.	Treated Effluent Analysis report	Generated sewage discharged to the 74 MLD STP Indirapuram, Ghaziabad
C: Air Pollution and its Control		
13.	Source of Air Pollution,	DG Set- 2x500 KVA
14.	Status of Air Pollution Control System	**DG Set-** Acoustic Enclosure with appropriate stack height installed.
15.	Fuel Details	HSD
Remarks		**Report sent to HO vide letter dated 13.12.2023 for confirmation of show Cause notice dated 18.10.2023 with imposition of environmental compensation of Rs. 4,60,000/-**

(N.K. Pandey)
Assistant Environment Engineer

(Kunwar Santosh Kumar)
Assistant Environment Engineer

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref No-H01979 /C-1/सा0–1447/का0ब0नो0/2023 Date: 18/10/23

पंजीकृत

सेवा में,

M/s Hotel Clark Inn by Apple Tree,
C-2, RDC,
Ghaziabad.

यह कि इकाई M/s Hotel Clark Inn by Apple Tree, C-2, RDC, Ghaziabad जो कि एक होटल है तथा जिसकी क्षमता 100 व्यक्ति की है तथा उपरोक्त वर्णित स्थल पर कार्यरत है तथा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 47 के अंतर्गत एक कम्पनी है।

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 294/2023 प्रसून पन्त व अन्य बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 04.09.2023 के अनुपलान में इकाई M/s Hotel Clark Inn by Apple Tree, C-2, RDC, Ghaziabad का निरीक्षण क्षेत्रीय कार्यालय के अधिकारियों द्वारा दिनांक 23.06.2023 को किया गया। निरीक्षण के समय पाया गया कि इकाई को जल एवं वायु सहमति प्राप्त नहीं है तथा सहमति जल एवं वायु प्राप्त किये जाने हेतु वर्तमान तक आवेदन भी नहीं किया गया है। निरीक्षण के समय इकाई में घरेलू प्रयोजन से जनित उत्प्रवाह के शुद्धिकरण हेतु एस0टी0पी0 स्थापित नहीं है तथा उत्प्रवाह का निस्तारण नगर निगम, सीवर लाईन में किया जाता है। क्षेत्रीय कार्यालय के पत्र दिनांक 22.06.2023 द्वारा इकाई को नोटिस प्रेषित किया गया था। इकाई द्वारा पर्यावरणीय अधिनियमों का अनुपालन नही किया जा रहा है।

यह कि उद्योग M/s Hotel Clark Inn by Apple Tree, C-2, RDC, Ghaziabad द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 का उल्लंघन कर आस–पास के पर्यावरण एवं जन मानस के स्वास्थ्य पर प्रतिकूल प्रभाव डाला जा रहा है, जोकि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित में निहित आज्ञापक प्राविधानों का उल्लंघन तथा एक दण्डनीय अपराध है।

यह कि उपरोक्त वर्णित तथ्यों तथा उद्योग द्वारा किये जा रहे जल प्रदूषण से जन स्वास्थ्य पर संभावित दुष्प्रभाव को दृष्टिगत रखते हुये जनहित में जनस्वास्थ्य की रक्षा एवं जन सामान्य को स्वस्थ पर्यावरण प्रदान करने के उद्देश्य से यह आवश्यक है कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए के अन्तर्गत निहित शक्तियों के अनुसरण में आपकी औद्योगिक इकाई के विरूद्ध निषेधात्मक कार्यवाही करते हुये उद्योग के संचालन को रोका जाये।

अतः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन इकाई M/s Hotel Clark Inn by Apple Tree, C-2, RDC, Ghaziabad के विरूद्ध सक्षम अधिकारी के अनुमोदनोपरांत निम्नलिखित कारण बताओ नोटिस जारी किया जाता है:–

1. यह कि क्यो न इकाई M/s Hotel Clark Inn by Apple Tree, C-2, RDC, Ghaziabad की समस्त उत्पादन/संचालन प्रक्रिया बन्द कर दी जाये?
2. यह कि क्यों न इकाई M/s Hotel Clark Inn by Apple Tree, C-2, RDC, Ghaziabad को मिलने वाली विद्युत एवं जल आपूर्ति को तत्काल प्रभाव से बन्द कर दें?

.....2/–

टी0सी0–12वी, विभूति खण्ड
गोमती नगर, लखनऊ–226010
दूरभाष: 2720831, 2720828, 2720691, 2720681
फैक्स : 0522-2720764
ई–मेल : info@uppcb.com website: www.uppcb.com

TC-12V, Vibhuti Khand,
Gomti Nagar, Lucknow-226010
Phone: 2720831, 2720828, 2720691, 2720681
Fax : 0522-2720764
e.mail : info@uppcb.com website: www.uppcb.com

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यह भी स्पष्ट करें कि क्यों न वर्णित उल्लंघन के दृष्टिगत इकाई M/s Hotel Clark Inn by Apple Tree, C-2, RDC, Ghaziabad के विरूद्ध मा0 एन0जी0टी0 के आदेशों के अनुक्रम में निर्गत केन्द्रीय प्रदूषण नियंत्रण बोर्ड की गाईडलाईन के आधार पर दिनांक 22.06.2023 से दिनांक 21.09.2023 तक कुल 92 डिफाल्टर दिवस हेतु रू0 5000/– प्रतिदिन की दर से रू0 4,60,000/–(रू0 चार लाख साठ हजार मात्र) तथा अनुपालन न किये जाने की तिथि तक रू0 5000/– प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये।

उपरोक्त के सम्बन्ध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड मुख्यालय को प्रेषित करें। निर्धारित समयावधि में संतोषजनक उत्तर प्राप्त न होने की दशा में उपरोक्त निर्देशों की पुष्टि कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं उद्योग एवं उद्योग स्वामी का होगा।

सक्षम अधिकारी की अनुमति से निर्गत

(प्रदीप शर्मा)
मुख्य पर्यावरण अधिकारी, वृत्त–1

प्रतिलिपिः–

1. जिलाधिकारी, गाजियाबाद।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि उपरोक्तानुसार निर्देशों का अनुपालन कराते हुये आख्या 15 दिन में आवश्यक रूप से प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–1

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क्षेत्रीय कार्यालय–उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail:roghaziabad@uppcb.in

संदर्भ संख्या : 16282 / ए–483 / 2023 दिनांक 11/12/2023

सेवा में

mail

मुख्य पर्यावरण अधिकारी, वृत्त–1,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषयः मैसर्स HOTEL CLARK INN by APPLE TREE, C-2, RDC, GHAZIABAD के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33ए के अन्तर्गत जारी कारण बताओं नोटिस दिनांक 18.10.2023 की पुष्टि किये जाने के सम्बन्ध में।

महोदय

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक एच–01979 / सी–1 / सा0–1447 / का0ब0नो0 / 2023 दिनांक 18.10.2023 का संदर्भ ग्रहण करने का कष्ट करें। विस्तृत आख्या संलग्न है।

आख्यानुसार मैसर्स HOTEL CLARK INN by APPLE TREE, C-2, RDC, GHAZIABAD के विरूद्ध बोर्ड मुख्यालय के पत्रांक एच–01979 / सी–1 / सा0–1447 / का0ब0नो0 / 2023 दिनांक 18.10.2023 द्वारा जारी कारण बताओं नोटिस की पुष्टि करते हुए रु0 4,60,000/- (Rs. Four Lakh Sixty Thousand Only) की पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुए जारी कारण बताओं नोटिस की जाने की पुष्टि किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नकःउपरोक्तानुसार।

भवदीय

(विकास मिश्र)
क्षेत्रीय अधिकारी
O/C Meerut (Ur (AEE)

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	Hotel Clarks Inn by apple tree, C-2, RDC, Ghaziabad.
2.	Date of Inspection	02.03.2024
3.	Name and Designation of Inspecting Officer	Kunwar Santosh Kumar, A.E.E. N.K. Pandey, A.E.E.
4.	Name of the Proprietor/Contact person, Designation	Mr. Shekhar Kumar (Fire Officer) (Mob) – 8755571756
5.	Year of Establishment	2010
6.	Capacity	Hotel-61 Rooms
7.	Operational status	Operational
8.	Consolidated consent (Air & Water)	CTO was issued on 07.08.2012, Valid upto 31.12.2012, After that unit has not obtained CTO from UPPCB.
B: Water Pollution and its Control		
9.	Waste water discharge (KLD)	18 KLD
10.	Status of STP/ETP	Not installed
11.	Mode of Treated effluent disposal	Sewer Line
12.	Treated Effluent Analysis report	Sewer line
C: Air Pollution and its Control		
13.	Source of Air Pollution,	DG Set- No
14.	Status of Air Pollution Control System	**DG Set-** NA
15.	Fuel Details	LPG
Remarks		**Show Cause notice vide letter dated 14.12.2023 issued U/S 33A of The Water (Prevention Control of Pollution) Act. 1974 with imposition of environmental compensation of Rs. 4,55,000/-**

(N.K. Pandey)
Assistant Environment Engineer

(Kunwar Santosh Kumar)
Assistant Environment Engineer

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref No- H 02399 /C-1/वायु/जी–724/का0ब0नो0/2023 Date: 27/10/2023

पंजीकृत

सेवा में,

मैसर्स आदित्या मेगा सिटी (अग्रवाल एसोसिएट्स प्रमोटर्स लि0),
प्लॉट नं0–सी0जी0एच0–3, वैभव खण्ड, इन्दिरापुरम,
गाजियाबाद।

यह कि मैसर्स आदित्या मेगा सिटी (अग्रवाल एसोसिएट्स प्रमोटर्स लि0), प्लॉट नं0–सी0जी0एच0–3, वैभव खण्ड, इन्दिरापुरम, गाजियाबाद जो कि एक व्यवसायिक गतिविधियां, मल्टी फ्लैक्स, फूड कोर्ट एवं शापिंग माल से सम्बन्धित कार्य हेतु उपरोक्त वर्णित स्थल पर संचालित है, जिसे आगे इकाई कहा जायेगा तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 40 के अंतर्गत एक कम्पनी है।

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 नं0–290/2023 शुभम जाडिया बनाम स्टेट ऑफ यू0पी0 में पारित आदेश दिनांक 12.04.2023 के अनुपालन में क्षेत्रीय कार्यालय के अधिकारियों द्वारा दिनांक 06.06.2023 को इकाई मैसर्स आदित्या मेगा सिटी (अग्रवाल एसोसिएट्स प्रमोटर्स लि0), प्लॉट नं0–सी0जी0एच0–3, वैभव खण्ड, इन्दिरापुरम, गाजियाबाद का निरीक्षण किया गया। निरीक्षण के दौरान पाया गया कि परियोजना इकाई को संचालन हेतु राज्य बोर्ड के पत्र दिनांक 29.08.2011 द्वारा सशर्त सहमति जल एवं वायु वैधता अवधि दिनांक 31.12.2012 तक प्राप्त थी। वर्तमान में परियोजना को सहमति जल एवं वायु प्राप्त नहीं है। परियोजना को क्षेत्रीय कार्यालय के पत्र संख्या 454/एन0जी0टी0–176/2023 दिनांक 17.06.2023 एवं पत्र संख्या 948/एन0जी0टी0–176/ओ0ए0 नं0–290/2023 दिनांक 06.09.2023 द्वारा नोटिस प्रेषित किया गया है, जिसका प्रतिउत्तर परियोजना द्वारा प्रेषित नहीं किया गया है।

यह कि मैसर्स आदित्या मेगा सिटी (अग्रवाल एसोसिएट्स प्रमोटर्स लि0), प्लॉट नं0–सी0जी0एच0–3, वैभव खण्ड, इन्दिरापुरम, गाजियाबाद द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 21/22 का उल्लंघन कर आस–पास के पर्यावरण एवं जन मानस के स्वास्थ्य पर प्रतिकूल प्रभाव डाला जा रहा है, जोकि वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित में निहित आज्ञापक प्राविधानों का उल्लंघन तथा एक दण्डनीय अपराध है।

यह कि उपरोक्त वर्णित तथ्यों तथा इकाई द्वारा किये जा रहे वायु प्रदूषण से जन स्वास्थ्य पर संभावित दुष्प्रभाव को दृष्टिगत रखते हुये जनहित में जनस्वास्थ्य की रक्षा एवं जन सामान्य को स्वस्थ पर्यावरण प्रदान करने के उद्देश्य से यह आवश्यक है कि वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 31 ए के अन्तर्गत निहित शक्तियों के अनुसरण में आपकी औद्योगिक इकाई के विरूद्ध निषेधात्मक कार्यवाही करते हुये उद्योग के संचालन को रोका जाये।

अतः वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 31ए के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन इकाई मैसर्स आदित्या मेगा सिटी (अग्रवाल एसोसिएट्स प्रमोटर्स लि0), प्लॉट नं0–सी0जी0एच0–3, वैभव खण्ड, इन्दिरापुरम, गाजियाबाद के विरूद्ध सक्षम अधिकारी के अनुमोदनोपरांत निम्नलिखित कारण बताओ नोटिस जारी किया जाता है:–

1. यह कि क्यों न इकाई मैसर्स आदित्या मेगा सिटी (अग्रवाल एसोसिएट्स प्रमोटर्स लि0), प्लॉट नं0–सी0जी0एच0–3, वैभव खण्ड, इन्दिरापुरम, गाजियाबाद में संचालन/उत्पादन प्रक्रिया को तत्काल प्रभाव से बंद कर दिया जाये।
2. यह कि क्यों न इकाई मैसर्स आदित्या मेगा सिटी (अग्रवाल एसोसिएट्स प्रमोटर्स लि0), प्लॉट नं0–सी0जी0एच0–3, वैभव खण्ड, इन्दिरापुरम, गाजियाबाद को मिलने वाली विद्युत आपूर्ति एवं जल आपूर्ति का विच्छेदन करने के साथ–साथ अन्य सुविधाओं को तात्कालिक प्रभाव से बंद कर दिया जाए।

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टी0सी0–12वीं, विभूति खण्ड
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यह भी स्पष्ट करें कि क्यों न वर्णित उल्लंघन के दृष्टिगत इकाई मैसर्स आदित्या मेगा सिटी (अग्रवाल एसोसिएट्स प्रमोटर्स लि0), प्लॉट नं0–सी0जी0एच0–3, वैभव खण्ड, इन्दिरापुरम, गाजियाबाद के विरूद्ध मा0 एन0जी0टी0 के आदेशों के अनुक्रम में निर्गत केन्द्रीय प्रदूषण नियंत्रण बोर्ड की गाईडलाईन के आधार पर दिनांक 05.10.2018 से दिनांक 04.10.2023 तक कुल 1826 डिफाल्टर दिवस हेतु रू0 2,85,31,250/– (रू0 दो करोड़ पिचासी लाख इकतीस हजार दो सो पचास मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये।

उपरोक्त कारण बताओ नोटिस के सम्बन्ध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड मुख्यालय को प्रेषित करें। निर्धारित समयावधि में संतोषजनक उत्तर प्राप्त न होने की दशा में उपरोक्त निर्देशों की पुष्टि कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं इकाई एवं इकाई स्वामी का होगा।

सक्षम अधिकारी की अनुमति से निर्गत।

(प्रदीप शर्मा)
मुख्य पर्यावरण अधिकारी, वृत्त–1

प्रतिलिपिः–

1. जिलाधिकारी, गाजियाबाद।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि उपरोक्तानुसार निर्देशों का अनुपालन कराते हुये आख्या 15 दिन में आवश्यक रूप से प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–1

क्षेत्रीय कार्यालय–उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail:roghaziabad@uppcb.in

संदर्भ संख्या : 2530 / C/A-477 **/2023** **दिनांक** 01/03/2024

सेवा में,

मुख्य पर्यावरण अधिकारी, वृत्त–1,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषयः मैसर्स आदित्या मेगा सिटी (अग्रवाल एसोसिएटस (प्रमोटर्स लि0), प्लाट नं0 सी0जी0एच0–3, वैभव खण्ड, इन्द्रिरापुरम, गाजियाबाद के विरूद्व वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–31ए के अन्तर्गत जारी कारण बताओं नोटिस के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक एच02399 / सी–1 / वायु / का0ब0नो0 / 2023 दिनांक 27.10.2023 का संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से से इकाई के विरूद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–31ए के अन्तर्गत जारी कारण बताओं नोटिस जारी किया गया था, जिसका प्रतिउत्तर इकाई द्वारा अपने पत्र दिनांक 16.11.2023, जो कि बोर्ड मुख्यालय को सम्बोधित एवं इस कार्यालय को पृष्ठांकित है, प्रेषित किया गया है। तत्कम मे इकाई के विरूद्ध जारी कारण बताओं नोटिस की पुष्टि किये जाने की सस्तुति सहित आख्या पत्र के साथ संलग्नकर आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नकःउपरोक्तानुसार।

(विकास मिश्र)
क्षेत्रीय अधिकारी

Sunil_docs

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	Aggarwal Associates & Promoters Ltd, (Aditya Mall), CGH-3, Vaishav Khand Indirapuram Ghaziabad.
2.	Date of Inspection	02.03.2024
3.	Name and Designation of Inspecting Officer	Kunwar Santosh Kumar, A.E.E. N.K. Pandey, A.E.E.
4.	Name of the Proprietor/Contact person, Designation	Mr. Vijay Kumar Sharma, Manager (Mob) – 9717770451
5.	Year of Establishment	2011
6.	Capacity	Shopping mall and Group Hosing Project.
7.	Operational status	Operational
8.	Consolidated consent (Air & Water)	CTO was issued on 28.08.2011, Valid upto 31.12.2012, After that unit has not obtained CTO from UPPCB.
B: Water Pollution and its Control		
9.	Waste water discharge (KLD)	734 KLD
10.	Status of STP/ETP	Installed
11.	Mode of Treated effluent disposal	Sewer Line
12.	Treated Effluent Analysis report	Generated sewage discharged to the 56 MLD STP Indirapuram, Ghaziabad
C: Air Pollution and its Control		
13.	Source of Air Pollution,	DG Set- 500 KVA & 1500 KVA, 3x500 KVA & 600 KVA
14.	Status of Air Pollution Control System	**DG Set-** Acoustic Enclosure with appropriate stack height installed.
15.	Fuel Details	HSD
Remarks		**Report sent to HO vide letter dated 01.03.2024 for confirmation of show Cause notice dated 27.10.2023 with imposition of environmental compensation of Rs. 1,96,05,000/-**

(N.K. Pandey)
Assistant Environment Engineer

(Kunwar Santosh Kumar)
Assistant Environment Engineer

ANNEXURE-4

ANNEXURE-4

Sr. No.	Name of Hotels	Capacity	Date of CTO application	Status of CTO	Complying Status
1	Mahagun Sarovar Portico Suites-A Sarovar Hotel VC3 sector 3, Mahagun Metro Mall, Vaishali, Ghaziabad-201010	Shopping Complex/Mall	25.05.2022	Issued on 23.06.2022, Valid upto 31.12.2026	Complying
2	Fortune INN Grazia Ghaziabad Plot No.1 Sanjay Nagar Distt. Centre, Sector 23, Ghaziabad-201002	Hotel cum banquet hall- 50 rooms capacity	29.11.2019	Issued on 09.12.2019, Valid upto 31.07.2024	Complying
3	Hotel Krishna Sagar NH24, A-1/1, Udyog Kunj, Near Ryan International School, Ghaziabad-201009	HOTEL-55 ROOMS	19.07.2023	Issued on 02.08.2023, Valid upto 31.07.2025	Complying
4	OYO 1299 Hotel Mukut Regency CC-1 Sector 13, Vasundhara, Ghaziabad-201012	HOTEL CUM BANQUETS HALL-31	14.09.2022	Issued on 02.10.2022, Valid upto 31.03.2028	Complying
5	OYO 1391 Hotel Pushpa Vilas, Plot No. 584, Near Pushpanjali Crosslay hospital, Sector 1, Vaishali, Ghaziabad-201010	Guest Room-12	31.05.2023	Issued on 16.06.2023, Valid upto 31.07.2024	Complying
6	Hotel Krishna Sagar C-48, RDC, Raj Nagar, Ghaziabad-201001	HOTEL CUM BANQUETS HALL32 ROOMS	15.06.2023	Issued on 05.07.2023, Valid upto 31.07.2025	Complying
7	Hotel Kohinoor Palace SK No.41-8, Site-IV, Link Road, Sahibabad, Ghaziabad-201010	22 ROOMS AND RECREATION HALL	29.04.2023	Issued on 04.05.2023, Valid upto 31.03.2026	Complying
8	Oyo 8349 Hotel crown Palace Plot No. 1358-5, Vasundhara Sector 5, Ghaziabad-201012	HOTEL CUM BANQUETS HALL-20	14.09.2022	Issued on 10.10.2022, Valid upto 31.03.2027	Complying
9	Country Inn and Suites by Radisson, Sahibabad 64/6, Site IV, Sahibabad Industrial Area Ghaziabad-201010	Hotel of 216 rooms and Banquet Hall	07.11.2019	Issued on 07.12.2019, Valid upto 31.12.2024	Complying
10	Royal Park Hotels & Resorts Shakti Khand - 1/209, Indirapuram, Ghaziabad-201010	HOTEL (ROOM-30), BAR-01 NOS, BANQUEST HALL02 NOS & RESTAURANT-01 NOS	15.09.2023	Issued on 26.09.2023, Valid upto 31.03.2028	Complying

11	The Tarang, 23, SDC, Sector-23 Main ALT Road, Ghaziabad-201002	HOTEL 12 ROOM	27.04.2023	Issued on 18.05.2023, Valid upto 31.03.2024	Complying
12	The Rurban Village, 36 K.M. From Akshardham, N.H. 58,Delhi Meerut Road, Upper Ganga Canal Road, Gangnahar, Village Badka Arifpur, Muradnagar, Ghaziabad-201206	RESORTS (ROOM) NOS-41 Rooms	25.02.2022	Issued on 15.03.2022 Valid upto 31.03.2027	Complying
13	M/s. KW Delhi-6, NH-58, Bypass Raj Nagar Extension, Ghaziabad	Commercial Complex "KW DELHI-06"- 683 Retail Shops	05.01.2022	Issued on 12.01.2022 Valid upto 31.07.2027	Complying
14	Red Carpet Grand,Plot No. 544, adjacent to G.D. Goenka Public School, Sehani Khurd, Raj Nagar Extension, Ghaziabad	BANQUET HALL	20.02.2021	Issued on 23.03.2021 Valid upto 31.07.2024	Complying
15	CH BHEEM SINGH FARM HOUSE (B S FARAM HOUSE) KH.NO. 75, 100 FUTTA ROAD, NAND GRAM ROAD, NEAR RAATE MANDI, GHAZIABAD, GHAZIABAD	FARM HOUSE (Banquets/Marriage Hall)	04.08.2023	Issued on 17.08.2023 Valid upto 31.03.2028	Complying
16	Bikanervala Foods Pvt. Ltd. Shop No. 1 & 2, KSN Square, Sector-3, Vasundhara, Ghaziabad Nagar Nigam Zone-5, Ghaziabad, Uttar Pradesh - 201012	SWEETS AND NAMKEENS AND OTHER FOOD ITEMS	01.02.2023	Issued on 27.02.2023 Valid upto 31.03.2027	Complying
17	TAKSHILA FOODS PVT LTD, Plot No.12, Sector-5 Rajender Nagar Ghaziabad, Ghaziabad Nagar Nigam Zone-6, Ghaziabad, Uttar Pradesh - 201005	Outlet of Sweets	29.01.2024	Issued on 06.02.2024 Valid upto 31.07.2024	Complying
18	Haldiram Ethnic Foods Pvt Ltd, Plot No. CP-04, Sector 11, Vasundhara, Ghaziabad Tahsil, Ghaziabad, Uttar Pradesh - 201011	Restaurant food Items- 165 seats	11.07.2022	Issued on 26.07.2022 Valid upto 31.07.2026	Complying
19	Haldiram Ethnic Foods Pvt Ltd, D-12&D-12A RDC, Raj Nagar, Ghaziabad, Ghaziabad Nagar Nigam	Restaurant with seat capacity150.	11.09.2021	Issued on 23.09.2021 Valid upto 31.03.2026	Complying

	Zone-14, Ghaziabad, Uttar Pradesh - 201002				
20	Burgerking India Pvt. Ltd., GF and FF, Plot No. 10, Rajender Nagar, Sector-5, G.T. Road, Ghaziabad-201005., Ghaziabad, Uttar Pradesh - 201005	All TYPES BURGER (Nos./Day) – 1300 Nos/Day	01.08.2023	Issued on 22.08.2023 Valid upto 31.07.2028	Complying
21	BIKANERVALA FOODS PVT.LTD., Khasra No-575, Village Sikri Kalan, Delhi Meerut Road Modinagar, Ghaziabad (UP), Ghaziabad, Uttar Pradesh - 201204	SWEETS NAMKEENS AND OTHER FOOD ITMES	28.04.2023	Issued on 18.05.2023 Valid upto 31.03.2028	Complying
22	Burger King India Private Ltd, Unit No-D-31,Raj Nagar District Center, Ghaziabad,, Ghaziabad, Uttar Pradesh - 201001	Restaurant (Veg & Non-Veg of Burger)	01.01.2023	Issued on 09.01.2023 Valid upto 31.07.2028	Complying
23	M/s. Gaur Mall, A-1 to A-4, RDC,,Opp. HDFC Bank, Raj Nagar, Ghaziabad.	Commercial complex & Multiplex.	18.12.2020	Issued on 02.01.2021 Valid upto 31.07.2025	Complying
24	Le Crescent, Plot no-14a, Mall Road, Near DPS school, old building, Ahinsa khand-2, Indirapuram, OPOSIT CLOUD 9, Ghaziabad.	HOTEL-42 ROOMS	19.09.2023	Issued on 30.09.2023 Valid upto 31.07.2028	Complying

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	Mahagun Sarovar Portico Suites-A Sarovar Hotel VC-3 sector 3, Mahagun Metro Mall, Vaishali, Ghaziabad-201010
2.	Date of Inspection	04.03.2024
3.	Name and Designation of Inspecting Officer	Kunwar Santosh Kumar, A.E.E. D.D. Verma, L.A.
4.	Name of the Proprietor/Contact person, Designation	Mr. Munish Bhatia
5.	Capacity	Commercial Mall/Hotels
6.	Operational status	Operational
7.	Consolidated consent (Air & Water)	Issued on 23.06.2022 Valid upto 31.12.2026
B: Water Pollution and its Control		
8.	Waste water discharge (KLD)	150 KLD
9.	Status of STP/ETP	Installed in Mall premises
10.	Mode of Treated effluent disposal	Sewer Line
11.	Treated Effluent Analysis report	During inspection STP was found operational and as per analysis report of treated sample parameters are within prescribed norms.
C: Air Pollution and its Control		
12.	Source of Air Pollution,	DG Set-1000 KVA & 3x1500 KVA Kitchen section
13.	Status of Air Pollution Control System	**DG Set-** Acoustic Enclosure with appropriate stack height installed. **Kitchen-** Proper ducting/Exhaust system installed.
14.	Fuel Details	LPG/As approved by CAQM
Remarks		Unit is having valid consent to operate and complying.

(D.D. Verma)
L.A.

(Kunwar Santosh Kumar)
Assistant Environment Engineer

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

154408/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2022 Date: 23/06/2022

To,
M/s
M/s MAHAGUN (INDIA) PVT LTD
Plot no VC 3, Sector 3, Vaishali, GHAZIABAD

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

Consent No-15832200 Date-23/06/2022

CCA is hereby granted to **M/s MAHAGUN (INDIA) PVT LTD** located at **Plot no VC 3, Sector 3, Vaishali, GHAZIABAD**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA M/s MAHAGUN (INDIA) PVT LTD **granted for the period from 18/05/2022 to 31/12/2026** and valid for manufacturing of following products with **Capital Investment/Net Assets Values 9840.00 Lakhs**

S No	Product	Quantity	Unit
1	Shopping Complex/Mall	00	Metric Tonnes/Day

2. Specific Conditions under Water Act :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effulant	Quantity(KLD)	Treatment facility and discharge point
Domestic	**150 KLD**	**STP**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate **Effluent Treatment Plant** consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening and the same shall be maintained continuously so as to achieve the quality of the treated effluent to the following standards.

S No.	Parameters	Standards

3. Conditions under Air Act :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	1x1000 KVA DG Set	HSD	1	Sulphur Dioxide	As per norms
2	3x1500 KVA DG Set	HSD	3	Sulphur Dioxide	As per norms

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Sulphur Dioxide	As per EP Act 1986
2	3	Sulphur Dioxide	As per EP Act 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

(iii) The unit will not use any type of restricted fuel.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

6. Compulsory documents to be submitted by the Industry/Unit :-

(i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.

(ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.

8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

10. In compliance to the G.O dated 1011/81-7-2021-09 (Writ)/2016 dt.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent shall be revoked by the Board.

11. The industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO shall be revoked.

CEO

VIVEK ROY Digitally signed by VIVEK ROY Date: 2022.10.02 21:27:58 +05'30' **C-1.**

Copy to:

Regional Officer, U.P. Pollution Control Board, Ghaziabad.

VIVEK ROY Digitally signed by VIVEK ROY Date: 2022.10.02 21:28:08 +05'30' **CEO C-1.**

Annexure

Specific Conditions

1. The unit shall not abstract the ground water under any circumstances without prior permission from the CGWA/UPGWD. Water shall be obtained from legally permissible sources only. If the project fails to comply with this condition then this consent shall automatically stand revoked.

2. The Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.

3. The Unit shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and The Solid Waste Management Rules, 2016.

4. The treated effluent/sewage shall be used for irrigation purposes as much as possible. The guidelines developed by the CPCB for the utilization of treated effluent for the irrigation purposes is available at the URL http://cpcb.nic.in/NGT/Guidelines-UTE-Irrigation.pdf.

5. The Unit shall comply with the provisions of notification dt.07-10-2016 of Ministry of Water Resources, River Development and Ganga Conservation, GOI.

6. The Unit shall submit the point wise compliance report of the CTO/CTE issued by the Board earlier and the audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
7. At the site a display board size 4x6 feet shall be installed to display the provisions of Construction and Demolition Rules 2016.
8. The Unit shall ensure proper operation and maintenance of Sewage Treatment Plant. Also independent flow meters, logbook and electric meter should be installed for Sewage treatment plant.
9. The Unit should be operated in such a way so that there is no adverse impact on public and environment.
10. The Unit shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
11. This consent is valid only for products and quantity mentioned above. The Unit shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
12. The Unit shall submit quarterly monitoring reports of treated effluent from a certified / approved laboratory under E.P. Act 1986.
13. The Unit will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB server. The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
14. If the CPCB or UPPCB issues the Closure order against the Unit this consent order stands automatically suspended for that period.
15. Project shall obtain revised CTE for proposed built up area as per Environmental Clearance dated 12.10.2013 obtained for expansion in integrated project.
16. Unit shall install flow meters on inlet and final outlet of STP and maintain log book.
17.Project shall maintain records regarding generation & disposal of municipal solid waste and submit necessary permission from competent authority for disposal of solid waste generated in project.
18. At the Unit site a display board size 4x6 feet shall be installed to display the provisions of Construction and Demolition Rules 2016.
19. This consent is only valid for emission generated from DG Sets. Project shall obtain CTE before installing any other source of emission i.e. DG Sets etc.
20. The Unit shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
21. Unit shall comply with Board's OM dated 27-02-2020 regarding stringent norms in CEPI areas.
22. Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment,forest and climate change and BG of Rs. 50,000/- be deposited within a months time along with the proposal for proposed plantation.
23.Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.
24. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 regarding DG sets.
25. Project shall ensure to maintain MLSS in aeration tank of STP.
26. The project shall comply all the conditions imposed in Board earlier CTO.
27. The project shall obtain prior NOC from GDA for discharging domestic effluent into sewer line of GDA STP.
28. The project shall ensure ZLD.

General Conditions:-

The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.

1. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
2. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
3. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
4. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
5. The industry shall provide uninterrupted entry to the STPs/ETPs inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
6. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
8. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
10. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
11. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
12. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
13. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
14. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
15. The authorization is valid for temporary storage of Hazardous Waste within premises only.
16. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
17. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
18. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
19. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
20. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.

21. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
22. The storage area should be fenced properly and Sign/Notice Board indicating ï¿½Dangerï¿½ and ï¿½Hazardousï¿½ shall be displayed at appropriate position both in Hindi and English.
23. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
24. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

VIVEK ROY
Digitally signed by VIVEK ROY
Date: 2022.10.02 21:28:26 +05'30'
CEO
C-1.

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	Fortune INN Grazia Ghaziabad Plot No.1 Sanjay Nagar Distt. Centre, Sector 23, Ghaziabad-201002
2.	Date of Inspection	04.03.2024
3.	Name and Designation of Inspecting Officer	N.K. Pandey, A.E.E. D.D. Verma, L.A.
4.	Name of the Proprietor/Contact person, Designation	Mr. Sanjay Yadav
5.	Capacity	Hotel cum banquet hall- 50 rooms capacity
6.	Operational status	Operational
7.	Consolidated consent (Air & Water)	Issued on 09.12.2019 Valid upto 31.07.2024
B: Water Pollution and its Control		
8.	Waste water discharge (KLD)	15 KLD
9.	Status of STP/ETP	Waste water generated from unit is discharge into sewer line which is connected with STP 56 MLD located in Bapudham, Ghaziabad.
10.	Mode of Treated effluent disposal	Sewer Line
11.	Treated Effluent Analysis report	56 MLD STP is operational and complying.
C: Air Pollution and its Control		
12.	Source of Air Pollution,	DG Set-2x500 KVA Kitchen section
13.	Status of Air Pollution Control System	**DG Set-** Acoustic Enclosure with appropriate stack height installed. **Kitchen-** Proper ducting/Exhaust system installed.
14.	Fuel Details	LPG/As approved by CAQM
Remarks		Unit is having valid consent to operate and complying.

(D.D. Verma)
L.A.

(N.K. Pandey)
Assistant Environment Engineer

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
76526/UPPCB/Ghaziabad(UPPCBRO)/CTO/water/GHAZIABAD/2019

Dated : 09/12/2019

To ,

Shri SANJAY YADAV
M/s FORTUNE INN GRAZIA UNIT OF RK ASSOSIATES AND HOTELERS PVT LTD
PLOT NO-1, SANJAY NAGAR, GHAZIABAD,GHAZIABAD,
GHAZIABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. FORTUNE INN GRAZIA UNIT OF RK ASSOSIATES AND HOTELERS PVT LTD

Reference Application No :6736205 **Dated :09/12/2019**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. FORTUNE INN GRAZIA UNIT OF RK ASSOSIATES AND HOTELERS PVT LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/07/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Utsav Sharma Digitally signed by Utsav Sharma Date: 2019.12.09 17:58:41 +05'30'

REGIONAL OFFICER GHAZIABAD

Enclosed : As above
(condition of consent):

Copy to: CEO 1 U.P. POLLUTION CONTROL BOARD, LUCKNOW.

REGIONAL OFFICER GHAZIABAD

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.FORTUNE INN GRAZIA UNIT OF RK ASSOSIATES AND HOTELERS PVT LTD vide

Consent Order No. 6736205/ Water Dated : 09/12/2019

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Hotel cum banquet hall- 50 rooms capacity.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	sewer line of nagar nigam	STP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	**Parameter**	**Standard**

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	**Parameter**	**Standard**
1	Quantity of Discharge	NIL

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

1. Unit shall provide the NOC from CGWA for extracting ground water within 02 month.
2. Unit shall comply the provisions of EP Act, 1986, Water Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended.
3. Unit shall dispose the hazardous waste through authorized recyclers/TSDF.
4. Unit will provide CA certificate/balance sheet to verify the submitted consent fee within a week.
5. Unit shall comply the provisions of notification dated 07-10-2016 of Ministry of Water Resources, River Development and Ganga Conservation, GOI.
6. Unit shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
7. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product /process /fuel/ plant machinery failing which consent would be deemed void.
8. Unit shall submit the compliance of conditions within 01 month from receipt of this letter.
9. Unit should not discharge any kind of trade effluent. This consent is valid for only domestic discharge.
10. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
11. The board have right to modify any condition as & when require in compliance of any change in environmental guidelines and Hon'ble courts orders passed time to time.
12. Unit shall comply with various Waste Management Rules as notified by Moef & CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules,2016, E-waste (Management) Rules, 2016,Construction and Demolition Waste management Rules, 2016.
13. If the CPCB or UPPCB issues the Closure order against the unit this consent order stands automatically suspended for that period.
14. The consent fee submitted in this office, if inadequate shall be submitted by unit.
15. Unit shall not operate in house laundry processes.
16. This consent to opearte shall be subject to the orders of Hon'ble NGT in the matter of O.A. no. 199/2014 Almitra H. Patel Vs UOI & Ors.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Utsav Sharma Digitally signed by Utsav Sharma Date: 2019.12.09 17:59:42 +05'30'

REGIONAL OFFICER GHAZIABAD

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
76353/UPPCB/Ghaziabad(UPPCBRO)/CTO/air/GHAZIABAD/2019

Dated : 09/12/2019

To ,

Shri SANJAY YADAV
M/s FORTUNE INN GRAZIA UNIT OF RK ASSOSIATES AND HOTELERS PVT LTD
PLOT NO-1, SANJAY NAGAR, GHAZIABAD,GHAZIABAD,
GHAZIABAD

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. FORTUNE INN GRAZIA UNIT OF RK ASSOSIATES AND HOTELERS PVT LTD

Reference Application No. 6724716 Dated : 09/12/2019

1. With reference to the application for consent for emission of air pollutants from the plant of M/s FORTUNE INN GRAZIA UNIT OF RK ASSOSIATES AND HOTELERS PVT LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2020 to 31/07/2024 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

   This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Utsav Sharma Digitally signed by Utsav Sharma Date: 2019.12.09 17:54:34 +05'30'

REGIONAL OFFICER GHAZIABAD

Enclosed : As above
(condition of consent):

Copy to: CEO 1 U.P. POLLUTION CONTROL BOARD, LUCKNOW.

REGIONAL OFFICER GHAZIABAD

U.P. Pollution Control Board

Dated : 09/12/2019

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Hotel cum banquet hall- 50 rooms capacity.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	DG set 500 KVA	HSD	01	Particulate Matter	To be maintain 4.5 m above roof
2	DG set 500 KVA	HSD	02	Particulate Matter	To be maintain 4.5 m above roof

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

Specific Conditions:

1. Unit should be operated in such a manner that it does not adversely affect the environment and the solid waste generated should be disposed in Eco friendly manner.
2. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
3. Unit should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
4. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
5. Unit shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
6. Unit shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
7. Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
8. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
9. The unit shall obtain prior consent in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
10. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
11. Unit shall submit the compliance of conditions within 01 month from receipt of this letter.
12. The board have right to modify any condition as & when require in compliance of any change in environmental guidelines and Hon'ble courts orders passed time to time.
13. Unit will provide CA certificate/balance sheet to verify the submitted consent fee within a week.
14. Unit shall comply with various Waste Management Rules as notified by Moef & CC i.e. .Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules,2016, E-waste (Management) Rules, 2016.
15. The consent fee submitted in this office, if inadequate shall be submitted by unit.
16. Unit shall not operate in house laundry processes.
17. This consent to opearte shall be subject to the orders of Hon'ble NGT in the matter of O.A. no. 199/2014 Almitra H. Patel Vs UOI & Ors.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Utsav Sharma
Digitally signed by Utsav Sharma
Date: 2019.12.09 17:55:36 +05'30'

REGIONAL OFFICER GHAZIABAD

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	Hotel Krishna Sagar NH24, A-1/1, Udyog Kunj, Near Ryan International School, Ghaziabad-201009
2.	Date of Inspection	04.03.2024
3.	Name and Designation of Inspecting Officer	Kunwar Santosh Kumar, A.E.E. D.D. Verma, L.A.
4.	Name of the Proprietor/Contact person, Designation	Mr. Shakib Ali
5.	Capacity	Hotel-55 Rooms
6.	Operational status	Operational
7.	Consolidated consent (Air & Water)	Issued on 02.08.2023, Valid upto 31.07.2025
B: Water Pollution and its Control		
8.	Waste water discharge (KLD)	08 KLD
9.	Status of STP/ETP	STP installed
10.	Mode of Treated effluent disposal	Hindon River
11.	Treated Effluent Analysis report	During inspection STP was found operational and as per analysis report of treated sample parameters are within prescribed norms. (Analysis is enclosed)
C: Air Pollution and its Control		
12.	Source of Air Pollution,	DG Set-180 KVA & 250 KVA Kitchen section
13.	Status of Air Pollution Control System	**DG Set-** Acoustic Enclosure with appropriate stack height installed. **Kitchen-** Ducting/Exhaust system installed.
14.	Fuel Details	LPG/As approved by CAQM
Remarks		Unit is having valid consent to operate and complying.

(Kunwar Santosh Kumar)
Assistant Environment Engineer

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

189125/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2023 **Date: 02/08/2023**

To,

M/s

HOTEL KRISHNA SAGAR UO KARMYOGI PROPERTIES PRIVATE LIMITED

A1/1,Udyog Kunj, Near Ryan International SchoolGhaziabad, Ghaziabad, Uttar Pradesh ,GHAZIABAD,201001

Application Id-22077748

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **HOTEL KRISHNA SAGAR UO KARMYOGI PROPERTIES PRIVATE LIMITED** located at **A1/1,Udyog Kunj, Near Ryan International SchoolGhaziabad, Ghaziabad, Uttar Pradesh ,GHAZIABAD,201001**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA HOTEL KRISHNA SAGAR UO KARMYOGI PROPERTIES PRIVATE LIMITED **granted for the period from 02/08/2023 to 31/07/2025** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	HOTEL-55 ROOMS	55	Numbers/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	8	STP	HINDON RIVER

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	COD	250 mg/l
2	BOD	30 mg/l
3	OIL & GREASE	10 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG SETS 180 KVA & 250 KVA	AS APPROVED BY CPCB/CAQM	1,2	Particulate Matter	AS PER EP ACT. RULE

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	AS PER EP ACT. RULE
2	2	Particulate Matter	AS PER EP ACT. RULE

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CTO is valid for operation of GUEST ROOM - 55 ROOM only
2. Unit shall submit land use for commercial purpose from competent authority within 30 days.
3. Unit should be operated in such a manner that it does not adversely affect the environment and the solid waste generated should be disposed in Eco friendly manner.
4. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
5. Unit should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
6. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
7. Unit shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
8. Unit shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
9. Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
10. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
11. The unit shall obtain prior consent in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section21/22 of air Act 1981 (as amended respectively).
12. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
13. Unit shall submit the compliance of conditions within 01 month from receipt of this letter.
14. The board have right to modify any condition as & when require in compliance of any change in environmental guidelines and Hon'ble courts orders passed time to time.
15. Unit shall comply with various Waste Management Rules as notified by Moef & CC i.e.. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules,2016, E-waste (Management) Rules, 2016.
16. Industry shall not install any borewell without prior NOC of UPGDW.
17. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
18. The consent fee submitted to this office shall be verified by account section, if inadequate shall be submitted within one week, failing which this consent shall be deemed void.
19. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
20. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) directions and other direction issued time to time regarding use of cleaner fuel.
21. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) directions regarding DG sets.
22. Unit shall comply with office Memorandum dated 27-02-2020 regarding stringent norms for abatement of pollution in CEPI areas.
23. Unit shall comply with all the direction passed by Hon'ble NGT in OA No. 438/2018 Arti V/s. Central

Ground water Authority & Ors.

24. Unit shall comply all the direction HO letter No-91732/C-1/Gen-1190/2023 dated 10.04.2023 for deposit EC Rs. 9,80,000/- within 15 days.

Vikas Mishra Digitally signed by Vikas Mishra Date: 2023.08.02 13:07:35 +05'30'

REGIONAL OFFICER, GHAZIABAD.

Copy to:

CEO-1,UPPCB, LUCKNOW.

Vikas Mishra Digitally signed by Vikas Mishra Date: 2023.08.02 13:07:43 +05'30'

REGIONAL OFFICER, GHAZIABAD.

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्थाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	HOTEL MUKUT REGENCY A UNIT OF JANKI MAHAL HOTELS PVT LTD, CC-1, Sector – 13, Vasundhara, Ghaziabad.
2.	Date of Inspection	02.03.2024
3.	Name and Designation of Inspecting Officer	Kunwar Santosh Kumar, A.E.E.
4.	Name of the Proprietor/Contact person, Designation	Mr. Rajeev Chaudhary (Manager) (Mob) – 7827316676
5.	Year of Establishment	2008
6.	Capacity	HOTEL CUM BANQUETS HALL – 31 Rooms
7.	Operational status	Operational
8.	Consolidated consent (Air & Water)	Issued on 02.10.2022, Valid upto 31.03.2027
B: Water Pollution and its Control		
9.	Waste water discharge (KLD)	03 KLD
10.	Status of STP/ETP	Waste water generated from unit is discharge into sewer line which is connected with STP 74 MLD located in Indirapuram, Ghaziabad.
11.	Mode of Treated effluent disposal	Sewer Line
12.	Treated Effluent Analysis report	74 MLD STP is operational and complying.
C: Air Pollution and its Control		
13.	Source of Air Pollution,	DG Set-125 KVA & 185 KVA Kitchen section
14.	Status of Air Pollution Control System	**DG Set-** Acoustic Enclosure with appropriate stack height installed. **Kitchen-** Proper ducting/Exhaust system installed.
15.	Fuel Details	LPG/As approved by CAQM
Remarks		Unit is having valid consent to operate and complying.

(Kunwar Santosh Kumar)
Assistant Environment Engineer

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

164332/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2022 **Date: 02/10/2022**

To,

M/s

HOTEL MUKUT REGENCY A UNIT OF JANKI MAHAL HOTELS PVT LTD

C-1 Sector 13, Vasundhara, Ghaziabad-201012,GHAZIABAD,

Application Id-17795256

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **HOTEL MUKUT REGENCY A UNIT OF JANKI MAHAL HOTELS PVT LTD** located at **C-1 Sector 13, Vasundhara, Ghaziabad-201012,GHAZIABAD,**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA HOTEL MUKUT REGENCY A UNIT OF JANKI MAHAL HOTELS PVT LTD **granted for the period from 15/09/2022 to 31/03/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	HOTEL CUM BANQUETS HALL	31	Numbers/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**3**	**STP**	**Nagar Nigam STE (Sewar Line)**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	COD	250 mg/l
2	BOD	30 mg/l
3	OIL & GREASE	10 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG Set 125 KVA & 185 KVA	HSD	1&2	Particulate Matter	AS PER EP ACT. RULE

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	AS PER EP ACT. RULE
2	2	Particulate Matter	AS PER EP ACT. RULE

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CTO is valid for operation of HOTEL CUM BANQUETS - 31 ROOM only.
2. Unit shall deposit outstanding fee of Rs. 140000/- (Water & Air) CTO within 15 Days to Board account. A/c details given below: - Beneficiary name -U.P. Pollution Control Board A/c number for Water & Air consent-6193000100001355, IFSC-PUNB0619300, Bank name: -Punjab National Bank, Vibhuti Khand, Gomti Nagar, Lucknow failing which this consent shall be deemed cancelled.
3.
4. Unit should be operated in such a manner that it does not adversely affect the environment and the solid waste generated should be disposed in Eco friendly manner.
5. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
6. Unit should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
7. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
8. Unit shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
9. Unit shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified approved laboratory under E.P. Act 1986.
10. Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
11. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
12. The unit shall obtain prior consent in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section21/22 of air Act 1981 (as amended respectively).
13. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
14. Unit shall submit the compliance of conditions within 01 month from receipt of this letter.
15. The board have right to modify any condition as & when require in compliance of any change in environmental guidelines and Hon'ble courts orders passed time to time.
16. Unit shall comply with various Waste Management Rules as notified by Moef & CC i.e.. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules,2016, E-waste (Management) Rules, 2016.
17. Industry shall not install any borewell without prior NOC of UPGDW.
18. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
19. The consent fee submitted to this office shall be verified by account section, if inadequate shall be submitted within one week, failing which this consent shall be deemed void.
20. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
21. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.
22. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.

23. Unit shall comply with office Memorandum dated 27-02-2020 regarding stringent norms for abatement of pollution in CEPI areas.

UTSAV SHARMA Digitally signed by UTSAV SHARMA Date: 2022.10.11 11:11:41 +05'5

REGIONAL OFFICER, GHAZIABAD

Copy to:

CEO-1, UPPCB, LUCKNOW.

REGIONAL OFFICER, GHAZIABAD

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	OYO 1391 Hotel Pushpa Vilas, Plot No. 584, Near Pushpanjali Crossley hospital, Sector 1, Vaishali, Ghaziabad-201010
2.	Date of Inspection	02.03.2024
3.	Name and Designation of Inspecting Officer	N.K. Pandey, A.E.E. D.D. Verma, L.A.
4.	Name of the Proprietor/Contact person, Designation	Mr. Nitin Gupta
5.	Year of Establishment	2016
6.	Capacity	Guest Room-12
7.	Operational status	Operational
8.	Consolidated consent (Air & Water)	Issued on 16.06.2023, Valid upto 31.07.2024
B: Water Pollution and its Control		
9.	Waste water discharge (KLD)	1.5 KLD
10.	Status of STP/ETP	Waste water generated from unit is discharge into sewer line which is connected with STP 74 MLD located in Indirapuram, Ghaziabad.
11.	Mode of Treated effluent disposal	Sewer Line
12.	Treated Effluent Analysis report	74 MLD STP is operational and complying.
C: Air Pollution and its Control		
13.	Source of Air Pollution,	DG Set-45 KVA Kitchen section
14.	Status of Air Pollution Control System	**DG Set-** Acoustic Enclosure with appropriate stack height installed. **Kitchen-** Proper ducting/Exhaust system installed.
15.	Fuel Details	LPG/PNG/Dual Fuel.
Remarks		Unit is having valid consent to operate and complying.

(D.D. Verma)
Lab Assistant

(N.K. Pandey)
Assistant Environment Engineer

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

185478/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2023 **Date: 16/06/2023**

To,
M/s
PUSHPA VILAS
1/584, Sector-1, Vaishali, Ghaziabad, U.P.,GHAZIABAD,201019

Application Id-21427015

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **PUSHPA VILAS** located at **1/584, Sector-1, Vaishali, Ghaziabad, U.P.,GHAZIABAD,201019**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA PUSHPA VILAS **granted for the period from 16/06/2023 to 31/07/2024** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Guest Room-12	12	Numbers/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.5	Septic Tank	SEWER LINE

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	BOD	30 mg/l
2	COD	250 MG/L
3	OIL & GREASE	10 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be

stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG SET 45 KVA	AS APPROVED BY CPCB/CAQM	1	Particulate Matter	AS per CPCB Rules

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	AS per CPCB Rules

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CTO is valid for operation of GUEST ROOM - 12 ROOM only
2. which is not adequate for current period. Unit shall deposit outstanding fee of Rs. 48000/- (Water & Air) CTO within 15 Days to Board account. A/c details given below: - Beneficiary name -U.P. Pollution Control Board A/c number for Water & Air consent-6193000100001355, IFSC-PUNB0619300, Bank name: -Punjab

National Bank, Vibhuti Khand, Gomti Nagar, Lucknow failing which this consent shall be deemed cancelled.

3. Unit should be operated in such a manner that it does not adversely affect the environment and the solid waste generated should be disposed in Eco friendly manner.

4. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.

5. Unit should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

6. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

7. Unit shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

8. Unit shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.

9. Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.

10. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.

11. The unit shall obtain prior consent in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section21/22 of air Act 1981 (as amended respectively).

12. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.

13. Unit shall submit the compliance of conditions within 01 month from receipt of this letter.

14. The board have right to modify any condition as & when require in compliance of any change in environmental guidelines and Hon'ble courts orders passed time to time.

15. Unit shall comply with various Waste Management Rules as notified by Moef & CC i.e.. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules,2016, E-waste (Management) Rules, 2016.

16. Industry shall not install any borewell without prior NOC of UPGDW.

17. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

18. The consent fee submitted to this office shall be verified by account section, if inadequate shall be submitted within one week, failing which this consent shall be deemed void.

19. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

20. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.

21. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.

22. Unit shall comply with office Memorandum dated 27-02-2020 regarding stringent norms for abatement of pollution in CEPI areas.

23. Unit shall comply with all the direction passed by Hon'ble NGT in OA No. 438/2018 Arti V/s. Central Ground water Authority & Ors.

24. Unit shall comply all the direction HO letter No-91732/C-1/Gen-1190/2023 dated 10.04.2023 for deposit EC Rs. 9,80,000/- within 15 days.
25. Unit shall submit land use for commercial purpose from competent authority within 30 days.

UTSAV SHARMA Digitally signed by UTSAV SHARMA Date: 2023.06.19 23:53:01 +05'30'

REGIONAL OFFICER, GHAZIABAD.

Copy to:

CEO-1, UPPCB, LUCKNOW.

REGIONAL OFFICER, GHAZIABAD.

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	Hotel Krishna Sagar C-48, RDC, Raj Nagar, Ghaziabad-201001
2.	Date of Inspection	03.03.2024
3.	Name and Designation of Inspecting Officer	N.K. Pandey, A.E.E. D.D. Verma, L.A.
4.	Name of the Proprietor/Contact person, Designation	Mr. Amit Kumar Sharma
5.	Year of Establishment	2001
6.	Capacity	HOTEL CUM BANQUETS HALL-32 ROOMS
7.	Operational status	Operational
8.	Consolidated consent (Air & Water)	Issued on 05.07.2023, Valid upto 31.07.2025
B: Water Pollution and its Control		
9.	Waste water discharge (KLD)	3.5 KLD
10.	Status of STP/ETP	Waste water generated from unit is discharged into sewer line which is connected with Nagar Nigam Ghaziabad STP.
11.	Mode of Treated effluent disposal	Sewer Line
12.	Treated Effluent Analysis report	STP is operational and complying.
C: Air Pollution and its Control		
13.	Source of Air Pollution,	DG Set-82 KVA Kitchen section
14.	Status of Air Pollution Control System	**DG Set-** Acoustic Enclosure with appropriate stack height installed. **Kitchen-** Proper ducting/Exhaust system installed.
15.	Fuel Details	LPG/PNG/As approved by CAQM
Remarks		Unit is having valid consent to operate and complying.

(D.D. Verma)
Lab Assistant

(N.K. Pandey)
Assistant Environment Engineer

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

186353/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2023 **Date: 05/07/2023**

To,

M/s

KRISHNA SAGAR HOSPITALITY SERVICES PVT LTD

PLOT NO. C-48 C-57 C-58 RDC RAJ NAGAR GHAZIABAD,GHAZIABAD,201001

Application Id-21595348

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **KRISHNA SAGAR HOSPITALITY SERVICES PVT LTD** located at **PLOT NO. C-48 C-57 C-58 RDC RAJ NAGAR GHAZIABAD,GHAZIABAD,201001**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA KRISHNA SAGAR HOSPITALITY SERVICES PVT LTD **granted for the period from 05/07/2023 to 31/07/2025** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	HOTEL CUM BANQUETS HALL-32 ROOMS	32	Numbers/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	3.5	Septic Tank	Sewar Line

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	COD	250 mg/l
2	BOD	30 mg/l
3	OIL & GREASE	10 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG SET 82 KVA	AS APPROVED BY CPCB/CAQM	1	Particulate Matter	AS PER EP ACT. RULE

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	AS PER EP ACT. RULE

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and

Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CTO is valid for operation of HOTEL CUM BANQUETS - 32 ROOM only
2. which is not adequate for current period. Unit shall deposit outstanding fee of Rs. 52000/- (Water & Air) CTO within 15 Days to Board account. A/c details given below: - Beneficiary name -U.P. Pollution Control

Board A/c number for Water & Air consent-6193000100001355, IFSC-PUNB0619300, Bank name: -Punjab National Bank, Vibhuti Khand, Gomti Nagar, Lucknow failing which this consent shall be deemed cancelled.

3. Unit should be operated in such a manner that it does not adversely affect the environment and the solid waste generated should be disposed in Eco friendly manner.

4. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.

5. Unit should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

6. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

7. Unit shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

8. Unit shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified approved laboratory under E.P. Act 1986.

9. Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.

10. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.

11. The unit shall obtain prior consent in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section21/22 of air Act 1981 (as amended respectively).

12. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.

13. Unit shall submit the compliance of conditions within 01 month from receipt of this letter.

14. The board have right to modify any condition as & when require in compliance of any change in environmental guidelines and Hon'ble courts orders passed time to time.

15. Unit shall comply with various Waste Management Rules as notified by Moef & CC i.e.. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules,2016, E-waste (Management) Rules, 2016.

16. Industry shall not install any borewell without prior NOC of UPGDW.

17. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

18. The consent fee submitted to this office shall be verified by account section, if inadequate shall be submitted within one week, failing which this consent shall be deemed void.

19. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

20. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.

21. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.

22. Unit shall comply with office Memorandum dated 27-02-2020 regarding stringent norms for abatement of pollution in CEPI areas.

Vikas Mishra Digitally signed by Vikas Mishra Date: 2023.07.05 10:06:21 +05'30'

REGIONAL OFFICER, GHAZIABAD.

Copy to:

CEO-1, UPPCB, LUCKNOW.

Vikas Mishra Digitally signed by Vikas Mishra Date: 2023.07.05 10:06:40 +05'30'

REGIONAL OFFICER, GHAZIABAD.

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्थाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	Hotel Kohinoor Palace SK No.41-8, Site-IV, Link Road, Sahibabad, Ghaziabad-201010
2.	Date of Inspection	03.03.2024
3.	Name and Designation of Inspecting Officer	N.K. Pandey, A.E.E. D.D. Verma, L.A.
4.	Name of the Proprietor/Contact person, Designation	Mr. .....Raja (Guard)
5.	Capacity	22 ROOMS AND RECREATION HALL
6.	Operational status	Not Operational
7.	Consolidated consent (Air & Water)	Issued on 04.05.2023, Valid upto 31.03.2026
B: Water Pollution and its Control		
8.	Waste water discharge (KLD)	05 KLD
9.	Status of STP/ETP	Installed
10.	Mode of Treated effluent disposal	Hindon River
11.	Treated Effluent Analysis report	Unit is not operational since 01 year.
C: Air Pollution and its Control		
12.	Source of Air Pollution,	DG Set-125 KVA Kitchen section
13.	Status of Air Pollution Control System	**DG Set-** NA. **Kitchen-** Proper ducting/Exhaust system installed.
14.	Fuel Details	PNG
Remarks		1. Unit is having valid consent to operate. 2. During inspection unit was not operational.

(D.D. Verma)
Lab Assistant

(N.K. Pandey)
Assistant Environment Engineer

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

183096/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2023 **Date: 04/05/2023**

To,

M/s

KOHINOOR HOTEL (A UNIT OF KOHINOOR HOSPITALITIES PVT LTD)

41/8, SITE-4, INDUSTRIAL AREA, SAHIBABAD,GHAZIABAD,201010

Application Id-20891552

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **KOHINOOR HOTEL (A UNIT OF KOHINOOR HOSPITALITIES PVT LTD)** located at **41/8, SITE-4, INDUSTRIAL AREA, SAHIBABAD,GHAZIABAD,201010**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA KOHINOOR HOTEL (A UNIT OF KOHINOOR HOSPITALITIES PVT LTD) **granted for the period from 04/05/2023 to 31/03/2026** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	22 ROOMS AND RECREATION HALL		Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**5.0 KLD**	**STP**	**Sahibabad drain to Yamuna**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to b

stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	TSS (mg/L)	<100 mg/l
2	BOD (mg/L)	<30mg/l

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG SET 125 KVA	As per CAQM approved fuel	1	Particulate Matter	AS PER CPCB/CAQM NORMS

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	AS PER CPCB/CAQM NORMS

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and

Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State

Pollution Control Board.

2. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)

3. The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.

4. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.

5. Separate power connection with energy meter shall be provided for the Pollution Control Equipment's and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.

6. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

7. Copy of NOC from Uttar Pradesh Ground Water Department (UPGWD) should be submitted to this office within 03 months, failing which this certificate shall be automatic revoked.

8. Unit shall ensure to development of green belt based on Miyawaki method.

UTSAV SHARMA Digitally signed by UTSAV SHARMA Date: 2023.05.04 23:55:06 +05'30'

REGIONAL OFFICER, GHAZIABAD

Copy to:

CEO-1, UPPCB, LUCKNOW

REGIONAL OFFICER, GHAZIABAD

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	Oyo 8349 Hotel crown Palace Plot No. 1358-5, Vasundhara Sector 5, Ghaziabad-201012
2.	Date of Inspection	03.03.2024
3.	Name and Designation of Inspecting Officer	Kunwar Santosh Kumar, A.E.E.
4.	Name of the Proprietor/Contact person, Designation	Mr Rakesh Kumar Gupta (Partner)
5.	Year of Establishment	2016
6.	Capacity	HOTEL CUM BANQUETS HALL-20
7.	Operational status	Operational
8.	Consolidated consent (Air & Water)	Issued on 10.10.2022, Valid upto 31.03.2027
B: Water Pollution and its Control		
9.	Waste water discharge (KLD)	2.5 KLD
10.	Status of STP/ETP	Waste water generated from unit is discharge into sewer line which is connected with STP 74 MLD located in Indirapuram, Ghaziabad.
11.	Mode of Treated effluent disposal	Sewer Line, Through Nagar Nigam STP
12.	Treated Effluent Analysis report	74 MLD STP is operational and complying.
C: Air Pollution and its Control		
13.	Source of Air Pollution,	DG Set-82 KVA Kitchen section
14.	Status of Air Pollution Control System	**DG Set-** Acoustic Enclosure with appropriate stack height installed. **Kitchen-** Ducting/Exhaust system installed.
15.	Fuel Details	PNG/As approved by CAQM.
Remarks		Unit is having valid consent to operate and complying.

(Kunwar Santosh Kumar)
Assistant Environment Engineer

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

164341/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2022 **Date: 10/10/2022**

To,

M/s

HOTEL CROWN PLACE

Plot No. 1358/5, Vasundhara Sector 5, Ghaziabad-201012,GHAZIABAD,

Application Id-17796942

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **HOTEL CROWN PLACE** located at **Plot No. 1358/5, Vasundhara Sector 5, Ghaziabad-201012,GHAZIABAD,**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA HOTEL CROWN PLACE **granted for the period from 15/09/2022 to 31/03/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	HOTEL CUM BANQUETS HALL	20	Numbers/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**2.5**	**Septic Tank**	**Nagar Nigam STE (Sewar Line)**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	COD	250 mg/l
2	BOD	30 mg/l
3	OIL & GREASE	10 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG SET 82 KVA	HSD	1	Particulate Matter	AS PER EP ACT. RULE

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	AS PER EP ACT. RULE

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CTO is valid for operation of HOTEL CUM BANQUETS - 20 ROOM only
2. Unit should be operated in such a manner that it does not adversely affect the environment and the solid waste generated should be disposed in Eco friendly manner.
3. Any source of emission other than that mentioned in the Air consent seeking application will not be

permitted by the Board.

4. Unit should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

5. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

6. Unit shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

7. Unit shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified approved laboratory under E.P. Act 1986.

8. Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.

9. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.

10. The unit shall obtain prior consent in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section21/22 of air Act 1981 (as amended respectively).

11. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.

12. Unit shall submit the compliance of conditions within 01 month from receipt of this letter.

13. The board have right to modify any condition as & when require in compliance of any change in environmental guidelines and Hon'ble courts orders passed time to time.

14. Unit shall comply with various Waste Management Rules as notified by Moef & CC i.e.. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules,2016, E-waste (Management) Rules, 2016.

15. Industry shall not install any borewell without prior NOC of UPGDW.

16. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

17. The consent fee submitted to this office shall be verified by account section, if inadequate shall be submitted within one week, failing which this consent shall be deemed void.

18. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

19. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.

20. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.

21. Unit shall comply with office Memorandum dated 27-02-2020 regarding stringent norms for abatement of pollution in CEPI areas.

22.1. Unit shall deposit outstanding fee of Rs. 2000/- (Water & Air) CTO within 15 Days to Board account. A/c details given below: - Beneficiary name -U.P. Pollution Control Board A/c number for Water & Air consent-6193000100001355, IFSC-PUNB0619300, Bank name: -Punjab National Bank, Vibhuti Khand, Gomti Nagar, Lucknow failing which this consent shall be deemed cancelled.

UTSAV SHARMA
Digitally signed by UTSAV SHARMA
Date: 2022.10.12 11:10:17 +05'30'

REGIONAL OFFICER, GHAZIABAD

Copy to:

CEO-1, UPPCB, LUCKNOW.

REGIONAL OFFICER, GHAZIABAD

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	Country Inn and Suites by Radisson, Sahibabad 64/6, Site IV, Sahibabad Industrial Area Ghaziabad-201010.
2.	Date of Inspection	03.03.2024
3.	Name and Designation of Inspecting Officer	N.K. Pandey, A.E.E. D.D. Verma, L.A.
4.	Name of the Proprietor/Contact person, Designation	Mr S.P. Chaturvedi, GM
5.	Capacity	Hotel of 216 rooms and Banquet Hall
6.	Operational status	Operational
7.	Consolidated consent (Air & Water)	Issued on 07.12.2019, Valid upto 31.12.2024
B: Water Pollution and its Control		
8.	Waste water discharge (KLD)	50 KLD
9.	Status of STP/ETP	Installed
10.	Mode of Treated effluent disposal	Hindon River
11.	Treated Effluent Analysis report	During inspection STP was found operational and as per analysis report of treated sample parameters are within prescribed norms.
C: Air Pollution and its Control		
12.	Source of Air Pollution,	DG Set-2x808 KVA & 400 KVA Kitchen section
13.	Status of Air Pollution Control System	**DG Set-** Acoustic Enclosure with appropriate stack height installed. **Kitchen-** Proper ducting/Exhaust system installed.
14.	Fuel Details	PNG/As approved by CAQM
Remarks		Unit is having valid consent to operate and complying.

(D.D. Verma)
Lab Assistant

(N.K. Pandey)
Assistant Environment Engineer

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
72388/UPPCB/Ghaziabad(UPPCBRO)/CTO/air/GHAZIABAD/2019

Dated : 07/12/2019

To ,

Shri SHIVPRAVESH CHATURVEDI
M/s HOTEL COUNTRY INN AND SUITS A UNIT OF MAGNUM VENTURES LTD
64/6,Site 4 Industrial area, Sahibabad, Ghaziabad,GHAZIABAD,201005
GHAZIABAD

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. HOTEL COUNTRY INN AND SUITS A UNIT OF MAGNUM VENTURES LTD

Reference Application No. 6437262 Dated : 07/12/2019

1. With reference to the application for consent for emission of air pollutants from the plant of M/s HOTEL COUNTRY INN AND SUITS A UNIT OF MAGNUM VENTURES LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

Ashok Kumar Tiwari Digitally signed by Ashok Kumar Tiwari Date: 2020.01.03 18:30:09 +05'30'

For and on behalf of U.P. Pollution Control Board

C.E.O
C-1

Enclosed : As above
(condition of consent):

Copy to: Regional Office, U.P. Pollution Control Board, GHaziabad

Ashok Kumar Tiwari Digitally signed by Ashok Kumar Tiwari Date: 2020.01.03 18:30:32 +05'30'

C.E.O
C-1

U.P. Pollution Control Board

Dated : 07/12/2019

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Hotel of 216 rooms and Banquet Hall .

2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	Boiler 0.6 TPH	CNG/PNG	1	Particulate Matter	45 mt.stack from G.L
2	Boiler 0.6 TPH	CNG/PNG	2	Particulate Matter	45 mt.stack from G.L
3	D.G Set 808 KVA	Diesel	6	Sulphur Dioxide	30.5 mt.stack from G.L.
4	D.G Set 400 KVA	Diesel	4	Sulphur Dioxide	30 meters from G.L
5	Boiler 1.1 TPH	CNG/PNG	3	Particulate Matter	45 mt.stack from G.L
6	D.G Set 808 KVA	Diesel	5	Sulphur Dioxide	30.5 meters from G.L

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**
1	1	Particulate Matter	As per E.P Rules 1986
2	2	Particulate Matter	As per E.P Rules 1986
3	3	Particulate Matter	As per E.P Rules 1986
4	4	Sulphur Dioxide	As per E.P Rules 1986
5	5	Sulphur Dioxide	As per E.P Rules 1986
6	6	Sulphur Dioxide	As per E.P Rules 1986

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .

5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .

6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .

7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .

8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .

9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

Specific Conditions:

1. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
2. The Hotel shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
3. The Hotel shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and The Solid Waste Management Rules, 2016
4. The Hotel shall submit the point wise compliance report of the conditions imposed in the previous CTO issued by the Board and the audited balance sheet for the current year and the details of fees deposited within a month failing which consent would be deemed void.
5. This consent is only valid for the emission from the Boiler 0.6 TPH, Boiler 0.6 TPH, Boiler 1.1 TPH, 808 KVA D.G set, 400 KVA D.G set and 808 KVA D.G set only and the Hotel should ensure that there is no adverse impact on public and environment.
6. The Hotel shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
7. If the CPCB or UPPCB issues the Closure order against the Hotel this consent order stands automatically suspended for that period.
8. The Hotel shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time.
9. The hotel shall only use CNG/PNG as fuel in the Boiler.
10. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
11. The Hotel should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
12. The Hotel shall submit monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
13. The Hotel shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

Issued with the permission of competent authority .

Ashok Kumar Tiwari
Digitally signed by Ashok Kumar Tiwari
Date: 2020.01.03 18:31:00 +05'30'

For and on behalf of U.P. Pollution Control Board .

C.E.O
C-1

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
72244/UPPCB/Ghaziabad(UPPCBRO)/CTO/water/GHAZIABAD/2019

Dated : 03/01/2020

To ,

Shri SHIVPRAVESH CHATURVEDI
M/s HOTEL COUNTRY INN AND SUITS A UNIT OF MAGNUM VENTURES LTD
64/6,Site 4 Industrial area, Sahibabad, Ghaziabad,GHAZIABAD,201005
GHAZIABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. HOTEL COUNTRY INN AND SUITS A UNIT OF MAGNUM VENTURES LTD

Reference Application No :6427184 **Dated :03/01/2020**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. HOTEL COUNTRY INN AND SUITS A UNIT OF MAGNUM VENTURES LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Ashok Kumar Tiwari
Digitally signed by Ashok Kumar Tiwari
Date: 2020.01.03 18:26:11 +05'30'

For and on behalf of U.P. Pollution Control Board

C.E.O
C-1

Enclosed : As above
(condition of consent):

Copy to: Regional Office, U.P. Pollution Control Board, Ghaziabad

Ashok Kumar Tiwari
Digitally signed by Ashok Kumar Tiwari
Date: 2020.01.03 18:27:31 +05'30'

C.E.O
C-1

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.HOTEL COUNTRY INN AND SUITS A UNIT OF MAGNUM VENTURES LTD vide

Consent Order No. 6427184/ Water Dated : 03/01/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Hotel of 216 rooms and Banquet Hall .

2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	50 KLD	STP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	Total Suspended Solids	As per E.P Rules 1986
2	BOD	As per E.P Rules 1986
3	COD	As per E.P Rules 1986
4	Oil & Grease	As per E.P Rules 1986
5	Quantity of Discharge	50 KLD

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	**Parameter**	**Standard**

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .

6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .

7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.

8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

1. The Hotel will have to ensure permission from the CGWA for ground water extraction and it will be the responsibility of the unit to comply with the various conditions of the permission taken.
2. The Hotel shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
3. The Hotel shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and The Solid Waste Management Rules, 2016
4. The treated effluent/sewage shall be used for irrigation purposes as much as possible.
5. The Hotel shall submit the point wise compliance report of the previous CTO issued by the Board and the audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
7. The Unit shall ensure proper operation and maintenance of Sewage Treatment Plant. Also independent flow meters, logbook and electric meter should be installed for Sewage treatment plant.
8. The Hotel should be operated in such a way so that there is no adverse impact on public and environment.
9. The Hotel shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
11. This consent is valid only for products and quantity mentioned above. The Hotel shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
12. The Hotel submit quarterly monitoring reports of treated effluent from a certified / approved laboratory under E.P. Act 1986
13. The Hotel will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB server. The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
14. If the CPCB or UPPCB issues the Closure order against the hotel this consent order stands automatically suspended for that period.
15. The Hotel abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

Issued with the permission of competent authority .

Ashok Kumar Tiwari
Digitally signed by Ashok Kumar Tiwari
Date: 2020.01.03 18:28:00 +05'30'

For and on behalf of U.P. Pollution Control Board .

C.E.O
C-1

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	Royal Park Hotels & Resorts Shakti Khand - 1/209, Indirapuram, Ghaziabad-201010
2.	Date of Inspection	03.03.2024
3.	Name and - Designation of Inspecting Officer	Kunwar Santosh Kumar, A.E.E.
4.	Name of the Proprietor/Contact person, Designation	Mr Soib Malik
5.	Year of Establishment	2011
6.	Capacity	HOTEL (ROOM-30), BAR-01 NOS, BANQUEST HALL02 NOS & RESTAURANT-01 NOS
7.	Operational status	Operational
8.	Consolidated consent (Air & Water)	Issued on 26.09.2023, Valid upto 31.03.2028
B: Water Pollution and its Control		
9.	Waste water discharge (KLD)	6.0 KLD
10.	Status of STP/ETP	Waste water generated from unit is discharge into sewer line which is connected with STP 56 MLD located in Indirapuram, Ghaziabad.
11.	Mode of Treated effluent disposal	Sewer Line
12.	Treated Effluent Analysis report	56 MLD STP is operational and complying.
C: Air Pollution and its Control		
13.	Source of Air Pollution,	DG Set-125 KVA Kitchen section
14.	Status of Air Pollution Control System	**DG Set-** Acoustic Enclosure with appropriate stack height installed. **Kitchen-** Proper ducting/Exhaust system installed.
15.	Fuel Details	LPG/PNG/Dual Fuel.
Remarks		Unit is having valid consent to operate and complying.

(Kunwar Santosh Kumar)
Assistant Environment Engineer

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

192915/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2023 **Date: 26/09/2023**

To,

M/s

ROYAL PARK HOSPIATLITY PVT LTD

209, Shakti Khand - IInd, Indirapuram, Ghaziabad,GHAZIABAD,201014

Application Id-22777902

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **ROYAL PARK HOSPIATLITY PVT LTD** located at **209, Shakti Khand - IInd, Indirapuram, Ghaziabad,GHAZIABAD,201014**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA ROYAL PARK HOSPIATLITY PVT LTD **granted for the period from 26/09/2023 to 31/03/2028** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	HOTEL (ROOM)	30	Numbers/Day
2	BAR-01 NOS, BANQUEST HALL-02 NOS &	.	Numbers/Day
3	RESTAURANT-01 NOS	.	Numbers/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	6	Sewar Line	Sewar Line

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	COD	250 mg/l

2	BOD	30 mg/l
3	OIL & GREASE	10 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG SETS-125 KVA	AS APPROVED BY CPCB/CAQM	1	Particulate Matter	AS PER CAQM/CPCB Rules

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	AS PER CAQM/CPCB Rules

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CTO is valid for operation of HOTEL-30 ROOM, BAR, BANQUET HALL & RESTORANT only
2. Unit should be operated in such a manner that it does not adversely affect the environment and the solid waste generated should be disposed in Eco friendly manner.
3. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
4. Unit should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
5. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
6. Unit shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
7. Unit shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
8. Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
9. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
10. The unit shall obtain prior consent in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section21/22 of air Act 1981 (as amended respectively).
11. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
12. Unit shall submit the compliance of conditions within 01 month from receipt of this letter.
13. The board have right to modify any condition as & when require in compliance of any change in environmental guidelines and Hon'ble courts orders passed time to time.
14. Unit shall comply with various Waste Management Rules as notified by Moef & CC i.e.. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules,2016, E-waste (Management) Rules, 2016.
15. Industry shall not install any borewell without prior NOC of UPGDW.
16. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
17. The consent fee submitted to this office shall be verified by account section, if inadequate shall be submitted within one week, failing which this consent shall be deemed void.
18. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
19. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.
20. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.
21. Unit shall comply with office Memorandum dated 27-02-2020 regarding stringent norms for abatement of pollution in CEPI areas.
22. Unit shall comply with all the direction passed by Hon'ble NGT in OA No. 294/2023/2018 Prasoon Pant & Anr V/s. Uttar Pradesh Control Board & Ors.

23. Unit shall comply with all the direction passed by Hon'ble NGT in OA No. 438/2018 Arti V/s. Central Ground water Authority & Ors.

Vikas Mishra Digitally signed by Vikas Mishra Date: 2023.09.26 12:32:52 +05'30'

REGIONAL OFFICER, GHAZIABAD.

Copy to:

CEO-1, UPPCB, LUCKNOW.

Vikas Mishra Digitally signed by Vikas Mishra Date: 2023.09.26 12:33:14 +05'30'

REGIONAL OFFICER, GHAZIABAD.

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	The Tarang, 23, SDC, Sector-23 Main ALT Road, Ghaziabad-201002
2.	Date of Inspection	03.03.2024
3.	Name and Designation of Inspecting Officer	Kunwar Santosh Kumar, A.E.E.
4.	Name of the Proprietor/Contact person, Designation	Mr ...Sanjay Awal (Manager)
5.	Year of Establishment	2011
6.	Capacity	HOTEL 12 ROOM
7.	Operational status	Operational
8.	Consolidated consent (Air & Water)	Issued on 18.05.2023, Valid upto 31.03.2024
B: Water Pollution and its Control		
9.	Waste water discharge (KLD)	1.6 KLD
10.	Status of STP/ETP	Sewer Line
11.	Mode of Treated effluent disposal	Sewer Line
12.	Treated Effluent Analysis report	N.A.
C: Air Pollution and its Control		
13.	Source of Air Pollution,	DG Set-No Kitchen section
14.	Status of Air Pollution Control System	**DG Set-** NA. **Kitchen-** Proper ducting/Exhaust system installed.
15.	Fuel Details	LPG
Remarks		Unit is having valid consent to operate and complying.

(Kunwar Santosh Kumar)
Assistant Environment Engineer

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

183130/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2023 **Date: 18/05/2023**

To,
M/s
THE TARANG UNITOF SANJAY ENGINEERS
Plot 23, District Center Sanjay Nagar, Sector23,,GHAZIABAD,201002

Application Id-20898301

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **THE TARANG UNITOF SANJAY ENGINEERS** located at **Plot 23, District Center Sanjay Nagar, Sector23,,GHAZIABAD,201002**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA THE TARANG UNITOF SANJAY ENGINEERS **granted for the period from 18/05/2023 to 31/03/2024** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	HOTEL 12 ROOM	12	Numbers/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.6	Septic Tank	SEPTIC TANK

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	BOD	30 mg/l
2	COD	250 MG/L
3	OIL & GREASE	10 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be

stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack

Emmission Quality Standards

S No.	Stack no	Parameters	Standards

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-

compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CTO is valid for operation of HOTEL CUM BANQUETS - 12 ROOM only
2. Unit shall deposit latest balance sheet/CA certificate for fee verification failing which this consent shall be deemed cancelled.
3. Unit should be operated in such a manner that it does not adversely affect the environment and the solid waste generated should be disposed in Eco friendly manner.
4. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
5. Unit should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
6. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval

before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

7. Unit shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

8. Unit shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.

9. Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.

10. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.

11. The unit shall obtain prior consent in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section21/22 of air Act 1981 (as amended respectively).

12. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.

13. Unit shall submit the compliance of conditions within 01 month from receipt of this letter.

14. The board have right to modify any condition as & when require in compliance of any change in environmental guidelines and Hon'ble courts orders passed time to time.

15. Unit shall comply with various Waste Management Rules as notified by Moef & CC i.e.. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules,2016, E-waste (Management) Rules, 2016.

16. Industry shall not install any borewell without prior NOC of UPGDW.

17. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

18. The consent fee submitted to this office shall be verified by account section, if inadequate shall be submitted within one week, failing which this consent shall be deemed void.

19. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

20. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.

21. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.

22. Unit shall comply with office Memorandum dated 27-02-2020 regarding stringent norms for abatement of pollution in CEPI areas.

1- Unit shall comply with all the direction passed by Hon'ble NGT in OA No. 438/2018 Arti V/s. Central Ground water Authority & Ors.

23. Unit shall comply all the direction HO letter No-91732/C-1/Gen-1190/2023 dated 10.04.2023 for deposit EC Rs. 9,80,000/- within 15 days.

UTSAV SHARMA Digitally signed by UTSAV SHARMA Date: 2023.05.18 21:27:52 +05'30'

REGIONAL OFFICER, GHAZIABAD.

Copy to:

CEO-1, UPPCB, LUCKNOW.

REGIONAL OFFICER, GHAZIABAD.

मिशन LIFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	The Rurban Village, 36 K.M. From Akshardham, N.H. 58,Delhi Meerut Road, Upper Ganga Canal Road, Gangnahar, Village Badka Arifpur, Muradnagar, Ghaziabad-201206
2.	Date of Inspection	03.03.2024
3.	Name and Designation of Inspecting Officer	Kunwar Santosh Kumar, A.E.E. D.D. Verma
4.	Name of the Proprietor/Contact person, Designation	Mr Devesh Pratap Singh
5.	Year of Establishment	2022
6.	Capacity	RESORTS (ROOM) NOS-41 Rooms
7.	Operational status	Operational
8.	Consolidated consent (Air & Water)	Issued on 15.03.2022 Valid upto 31.03.2027
B: Water Pollution and its Control		
9.	Waste water discharge (KLD)	24 KLD
10.	Status of STP/ETP	Septic tank Sock pit.
11.	Mode of Treated effluent disposal	Kali River
12.	Treated Effluent Analysis report	N.A.
C: Air Pollution and its Control		
13.	Source of Air Pollution,	DG Set-62.5 KVA & 45 KVA Kitchen section
14.	Status of Air Pollution Control System	**DG Set-** Acoustic Enclosure with appropriate stack height installed. **Kitchen-** Proper ducting/Exhaust system installed.
15.	Fuel Details	PNG/As approved by CAQM.
Remarks		Unit is having valid consent to operate and complying.

(D.D. Verma)
L.A.

(Kunwar Santosh Kumar)
Assistant Environment Engineer

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

151617/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2022 Date: 15/03/2022

To,
M/s
RURBAN INTERCORP LLP
KHASRA NO. 159AB, 160, 162 AND 449, VILL. BADKA ARIFPUR, GANGNAHAR ROAD, MURADNAGAR GHAZIABAD ,GHAZIABAD,201206

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

Consent No-15335768 Date-15/03/2022

CCA is hereby granted to **RURBAN INTERCORP LLP** located at **KHASRA NO. 159AB, 160, 162 AND 449, VILL. BADKA ARIFPUR, GANGNAHAR ROAD, MURADNAGAR GHAZIABAD ,GHAZIABAD,201206**. subject to the provisions of **the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA RURBAN INTERCORP LLP **granted for the period from 23/02/2022 to 31/03/2027** and valid for manufacturing of following products with **Capital Investment/Net Assets Values 152.0200043 Lakhs**

S No	Product	Quantity	Unit
1	RESORTS (ROOM) NOS-41 Rooms	.	Metric Tonnes/Day
2	Built up area is 4516 M3	.	Metric Tonnes/Day

2. Specific Conditions under Water Act :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effulant	Quantity(KLD)	Treatment facility and discharge point
Domestic	**24**	**STP**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate **Effluent Treatment Plant** consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

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In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	BOD	30 mg/l
2	COD	250 mg/l
3	OIL & GREASE	10 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening and the same shall be maintained continuously so as to achieve the quality of the treated effluent to the following standards.

S No.	Parameters	Standards

3. Conditions under Air Act :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	D.G. sets 62.5 KVA & 45 KVA	HSD	1 & 2	Particulate Matter	AS PER EP ACT. RULE
2	GUR (Jaggery Making) KOHLU - 3 Nos.	Baggage-03 MT/Day	3	Particulate Matter	Natural draught will suck the fumes. The fumes will be washed through water

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	3	Particulate Matter	AS PER EP ACT. RULE
2	1	Particulate Matter	AS PER EP ACT. RULE

3	2	Particulate Matter	AS PER EP ACT. RULE

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

(iii) The unit will not use any type of restricted fuel.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

(i) The Factory Manager of M/s RURBAN INTERCORP LLP. is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.

(ii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes

S.No.	Category(Schedule-I &Schedule-I	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	Waste Oil	0.2	Supply/Sale to other industry
2	Kitchen waste	41	Composting
3	Cow Dug	0.150	Composting
4	Ash & APCS Dust	2.5	Composting
5	Juice refining waste	2.5	Composting
6	E-waste	0.2	Supply/Sale to other industry
7	Battery	12	Supply/Sale to other industry
8	Plastic Waste	0.5	Supply/Sale to other industry

(iii) The authorization shall be in force for the financial year i.e. upto 31/03/2027

(iv) The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of Hazardous Waste authorization :-

(i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.

(ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
(iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC
(iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
(v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
(vi) An application for the renewal of an authorization shall be made as laid down under these rules.
(vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
5. This CCA is valid for the manufacturing of product as mentioned in serial no. 1 of this CCA order.
6. Compulsory documents to be submitted by the Industry/Unit :-
(i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
(ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
(iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

REGIONAL OFFICER, GHAZIABAD

Copy to:

CEO-1, UPPCB, LUCKNOW.

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REGIONAL OFFICER, GHAZIABAD

Annexure

Specific Conditions
In view of the above it is Recommended for grant the conditional CTO with following conditions: -
1. Unit should be operated in such a manner that it does not adversely affect the environment and the solid waste generated should be disposed in Eco friendly manner.
2. Any source of emission other than that mentioned in the Air CTO seeking application will not be permitted by the Board.
3. Unit should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
4. Unit shall install 40 KLD STP before commissioning or discharging under no condition discharge should be done in violation of CPCB discharge norms.
5. This CTO is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which CTO would be deemed void.
6. Unit shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble

National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

7. Unit shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.

8. Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.

9. If the CPCB or UPPCB issues the Closure order against the industry this CTO order stands automatically suspended for that period.

10. The unit shall obtain prior CTO in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section-21/22 of air Act 1981 (as amended respectively).

11. Unit shall submit the compliance of conditions within 01 month from receipt of this letter.

12. The board have right to modify any condition as & when require in compliance of any change in environmental guidelines and Hon'ble courts orders passed time to time.

13. Unit shall comply with various Waste Management Rules as notified by Moef & CC i.e.. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules,2016, E-waste (Management) Rules, 2016.

14. Industry shall submit abstract ground water with the valid permission (NOC) of the UPGWDA within 03 month.

15. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

16. Unit shall submit proof of operational year of the unit within one month, so that paid fee shall verified from account sections.

17- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stands automatically cancelled.

18- he wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to with stand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form

19- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained

20- - It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.

21- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.

22- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution.

23- The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.

24- The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of

Hazardous Waste and penalty.
25- It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility
26- The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
27- The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
28- The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.
29- Annual return shall be filed by June 30th for the period ensuring 31st March of the year.
30- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.
31- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.
32- Under the provisions of Hazardous and Other Waste (Management and Cross-Border Movement) Rules, 2016, the names and quantities of all the hazardous waste materials generated in the industry have not been mentioned.
33- Copies of Hazardous Waste Manifest in Form 10 shall be sent regularly to UPPCB for each category of waste sent to TSDF or Incinerator within 15 days.
34- Photographs of Display Board have not been submitted.
35- All hazardous waste containers and bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
36- The authorized person or agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained

General Conditions:-
The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.
1. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
2. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
3. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
4. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
5. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
6. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all

other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

8. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

10. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

11. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

12. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.

13. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.

14. It is the duty of the authorized person to take prior permission of the Board to close down the facility.

15. The authorization is valid for temporary storage of Hazardous Waste within premises only.

16. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises

17. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.

18. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.

19. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.

20. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.

21. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.

22. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.

23. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.

24. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

UTSAV SHARMA

REGIONAL OFFICER, GHAZIABAD

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	M/s. KW Delhi-6, NH-58, Bypass Raj Nagar Extension, Ghaziabad
2.	Date of Inspection	03.03.2024
3.	Name and Designation of Inspecting Officer	N.K. Pandey, A.E.E. D.D. Verma, L.A.
4.	Name of the Proprietor/Contact person, Designation	Mr Arun Chaudhary
5.	Year of Establishment	2021
6.	Capacity	Commercial Complex "KW DELHI-06"- 683 Retail Shops.
7.	Operational status	Operational
8.	Consolidated consent (Air & Water)	Issued on 12.01.2022 Valid upto 31.07.2027
B: Water Pollution and its Control		
9.	Waste water discharge (KLD)	2.5 KLD
10.	Status of STP/ETP	Installed
11.	Mode of Treated effluent disposal	Hindon River
12.	Treated Effluent Analysis report	During inspection STP was found operational and as per analysis report of treated sample parameters are within prescribed norms.
C: Air Pollution and its Control		
13.	Source of Air Pollution,	DG Set-2x500 KVA Kitchen section
14.	Status of Air Pollution Control System	**DG Set-** Acoustic Enclosure with appropriate stack height installed. **Kitchen-** NO
15.	Fuel Details	As approved by CAQM
Remarks		Unit is having valid consent to operate and complying.

(D.D. Verma)
Lab Assistant

(N.K. Pandey)
Assistant Environment Engineer

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 128732/UPPCB/Ghaziabad(UPPCBRO)/CTO/water/GHAZIABAD/2022

Dated : 12/01/2022

To ,

Shri PANKAJ JAIN
M/s Retail Shops Building
Retail Shops Building "KW Delhi 6", in Khasra no. 921, 917, 916/2, 895, 898, 866/2, 894, 893, 892, 888/1 and 891, Saddik Nagar, Raj Nagar Extension, Ghaziabad, Uttar Pradesh-201017.,GHAZIABAD,201017
GHAZIABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. Retail Shops Building

Reference Application No :12440344 **Dated :12/01/2022**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. Retail Shops Building is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 05/01/2022 to 31/07/2027 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

UTSAV SHARMA Digitally signed by UTSAV SHARMA Date:2022.01.12 22:04:20 +05'30'

For and on behalf of U.P. Pollution Control Board

Regional Officer

Enclosed : As above
(condition of consent):

Copy to: CEO,C-1,UPPCB,Lucknow

Regional Officer

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.Retail Shops Building vide

Consent Order No. 12440344/ Water Dated : 12/01/2022

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Commercial Complex "KW DELHI-06"- 683 Retail Shops.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	ZERO (100% Reused)	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	**Parameter**	**Standard**

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	**Parameter**	**Standard**

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1.This CTO will be void if there is any change in above mentioned address or product. The applicant shall make an application along with prescribed fee for renewal/trail consent (CTO) at least 30 days before the operation of unit.
2. No Tubewell/Borewell permitted on site during construction phase. Unit shall procure water through STPs for construction phase . Project shall be liable to pay Environmental compensation in case of violation of same.The project shall obtain NOC of UPGWD for abstraction of ground water and same will be submit to Board within 03 months.
3. Project shall comply the provisions of Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended.
5. Project shall submit adequacy report of STP within 01 month. Project shall operate Sewage Treated Plant & treated water shall be used in horticulture/flushing/dual plumbing etc.
6. At the project site a display board size 4x6 feet shall be installed to display the provisions of Construction and Demolition Rules 2016.
7. Project shall develop proper green belt and rain water harvesting system as per Authority guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manuring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
8. Project shall comply the provisions of notification dt. 07-10-2016 of Ministry of Water Resources,River Development and Ganga Conservation GOI.
9. Project shall comply the order passed by Hon'ble NGT time to time.
10. This consent to establish is valid for operation of Commercial Complex "KW DELHI-06"- 683 Retail Shops.
11. Project shall install acoustic enclosures on DG sets with adequate stack height as per CPCB norms.
12. Project shall use clean fuel/PNG in proposed DG Sets as per proposal.
13. Project shall not start gaseous emission & sewage generation without prior consent of the board.
14. All construction activities shall be according to authority guidelines and after approval or approved plan.
15. This CTO is valid for the opeartion of unit only as mentioned above . In case of any change in production capacity, process, raw materials use etc. the unit will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. StatePollution Control Board.
16. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules,2016,Construction and Demolition Waste Management Rules, 2016.
17. Project shall not use ground water in construction activities. Only STP treated water shall be used.
19. Unit will put tarpaulin scaffolding around the area of construction and the building for effective and efficient control of dust emission generated during construction of the project.
20. Storage of any construction material particularly sand will not be done on any part of street and roads in the projects area.
21. The construction material of any kind stored on site will be fully covered in all respect so that it does not disperse in the air in any form.
22. All the construction material & debris will be carried in trucks or vehicles which are fully covered and protected so as to ensure that the construction debris or construction material does not get dispersed into the air or atmosphere in any form whatsoever.
23. The dust emission from the construction sites will be completely controlled and all precautionswill be taken in that behalf.
24. The vehicles carrying construction debris or construction material of any kind will be cleaned before it is permitted to ply on the road after unloading of such material.
25. Unit shall comply with MoEF&CCs Notification dated 25.01.2018 regarding Dust Abatement measures during construction phase
26. All medical aid, investigation and treatment will be provided to the workers involved in the construction of building and carrying of construction of building and carrying of construction debris or construction material related to dust emission.
27. The transportation of construction material and debris waste to construction site, dumping site or any other place will be carried out in accordance with rules.
28. Fixing of sprinklers and creation of green air barriers will be done to control fugitive dust emission and improve environment.
29. Compulsory use of wet jet in grinding and stone cutting will be practiced.

30. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequatemeasures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A).
31. The project shall provide adequate arrangement for fighting the accidental leakages/discharge Of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
32. Project shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
33. Project shall ensure carbon offsetting as per Government Order (Environment Department)issued vide letter no. H17259/ 183/55-2-2018/09(writ)/2016 dated 15.03.2018.
34. A good house keeping shall be maintained both within the project and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
36. Separate power connection with energy meter shall be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
37. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system / air pollution control equipment / secured storage area of Hazardous Waste and such other particulars as may be pertinent for preventing and controlling pollution.
38. Project proponent shall ensure that there is no adverse impact on ambient air quality due to its construction activities.
39. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
40. The project is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board.
41. Wind breaking wall will be constructed around the construction site.
42. All approach roads & in campus roads should be sprinkled with water to suppress the dust emission.
43. Project shall not establish Hot Mix/Ready Mix/Batch Mix Plant without prior permission of Board.
44. Project shall obtain NOC from fire department and Airport Authority of India, if required.
45.Project Proponent shall not discharge treated domestic effluent outside the premises and use 100% treated effluent for flushing, horticulture & AC makeup purpose as per proposal and ensure ZLD.
47.Project proponent shall use Generator sets only as back up.
48. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection. In case of violation ofabove mentioned conditions or any public complaint the CTO shall be withdrawn

Issued with the permission of competent authority .

UTSAV SHARMA Digitally signed by UTSAV SHARMA Date: 2022.01.12 22:08:03 +05'30'

For and on behalf of U.P. Pollution Control Board .

Regional Officer

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
128729/UPPCB/Ghaziabad(UPPCBRO)/CTO/air/GHAZIABAD/2022

Dated : 12/01/2022

To ,

Shri PANKAJ JAIN
M/s Retail Shops Building
Retail Shops Building "KW Delhi 6", in Khasra no. 921, 917, 916/2, 895, 898, 866/2, 894, 893, 892, 888/1 and 891, Saddik Nagar, Raj Nagar Extension, Ghaziabad, Uttar Pradesh-201017.,GHAZIABAD,201017
GHAZIABAD

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. Retail Shops Building

Reference Application No. 12440236 Dated : 12/01/2022

1. With reference to the application for consent for emission of air pollutants from the plant of M/s Retail Shops Building . under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 05/01/2022 to 31/07/2027 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.
   This consent is being issued with the permission of competent authority .

UTSAV SHARMA Digitally signed by UTSAV SHARMA Date: 2022.01.12 22:05:11 +05'30'

For and on behalf of U.P. Pollution Control Board

Regional Officer

Enclosed : As above
(condition of consent):

Copy to: CEO,C-1,UPPCB,Lucknow

Regional Officer

U.P. Pollution Control Board

Dated : 12/01/2022

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Commercial Complex "KW DELHI-06"- 683 Retail Shops.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	DG Set-2x500 KVA	HSD	01	Sulphur Dioxide	approx. 30.0 mtr from GL

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1.This CTO will be void if there is any change in above mentioned address or product. The applicant shall make an application along with prescribed fee for renewal/trail consent (CTO) at least 30 days before the operation of unit.
2. No Tubewell/Borewell permitted on site during construction phase. Unit shall procure water through STPs for construction phase . Project shall be liable to pay Environmental compensation in case of violation of same.The project shall obtain NOC of UPGWD for abstraction of ground water and same will be submit to Board within 03 months.
3. Project shall comply the provisions of Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended.
5. Project shall submit adequacy report of STP within 01 month. Project shall operate Sewage Treated Plant & treated water shall be used in horticulture/flushing/dual plumbing etc.
6. At the project site a display board size 4x6 feet shall be installed to display the provisions of Construction and Demolition Rules 2016.
7. Project shall develop proper green belt and rain water harvesting system as per Authority guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manuring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
8. Project shall comply the provisions of notification dt. 07-10-2016 of Ministry of Water Resources,River Development and Ganga Conservation GOI.
9. Project shall comply the order passed by Hon'ble NGT time to time.
10. This consent to establish is valid for operation of Commercial Complex "KW DELHI-06"- 683 Retail Shops.
11. Project shall install acoustic enclosures on DG sets with adequate stack height as per CPCB norms.
12. Project shall use clean fuel/PNG in proposed DG Sets as per proposal.
13. Project shall not start gaseous emission & sewage generation without prior consent of the board.
14. All construction activities shall be according to authority guidelines and after approval or approved plan.
15. This CTO is valid for the opeartion of unit only as mentioned above . In case of any change in production capacity, process, raw materials use etc. the unit will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. StatePollution Control Board.
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17. Project shall not use ground water in construction activities. Only STP treated water shall be used.
19. Unit will put tarpaulin scaffolding around the area of construction and the building for effective and efficient control of dust emission generated during construction of the project.
20. Storage of any construction material particularly sand will not be done on any part of street and roads in the projects area.
21. The construction material of any kind stored on site will be fully covered in all respect so that it does not disperse in the air in any form.
22. All the construction material & debris will be carried in trucks or vehicles which are fully covered and protected so as to ensure that the construction debris or construction material does not get dispersed into the air or atmosphere in any form whatsoever.
23. The dust emission from the construction sites will be completely controlled and all precautionswill be taken in that behalf.
24. The vehicles carrying construction debris or construction material of any kind will be cleaned before it is permitted to ply on the road after unloading of such material.
25. Unit shall comply with MoEF&CCs Notification dated 25.01.2018 regarding Dust Abatement measures during construction phase
26. All medical aid, investigation and treatment will be provided to the workers involved in the construction of building and carrying of construction of building and carrying of construction debris or construction material related to dust emission.
27. The transportation of construction material and debris waste to construction site, dumping site or any other place will be carried out in accordance with rules.
28. Fixing of sprinklers and creation of green air barriers will be done to control fugitive dust emission and improve environment.
29. Compulsory use of wet jet in grinding and stone cutting will be practiced.

30. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequatemeasures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A).
31. The project shall provide adequate arrangement for fighting the accidental leakages/discharge Of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
32. Project shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
33. Project shall ensure carbon offsetting as per Government Order (Environment Department)issued vide letter no. H17259/ 183/55-2-2018/09(writ)/2016 dated 15.03.2018.
34. A good house keeping shall be maintained both within the project and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
36. Separate power connection with energy meter shall be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
37. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system / air pollution control equipment / secured storage area of Hazardous Waste and such other particulars as may be pertinent for preventing and controlling pollution.
38. Project proponent shall ensure that there is no adverse impact on ambient air quality due to its construction activities.
39. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
40. The project is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board.
41. Wind breaking wall will be constructed around the construction site.
42. All approach roads & in campus roads should be sprinkled with water to suppress the dust emission.
43. Project shall not establish Hot Mix/Ready Mix/Batch Mix Plant without prior permission of Board.
44. Project shall obtain NOC from fire department and Airport Authority of India, if required.
45.Project Proponent shall not discharge treated domestic effluent outside the premises and use 100% treated effluent for flushing, horticulture & AC makeup purpose as per proposal and ensure ZLD.
47.Project proponent shall use Generator sets only as back up.
48. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection. In case of violation ofabove mentioned conditions or any public complaint the CTO shall be withdrawn.

Issued with the permission of competent authority .

UTSAV SHARMA Digitally signed by UTSAV SHARMA Date: 2022.01.12 22:05:22 +05'30'

For and on behalf of U.P. Pollution Control Board .

Regional Officer

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	Red Carpet Grand, Plot No. 544, adjacent to G.D. Goenka Public School, Sehani Khurd, Raj Nagar Extension, Ghaziabad.
2.	Date of Inspection	03.03.2024
3.	Name and Designation of Inspecting Officer	N.K. Pandey, A.E.E. D.D. Verma, L.A.
4.	Name of the Proprietor/Contact person, Designation	Mr Kamal
5.	Year of Establishment	2011
6.	Capacity	BANQUET HALL
7.	Operational status	Operational
8.	Consolidated consent (Air & Water)	Issued on 23.03.2021 Valid upto 31.07.2024
B: Water Pollution and its Control		
9.	Waste water discharge (KLD)	20 KLD
10.	Status of STP/ETP	Installed.
11.	Mode of Treated effluent disposal	Sewer Line
12.	Treated Effluent Analysis report	N.A.
C: Air Pollution and its Control		
13.	Source of Air Pollution,	DG Set-62.5 KVA, 320 KVA & 500 KVA Kitchen section
14.	Status of Air Pollution Control System	**DG Set-** Acoustic Enclosure with appropriate stack height installed. **Kitchen-** Proper ducting/Exhaust system installed.
15.	Fuel Details	LPG/As approved by CAQM
Remarks		Unit is having valid consent to operate and complying.

(D.D. Verma)
Lab Assistant

(N.K. Pandey)
Assistant Environment Engineer

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
122324/UPPCB/Ghaziabad(UPPCBRO)/CTO/air/GHAZIABAD/2021

Dated : 23/03/2021

To ,

Shri MANJUL ARORA
M/s Red Carpet Grand Banquets
Khasra No-544, Village Noor Nagar, Rajnagar Extension,GHAZIABAD,
GHAZIABAD

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. Red Carpet Grand Banquets

Reference Application No. 11483084 Dated : 23/03/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s Red Carpet Grand Banquets. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 23/02/2021 to 31/07/2024 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

Utsav Sharma Digitally signed by Utsav Sharma Date: 2021.03.23 21:55:10 +05'30'

For and on behalf of U.P. Pollution Control Board

Regional Officer

Enclosed : As above
(condition of consent):

Copy to: CEO, C-1, UPPCB, Lucknow

Regional Officer

U.P. Pollution Control Board

Dated : 23/03/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of BANQUET HALL .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	DG Set-62.5 KVA	HSD	01	Sulphur Dioxide	As per CPCB guidelines
2	DG Set-320 KVA	HSD	02	Sulphur Dioxide	As per CPCB guidelines
3	DG Set-500 KVA	HSD	03	Sulphur Dioxide	As per CPCB guidelines

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1-The unit shall comply all the conditions given below and imposed in this consent order.-
2-This consent is valid for operation of BANQUET HALL only.
3-Unit should be operated in such a manner that it does not adversely affect the environment and the solid waste generated should be disposed in Eco friendly manner.
3-Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
4-Unit should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
5-This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
6-Unit shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court,Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board
for protection and safe guard of environment from time to time.
7-Unit shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
8-Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
9-If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
10-The unit shall obtain prior consent in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
11-For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
12-Unit shall submit the compliance of conditions within 01 month from receipt of this letter.
13-The board have right to modify any condition as & when require in compliance of any change in environmental guidelines and Hon'ble courts orders passed time to time.
14-Unit will provide CA certificate/balance sheet to verify the submitted consent fee within a week.
15-Unit shall comply with various Waste Management Rules as notified by Moef & CC i.e. .Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules,2016 as amended .
16-Industry shall submit abstract ground water with the valid permission (NOC) of the UPGWD within 03 month.
17-The unit shall ensure installation of noise pollution control system on DG sets and maintain height of stack attached with DG Sets as per Board norms.

Issued with the permission of competent authority .

Utsav Sharma Digitally signed by Utsav Sharma Date: 2021.03.23 21:55:25 +05'30'

For and on behalf of U.P. Pollution Control Board .

Regional Officer

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 122326/UPPCB/Ghaziabad(UPPCBRO)/CTO/water/GHAZIABAD/2021

Dated : 23/03/2021

To ,

Shri MANJUL ARORA
M/s Red Carpet Grand Banquets
Khasra No-544, Village Noor Nagar, Rajnagar Extension,GHAZIABAD,
GHAZIABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. Red Carpet Grand Banquets

Reference Application No :11483248 **Dated :23/03/2021**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. Red Carpet Grand Banquets is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 23/02/2021 to 31/07/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Utsav Sharma Digitally signed by Utsav Sharma Date: 2021.03.23 21:56:36 +05'30'

For and on behalf of U.P. Pollution Control Board

Regional Office

Enclosed : As above
(condition of consent):

Copy to: CEO, C-1, UPPCB, Lucknow

Regional Office

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.Red Carpet Grand Banquets vide

Consent Order No. 11483248/ Water Dated : 23/03/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of BANQUET HALL .
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	20.0 KLD	STP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	Total Suspended Solids	100
2	BOD	30
3	COD	250
4	Oil & Grease	10

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms.

Industrial Effulant		
S.No	**Parameter**	**Standard**

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1-The unit shall comply all the conditions given below and imposed in this consent order.-
2-This consent is valid for operation of BANQUET HALL Beds only.
3-Unit should be operated in such a manner that it does not adversely affect the environment and the solid waste generated should be disposed in Eco friendly manner.
3-Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
4-Unit should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
5-This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
6-Unit shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
7-Unit shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
8-Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
9-If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
10-The unit shall obtain prior consent in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
11-For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
12-Unit shall submit the compliance of conditions within 01 month from receipt of this letter.
13-The board have right to modify any condition as & when require in compliance of any change in environmental guidelines and Hon'ble courts orders passed time to time.
14-Unit will provide CA certificate/balance sheet to verify the submitted consent fee within a week.
15-Unit shall comply with various Waste Management Rules as notified by Moef & CC i.e. .Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules,2016 as amended .
16-Industry shall abstract ground water with the valid permission (NOC) of the UPGWD and same shall be submit to this office within 03 month.
17-The unit shall Please ensure operation and maintenance of STP effectively so that effluent discharged as per Board norms.

Issued with the permission of competent authority .

Utsav Sharma Digitally signed by Utsav Sharma Date: 2021.03.23 21:56:50 +05'30'

For and on behalf of U.P. Pollution Control Board .

Regional Office

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	CH BHEEM SINGH FARM HOUSE (B S FARAM HOUSE), KH.NO. 75, 100 FUTTA ROAD, NAND GRAM ROAD, NEAR RAATE MANDI, GHAZIABAD, GHAZIABAD.
2.	Date of Inspection	03.03.2024
3.	Name and Designation of Inspecting Officer	Kunwar Santosh Kumar, A.E.E.
4.	Name of the Proprietor/Contact person, Designation	Mr Bipin Tyagi, Manager
5.	Year of Establishment	August 2023
6.	Capacity	FARM HOUSE (Banquets/Marriage Hall)
7.	Operational status	Operational
8.	Consolidated consent (Air & Water)	Issued on 17.08.2023 Valid upto 31.03.2028
B: Water Pollution and its Control		
9.	Waste water discharge (KLD)	08 KLD
10.	Status of STP/ETP	Installed.
11.	Mode of Treated effluent disposal	Hindon River
12.	Treated Effluent Analysis report	During inspection STP was found operational and as per analysis report of treated sample parameters are within prescribed norms.
C: Air Pollution and its Control		
13.	Source of Air Pollution,	DG Set-62 KVA Kitchen section
14.	Status of Air Pollution Control System	**DG Set-** Acoustic Enclosure with appropriate stack height installed. **Kitchen-** Ducting/Exhaust system installed.
15.	Fuel Details	PNG/As approved by CAQM
Remarks		Unit is having valid consent to operate and complying.

(Kunwar Santosh Kumar)
Assistant Environment Engineer

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

190660/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2023 **Date: 17/08/2023**

To,

M/s

CH BHEEM SINGH FARM HOUSE (B S FARAM HOUSE)

KH.NO. 75, 100 FUTTA ROAD, NAND GRAM ROAD, NEAR RAATE MANDI, GHAZIABAD,GHAZIABAD

Application Id-22317455

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **CH BHEEM SINGH FARM HOUSE (B S FARAM HOUSE)** located at **KH.NO. 75, 100 FUTTA ROAD, NAND GRAM ROAD, NEAR RAATE MANDI, GHAZIABAD,GHAZIABAD**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA CH BHEEM SINGH FARM HOUSE (B S FARAM HOUSE) **granted for the period from 14/08/2023 to 31/03/2028** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	FARM HOUSE (Banquets/Marriage Hall)		Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**8**	**STP**	**SEWAR LINE**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	BOD	30 mg/l
2	OIL & GREASE	10 mg/l
3	COD	250 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG SET – 62 KVA	AS APPROVED BY CPCB/CAQM	1	Particulate Matter	AS PER EP ACT. RULE

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	AS PER EP ACT. RULE

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and

Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CTO is valid for operation of FARM HOUSE (Banquets/Marriage Hall) only
2. Unit should be operated in such a manner that it does not adversely affect the environment and the solid waste generated should be disposed in Eco friendly manner.

3. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
4. Unit should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
5. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
6. Unit shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
7. Unit shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
8. Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
9. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
10. The unit shall obtain prior consent in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section21/22 of air Act 1981 (as amended respectively).
11. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
12. Unit shall submit the compliance of conditions within 01 month from receipt of this letter.
13. The board have right to modify any condition as & when require in compliance of any change in environmental guidelines and Hon'ble courts orders passed time to time.
14. Unit shall comply with various Waste Management Rules as notified by Moef & CC i.e.. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules,2016, E-waste (Management) Rules, 2016.
15. Industry shall not install any borewell without prior NOC of UPGDW.
16. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
17. If the closure order/environmental compensation/show cause notice is issued to the unit as per the office records, then this consent will automatically be considered cancelled.
18. The consent fee submitted to this office shall be verified by account section, if inadequate shall be submitted within one week, failing which this consent shall be deemed void.
19. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
20. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) directions and other direction issued time to time regarding use of cleaner fuel.
21. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) directions regarding DG sets.
22. Unit shall comply with office Memorandum dated 27-02-2020 regarding stringent norms for abatement of pollution in CEPI areas.
23. Unit shall comply with all the direction passed by Hon'ble NGT in OA No. 438/2018 Arti V/s. Central Ground water Authority & Ors.
24. Unit shall submit land use for commercial purpose from competent authority within 30 days otherwise this CTO deemed void automatically.

25. unit shall disposite EC Rs. 6,40,0000/- within 03 months otherwise this CTO deemed void automatically.

Vikas Mishra
Digitally signed by Vikas Mishra
Date: 2023.08.17 13:09:42 +05'30'

REGIONAL OFFICER, GHAZIABAD.

Copy to:

CEO-1, UPPCB, LUCKNOW.

Vikas Mishra
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Date: 2023.08.17 13:09:52 +05'30'

REGIONAL OFFICER, GHAZIABAD.

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्थाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	Bikanervala Foods Pvt. Ltd. Shop No. 1 & 2, KSN Square, Sector-3, Vasundhara, Ghaziabad Nagar Nigam Zone-5, Ghaziabad, Uttar Pradesh - 201012
2.	Date of Inspection	03.03.2024
3.	Name and Designation of Inspecting Officer	Kunwar Santosh Kumar, A.E.E.
4.	Name of the Proprietor/Contact person, Designation	Mr. Ankit Arora, Manager.
5.	Establishment Year	2022
6.	Capacity	SWEETS AND NAMKEENS AND OTHER FOOD ITEMS
7.	Operational status	Operational
8.	Consolidated consent (Air & Water)	Issued on 27.02.2023 Valid upto 31.03.2027
B: Water Pollution and its Control		
9.	Waste water discharge (KLD)	03 KLD
10.	Status of STP/ETP	ETP Installed
11.	Mode of Treated effluent disposal	Hindon River
12.	Treated Effluent Analysis report	During inspection ETP was found operational and as per analysis report of treated sample parameters are within prescribed norms. (Analysis is enclosed)
C: Air Pollution and its Control		
13.	Source of Air Pollution,	DG Set-NO Kitchen section
14.	Status of Air Pollution Control System	**DG Set-** NA. **Kitchen-** Proper ducting/Exhaust system installed.
15.	Fuel Details	PNG
Remarks		Unit is having valid consent to operate and complying.

(N.K. Pandey)
Assistant Environment Engineer

(Kunwar Santosh Kumar)
Assistant Environment Engineer

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

176761/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2023 **Date: 27/02/2023**

To,

M/s

BIKANERVALA FOODS PRIVATE LIMITED

SHOP NO -1 AND 2,UPPER GROUND AND FIRST FLOOR,PLOT NO-12,13 AND 14,SEC.3, KSN SQUARE VASUNDHARA, GZB,UP,GHAZIABAD,

Application Id-19691542

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **BIKANERVALA FOODS PRIVATE LIMITED** located at **SHOP NO -1 AND 2,UPPER GROUND AND FIRST FLOOR,PLOT NO-12,13 AND 14,SEC.3, KSN SQUARE VASUNDHARA, GZB,UP,GHAZIABAD,**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA BIKANERVALA FOODS PRIVATE LIMITED **granted for the period from 27/02/2023 to 31/03/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	SWEETS AND NAMKEENS AND OTHER FOOD ITEMS	300	Kg/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.5	Septic Tank	SEPTIC TANK
Industrial	1.5	ETP	Drain

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	COD	250 mg/l
2	BOD	30 mg/l
3	OIL & GREASE	10 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Process Emission	png	1	Particulate Matter	AS PER EP ACT. RULE

Emmission Quality Standards

S No.	Stack no	Parameters	Standards

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production Food Counter SWEETS AND NAMKEENS AND OTHER FOOD ITEMS 300-KG/DAY only.
2. Unit should be operated in such a manner that it does not adversely affect the environment and the solid waste generated should be disposed in Eco friendly manner.
3. Any source of emission other than that mentioned in the Air CTO seeking application will not be permitted by the Board.
4. Unit should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
5. This CTO is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which CTO would be deemed void.
6. Unit shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
7. Unit shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
8. Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
9. If the CPCB or UPPCB issues the Closure order against the industry this CTO order stands automatically suspended for that period.
10. The unit shall obtain prior CTE in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section-21/22 of air Act 1981 (as amended respectively).
11. Unit shall submit the compliance of conditions within 01 month from receipt of this letter.
12. The board have right to modify any condition as & when require in compliance of any change in environmental guidelines and Hon'ble courts orders passed time to time.
13. Unit shall comply with various Waste Management Rules as notified by Moef & CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules,2016.
14. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
15. Unit shall be applied for registration of EPR through CPCB portal link https://www.cpcbeprplastic.in/ & submit copy of registration to Board within 15 days.
16. Unit shall not product any kind of Single Use Plastic items.

UTSAV SHARMA Digitally signed by UTSAV SHARMA Date: 2023.02.28 17:21:14 +05'30'

REGIONAL OFFICER, GHAZIABAD.

Copy to:

CEO-1, UPPCB, LUCKNOW

REGIONAL OFFICER, GHAZIABAD.

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	TAKSHILA FOODS PVT LTD, Plot No.12, Sector-5 Rajender Nagar Ghaziabad.
2.	Date of Inspection	03.03.2024
3.	Name and Designation of Inspecting Officer	N.K. Pandey, A.E.E. D.D. Verma, L.A.
4.	Name of the Proprietor/Contact person, Designation	Mr Lekhraj Sharma
5.	Year of Establishment	2014
6.	Capacity	Outlet of Sweets
7.	Operational status	Operational
8.	Consolidated consent (Air & Water)	Issued on 06.02.2024 Valid upto 31.07.2024
B: Water Pollution and its Control		
9.	Waste water discharge (KLD)	0.8 KLD
10.	Status of STP/ETP	Septic tank sock pit.
11.	Mode of Treated effluent disposal	Septic tank sock pit.
12.	Treated Effluent Analysis report	N.A.
C: Air Pollution and its Control		
13.	Source of Air Pollution,	DG Set-62.5 KVA Kitchen section
14.	Status of Air Pollution Control System	**DG Set**- Acoustic Enclosure with appropriate stack height installed. **Kitchen**- Proper ducting/Exhaust system installed.
15.	Fuel Details	LPG/As approved by CAQM
Remarks		Unit is having valid consent to operate and complying.

(D.D. Verma)
Lab Assistant

(N.K. Pandey)
Assistant Environment Engineer

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

199155/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2023 **Date: 06/02/2024**

To,
M/s
TAKSHILA FOODS PVT LTD
Plot No.12 Sector-5, Rajender Nagar Ghaziabad,GHAZIABAD,201007

Application Id-24022011

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **TAKSHILA FOODS PVT LTD** located at **Plot No.12 Sector-5, Rajender Nagar Ghaziabad,GHAZIABAD,201007**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA TAKSHILA FOODS PVT LTD **granted for the period from 06/02/2024 to 31/07/2024** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Outlet of Sweets		Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	0.8 KLD	Septic Tank	Septic Tank

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG SET 62.5 KVA	As per CAQM approved fuel	1	Particulate Matter	AS PER CPCB/CAQM NORMS

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	AS PER CPCB/CAQM NORMS

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of

this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
2. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)

3. The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
4. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
5. Separate power connection with energy meter shall be provided for the Pollution Control Equipment's and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
6. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
7. Copy of NOC from Uttar Pradesh Ground Water Department (UPGWD) should be submitted to this office within 03 months, failing which this certificate shall be automatic revoked.
8. Unit shall ensure to development of green belt based on Miyawaki method.

Vikas Mishra Digitally signed by Vikas Mishra Date: 2024.02.15 16:39:33 +05'30'

REGIONAL OFFICER, GHAZIABAD

Copy to:

CEO-1, UPPCB, LUCKNOW

Vikas Mishra Digitally signed by Vikas Mishra Date: 2024.02.15 16:39:49 +05'30'

REGIONAL OFFICER, GHAZIABAD

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	Haldiram Ethnic Foods Pvt Ltd, Plot No. CP-04, Sector 11, Vasundhara, Ghaziabad Tahsil, Ghaziabad, Uttar Pradesh - 201011
2.	Date of Inspection	03.03.2024
3.	Name and Designation of Inspecting Officer	Kunwar Santosh Kumar, A.E.E.
4.	Name of the Proprietor/Contact person, Designation	Mr. Vijay Goshwami, Manager
5.	Capacity	Restaurant food Items- 165 Seats
6.	Operational status	Operational
7.	Consolidated consent (Air & Water)	Issued on 26.07.2022 Valid upto 31.07.2026
B: Water Pollution and its Control		
8.	Waste water discharge (KLD)	13 KLD
9.	Status of STP/ETP	ETP installed
10.	Mode of Treated effluent disposal	Hindon River
11.	Treated Effluent Analysis report	During inspection ETP was found operational and as per analysis report of treated sample parameters are within prescribed norms. (Analysis is enclosed)
C: Air Pollution and its Control		
12.	Source of Air Pollution,	DG Set-125 KVA & 100 KVA Kitchen section
13.	Status of Air Pollution Control System	**DG Set-** Acoustic Enclosure with appropriate stack height installed. **Kitchen-** Proper ducting/Exhaust system installed.
14.	Fuel Details	PNG/As approved by CAQM
Remarks		Unit is having valid consent to operate and complying.

(Kunwar Santosh Kumar)
Assistant Environment Engineer

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

158538/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2022 Date: 26/07/2022

To,
M/s
HALDIRAM ETHNICS FOODS PVT LTD
Plot No - CP - 04, Sector - 11, Vasundhra, Ghaziabad,GHAZIABAD,201001

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

Consent No-16745680 Date-26/07/2022

CCA is hereby granted to **HALDIRAM ETHNICS FOODS PVT LTD** located at **Plot No - CP - 04, Sector - 11, Vasundhra, Ghaziabad,GHAZIABAD,201001**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA HALDIRAM ETHNICS FOODS PVT LTD **granted for the period from 11/07/2022 to 31/07/2026** and valid for manufacturing of following products with **Capital Investment/Net Assets Values 300.00 Lakhs**

S No	Product	Quantity	Unit
1	Restaurant food Items - 165 seats	165	Metric Tonnes/Day

2. Specific Conditions under Water Act :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effulant	Quantity(KLD)	Treatment facility and discharge point
Domestic	**5.0 KLD**	**Septic Tank**
Industrial	**8.0 KLD**	**ETP**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate **Effluent Treatment Plant** consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	TSS	<100mg/l
2	BOD	<30mg/l
3	COD	<250mg/l
4	Oil & Grease	<10 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening and the same shall be maintained continuously so as to achieve the quality of the treated effluent to the following standards.

S No.	Parameters	Standards

3. Conditions under Air Act :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG set 125 KVA	HSD	1	Particulate Matter	As per CPCB norms
2	DG set 100 KVA	HSD	2	Particulate Matter	As per CPCB norms

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per CPCB norms
2	2	Particulate Matter	As per CPCB norms

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

(iii) The unit will not use any type of restricted fuel.

Standards for Noise level in db(A) Leq	Industrial Area	Commercial Area	Residential Area	Silence Zone

	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

6. Compulsory documents to be submitted by the Industry/Unit :-

(i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.

(ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.

8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

10. In compliance to the G.O dated 1011/81-7-2021-09 (Writ)/2016 dt.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent shall be revoked by the Board.

11. The industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO shall be revoked.

REGIONAL OFFICER, GHAZIABAD

Copy to:

CEO-1, UPPCB, LUCKNOW

UTSAV SHARMA Digitally signed by UTSAV SHARMA Date: 2022.07.26 20:17:06 +05'30'

REGIONAL OFFICER, GHAZIABAD

Annexure

Specific Conditions

1. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.

2. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)

3. The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.

4. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.

5. Separate power connection with energy meter shall be provided for the Pollution Control Equipment's and record of power consumption and chemicals consumption for the operation of pollution contr

equipment shall be maintained separately.

6. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

7. Copy of NOC from Uttar Pradesh Ground Water Department (UPGWD) should be submitted to this office within 03 months, failing which this certificate shall be automatic revoked.

8.Unit shall submit approved layout plan issued from U.P. Awas Vikas within a week for Restaurant, failing which this CTO shall be deemed void.

9.Unit shall ensure to development of green belt based on Miyawaki method.

General Conditions:-

The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.

1. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

2. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

3. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

4. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

5. The industry shall provide uninterrupted entry to the STPs/ETPs inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.

6. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

8. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

10. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

11. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

12. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.

13. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.

14. It is the duty of the authorized person to take prior permission of the Board to close down the facility.

15. The authorization is valid for temporary storage of Hazardous Waste within premises only.

16. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises

17. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
18. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
19. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
20. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
21. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
22. The storage area should be fenced properly and Sign/Notice Board indicating ï¿½Dangerï¿½ and ï¿½Hazardousï¿½ shall be displayed at appropriate position both in Hindi and English.
23. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
24. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

REGIONAL OFFICER, GHAZIABAD

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	Haldiram Ethnic Foods Pvt Ltd, D-12&D-12A RDC, Raj Nagar, Ghaziabad, Ghaziabad Nagar Nigam Zone-14, Ghaziabad, Uttar Pradesh - 201002
2.	Date of Inspection	03.03.2024
3.	Name and Designation of Inspecting Officer	N.K. Pandey, A.E.E. D.D. Verma, L.A.
4.	Name of the Proprietor/Contact person, Designation	MR. ASHISH AGARWAL
5.	Year of Establishment	Not informed by Unit.
6.	Capacity	Restaurant with seat capacity150.
7.	Operational status	Operational
8.	Consolidated consent (Air & Water)	Issued on 23.09.2021 Valid upto 31.03.2026
B: Water Pollution and its Control		
9.	Waste water discharge (KLD)	10.8 KLD
10.	Status of STP/ETP	Installed.
11.	Mode of Treated effluent disposal	Hindon River
12.	Treated Effluent Analysis report	During inspection STP was found operational and as per analysis report of treated sample parameters are within prescribed norms.
C: Air Pollution and its Control		
13.	Source of Air Pollution,	DG Set-62.5 KVA & 25 KVA Kitchen section
14.	Status of Air Pollution Control System	**DG Set-** Acoustic Enclosure with appropriate stack height installed. **Kitchen-** Proper ducting/Exhaust system installed.
15.	Fuel Details	LPG/As approved by CAQM
Remarks		Unit is having valid consent to operate and complying.

(D.D. Verma)
Lab Assistant

(N.K. Pandey)
Assistant Environment Engineer

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
136501/UPPCB/Ghaziabad(UPPCBRO)/CTO/air/GHAZIABAD/2021

Dated : 23/09/2021

To ,

Shri ASHISH AGARWAL
M/s HALDIRAM ETHNIC FOODS PVT LTD
Plot No. D 12 and D12 A RDC RAJNAGAR,Ghaziabad,GHAZIABAD,GHAZIABAD,201001
GHAZIABAD

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. HALDIRAM ETHNIC FOODS PVT LTD

Reference Application No. 13405322 Dated : 23/09/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s HALDIRAM ETHNIC FOODS PVT LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 13/09/2021 to 31/03/2026 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

   This consent is being issued with the permission of competent authority .

Utsav Sharma Digitally signed by Utsav Sharma Date: 2021.09.27 11:25:08 +05'30'

For and on behalf of U.P. Pollution Control Board

REGIONAL OFFICER GHAZIABAD

Enclosed : As above
(condition of consent):

Copy to: CEO-1, U.P. POLLUTION CONTROL BOARD, LUCKNOW.

REGIONAL OFFICER GHAZIABAD

U.P. Pollution Control Board

Dated : 23/09/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Restaurant with seat capacity-150.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	Gas Generator- 25 KVA	PNG	01	Particulate Matter	To be maintained 1.5 m above roof
2	Gas Generator- 62.5 KVA	PNG	02	Particulate Matter	To be maintained 1.5 m above roof

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. Unit should be operated in such a manner that it does not adversely affect the environment and the solid waste generated should be disposed in Eco friendly manner.
2. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
3. Unit should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
4. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
5. Unit shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
6. Unit shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
7. Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended, Noise (Prevention and Control of Pollution) Act 2000 and all other applicable rules notified under E.P. Act 1986.
8. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
9. The unit shall obtain prior consent in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
10. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
11. Unit shall submit the compliance of conditions within 01 month from receipt of this letter.
12. The board have right to modify any condition as & when require in compliance of any change in environmental guidelines and Hon'ble courts orders passed time to time.
13. Unit will provide CA certificate/balance sheet to verify the submitted consent fee within a week.
14. Unit shall comply with Waste Management Rules as notified by Moef & CC i.e. .Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules, 2016.
15. The consent fee submitted in this office, if inadequate shall be submitted by unit.
16. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time.
17. Unit shall install flow meter at final outlet of ETP and maintain logbook.
18. Unit shall submit CA certified latest balance sheet.
19. Unit shall submit permission of water/ sewer line connection from competent authority within 01 month, failing which this CTO shall be deemed void.
20. The project shall ensure the time bound compliance of proposal submitted regarding stringent norms as published by the UPPCB vide office memorandum no.H48273/C-1/NGT-83/2020, dt. 27-02-2020 (available at URL uppcb.com/pdf/uppcb_28022020.pdf) in compliance of the Hon'ble NGT order dt. 14.11.2019 in O.A.No.1038/2018.
21. Unit shall submit latest stack monitoring report from approved laboratory within 01 month, failing which this CTO shall be deemed void.

Issued with the permission of competent authority .

Utsav Sharma Digitally signed by Utsav Sharma Date: 2021.09.27 11:25:42 +05'30'

For and on behalf of U.P. Pollution Control Board .

REGIONAL OFFICER GHAZIABAD

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
136504/UPPCB/Ghaziabad(UPPCBRO)/CTO/water/GHAZIABAD/2021

Dated : 23/09/2021

To ,

Shri ASHISH AGARWAL
M/s HALDIRAM ETHNIC FOODS PVT LTD
Plot No. D 12 and D12 A RDC RAJNAGAR,Ghaziabad,GHAZIABAD,GHAZIABAD,201001
GHAZIABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. HALDIRAM ETHNIC FOODS PVT LTD

Reference Application No :13405802 **Dated :23/09/2021**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. HALDIRAM ETHNIC FOODS PVT LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 13/09/2021 to 31/03/2026 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Utsav Sharma Digitally signed by Utsav Sharma Date: 2021.09.27 11:26:50 +05'30'

For and on behalf of U.P. Pollution Control Board

REGIONAL OFFICER GHAZIABAD

Enclosed : As above
(condition of consent):

Copy to: CEO-1, U.P. POLLUTION CONTROL BOARD, LUCKNOW.

REGIONAL OFFICER GHAZIABAD

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.HALDIRAM ETHNIC FOODS PVT LTD vide

Consent Order No. 13405802/ Water Dated : 23/09/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Restaurant with seat capacity-150.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	Public sewer line	Septic Tank
2	Industrial	Public sewer line	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	Quantity of Discharge	1.8 KLD

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	**Parameter**	**Standard**
1	Total Suspended Solids	100 mg/l
2	BOD	20 mg/l
3	COD	150 mg/l
4	Oil & Grease	10 mg/l
5	Quantity of Discharge	9.0 KLD

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. Unit shall not draw ground water without valid permission of competent authority.
2. Unit shall comply the provisions of EP Act, 1986, Water Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended.
3. Unit shall dispose the hazardous waste through authorized recyclers/TSDF.
4. Unit will provide CA certificate/balance sheet to verify the submitted consent fee within a week.
5. Unit shall comply the provisions of notification dated 07-10-2016 of Ministry of Water Resources, River Development and Ganga Conservation, GOI.
6. Unit shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
7. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product /process /fuel/ plant machinery failing which consent would be deemed void.
8. Unit shall submit the compliance of conditions within 01 month from receipt of this letter.
9. Unit should not discharge any kind of industrial effluent. This consent is valid for only domestic discharge.
10. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
11. The board have right to modify any condition as & when require in compliance of any change in environmental guidelines and Hon'ble courts orders passed time to time.
12. Unit shall comply with various Waste Management Rules as notified by Moef & CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules,2016.
13. If the CPCB or UPPCB issues the Closure order against the unit this consent order stands automatically suspended for that period.
14. The consent fee submitted in this office, if inadequate shall be submitted by unit.
15. The project shall ensure the time bound compliance of proposal submitted regarding stringent norms as published by the UPPCB vide office memorandum no.H48273/C-1/NGT-83/2020, dt. 27-02-2020 (available at URL uppcb.com/pdf/uppcb_28022020.pdf) in compliance of the Hon'ble NGT order dt. 14.11.2019 in O.A.No.1038/2018.
16. Unit shall install flow meter at final outlet of ETP and maintain logbook.
17. Unit shall submit CA certified latest balance sheet.
18. Unit shall submit permission of water/ sewer line connection from competent authority within 01 month, failing which this CTO shall be deemed void.
19. Unit shall submit latest test report of treated effluent from approved laboratory within 01 month, failing which this CTO shall be deemed void.

Issued with the permission of competent authority .

Utsav Sharma Digitally signed by Utsav Sharma Date: 2021.09.27 11:27:28 +05'30'

For and on behalf of U.P. Pollution Control Board .

REGIONAL OFFICER GHAZIABAD

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	Burger king India Pvt. Ltd., GF and FF, Plot No. 10, Rajender Nagar, Sector-5, G.T. Road, Ghaziabad-201005., Ghaziabad, Uttar Pradesh - 201005
2.	Date of Inspection	03.03.2024
3.	Name and Designation of Inspecting Officer	N.K. Pandey, A.E.E. D.D. Verma, L.A.
4.	Name of the Proprietor/Contact person, Designation	Mr Arshid Ali
5.	Year of Establishment	Not informed by unit.
6.	Capacity	All TYPES BURGER (Nos./Day) – 1300 Nos/Day
7.	Operational status	Operational
8.	Consolidated consent (Air & Water)	Issued on 22.08.2023 Valid upto 31.07.2028
B: Water Pollution and its Control		
9.	Waste water discharge (KLD)	0.8 KLD
10.	Status of STP/ETP	Septic tank sock pit.
11.	Mode of Treated effluent disposal	Sewer Line
12.	Treated Effluent Analysis report	N.A.
C: Air Pollution and its Control		
13.	Source of Air Pollution,	DG Set-125 KVA Kitchen section
14.	Status of Air Pollution Control System	**DG Set-** Acoustic Enclosure with appropriate stack height installed. **Kitchen-** Proper ducting/Exhaust system installed.
15.	Fuel Details	LPG/As approved by CAQM
Remarks		Unit is having valid consent to operate and complying.

(D.D. Verma)
Lab Assistant

(N.K. Pandey)
Assistant Environment Engineer

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

188436/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2023 **Date: 22/08/2023**

To,

M/s

BURGER KING A UNIT OF BURGER KING INDIA PVT LTD

Plot No-10, Ground and First Floor, Rajendra Nagar, Sector-5, GT Road Ghaziabad,GHAZIABAD,201005

Application Id-21947686

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **BURGER KING A UNIT OF BURGER KING INDIA PVT LTD** located at **Plot No-10, Ground and First Floor, Rajendra Nagar, Sector-5, GT Road Ghaziabad,GHAZIABAD,201005**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA BURGER KING A UNIT OF BURGER KING INDIA PVT LTD **granted for the period from 22/08/2023 to 31/07/2028** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	All TYPES BURGER (Nos./Day) – 1300 Nos/Day	1300	Numbers/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	COD	250 mg/l
2	BOD	30 mg/l
3	OIL & GREASE	10 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG SET-125 KVA	AS APPROVED BY CPCB/CAQM	1	Particulate Matter	AS PER EP ACT. RULE

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	AS PER EP ACT. RULE

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and

Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production Restaurant (Veg & Non-Veg of Burger) – 1300 Nos/Day only.
2. Unit should be operated in such a manner that it does not adversely affect the environment and the solid waste generated should be disposed in Eco friendly manner.

3. Any source of emission other than that mentioned in the Air CTO seeking application will not be permitted by the Board.
4. Unit should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
5. This CTO is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which CTO would be deemed void.
6. Unit shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
7. Unit shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
8. Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
9. If the CPCB or UPPCB issues the Closure order against the industry this CTO order stands automatically suspended for that period.
10. The unit shall obtain prior CTE in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section-21/22 of air Act 1981 (as amended respectively).
11. Unit shall submit the compliance of conditions within 01 month from receipt of this letter.
12. The board have right to modify any condition as & when require in compliance of any change in environmental guidelines and Hon'ble courts orders passed time to time.
13. Unit shall comply with various Waste Management Rules as notified by Moef & CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules,2016.
14. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
15. Unit shall be applied for registration of EPR through CPCB portal link https://www.cpcbeprplastic.in/ & submit copy of registration to Board within 15 days.
16. Unit shall not product any kind of Single Use Plastic items.

Vikas Mishra
Digitally signed by Vikas Mishra
Date: 2023.08.22 12:45:37 +05'30'

REGIONAL OFFICER, GHAZIABAD.

Copy to:

CEO-1, UPPCB, LUCKNOW.

Vikas Mishra
Digitally signed by Vikas Mishra
Date: 2023.08.22 12:45:45 +05'30'

REGIONAL OFFICER, GHAZIABAD.

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग मे पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	BIKANERVALA FOODS PVT.LTD., Khasra No-575, Village Sikri Kalan, Delhi Meerut Road Modinagar, Ghaziabad (UP), Ghaziabad, Uttar Pradesh- 201204
2.	Date of Inspection	03.03.2024
3.	Name and Designation of Inspecting Officer	Kunwar Santosh Kumar, A.E.E. Ankit Chaudhary, J.E.
4.	Name of the Proprietor/Contact person, Designation	Mr Deepak Kumar
5.	Year of Establishment	2022
6.	Capacity	SWEETS NAMKEENS AND OTHER FOOD ITMES
7.	Operational status	Operational
8.	Consolidated consent (Air & Water)	Issued on 18.05.2023 Valid upto 31.03.2028
B: Water Pollution and its Control		
9.	Waste water discharge (KLD)	04 KLD
10.	Status of STP/ETP	ETP installed.
11.	Mode of Treated effluent disposal	Kali River
12.	Treated Effluent Analysis report	During inspection ETP was found operational and as per analysis report of treated sample parameters are within prescribed norms. (Analysis is enclosed)
C: Air Pollution and its Control		
13.	Source of Air Pollution,	DG Set-160 KVA Kitchen section
14.	Status of Air Pollution Control System	**DG Set**- Acoustic Enclosure with appropriate stack height installed. **Kitchen-** Proper ducting/Exhaust system installed.
15.	Fuel Details	LPG/As approved by CAQM
Remarks		Unit is having valid consent to operate and complying.

(Ankit Chaudhary)
J.E.

(Kunwar Santosh Kumar)
Assistant Environment Engineer

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

183400/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2023 **Date: 18/05/2023**

To,

M/s

BIKANERVALA FOODS PVT LTD

KHASRA NO-575,VILLAGE SIKRI KALAN,DELHI MEERUT ROAD MODINAGAR,GHAZIABAD(UP),GHAZIABAD,201204

Application Id-20953779

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **BIKANERVALA FOODS PVT LTD** located at **KHASRA NO-575,VILLAGE SIKRI KALAN,DELHI MEERUT ROAD MODINAGAR,GHAZIABAD(UP),GHAZIABAD,201204**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA BIKANERVALA FOODS PVT LTD **granted for the period from 18/05/2023 to 31/03/2028** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	SWEETS NAMKEENS AND OTHER FOOD ITMES	500	Kg/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1	Septic Tank	SEPTIC TANK
Industrial	3	ETP	DRAIN

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	COD	250 mg/l

2	OIL & GREASE	10 mg/l
3	BOD	30 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG SET 160 KVA	AS APPROVED BY CPCB/CAQM	1	Particulate Matter	AS PER EP ACT. RULE

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	AS PER EP ACT. RULE

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production Food Counter SWEETS NAMKEENS AND OTHER FOOD ITMES – 500 KG/DAY only.
2. It is directed to deposit balance fee Rs. 18000/- to Board account. A/c details given below: - Beneficiary name -U.P. Pollution Control Board A/c number for Water & Air consent-6193000100001355, IFSC-PUNB0619300, Bank name: -Punjab National Bank, Vibhuti Khand, Gomti Nagar, Lucknow and attached proof.
3. Unit should be operated in such a manner that it does not adversely affect the environment and the solid waste generated should be disposed in Eco friendly manner.
4. Any source of emission other than that mentioned in the Air CTO seeking application will not be permitted by the Board.
5. Unit should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
6. This CTO is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which CTO would be deemed void.
7. Unit shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
8. Unit shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
9. Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
10. If the CPCB or UPPCB issues the Closure order against the industry this CTO order stands automatically suspended for that period.
11. The unit shall obtain prior CTE in the event of any addition of new emission generation sources such as-Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section-21/22 of air Act 1981 (as amended respectively).
12. Unit shall submit the compliance of conditions within 01 month from receipt of this letter.
13. The board have right to modify any condition as & when require in compliance of any change in environmental guidelines and Hon'ble courts orders passed time to time.
14. Unit shall comply with various Waste Management Rules as notified by Moef & CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules,2016.
15. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
16. Unit shall be applied for registration of EPR through CPCB portal link https://www.cpcbeprplastic.in/ & submit copy of registration to Board within 15 days.
17. Unit shall not product any kind of Single Use Plastic items.

UTSAV SHARMA Digitally signed by UTSAV SHARMA Date: 2023.05.18 15:57:40 +05'30'

REGIONAL OFFICER, GHAZIABAD.

Copy to:

CEO-1, UPPCB, LUCKNOW.

REGIONAL OFFICER, GHAZIABAD.

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने मे 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	Burger King India Private Ltd, Unit No-D-31, Raj Nagar District Center, Ghaziabad, Ghaziabad, Uttar Pradesh - 201001
2.	Date of Inspection	03.03.2024
3.	Name and Designation of Inspecting Officer	N.K. Pandey, A.E.E. D.D. Verma, J.E.
4.	Name of the Proprietor/Contact person, Designation	Mr. Safik Ahmad
5.	Year of Establishment	
6.	Capacity	Restaurant (Veg & Non-Veg of Burger)
7.	Operational status	Operational
8.	Consolidated consent (Air & Water)	Issued on 09.01.2023 Valid upto 31.07.2028
B: Water Pollution and its Control		
9.	Waste water discharge (KLD)	6.5 KLD
10.	Status of STP/ETP	Sewar Line
11.	Mode of Treated effluent disposal	Sewar Line
12.	Treated Effluent Analysis report	Waste water generated from unit is discharge into sewer line which is connected with STP .5.6.... MLD located in Vijay Nagar, Ghaziabad.
C: Air Pollution and its Control		
13.	Source of Air Pollution,	DG Set-125 KVA Kitchen section
14.	Status of Air Pollution Control System	**DG Set**- Acoustic Enclosure with appropriate stack height installed. **Kitchen**- Proper ducting/Exhaust system installed.
15.	Fuel Details	LPG/PNG/Dual Fuel.
Remarks		Unit is having valid consent to operate and complying.

(D.D. Verma)
L.A.

(N.K. Pandey)
Assistant Environment Engineer

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

173353/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2022 **Date: 09/01/2023**

To,

M/s

Restaurant Brands Asia Limited formally known as Burger King India Limited

Plot No-D-31 RJ Nagar RDC Ghaziabad,GHAZIABAD,201017

Application Id-19152208

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **Restaurant Brands Asia Limited formally known as Burger King India Limited** located at **Plot No-D-31 RJ Nagar RDC Ghaziabad,GHAZIABAD,201017**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA Restaurant Brands Asia Limited formally known as Burger King India Limited **granted for the period from 02/01/2023 to 31/07/2028** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Restaurant (Veg & Non-Veg of Burger)	500	Numbers/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**1.5**	**Septic Tank**	**SEWAR LINE**
Industrial	**5**	**ETP**	**HINDON RIVER**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	COD	250 mg/l
2	BOD	30 mg/l

3	OIL & GREASE	10 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG SET - 125 KVA	HSD	1	Particulate Matter	AS PER EP ACT. RULE

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	AS PER EP ACT. RULE

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production Restaurant (Veg & Non-Veg of Burger) – 500 Nos/Day only.
2. Unit should be operated in such a manner that it does not adversely affect the environment and the solid waste generated should be disposed in Eco friendly manner.
3. Any source of emission other than that mentioned in the Air CTO seeking application will not be

permitted by the Board.

4. Unit should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

5. This CTO is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which CTO would be deemed void.

6. Unit shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

7. Unit shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.

8. Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.

9. If the CPCB or UPPCB issues the Closure order against the industry this CTO order stands automatically suspended for that period.

10. The unit shall obtain prior CTE in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section-21/22 of air Act 1981 (as amended respectively).

11. Unit shall submit the compliance of conditions within 01 month from receipt of this letter.

12. The board have right to modify any condition as & when require in compliance of any change in environmental guidelines and Hon'ble courts orders passed time to time.

13. Unit shall comply with various Waste Management Rules as notified by Moef & CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules,2016.

14. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

15. Unit shall be applied for registration of EPR through CPCB portal link https://www.cpcbeprplastic.in/ & submit copy of registration to Board within 15 days.

16. Unit shall not product any kind of Single Use Plastic items.

UTSAV SHARMA Digitally signed by UTSAV SHARMA Date: 2023.01.17 14:38:04 +05'30'

REGIONAL OFFICER, GHAZIABAD

Copy to:

CEO-1, UPPCB, LUCKNOW.

REGIONAL OFFICER, GHAZIABAD

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	M/s. Gaur Mall, A-1 to A-4, RDC, Opp. HDFC Bank, Raj Nagar, Ghaziabad.
2.	Date of Inspection	03.03.2024
3.	Name and Designation of Inspecting Officer	N.K. Pandey, A.E.E. D.D. Verma, J.E.
4.	Name of the Proprietor/Contact person, Designation	Mr .... Vikram (Technical Manager)
5.	Year of Establishment	13-12-2013
6.	Capacity	Commercial complex & Multiplex.
7.	Operational status	Operational
8.	Consolidated consent (Air & Water)	Issued on 02.01.2021 Valid upto 31.07.2025
B: Water Pollution and its Control		
9.	Waste water discharge (KLD)	85 KLD
10.	Status of STP/ETP	Installed.
11.	Mode of Treated effluent disposal	Hindon River
12.	Treated Effluent Analysis report	During inspection STP was found operational and as per analysis report of treated sample parameters are within prescribed norms.
C: Air Pollution and its Control		
13.	Source of Air Pollution,	DG Set-2x1010 KVA & 625 KVA Kitchen section
14.	Status of Air Pollution Control System	**DG Set-** Acoustic Enclosure with appropriate stack height installed. **Kitchen-** No
15.	Fuel Details	As approved by CAQM
Remarks		Unit is having valid consent to operate and complying.

(D.D. Verma)
L.A.

(N.K. Pandey)
Assistant Environment Engineer

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
113019/UPPCB/Ghaziabad(LAB)/CTO/air/GHAZIABAD/2020

Dated : 02/01/2021

To ,

Shri DEVENDRA BHANDARI
M/s GAURSONS INDIA PRIVATE LIMITED
M/s GAUR CENTRAL MALL Plot No.- A-1 to A-4, RDC, Ghaziabad
,GHAZIABAD,201002
GHAZIABAD

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. GAURSONS INDIA PRIVATE LIMITED

Reference Application No. 10404695 Dated : 02/01/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s GAURSONS INDIA PRIVATE LIMITED. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 18/12/2020 to 31/07/2025 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

   This consent is being issued with the permission of competent authority .

Utsav Sharma Digitally signed by Utsav Sharma Date: 2021.01.02 18:32:38 +05'30'

For and on behalf of U.P. Pollution Control Board

REGIONAL OFFICER GHAZIABAD

Enclosed : As above
(condition of consent):

Copy to: CEO-1, U.P. POLLUTION CONTROL BOARD, LUCKNOW.

REGIONAL OFFICER GHAZIABAD

U.P. Pollution Control Board

Dated : 02/01/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Commercial complex & Multiplex.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	DG set 1010 KVA	HSD	01	Particulate Matter	To be maintain 6.5 m above roof
2	DG set 625 KVA	HSD	03	Particulate Matter	To be maintain 5.0 m above roof
3	DG set 1010 KVA	HSD/PNG	02	Particulate Matter	To be maintain 6.5 m above roof

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. Unit should be operated in such a manner that it does not adversely affect the environment and the solid waste generated should be disposed in Eco friendly manner.
2. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
3. Unit should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
4. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
5. Unit shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
6. Unit shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
7. Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended, Noise (Prevention and Control of Pollution) Act 2000 and all other applicable rules notified under E.P. Act 1986.
8. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
9. The unit shall obtain prior consent in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
10. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
11. Unit shall submit the compliance of conditions within 01 month from receipt of this letter.
12. The board have right to modify any condition as & when require in compliance of any change in environmental guidelines and Hon'ble courts orders passed time to time.
13. Unit will provide CA certificate/balance sheet to verify the submitted consent fee within a week.
14. Unit shall comply with Waste Management Rules as notified by Moef & CC i.e. .Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules, 2016.
15. The consent fee submitted in this office, if inadequate shall be submitted by unit.
16. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time.
17. Unit shall maintain record of solid waste disposal through OWC machine.
18. Unit shall install flow meter on bore wells and maintain logbook.

Issued with the permission of competent authority .

Utsav Sharma
Digitally signed by Utsav Sharma
Date: 2021.01.02 13:32:50 +05'30'

For and on behalf of U.P. Pollution Control Board .

REGIONAL OFFICER GHAZIABAD

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
113022/UPPCB/Ghaziabad(LAB)/CTO/water/GHAZIABAD/2020

Dated : 01/01/2021

To ,

Shri DEVENDRA BHANDARI
M/s GAURSONS INDIA PRIVATE LIMITED
M/s GAUR CENTRAL MALL Plot No.- A-1 to A-4, RDC, Ghaziabad
,GHAZIABAD,201002
GHAZIABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. GAURSONS INDIA PRIVATE LIMITED

Reference Application No :10404957 **Dated :01/01/2021**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. GAURSONS INDIA PRIVATE LIMITED is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 18/12/2020 to 31/07/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Utsav Sharma Digitally signed by Utsav Sharma Date: 2021.01.02 13:33:48 +05'30'

For and on behalf of U.P. Pollution Control Board

REGIONAL OFFICER GHAZIABAD

Enclosed : As above
(condition of consent):

Copy to: CEO-1, U.P. POLLUTION CONTROL BOARD, LUCKNOW.

REGIONAL OFFICER GHAZIABAD

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.GAURSONS INDIA PRIVATE LIMITED vide

Consent Order No. 10404957/ Water Dated : 01/01/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Commercial complex & Multiplex.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	sewer line of nagar nigam	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	Quantity of Discharge	85 KLD

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	**Parameter**	**Standard**

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. Unit shall not draw ground water without valid permission of competent authority.
2. Unit shall comply the provisions of EP Act, 1986, Water Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended.
3. Unit shall dispose the hazardous waste through authorized recyclers/TSDF.
4. Unit will provide CA certificate/balance sheet to verify the submitted consent fee within a week.
5. Unit shall comply the provisions of notification dated 07-10-2016 of Ministry of Water Resources, River Development and Ganga Conservation, GOI.
6. Unit shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
7. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product /process /fuel/ plant machinery failing which consent would be deemed void.
8. Unit shall submit the compliance of conditions within 01 month from receipt of this letter.
9. Unit should not discharge any kind of industrial effluent. This consent is valid for only domestic discharge.
10. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
11. The board have right to modify any condition as & when require in compliance of any change in environmental guidelines and Hon'ble courts orders passed time to time.
12. Unit shall comply with various Waste Management Rules as notified by Moef & CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules,2016.
13. If the CPCB or UPPCB issues the Closure order against the unit this consent order stands automatically suspended for that period.
14. The consent fee submitted in this office, if inadequate shall be submitted by unit.
15. Unit shall maintain record of solid waste disposal through OWC machine.
16. Unit shall install flow meter on bore wells and maintain logbook.

Issued with the permission of competent authority .

Utsav Sharma Digitally signed by Utsav Sharma Date: 2021.01.02 13:34:04 +05'30'

For and on behalf of U.P. Pollution Control Board .

REGIONAL OFFICER GHAZIABAD

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	Le Crescent, Plot no-14a, Mall Road, Near DPS school, old building, Ahinsa khand-2, Indirapuram, OPOSIT CLOUD 9, Ghaziabad.
2.	Date of Inspection	03.03.2024
3.	Name and Designation of Inspecting Officer	Kunwar Santosh Kumar, A.E.E.
4.	Name of the Proprietor/Contact person, Designation	Mr. Rajesh Kadyan
5.	Year of Establishment	2023
6.	Capacity	HOTEL-42 ROOMS
7.	Operational status	Operational
8.	Consolidated consent (Air & Water)	Issued on 30.09.2023 Valid upto 31.07.2028
B: Water Pollution and its Control		
9.	Waste water discharge (KLD)	08 KLD
10.	Status of STP/ETP	Sewar Line
11.	Mode of Treated effluent disposal	Hindon River
12.	Treated Effluent Analysis report	Waste water generated from unit is discharge into sewer line which is connected with STP 56 MLD located in Indirapuram, Ghaziabad.
C: Air Pollution and its Control		
13.	Source of Air Pollution,	DG Set-NO Kitchen section
14.	Status of Air Pollution Control System	**DG Set-** NA **Kitchen-** Proper ducting/Exhaust system installed.
15.	Fuel Details	PNG
Remarks		Unit is having valid consent to operate and complying.

(Kunwar Santosh Kumar)
Assistant Environment Engineer

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

192982/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2023 **Date: 30/09/2023**

To,

M/s

HOTEL GENX LECRESCENT

14/1, AHINSA KHAND PART-2, INDIRAPURAM, GHAZIANAD,GHAZIABAD,

Application Id-22792491

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **HOTEL GENX LECRESCENT** located at **14/1, AHINSA KHAND PART-2, INDIRAPURAM, GHAZIANAD,GHAZIABAD,**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA HOTEL GENX LECRESCENT **granted for the period from 30/09/2023 to 31/07/2028** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	HOTEL-42 ROOMS	42	Numbers/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	8	Sewar Line	Sewar Line

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	COD	250 mg/l
2	BOD	30 mg/l
3	OIL & GREASE	10 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be

stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack

Emmission Quality Standards

S No.	Stack no	Parameters	Standards

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-

compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CTO is valid for operation of HOTEL-42 ROOMS only
2. Unit should be operated in such a manner that it does not adversely affect the environment and the solid waste generated should be disposed in Eco friendly manner.
3. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
4. Unit should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
5. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

6. Unit shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
7. Unit shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
8. Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
9. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
10. The unit shall obtain prior consent in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section21/22 of air Act 1981 (as amended respectively).
11. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
12. Unit shall submit the compliance of conditions within 01 month from receipt of this letter.
13. The board have right to modify any condition as & when require in compliance of any change in environmental guidelines and Hon'ble courts orders passed time to time.
14. Unit shall comply with various Waste Management Rules as notified by Moef & CC i.e.. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules,2016, E-waste (Management) Rules, 2016.
15. Industry shall not install any borewell without prior NOC of UPGDW.
16. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
17. The consent fee submitted to this office shall be verified by account section, if inadequate shall be submitted within one week, failing which this consent shall be deemed void.
18. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
19. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) directions and other directions issued time to time regarding use of cleaner fuel.
20. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) directions regarding DG sets.
21. Unit shall comply with office Memorandum dated 27-02-2020 regarding stringent norms for abatement of pollution in CEPI areas.
22. Unit shall comply with all the direction passed by Hon'ble NGT in OA No. 294/2023/2018 Prasoon Pant & Anr V/s. Uttar Pradesh Control Board & Ors.
23. Environmental Compensation will be imposed for the period during which your unit was operate by without obtaining consent to operate.

Vikas Mishra
Digitally signed by Vikas Mishra
Date: 2023.09.30 18:52:16 +05'30'

REGIONAL OFFICER, GHAZIABAD.

Copy to:

CEO-1, UPPCB, LUCKNOW.

Vikas Mishra
Digitally signed by Vikas Mishra
Date: 2023.09.30 18:52:50 +05'30'

REGIONAL OFFICER, GHAZIABAD.

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

ANNEXURE-5

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	OYO 1391 Hotel Pushpa Vilas, Plot No. 584, Near Pushpanjali Crossley hospital, Sector 1, Vaishali, Ghaziabad-201010
2.	Date of Inspection	02.03.2024
3.	Name and Designation of Inspecting Officer	N.K. Pandey, A.E.E. D.D. Verma, L.A.
4.	Name of the Proprietor/Contact person, Designation	Mr. Nitin Gupta
5.	Year of Establishment	2016
6.	Capacity	Guest Room-12
7.	Operational status	Operational
8.	Consolidated consent (Air & Water)	Issued on 16.06.2023, Valid upto 31.07.2024
B: Water Pollution and its Control		
9.	Waste water discharge (KLD)	1.5 KLD
10.	Status of STP/ETP	Waste water generated from unit is discharge into sewer line which is connected with STP 74 MLD located in Indirapuram, Ghaziabad.
11.	Mode of Treated effluent disposal	Sewer Line
12.	Treated Effluent Analysis report	74 MLD STP is operational and complying.
C: Air Pollution and its Control		
13.	Source of Air Pollution,	DG Set-45 KVA Kitchen section
14.	Status of Air Pollution Control System	**DG Set-** Acoustic Enclosure with appropriate stack height installed. **Kitchen-** Proper ducting/Exhaust system installed.
15.	Fuel Details	LPG/PNG/Dual Fuel.
Remarks		Unit is having valid consent to operate and complying.

(D.D. Verma)
Lab Assistant

(N.K. Pandey)
Assistant Environment Engineer

Annexure-5

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

185478/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2023 **Date: 16/06/2023**

To,
M/s
PUSHPA VILAS
1/584, Sector-1, Vaishali, Ghaziabad, U.P.,GHAZIABAD,201019

Application Id-21427015

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **PUSHPA VILAS** located at **1/584, Sector-1, Vaishali, Ghaziabad, U.P.,GHAZIABAD,201019**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA PUSHPA VILAS **granted for the period from 16/06/2023 to 31/07/2024** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Guest Room-12	12	Numbers/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.5	Septic Tank	SEWER LINE

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.
In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	BOD	30 mg/l
2	COD	250 MG/L
3	OIL & GREASE	10 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be

stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG SET 45 KVA	AS APPROVED BY CPCB/CAQM	1	Particulate Matter	AS per CPCB Rules

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	AS per CPCB Rules

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CTO is valid for operation of GUEST ROOM - 12 ROOM only
2. which is not adequate for current period. Unit shall deposit outstanding fee of Rs. 48000/- (Water & Air) CTO within 15 Days to Board account. A/c details given below: - Beneficiary name -U.P. Pollution Control Board A/c number for Water & Air consent-6193000100001355, IFSC-PUNB0619300, Bank name: -Punjab

National Bank, Vibhuti Khand, Gomti Nagar, Lucknow failing which this consent shall be deemed cancelled.

3. Unit should be operated in such a manner that it does not adversely affect the environment and the solid waste generated should be disposed in Eco friendly manner.

4. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.

5. Unit should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

6. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

7. Unit shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

8. Unit shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.

9. Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.

10. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.

11. The unit shall obtain prior consent in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section21/22 of air Act 1981 (as amended respectively).

12. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.

13. Unit shall submit the compliance of conditions within 01 month from receipt of this letter.

14. The board have right to modify any condition as & when require in compliance of any change in environmental guidelines and Hon'ble courts orders passed time to time.

15. Unit shall comply with various Waste Management Rules as notified by Moef & CC i.e.. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules,2016, E-waste (Management) Rules, 2016.

16. Industry shall not install any borewell without prior NOC of UPGDW.

17. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

18. The consent fee submitted to this office shall be verified by account section, if inadequate shall be submitted within one week, failing which this consent shall be deemed void.

19. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

20. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.

21. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.

22. Unit shall comply with office Memorandum dated 27-02-2020 regarding stringent norms for abatement of pollution in CEPI areas.

23. Unit shall comply with all the direction passed by Hon'ble NGT in OA No. 438/2018 Arti V/s. Central Ground water Authority & Ors.

24. Unit shall comply all the direction HO letter No-91732/C-1/Gen-1190/2023 dated 10.04.2023 for deposit EC Rs. 9,80,000/- within 15 days.
25. Unit shall submit land use for commercial purpose from competent authority within 30 days.

UTSAV SHARMA Digitally signed by UTSAV SHARMA Date: 2023.06.19 23:53:01 +05'30'

REGIONAL OFFICER, GHAZIABAD.

Copy to:

CEO-1, UPPCB, LUCKNOW.

REGIONAL OFFICER, GHAZIABAD.

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्थाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	West View Hotel, 106, Model town, G.T. Road, Near Navrang Cinema, Model Town, Ghaziabad-201001
2.	Date of Inspection	03.03.2024
3.	Name and Designation of Inspecting Officer	Kunwar Santosh Kumar, A.E.E.
4.	Name of the Proprietor/Contact person, Designation	Mr. Love Chadha, Partner
5.	Year of Establishment	2000
6.	Capacity	HOTEL CUM BANQUETS HALL-20
7.	Operational status	Operational
8.	Consolidated consent (Air & Water)	Issued on 10.10.2022, Valid upto 31.03.2027
B: Water Pollution and its Control		
9.	Waste water discharge (KLD)	1.2 KLD
10.	Status of STP/ETP	Waste water generated from unit is discharge into sewer line which is connected with STP 70 MLD located in Vijay Nagar, Ghaziabad.
11.	Mode of Treated effluent disposal	Sewer Line
12.	Treated Effluent Analysis report	70 MLD STP is operational and complying.
C: Air Pollution and its Control		
13.	Source of Air Pollution,	DG Set-125 KVA Kitchen section
14.	Status of Air Pollution Control System	**DG Set-** Acoustic Enclosure with appropriate stack height installed. **Kitchen-** Ducting/Exhaust system installed.
15.	Fuel Details	PNG/As approve by CAQM
Remarks		Unit is having valid consent to operate and complying.

(Kunwar Santosh Kumar)
Assistant Environment Engineer

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

202349/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2024 **Date: 27/02/2024**

To,
M/s
HOTEL WEST VIEW
106,MODEL TOWN G T ROAD,GHAZIABAD,201001

Application Id-24734168

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **HOTEL WEST VIEW** located at **106,MODEL TOWN G T ROAD,GHAZIABAD,201001**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA HOTEL WEST VIEW **granted for the period from 27/02/2024 to 31/03/2026** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	HOTEL	13	Numbers/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.2	Septic Tank	SEPTIC TANK

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	COD	250 MG/L
2	BOD	30 MG/L
3	OIL & GREASE	10 MG/L

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be

stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG SET 125 KVA	AS APPROVED BY CAQM	1	Particulate Matter	As approved by CAQM/CPCB

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As approved by CAQM/CPCB

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CTO is valid for operation of HOTEL-13 ROOMS only
2. Unit should be operated in such a manner that it does not adversely affect the environment and the solid waste generated should be disposed in Eco friendly manner.
3. Any source of emission other than that mentioned in the Air consent seeking application will not be

permitted by the Board.

4. Unit should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

5. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

6. Unit shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

7. Unit shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.

8. Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.

9. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.

10. The unit shall obtain prior consent in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section21/22 of air Act 1981 (as amended respectively).

11. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.

12. Unit shall submit the compliance of conditions within 01 month from receipt of this letter.

13. The board have right to modify any condition as & when require in compliance of any change in environmental guidelines and Hon'ble courts orders passed time to time.

14. Unit shall comply with various Waste Management Rules as notified by Moef & CC i.e.. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules,2016, E-waste (Management) Rules, 2016.

15. Industry shall not install any borewell without prior NOC of UPGDW.

16. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

17. The consent fee submitted to this office shall be verified by account section, if inadequate shall be submitted within one week, failing which this consent shall be deemed void.

18. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

19. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.

20. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.

21. Unit shall comply with office Memorandum dated 27-02-2020 regarding stringent norms for abatement of pollution in CEPI areas.

22. Unit shall comply with all the direction passed by Hon'ble NGT in OA No. 438/2018 Arti V/s. Central Ground water Authority & Ors.

23. Unit shall comply with all the direction passed by Hon'ble NGT in OA No. 294/2023 Prasoon Pant V/s. UPPCB.

24. Unit shall submit land use for commercial purpose from competent authority within 30 days.

Vikas Mishra Digitally signed by Vikas Mishra Date: 2024.02.27 18:54:05 +05'30'

REGIONAL OFFICER, GHAZIABAD.

Copy to:

CEO-1, UPPCB, LUCKNOW.

Vikas Mishra Digitally signed by Vikas Mishra Date: 2024.02.27 18:54:21 +05'30'

REGIONAL OFFICER, GHAZIABAD.

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

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हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

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A: General Information		
1.	Name & Address of the Unit	Rousha INN, D-81, Kaushambi, Near metro station, Kaushambi, Ghaziabad-201010
2.	Date of Inspection	03.03.2024
3.	Name and Designation of Inspecting Officer	N.K. Pandey, A.E.E. D.D. Verma, L.A.
4.	Name of the Proprietor/Contact person, Designation	Mr Mahesh Kumar Rousha
5.	Year of Establishment	2017
6.	Capacity	HOTEL-20 ROOMS
7.	Operational status	Operational
8.	Consolidated consent (Air & Water)	Issued on 16.10.2023, Valid upto 31.07.2028
B: Water Pollution and its Control		
9.	Waste water discharge (KLD)	6.5 KLD
10.	Status of STP/ETP	Sewer Line
11.	Mode of Treated effluent disposal	Sewer Line
12.	Treated Effluent Analysis report	Waste water generated from unit is discharge into sewer line which is connected with STP 74 MLD located in Indirapuram, Ghaziabad.
C: Air Pollution and its Control		
13.	Source of Air Pollution,	DG Set-62 KVA Kitchen section
14.	Status of Air Pollution Control System	**DG Set-** Acoustic Enclosure with appropriate stack height installed. **Kitchen-** Proper ducting/Exhaust system installed.
15.	Fuel Details	LPG/As approved by CAQM
Remarks		Unit is having valid consent to operate and complying.

(D.D. Verma)
Lab Assistant

(N.K. Pandey)
Assistant Environment Engineer

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

194270/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2023 **Date: 16/10/2023**

To,
M/s
ROUSHA INN
D-81, KAUSHAMBI, GHAZIABAD,GHAZIABAD,201010

Application Id-23069544

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **ROUSHA INN** located at **D-81, KAUSHAMBI, GHAZIABAD,GHAZIABAD,201010**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA ROUSHA INN **granted for the period from 16/10/2023 to 31/07/2028** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	HOTEL	20	Numbers/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**6.5**	**Septic Tank**	**SEPTIC TANK**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	COD	250 mg/l
2	BOD	30 mg/l
3	OIL & GREASE	10 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be

stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG SET 62 KVA	AS APPROVED BY CPCB/CAQM	1	Particulate Matter	AS PER CAQM/CPCB Rules

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	AS PER CAQM/CPCB Rules

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CTO is valid for operation of HOTEL-20 ROOMS only
2. Unit should be operated in such a manner that it does not adversely affect the environment and the solid waste generated should be disposed in Eco friendly manner.
3. Any source of emission other than that mentioned in the Air consent seeking application will not be

permitted by the Board.

4. Unit should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

5. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

6. Unit shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

7. Unit shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified approved laboratory under E.P. Act 1986.

8. Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.

9. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.

10. The unit shall obtain prior consent in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section21/22 of air Act 1981 (as amended respectively).

11. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.

12. Unit shall submit the compliance of conditions within 01 month from receipt of this letter.

13. The board have right to modify any condition as & when require in compliance of any change in environmental guidelines and Hon'ble courts orders passed time to time.

14. Unit shall comply with various Waste Management Rules as notified by Moef & CC i.e.. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules,2016, E-waste (Management) Rules, 2016.

15. Industry shall not install any borewell without prior NOC of UPGDW.

16. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

17. The consent fee submitted to this office shall be verified by account section, if inadequate shall be submitted within one week, failing which this consent shall be deemed void.

18. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

19. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.

20. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.

21. Unit shall comply with office Memorandum dated 27-02-2020 regarding stringent norms for abatement of pollution in CEPI areas.

22. Unit shall comply with all the direction passed by Hon'ble NGT in OA No. 438/2018 Arti V/s. Central Ground water Authority & Ors.

23. Unit shall comply all the direction HO letter No-91732/C-1/Gen-1190/2023 dated 10.04.2023 for deposit EC Rs. 9,80,000/- within 15 days.

24. Unit shall comply with all the direction passed by Hon'ble NGT in OA No. 294/2023/2018 Prasoon Pant & Anr V/s. Uttar Pradesh Control Board & Ors.

Vikas Mishra Digitally signed by Vikas Mishra Date: 2023.10.19

REGIONAL OFFICER, GHAZIABAD.

Copy to:

CEO-1, UPPCB, LUCKNOW.

Vikas Mishra Digitally signed by Vikas Mishra Date: 2023.10.19 18:55:36 +05'30'

REGIONAL OFFICER, GHAZIABAD.

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	Le Crescent, Plot no-14a, Mall Road, Near DPS school, old building, Ahinsa khand-2, Indirapuram, OPOSIT CLOUD 9, Ghaziabad.
2.	Date of Inspection	03.03.2024
3.	Name and Designation of Inspecting Officer	Kunwar Santosh Kumar, A.E.E.
4.	Name of the Proprietor/Contact person, Designation	Mr. Rajesh Kadyan
5.	Year of Establishment	2023
6.	Capacity	HOTEL-42 ROOMS
7.	Operational status	Operational
8.	Consolidated consent (Air & Water)	Issued on 30.09.2023 Valid upto 31.07.2028
B: Water Pollution and its Control		
9.	Waste water discharge (KLD)	08 KLD
10.	Status of STP/ETP	Sewar Line
11.	Mode of Treated effluent disposal	Hindon River
12.	Treated Effluent Analysis report	Waste water generated from unit is discharge into sewer line which is connected with STP 56 MLD located in Indirapuram, Ghaziabad.
C: Air Pollution and its Control		
13.	Source of Air Pollution,	DG Set-NO Kitchen section
14.	Status of Air Pollution Control System	**DG Set-** NA **Kitchen-** Proper ducting/Exhaust system installed.
15.	Fuel Details	PNG
Remarks		Unit is having valid consent to operate and complying.

(Kunwar Santosh Kumar)
Assistant Environment Engineer

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

192982/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2023 **Date: 30/09/2023**

To,

M/s

HOTEL GENX LECRESCENT

14/1, AHINSA KHAND PART-2, INDIRAPURAM, GHAZIANAD,GHAZIABAD,

Application Id-22792491

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **HOTEL GENX LECRESCENT** located at **14/1, AHINSA KHAND PART-2, INDIRAPURAM, GHAZIANAD,GHAZIABAD,**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA HOTEL GENX LECRESCENT **granted for the period from 30/09/2023 to 31/07/2028** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	HOTEL-42 ROOMS	42	Numbers/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	8	Sewar Line	Sewar Line

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	COD	250 mg/l
2	BOD	30 mg/l
3	OIL & GREASE	10 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be

stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack

Emmission Quality Standards

S No.	Stack no	Parameters	Standards

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-

compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CTO is valid for operation of HOTEL-42 ROOMS only
2. Unit should be operated in such a manner that it does not adversely affect the environment and the solid waste generated should be disposed in Eco friendly manner.
3. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
4. Unit should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
5. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

6. Unit shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
7. Unit shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
8. Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
9. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
10. The unit shall obtain prior consent in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section21/22 of air Act 1981 (as amended respectively).
11. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
12. Unit shall submit the compliance of conditions within 01 month from receipt of this letter.
13. The board have right to modify any condition as & when require in compliance of any change in environmental guidelines and Hon'ble courts orders passed time to time.
14. Unit shall comply with various Waste Management Rules as notified by Moef & CC i.e.. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules,2016, E-waste (Management) Rules, 2016.
15. Industry shall not install any borewell without prior NOC of UPGDW.
16. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
17. The consent fee submitted to this office shall be verified by account section, if inadequate shall be submitted within one week, failing which this consent shall be deemed void.
18. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
19. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) directions and other directions issued time to time regarding use of cleaner fuel.
20. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) directions regarding DG sets.
21. Unit shall comply with office Memorandum dated 27-02-2020 regarding stringent norms for abatement of pollution in CEPI areas.
22. Unit shall comply with all the direction passed by Hon'ble NGT in OA No. 294/2023/2018 Prasoon Pant & Anr V/s. Uttar Pradesh Control Board & Ors.
23. Environmental Compensation will be imposed for the period during which your unit was operate by without obtaining consent to operate.

Vikas Mishra
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REGIONAL OFFICER, GHAZIABAD.

Copy to:

CEO-1, UPPCB, LUCKNOW.

Vikas Mishra
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REGIONAL OFFICER, GHAZIABAD.

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	Rajpath Residency, D-31, Kaushambi, EDM Mall road, Opp. Anand vihar rail Station, Ghaziabad-201001
2.	Date of Inspection	03.03.2024
3.	Name and Designation of Inspecting Officer	N.K. Pandey, A.E.E. D.D. Verma, L.A.
4.	Name of the Proprietor/Contact person, Designation	Mr Rakesh Pandey, Proprietor.
5.	Year of Establishment	2012
6.	Capacity	HOTEL-21 ROOMS
7.	Operational status	Operational
8.	Consolidated consent (Air & Water)	Issued on 01.12.2023 Valid upto 31.03.2029
B: Water Pollution and its Control		
9.	Waste water discharge (KLD)	4.0 KLD
10.	Status of STP/ETP	Sewer Line
11.	Mode of Treated effluent disposal	Sewer Line
12.	Treated Effluent Analysis report	Waste water generated from unit is discharge into sewer line which is connected with STP 74 MLD located in Indirapuram, Ghaziabad.
C: Air Pollution and its Control		
13.	Source of Air Pollution,	DG Set-No Kitchen section
14.	Status of Air Pollution Control System	**DG Set-** Not applicable **Kitchen-** Proper ducting/Exhaust system installed.
15.	Fuel Details	PNG
Remarks		Unit is having valid consent to operate and complying.

(D.D. Verma)
Lab Assistant

(N.K. Pandey)
Assistant Environment Engineer

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

196114/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2023 **Date: 01/12/2023**

To,

M/s

RAJPATH RESIDENCY

D-31, KAUSHAMBI, GHAZIABAD, UTTAR PRADESH,GHAZIABAD,201010

Application Id-23426836

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **RAJPATH RESIDENCY** located at **D-31, KAUSHAMBI, GHAZIABAD, UTTAR PRADESH,GHAZIABAD,201010**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA RAJPATH RESIDENCY **granted for the period from 01/12/2023 to 31/03/2029** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Hotel Rooms-21		Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**4.0 KLD**	**Through sewer line connected to STP**	**Through sewer line connected to STP**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack

Emmission Quality Standards

S No.	Stack no	Parameters	Standards

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
2. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
3. The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
4. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.

5. Separate power connection with energy meter shall be provided for the Pollution Control Equipment's and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
6. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
7. Copy of NOC from Uttar Pradesh Ground Water Department (UPGWD) should be submitted to this office within 03 months, failing which this certificate shall be automatic revoked.
8.Unit shall deposit outstanding fee of Rs.27000/- in Water/Air CTO within a week from date of issue of CTO, failing which this CTO shall be deemed void. A/c details given below:- Beneficiary name -U.P. Pollution Control Board.A/c number for Water & Air consent-6193000100001355, IFSC-PUNB0619300, Bank name:-Punjab National Bank, Vibhuti Khand, Gomti Nagar, Lucknow.
9.Unit shall ensure to development of green belt based on Miyawaki method.

Vikas Mishra
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REGIONAL OFFICER, GHAZIABAD

Copy to:

CEO-1, UPPCB, LUCKNOW

Vikas Mishra
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REGIONAL OFFICER, GHAZIABAD

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

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- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

ANNEXURE-6

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक :– H07980 / सी0–1 / सा0–1665 / का0बा0नो0 / 2024 दिनांक: 06.03.2024

Regd.

M/s Khatu Shyam Restaurant,
M-35, Pratap Vihar, Sector-12,
Ghaziabad. मो॰ नं. 9015813935

यह कि M/s Khatu Shyam Restaurant, M-35, Pratap Vihar, Sector-12 Ghaziabad जो कि उपरोक्त वर्णित स्थल पर कार्यरत है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–47 के अन्तर्गत एक कम्पनी है।

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 294 / 2023 प्रसून पन्त व अन्य बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 19.12.2023 को निम्न आदेश पारित किये गये हैं:–

".....13. Similar, report has been filed in respect of 58 project proponents regarding whom only it has been mentioned that environmental compensation of Rs. 9,80,000/- has been imposed. Respondent no.1- UPPCB has not enclosed copies of the orders imposing environmental compensation passed against the 58 project proponents. Specimen of the orders passed against all the 58 project proponents is attached as annexure II.

14. We are of the considered view that the amount of environmental compensation of Rs. 9,80,000/- uniformly imposed on all such units by itself implies non-consideration of the relevant aspects as such compensation has to be from the date of operation till the date of inspection which cannot be the same in respect of all the units and will be materially different and even the magnitude of capital invested, assets acquired, operations carried on will vary.

16. Respondent no.1-UPPCB is directed to file additional status report with all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made in consequence to the orders.

17. We consider it appropriate to grant opportunity of being heard to all the 58 project proponents and accordingly they are ordered to be impleaded as respondents no. 28 to 86....."

16. Respondent no.1-UPPCB is directed to file additional status reportwith all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made inconsequence to the orders....."

यह कि उपरोक्त पारित आदेश के अनुपालन मे क्षेत्रीय कार्यालय, गाजियाबाद के प्राधिकृत अधिकारियों द्वारा इकाई का निरीक्षण दिनांक 27.01.2024 को किया गया। निरीक्षण के समय पाया गया कि उक्त इकाई M/s Khatu Shyam Restaurant, M-35, Pratap Vihar, Sector-12 Ghaziabad है। इकाई से जनित उत्प्रवाह के शुद्धिकरण हेतु पर्याप्त व्यवस्था स्थापित नहीं पायी गयी। इकाई का संचालन राज्य बोर्ड से बिना सहमति जल एवं वायु प्राप्त किये किया जा रहा है, जो कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित अधिनियमों का स्पष्ट उल्लघंन है। इकाई को क्षेत्रीय कार्यालय के पत्रांक 2484 / सा0पत्रा0–23 / 2024 दिनांक 24.02.2024 द्वारा सहमति प्राप्त किये जाने हेतु नोटिस प्रेषित किया गया था, परन्तु इकाई द्वारा वर्तमान तक आवेदन नही किया गया है।

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यह कि उपरोक्त वर्णित तथ्यों तथा इकाई द्वारा किये जा रहे जल प्रदूषण से जन स्वास्थ्य पर संभावित दुष्प्रभाव को दृष्टिगत रखते हुए जनहित में जनस्वास्थ्य की रक्षा एवं जन सामान्य को स्वस्थ पर्यावरण प्रदान करने के उद्देश्य से यह आवश्यक है कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अन्तर्गत निहित शक्तियों के अनुसरण में इकाई के विरूद्ध निषेधात्मक कार्यवाही करते हुए इकाई के संचालन को रोका जाये।

उपरोक्त के अतिरिक्त जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अर्न्तगत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन आपकी इकाई M/s Khatu Shyam Restaurant, M-35, Pratap Vihar, Sector-12 Ghaziabad के विरूद्ध सक्षम अधिकारी की अनुमति से निम्नलिखित कारण बताओ नोटिस जारी किया जाता है–

1– यह कि क्यों न संबंधित अधिकारियों से यह अपेक्षा की जाए कि इकाई M/s Khatu Shyam Restaurant, M-35, Pratap Vihar, Sector-12 Ghaziabad को प्रदत्त विद्युत एवं जल संयोजन को विच्छेदित कर दिया जाये ?

2– यह कि क्यों न इकाई M/s Khatu Shyam Restaurant, M-35, Pratap Vihar, Sector-12 Ghaziabad के उत्तरदायी व्यक्तियों के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 के प्रावधानों के अन्तर्गत परिवाद दायर करा दिया जाये?

उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न इकाई M/s Khatu Shyam Restaurant, M-35, Pratap Vihar, Sector-12 Ghaziabad के विरूद्ध मा0 एन0जी0टी0 द्वारा पारित आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दोषी इकाईयों के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु बनायी गयी गाइड लाइन के आधार पर रू 7,812/– प्रतिदिन की दर से कुल 333 दिन की डिफाल्ट अवधि में रू0 26,01,396/- की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये?

अतः आपको निर्देशित किया जाता है कि उपरोक्त पर अपना स्पष्टीकरण 15 दिन के अन्दर बोर्ड को प्रेषित करें। निर्धारित समयावधि में संतोषजनक उत्तर प्राप्त न होने की दशा में उपरोक्त निर्देशों की पुष्टि कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वयं का होगा।

सक्षम अधिकारी के अनुमोदन के उपरान्त निर्गत।

मुख्य पर्यावरण अधिकारी, वृत्त–1

प्रतिलिपिः निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1– जिलाधिकारी, गाजियाबाद।

2– क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि अनुवर्ती कार्यवाही करते हुए आख्या बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–1

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	M/s Khatu Shyam Restaurant, M-35, Pratap Vihar, Sector-12 Ghaziabad
2.	Establishment Year	01.03.2023
3.	Date of Inspection	27.01.2024
4.	Name and Designation of Inspecting Officer	Kunwar Santosh Kumar, AEE Ankit Chaudhary, J.E.
5.	Name of the Proprietor/Contact person, Designation	Sri. Yatendar Mob:-9015813935
6.	Category (Hotel/Restaurant /Banquets Hall)	Restaurant
7.	Capacity	40 Person
8.	Operational status	Operational
9.	Consolidated consent (Air & Water)	Unit has not obtained CTO from UPPCB.
B: Water Pollution and its Control		
10.	Waste water discharge (KLD)	01 KLD
11.	Status of STP/ETP	Not Installed
12.	Mode of Treated effluent disposal	Sewer Line
C: Air Pollution and its Control		
13.	Source of Air Pollution,	Kitchen section
14.	Status of Air Pollution Control System	**Kitchen-** Ducting/Exhaust system installed.
15.	Fuel Details	LPG/PNG
D: - EC Calculation:		
16.	No. of defaulter Days	333
17.	EC Per Day in Rs as per CPCB methodology	7812

18.	Environmental Compensation Calculation	No. of days x EC per day 2601396.00
E: Action taken:		
19.	Observation/Recommendation	Unit is operating without valid CTO of UPPCB under Water (Prevention control of Pollution) Act. 1974 and Air (Prevention control of Pollution) Act. 1981 and unit is not complying the provision of Water (Prevention control of Pollution) Act. 1974 and Air (Prevention control of Pollution) Act. 1981. As per above default it is recommended for issuance of show cause notice under section 33A, of Water (Prevention control of Pollution) Act. 1974. With imposition of environmental compensation for defaulter days 333 of Rs. 2601396.00

(Ankit Chaudhary)
J.E.

(Kunwar Santosh Kumar)
A.E.E.

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक :– H07981 / सी0–1 / सा0– 1666 / का0बा0नो0 / 2024 दिनांक:06.03.2024

Regd.

M/s Royal Enterprises,
FF3, Plot No.04, Archana Apartment,
Naveen Road, Bhopura,
Ghaziabad, Mob No. 9953844238

यह कि M/s Royal Enterprises FF3, Plot No.04, Archana Apartment, Naveen Road, Bhopura, Ghaziabad जो कि उपरोक्त वर्णित स्थल पर कार्यरत है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–47 के अन्तर्गत एक कम्पनी है।

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 294 / 2023 प्रसून पन्त व अन्य बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 19.12.2023 को निम्न आदेश पारित किये गये हैं:–

".....13. Similar, report has been filed in respect of 58 project proponents regarding whom only it has been mentioned that environmental compensation of Rs. 9,80,000/- has been imposed. Respondent no.1- UPPCB has not enclosed copies of the orders imposing environmental compensation passed against the 58 project proponents. Specimen of the orders passed against all the 58 project proponents is attached as annexure II.

14. We are of the considered view that the amount of environmental compensation of Rs. 9,80,000/- uniformly imposed on all such units by itself implies non-consideration of the relevant aspects as such compensation has to be from the date of operation till the date of inspection which cannot be the same in respect of all the units and will be materially different and even the magnitude of capital invested, assets acquired, operations carried on will vary.

16. Respondent no.1-UPPCB is directed to file additional status report with all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made in consequence to the orders.

17. We consider it appropriate to grant opportunity of being heard to all the 58 project proponents and accordingly they are ordered to be impleaded as respondents no. 28 to 86....."

16. Respondent no.1-UPPCB is directed to file additional status reportwith all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made inconsequence to the orders....."

यह कि उपरोक्त पारित आदेश के अनुपालन मे क्षेत्रीय कार्यालय, गाजियाबाद के प्राधिकृत अधिकारियों द्वारा इकाई का निरीक्षण दिनांक 06.02.2024 को किया गया। निरीक्षण के समय पाया गया कि उक्त इकाई M/s Royal Enterprises FF3, Plot No.04, Archana Apartment, Naveen Road, Bhopura, Ghaziabad है। इकाई से जनित उत्प्रवाह के शुद्धिकरण हेतु पर्याप्त व्यवस्था स्थापित नहीं पायी गयी। इकाई का संचालन राज्य बोर्ड से बिना सहमति जल एवं वायु प्राप्त किये किया जा रहा है, जो कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित अधिनियमों का स्पष्ट उल्लघंन है। इकाई को क्षेत्रीय कार्यालय के पत्रांक 2483 / सा0पत्रा0–23 / 2024 दिनांक 24.02.2024 द्वारा सहमति प्राप्त किये जाने हेतु नोटिस प्रेषित किया गया था, परन्तु इकाई द्वारा वर्तमान तक आवेदन नही किया गया है।

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यह कि उपरोक्त वर्णित तथ्यों तथा इकाई द्वारा किये जा रहे जल प्रदूषण से जन स्वास्थ्य पर संभावित दुष्प्रभाव को दृष्टिगत रखते हुए जनहित में जनस्वास्थ्य की रक्षा एवं जन सामान्य को स्वस्थ पर्यावरण प्रदान करने के उद्देश्य से यह आवश्यक है कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अन्तर्गत निहित शक्तियों के अनुसरण में इकाई के विरूद्ध निषेधात्मक कार्यवाही करते हुए इकाई के संचालन को रोका जाये।

उपरोक्त के अतिरिक्त जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अर्न्तगत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन आपकी इकाई M/s Royal Enterprises FF3, Plot No.04, Archana Apartment, Naveen Road, Bhopura, Ghaziabad के विरूद्ध सक्षम अधिकारी की अनुमति से निम्नलिखित कारण बताओ नोटिस जारी किया जाता है–

1– यह कि क्यों न संबंधित अधिकारियों से यह अपेक्षा की जाए कि इकाई M/s Royal Enterprises FF3, Plot No.04, Archana Apartment, Naveen Road, Bhopura, Ghaziabad को प्रदत्त विद्युत एवं जल संयोजन को विच्छेदित कर दिया जाये ?

2– यह कि क्यों न इकाई M/s Royal Enterprises FF3, Plot No.04, Archana Apartment, Naveen Road, Bhopura, Ghaziabad के उत्तरदायी व्यक्तियों के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 के प्रावधानों के अन्तर्गत परिवाद दायर करा दिया जाये?

उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न इकाई M/s Royal Enterprises FF3, Plot No.04, Archana Apartment, Naveen Road, Bhopura, Ghaziabad के विरूद्ध मा0 एन0जी0टी0 द्वारा पारित आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दोषी इकाईयों के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु बनायी गयी गाइड लाइन के आधार पर रू 7,812/– प्रतिदिन की दर से कुल 286 दिन की डिफाल्ट अवधि में रू0 22,34,232/- की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये?

अतः आपको निर्देशित किया जाता है कि उपरोक्त पर अपना स्पष्टीकरण 15 दिन के अन्दर बोर्ड को प्रेषित करें। निर्धारित समयावधि में संतोषजनक उत्तर प्राप्त न होने की दशा में उपरोक्त निर्देशों की पुष्टि कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वयं का होगा।

सक्षम अधिकारी के अनुमोदन के उपरान्त निर्गत।

मुख्य पर्यावरण अधिकारी, वृत्त–1

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1– जिलाधिकारी, गाजियाबाद।

2– क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि अनुवर्ती कार्यवाही करते हुए आख्या बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–1

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	M/s Royal Enterprises, FF3, Plot No.04, Archana Apartment, Naveen Road, Bhopura, Ghaziabad
2.	Establishment Year	27.04.2023
3.	Date of Inspection	06.02.2024
4.	Name and Designation of Inspecting Officer	Kunwar Santosh Kumar, AEE Ankit Chaudhary, J.E.
5.	Name of the Proprietor/Contact person, Designation	Sri. Kamal Mob:-9953844238
6.	Category (Hotel/Restaurant /Banquets Hall)	Restaurant
7.	Capacity	500 Seat
8.	Operational status	Operational
9.	Consolidated consent (Air & Water)	Unit has not obtained CTO from UPPCB.
B: Water Pollution and its Control		
10.	Waste water discharge (KLD)	05 KLD
11.	Status of STP/ETP	Not Installed
12.	Mode of Treated effluent disposal	Sewer Line
C: Air Pollution and its Control		
13.	Source of Air Pollution,	DG Set-25 KVA Kitchen section
14.	Status of Air Pollution Control System	DG Set- Chimney Kitchen- Ducting/Exhaust system installed.
15.	Fuel Details	LPG/PNG
D: - EC Calculation:		
16.	No. of defaulter Days	286
17.	EC Per Day in Rs as per CPCB methodology	7812

18.	Environmental Compensation Calculation	No. of days x EC per day 2234232.00
E: Action taken:		
19.	Observation/Recommendation	Unit is operating without valid CTO of UPPCB under Water (Prevention control of Pollution) Act. 1974 and Air (Prevention control of Pollution) Act. 1981 and unit is not complying the provision of Water (Prevention control of Pollution) Act. 1974 and Air (Prevention control of Pollution) Act. 1981. As per above default it is recommended for issuance of show cause notice under section 33A, of Water (Prevention control of Pollution) Act. 1974. With imposition of environmental compensation for defaulter days 286 of Rs. 2234232.00

(Ankit Chaudhary)
J.E.

(Kunwar Santosh Kumar)
A.E.E.

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक :– H07982 / सी0–1 / सा0– 1667 / का0बा0नो0 / 2024 दिनांक :06.03.2024

Regd.

M/s Vanchu Hut,
H-70, Ground Floor, Block-H,
Shop No. 6 & 7, Pratap Vihar,
Sector-12, Ghaziabad, Mob No. 9711365990

यह कि M/s Vanchu Hut, H-70, Ground Floor, Block-H, Shop No. 6 & 7, Pratap Vihar, Sector-12, Ghaziabad जो कि उपरोक्त वर्णित स्थल पर कार्यरत है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–47 के अन्तर्गत एक कम्पनी है।

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 294 / 2023 प्रसून पन्त व अन्य बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 19.12.2023 को निम्न आदेश पारित किये गये हैं:–

".....13. Similar, report has been filed in respect of 58 project proponents regarding whom only it has been mentioned that environmental compensation of Rs. 9,80,000/- has been imposed. Respondent no.1- UPPCB has not enclosed copies of the orders imposing environmental compensation passed against the 58 project proponents. Specimen of the orders passed against all the 58 project proponents is attached as annexure II.

14. We are of the considered view that the amount of environmental compensation of Rs. 9,80,000/- uniformly imposed on all such units by itself implies non-consideration of the relevant aspects as such compensation has to be from the date of operation till the date of inspection which cannot be the same in respect of all the units and will be materially different and even the magnitude of capital invested, assets acquired, operations carried on will vary.

16. Respondent no.1-UPPCB is directed to file additional status report with all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made in consequence to the orders.

17. We consider it appropriate to grant opportunity of being heard to all the 58 project proponents and accordingly they are ordered to be impleaded as respondents no. 28 to 86....."

16. Respondent no.1-UPPCB is directed to file additional status reportwith all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made inconsequence to the orders....."

यह कि उपरोक्त पारित आदेश के अनुपालन मे क्षेत्रीय कार्यालय, गाजियाबाद के प्राधिकृत अधिकारियों द्वारा इकाई का निरीक्षण दिनांक 27.01.2024 को किया गया। निरीक्षण के समय पाया गया कि उक्त इकाई M/s Vanchu Hut, H-70, Ground Floor, Block-H, Shop No. 6 & 7, Pratap Vihar, Sector-12, Ghaziabad है। इकाई से जनित उत्प्रवाह के शुद्धिकरण हेतु पर्याप्त व्यवस्था स्थापित नहीं पायी गयी। इकाई का संचालन राज्य बोर्ड से बिना सहमति जल एवं वायु प्राप्त किये किया जा रहा है, जो कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित अधिनियमों का स्पष्ट उल्लघंन है। इकाई को क्षेत्रीय कार्यालय के पत्रांक 2482 / सा0पत्रा0–23 / 2024 दिनांक 24.02.2024 द्वारा सहमति प्राप्त किये जाने हेतु नोटिस प्रेषित किया गया था, परन्तु इकाई द्वारा वर्तमान तक आवेदन नही किया गया है।

.....2 / –

टी0सी0–12वीं, विभूति खण्ड
गोमतीनगर, लखनऊ–226010
दूरभाष : 2720831, 2720828, 2720691, 2720681
फैक्स : 0522-2720764
ई–मेल :info@uppcb.com] website: www.uppcb.com

TC-12V, Vibhuti Khand,
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Phone : 2720831, 2720828, 2720691, 2720681
Fax : 0522-2720764
e.mail . info@uppcb.com] website: www.uppcb.com

यह कि उपरोक्त वर्णित तथ्यों तथा इकाई द्वारा किये जा रहे जल प्रदूषण से जन स्वास्थ्य पर संभावित दुष्प्रभाव को दृष्टिगत रखते हुए जनहित में जनस्वास्थ्य की रक्षा एवं जन सामान्य को स्वस्थ पर्यावरण प्रदान करने के उद्देश्य से यह आवश्यक है कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अन्तर्गत निहित शक्तियों के अनुसरण में इकाई के विरूद्ध निषेधात्मक कार्यवाही करते हुए इकाई के संचालन को रोका जाये।

उपरोक्त के अतिरिक्त जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अर्न्तगत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन आपकी इकाई M/s Vanchu Hut, H-70, Ground Floor, Block-H, Shop No. 6 & 7, Pratap Vihar, Sector-12, Ghaziabad के विरूद्ध सक्षम अधिकारी की अनुमति से निम्नलिखित कारण बताओ नोटिस जारी किया जाता है–

1– यह कि क्यों न संबंधित अधिकारियों से यह अपेक्षा की जाए कि इकाई M/s Vanchu Hut, H-70, Ground Floor, Block-H, Shop No. 6 & 7, Pratap Vihar, Sector-12, Ghaziabad को प्रदत्त विद्युत एवं जल संयोजन को विच्छेदित कर दिया जाये ?

2– यह कि क्यों न इकाई M/s Vanchu Hut, H-70, Ground Floor, Block-H, Shop No. 6 & 7, Pratap Vihar, Sector-12, Ghaziabad के उत्तरदायी व्यक्तियों के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 के प्रावधानों के अन्तर्गत परिवाद दायर करा दिया जाये?

उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न इकाई M/s Vanchu Hut, H-70, Ground Floor, Block-H, Shop No. 6 & 7, Pratap Vihar, Sector-12, Ghaziabad के विरूद्ध मा0 एन0जी0टी0 द्वारा पारित आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दोषी इकाईयों के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु बनायी गयी गाइड लाइन के आधार पर रू 7,812/– प्रतिदिन की दर से कुल 1826 दिन की डिफाल्ट अवधि में रू0 1,42,64,712/- की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये?

अतः आपको निर्देशित किया जाता है कि उपरोक्त पर अपना स्पष्टीकरण 15 दिन के अन्दर बोर्ड को प्रेषित करें। निर्धारित समयावधि में संतोषजनक उत्तर प्राप्त न होने की दशा में उपरोक्त निर्देशों की पुष्टि कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वयं का होगा।

सक्षम अधिकारी के अनुमोदन के उपरान्त निर्गत।

मुख्य पर्यावरण अधिकारी, वृत्त–1

प्रतिलिपिः निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1– जिलाधिकारी, गाजियाबाद।

2– क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि अनुवर्ती कार्यवाही करते हुए आख्या बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–1

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	Vanchu Hut, H-70, Ground Floor, Block-H, Shop No. 6 & 7, Pratap Vihar, Sector-12, Ghaziabad
2.	Establishment Year	01.01.2013
3.	Date of Inspection	27.01.2024
4.	Name and Designation of Inspecting Officer	Kunwar Santosh Kumar, AEE Ankit Chaudhary, J.E.
5.	Name of the Proprietor/Contact person, Designation	Sri. Ranveer sherwat Mob:-9711365990
6.	Category (Hotel/Restaurant /Banquets Hall)	Restaurant
7.	Capacity	40 Person
8.	Operational status	Operational
9.	Consolidated consent (Air & Water)	Unit has not obtained CTO from UPPCB.
B: Water Pollution and its Control		
10.	Waste water discharge (KLD)	01 KLD
11.	Status of STP/ETP	Not Installed
12.	Mode of Treated effluent disposal	Sewer Line
C: Air Pollution and its Control		
13.	Source of Air Pollution,	Kitchen section
14.	Status of Air Pollution Control System	**Kitchen-** Proper ducting/Exhaust system installed.
15.	Fuel Details	LPG/PNG
D: - EC Calculation:		
16.	No. of defaulter Days	1826
17.	EC Per Day in Rs as per CPCB methodology	7812

18.	Environmental Compensation Calculation	No. of days x EC per day 14264712.00
E: Action taken:		
19.	Observation/Recommendation	Unit is operating without valid CTO of UPPCB under Water (Prevention control of Pollution) Act. 1974 and Air (Prevention control of Pollution) Act. 1981 and unit is not complying the provision of Water (Prevention control of Pollution) Act. 1974 and Air (Prevention control of Pollution) Act. 1981. As per above default it is recommended for issuance of show cause notice under section 33A, of Water (Prevention control of Pollution) Act. 1974. With imposition of environmental compensation for defaulter days 1826 of Rs. 14264712.00

(Ankit Chaudhary)
J.E.

(Kunwar Santosh Kumar)
A.E.E.

RO

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक :– H07983 / सी0–1 / सा0– 1668 / का0बा0नो0 / 2024 दिनांक:06.03.2024

Regd.

Dr. Chef/Neha Sharma,
MS-1, Sector-12, Pratap Vihar,
Nagar Nigam Zone-II,
Ghaziabad, Mob No. 8826153814

यह कि Dr. Chef/Neha Sharma, MS-1, Sector-12, Pratap Vihar, Nagar Nigam Zone-II, Ghaziabad जो कि उपरोक्त वर्णित स्थल पर कार्यरत है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–47 के अन्तर्गत एक कम्पनी है।

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 294 / 2023 प्रसून पन्त व अन्य बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 19.12.2023 को निम्न आदेश पारित किये गये हैं:–

".....13. Similar, report has been filed in respect of 58 project proponents regarding whom only it has been mentioned that environmental compensation of Rs. 9,80,000/- has been imposed. Respondent no.1- UPPCB has not enclosed copies of the orders imposing environmental compensation passed against the 58 project proponents. Specimen of the orders passed against all the 58 project proponents is attached as annexure II.

14. We are of the considered view that the amount of environmental compensation of Rs. 9,80,000/- uniformly imposed on all such units by itself implies non-consideration of the relevant aspects as such compensation has to be from the date of operation till the date of inspection which cannot be the same in respect of all the units and will be materially different and even the magnitude of capital invested, assets acquired, operations carried on will vary.

16. Respondent no.1-UPPCB is directed to file additional status report with all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made in consequence to the orders.

17. We consider it appropriate to grant opportunity of being heard to all the 58 project proponents and accordingly they are ordered to be impleaded as respondents no. 28 to 86....."

16. Respondent no.1-UPPCB is directed to file additional status reportwith all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made inconsequence to the orders....."

यह कि उपरोक्त पारित आदेश के अनुपालन मे क्षेत्रीय कार्यालय, गाजियाबाद के प्राधिकृत अधिकारियों द्वारा इकाई का निरीक्षण दिनांक 27.01.2024 को किया गया। निरीक्षण के समय पाया गया कि उक्त इकाई Dr. Chef/Neha Sharma, MS-1, Sector-12, Pratap Vihar, Nagar Nigam Zone-II, Ghaziabad है। इकाई से जनित उत्प्रवाह के शुद्धिकरण हेतु पर्याप्त व्यवस्था स्थापित नहीं पायी गयी। इकाई का संचालन राज्य बोर्ड से बिना सहमति जल एवं वायु प्राप्त किये किया जा रहा है, जो कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित अधिनियमों का स्पष्ट उल्लघंन है। इकाई को क्षेत्रीय कार्यालय के पत्रांक 2481 / सा0पत्रा0–23 / 2024 दिनांक 24.02.2024 द्वारा सहमति प्राप्त किये जाने हेतु नोटिस प्रेषित किया गया था, परन्तु इकाई द्वारा वर्तमान तक आवेदन नही किया गया है।

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टी0सी0–12वीं, विभूति खण्ड
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यह कि उपरोक्त वर्णित तथ्यों तथा इकाई द्वारा किये जा रहे जल प्रदूषण से जन स्वास्थ्य पर संभावित दुष्प्रभाव को दृष्टिगत रखते हुए जनहित में जनस्वास्थ्य की रक्षा एवं जन सामान्य को स्वस्थ पर्यावरण प्रदान करने के उद्देश्य से यह आवश्यक है कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अन्तर्गत निहित शक्तियों के अनुसरण में इकाई के विरूद्ध निषेधात्मक कार्यवाही करते हुए इकाई के संचालन को रोका जाये।

उपरोक्त के अतिरिक्त जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अर्न्तगत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन आपकी इकाई Dr. Chef/Neha Sharma, MS-1, Sector-12, Pratap Vihar, Nagar Nigam Zone-II, Ghaziabad के विरूद्ध सक्षम अधिकारी की अनुमति से निम्नलिखित कारण बताओ नोटिस जारी किया जाता है–

1– यह कि क्यों न संबंधित अधिकारियों से यह अपेक्षा की जाए कि इकाई Dr. Chef/Neha Sharma, MS-1, Sector-12, Pratap Vihar, Nagar Nigam Zone-II, Ghaziabad को प्रदत्त विद्युत एवं जल संयोजन को विच्छेदित कर दिया जाये ?

2– यह कि क्यों न इकाई Dr. Chef/Neha Sharma, MS-1, Sector-12, Pratap Vihar, Nagar Nigam Zone-II, Ghaziabad के उत्तरदायी व्यक्तियों के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 के प्रावधानों के अन्तर्गत परिवाद दायर करा दिया जाये?

उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न इकाई Dr. Chef/Neha Sharma, MS-1, Sector-12, Pratap Vihar, Nagar Nigam Zone-II, Ghaziabad के विरूद्ध मा0 एन0जी0टी0 द्वारा पारित आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दोषी इकाईयों के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु बनायी गयी गाइड लाइन के आधार पर रू 7,812/– प्रतिदिन की दर से कुल 392 दिन की डिफाल्ट अवधि में रू0 30,62,304/- की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये?

अतः आपको निर्देशित किया जाता है कि उपरोक्त पर अपना स्पष्टीकरण 15 दिन के अन्दर बोर्ड को प्रेषित करें। निर्धारित समयावधि में संतोषजनक उत्तर प्राप्त न होने की दशा में उपरोक्त निर्देशों की पुष्टि कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वयं का होगा।

सक्षम अधिकारी के अनुमोदन के उपरान्त निर्गत।

मुख्य पर्यावरण अधिकारी, वृत्त–1

प्रतिलिपिः निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1– जिलाधिकारी, गाजियाबाद।

2– क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि अनुवर्ती कार्यवाही करते हुए आख्या बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–1

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	Dr. Chef/Neha Sharma, MS-1, Sector-12, Pratap Vihar, Ngar Nigam Zone-II, Ghaziabad
2.	Establishment Year	01.01.2023
3.	Date of Inspection	27.01.2024
4.	Name and Designation of Inspecting Officer	Kunwar Santosh Kumar, AEE Ankit Chaudhary, J.E.
5.	Name of the Proprietor/Contact person, Designation	Sri. Neha Sharma Mob:-8826153814
6.	Category (Hotel/Restaurant /Banquets Hall)	Restourant
7.	Capacity	45 Person
8.	Operational status	Operational
9.	Consolidated consent (Air & Water)	Unit has not obtained CTO from UPPCB.
B: Water Pollution and its Control		
10.	Waste water discharge (KLD)	01 KLD
11.	Status of STP/ETP	Not Installed
12.	Mode of Treated effluent disposal	Sewer Line
C: Air Pollution and its Control		
13.	Source of Air Pollution,	Kitchen section
14.	Status of Air Pollution Control System	**Kitchen-** Proper ducting/Exhaust system installed.
15.	Fuel Details	LPG/PNG
D: - EC Calculation:		
16.	No. of defaulter Days	392
17.	EC Per Day in Rs as per CPCB methodology	7812

18.	Environmental Compensation Calculation	No. of days x EC per day 3062304.00
E: Action taken:		
19.	Observation/Recommendation	Unit is operating without valid CTO of UPPCB under Water (Prevention control of Pollution) Act. 1974 and Air (Prevention control of Pollution) Act. 1981 and unit is not complying the provision of Water (Prevention control of Pollution) Act. 1974 and Air (Prevention control of Pollution) Act. 1981. As per above default it is recommended for issuance of show cause notice under section 33A, of Water (Prevention control of Pollution) Act. 1974. With imposition of environmental compensation for defaulter days 392 of Rs. 3062304.00

(Ankit Chaudhary)
J.E.

(Kunwar Santosh Kumar)
A.E.E.

RO

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक :– H07984 / सी0–1 / सा0–1669 / का0बा0नो0 / 2024

दिनांक:06.03.2024
Regd.

M/s Pind Baliuchi (Unit of Excellence Hospitality),
Shop No. 303, In panchsheel square at plot no. C3,
Crossing republic Village Dundahera,
Ghaziabad, Mob. No. 7827141554

यह कि M/s Pind Baliuchi (Unit of Excellence Hospitality) Shop No. 303, In panchsheel square at plot no. C3, Crossing republic Village Dundahera, Ghaziabad जो कि उपरोक्त वर्णित स्थल पर कार्यरत है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–47 के अन्तर्गत एक कम्पनी है।

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 294 / 2023 प्रसून पन्त व अन्य बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 19.12.2023 को निम्न आदेश पारित किये गये हैं:–

".....13. Similar, report has been filed in respect of 58 project proponents regarding whom only it has been mentioned that environmental compensation of Rs. 9,80,000/- has been imposed. Respondent no.1- UPPCB has not enclosed copies of the orders imposing environmental compensation passed against the 58 project proponents. Specimen of the orders passed against all the 58 project proponents is attached as annexure II.

14. We are of the considered view that the amount of environmental compensation of Rs. 9,80,000/- uniformly imposed on all such units by itself implies non-consideration of the relevant aspects as such compensation has to be from the date of operation till the date of inspection which cannot be the same in respect of all the units and will be materially different and even the magnitude of capital invested, assets acquired, operations carried on will vary.

16. Respondent no.1-UPPCB is directed to file additional status report with all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made in consequence to the orders.

17. We consider it appropriate to grant opportunity of being heard to all the 58 project proponents and accordingly they are ordered to be impleaded as respondents no. 28 to 86....."

16. Respondent no.1-UPPCB is directed to file additional status reportwith all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made inconsequence to the orders....."

यह कि उपरोक्त पारित आदेश के अनुपालन मे क्षेत्रीय कार्यालय, गाजियाबाद के प्राधिकृत अधिकारियों द्वारा इकाई का निरीक्षण दिनांक 27.01.2024 को किया गया। निरीक्षण के समय पाया गया कि उक्त इकाई M/s Pind Baliuchi (Unit of Excellence Hospitality) Shop No. 303, In panchsheel square at plot no. C3, Crossing republic Village Dundahera, Ghaziabad है। इकाई से जनित उत्प्रवाह के शुद्धिकरण हेतु पर्याप्त व्यवस्था स्थापित नहीं पायी गयी। इकाई का संचालन राज्य बोर्ड से बिना सहमति जल एवं वायु प्राप्त किये किया जा रहा है, जो कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित अधिनियमों का स्पष्ट उल्लघंन है। इकाई को क्षेत्रीय कार्यालय के पत्रांक 2480 / सा0पत्रा0–23 / 2024 दिनांक 24.02.2024 द्वारा सहमति प्राप्त किये जाने हेतु नोटिस प्रेषित किया गया था, परन्तु इकाई द्वारा वर्तमान तक आवेदन नही किया गया है।

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यह कि उपरोक्त वर्णित तथ्यों तथा इकाई द्वारा किये जा रहे जल प्रदूषण से जन स्वास्थ्य पर संभावित दुष्प्रभाव को दृष्टिगत रखते हुए जनहित में जनस्वास्थ्य की रक्षा एवं जन सामान्य को स्वस्थ पर्यावरण प्रदान करने के उद्देश्य से यह आवश्यक है कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अन्तर्गत निहित शक्तियों के अनुसरण में इकाई के विरूद्ध निषेधात्मक कार्यवाही करते हुए इकाई के संचालन को रोका जाये।

उपरोक्त के अतिरिक्त जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अर्न्तगत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन आपकी इकाई M/s Pind Baliuchi (Unit of Excellence Hospitality) Shop No. 303, In panchsheel square at plot no. C3, Crossing republic Village Dundahera, Ghaziabad के विरूद्ध सक्षम अधिकारी की अनुमति से निम्नलिखित कारण बताओ नोटिस जारी किया जाता है–

1– यह कि क्यों न संबंधित अधिकारियों से यह अपेक्षा की जाए कि इकाई M/s Pind Baliuchi (Unit of Excellence Hospitality) Shop No. 303, In panchsheel square at plot no. C3, Crossing republic Village Dundahera, Ghaziabad को प्रदत्त विद्युत एवं जल संयोजन को विच्छेदित कर दिया जाये ?

2– यह कि क्यों न इकाई M/s Pind Baliuchi (Unit of Excellence Hospitality) Shop No. 303, In panchsheel square at plot no. C3, Crossing republic Village Dundahera, Ghaziabad के उत्तरदायी व्यक्तियों के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 के प्रावधानों के अन्तर्गत परिवाद दायर करा दिया जाये?

उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न इकाई M/s Pind Baliuchi (Unit of Excellence Hospitality) Shop No. 303, In panchsheel square at plot no. C3, Crossing republic Village Dundahera, Ghaziabad के विरूद्ध मा0 एन0जी0टी0 द्वारा पारित आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दोषी इकाईयों के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु बनायी गयी गाइड लाइन के आधार पर रू 7,812/– प्रतिदिन की दर से कुल 1826 दिन की डिफाल्ट अवधि में रू0 1,42,64,712/- की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये?

अतः आपको निर्देशित किया जाता है कि उपरोक्त पर अपना स्पष्टीकरण 15 दिन के अन्दर बोर्ड को प्रेषित करें। निर्धारित समयावधि में संतोषजनक उत्तर प्राप्त न होने की दशा में उपरोक्त निर्देशों की पुष्टि कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वयं का होगा।

सक्षम अधिकारी के अनुमोदन के उपरान्त निर्गत।

मुख्य पर्यावरण अधिकारी, वृत्त–1

प्रतिलिपिः निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1– जिलाधिकारी, गाजियाबाद।

2– क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि अनुवर्ती कार्यवाही करते हुए आख्या बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–1

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	M/s Pind Baliuchi (Unit of Excellence Hospitality) Shop No. 303, In panchsheel square at plot no. C3, Crossing republic Village Dundahera, Ghaziabad
2.	Establishment Year	01.01.2018
3.	Date of Inspection	27.01.2024
4.	Name and Designation of Inspecting Officer	Kunwar Santosh Kumar, AEE Ankit Chaudhary, J.E.
5.	Name of the Proprietor/Contact person, Designation	Sri. Aman Mob:-7827141554
6.	Category (Hotel/Restaurant /Banquets Hall)	Restourant
7.	Capacity	80 Person
8.	Operational status	Operational
9.	Consolidated consent (Air & Water)	Unit has not obtained CTO from UPPCB.
B: Water Pollution and its Control		
10.	Waste water discharge (KLD)	02 KLD
11.	Status of STP/ETP	Not Installed
12.	Mode of Treated effluent disposal	Sewer Line
C: Air Pollution and its Control		
13.	Source of Air Pollution,	Kitchen section
14.	Status of Air Pollution Control System	**Kitchen-** Proper ducting/Exhaust system installed.
15.	Fuel Details	LPG/PNG
D: - EC Calculation:		
16.	No. of defaulter Days	1826
17.	EC Per Day in Rs as per CPCB methodology	7812

18.	Environmental Compensation Calculation	No. of days x EC per day 14264712.00
E: Action taken:		
19.	Observation/Recommendation	Unit is operating without valid CTO of UPPCB under Water (Prevention control of Pollution) Act. 1974 and Air (Prevention control of Pollution) Act. 1981 and unit is not complying the provision of Water (Prevention control of Pollution) Act. 1974 and Air (Prevention control of Pollution) Act. 1981. As per above default it is recommended for issuance of show cause notice under section 33A, of Water (Prevention control of Pollution) Act. 1974. With imposition of environmental compensation for defaulter days 1826 of Rs. 14264712.00

(Ankit Chaudhary)
J.E.

(Kunwar Santosh Kumar)
A.E.E.

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक :– **H07985** / सी0–1 / सा0–**1670** / का0बा0नो0 / 2024 दिनांक:06.03.2024

Regd.

M/s Hotel Platinum,
192/1, Prakash, Raj Bagh Metro Station
G.T. road, Sahibabad,
Ghaziabad, Mob. No. 9354522183

यह कि M/s Hotel Platinum, 192/1, Prakash, Raj Bagh Metro Station G.T. road, Sahibabad, Ghaziabad जो कि उपरोक्त वर्णित स्थल पर कार्यरत है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–47 के अन्तर्गत एक कम्पनी है।

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 294 / 2023 प्रसून पन्त व अन्य बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 19.12.2023 को निम्न आदेश पारित किये गये हैं:–

".....13. Similar, report has been filed in respect of 58 project proponents regarding whom only it has been mentioned that environmental compensation of Rs. 9,80,000/- has been imposed. Respondent no.1- UPPCB has not enclosed copies of the orders imposing environmental compensation passed against the 58 project proponents. Specimen of the orders passed against all the 58 project proponents is attached as annexure II.

14. We are of the considered view that the amount of environmental compensation of Rs. 9,80,000/- uniformly imposed on all such units by itself implies non-consideration of the relevant aspects as such compensation has to be from the date of operation till the date of inspection which cannot be the same in respect of all the units and will be materially different and even the magnitude of capital invested, assets acquired, operations carried on will vary.

16. Respondent no.1-UPPCB is directed to file additional status report with all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made in consequence to the orders.

17. We consider it appropriate to grant opportunity of being heard to all the 58 project proponents and accordingly they are ordered to be impleaded as respondents no. 28 to 86....."

16. Respondent no.1-UPPCB is directed to file additional status reportwith all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made inconsequence to the orders....."

यह कि उपरोक्त पारित आदेश के अनुपालन मे क्षेत्रीय कार्यालय, गाजियाबाद के प्राधिकृत अधिकारियों द्वारा इकाई का निरीक्षण दिनांक 02.02.2024 को किया गया। निरीक्षण के समय पाया गया कि उक्त इकाई M/s Hotel Platinum, 192/1, Prakash, Raj Bagh Metro Station G.T. road, Sahibabad, Ghaziabad है। इकाई से जनित उत्प्रवाह के शुद्धिकरण हेतु पर्याप्त व्यवस्था स्थापित नहीं पायी गयी। इकाई का संचालन राज्य बोर्ड से बिना सहमति जल एवं वायु प्राप्त किये किया जा रहा है, जो कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित अधिनियमों का स्पष्ट उल्लघंन है। इकाई को क्षेत्रीय कार्यालय के पत्रांक 2477 / सा0पत्रा0–23 / 2024 दिनांक 24.02.2024 द्वारा सहमति प्राप्त किये जाने हेतु नोटिस प्रेषित किया गया था, परन्तु इकाई द्वारा वर्तमान तक आवेदन नही किया गया है।

.....2 / –

टी0सी0–12वीं, विभूति खण्ड
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यह कि उपरोक्त वर्णित तथ्यों तथा इकाई द्वारा किये जा रहे जल प्रदूषण से जन स्वास्थ्य पर संभावित दुष्प्रभाव को दृष्टिगत रखते हुए जनहित में जनस्वास्थ्य की रक्षा एवं जन सामान्य को स्वस्थ पर्यावरण प्रदान करने के उद्देश्य से यह आवश्यक है कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अन्तर्गत निहित शक्तियों के अनुसरण में इकाई के विरूद्ध निषेधात्मक कार्यवाही करते हुए इकाई के संचालन को रोका जाये।

उपरोक्त के अतिरिक्त जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अर्न्तगत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन आपकी इकाई M/s Hotel Platinum, 192/1, Prakash, Raj Bagh Metro Station G.T. road, Sahibabad, Ghaziabad के विरूद्ध सक्षम अधिकारी की अनुमति से निम्नलिखित कारण बताओ नोटिस जारी किया जाता है–

1– यह कि क्यों न संबंधित अधिकारियों से यह अपेक्षा की जाए कि इकाई M/s Hotel Platinum, 192/1, Prakash, Raj Bagh Metro Station G.T. road, Sahibabad, Ghaziabad को प्रदत्त विद्युत एवं जल संयोजन को विच्छेदित कर दिया जाये ?

2– यह कि क्यों न इकाई M/s Hotel Platinum, 192/1, Prakash, Raj Bagh Metro Station G.T. road, Sahibabad, Ghaziabad के उत्तरदायी व्यक्तियों के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 के प्रावधानों के अन्तर्गत परिवाद दायर करा दिया जाये?

उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न इकाई M/s Hotel Platinum, 192/1, Prakash, Raj Bagh Metro Station G.T. road, Sahibabad, Ghaziabad के विरूद्ध मा0 एन0जी0टी0 द्वारा पारित आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दोषी इकाईयों के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु बनायी गयी गाइड लाइन के आधार पर रू 7,812/– प्रतिदिन की दर से कुल 398 दिन की डिफाल्ट अवधि में रू0 31,09,176/- की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये?

अतः आपको निर्देशित किया जाता है कि उपरोक्त पर अपना स्पष्टीकरण 15 दिन के अन्दर बोर्ड को प्रेषित करें। निर्धारित समयावधि में संतोषजनक उत्तर प्राप्त न होने की दशा में उपरोक्त निर्देशों की पुष्टि कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वयं का होगा।

सक्षम अधिकारी के अनुमोदन के उपरान्त निर्गत।

मुख्य पर्यावरण अधिकारी, वृत्त–1

प्रतिलिपिः निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1– जिलाधिकारी, गाजियाबाद।

2– क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि अनुवर्ती कार्यवाही करते हुए आख्या बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–1

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	Hotel Platinum, 192/1, Prakash, Raj Bagh Metro Station G.T. road, Sahibabad, Ghaziabad
2.	Establishment Year	01.01.2023
3.	Date of Inspection	02.02.2024
4.	Name and Designation of Inspecting Officer	Kunwar Santosh Kumar, AEE Ankit Chaudhary, J.E.
5.	Name of the Proprietor/Contact person, Designation	Sri. Jitendra Kumar Mob:-9354522183
6.	Category (Hotel/Restaurant /Banquets Hall)	Hotel
7.	Capacity	14 Room
8.	Operational status	Operational
9.	Consolidated consent (Air & Water)	Unit has not obtained CTO from UPPCB.
B: Water Pollution and its Control		
10.	Waste water discharge (KLD)	02 KLD
11.	Status of STP/ETP	Not Installed
12.	Mode of Treated effluent disposal	Sewer Line
C: Air Pollution and its Control		
13.	Source of Air Pollution,	Kitchen section
14.	Status of Air Pollution Control System	Ducting/Exhaust system installed.
15.	Fuel Details	LPG/PNG
D: - EC Calculation:		
16.	No. of defaulter Days	398
17.	EC Per Day in Rs as per CPCB methodology	7812

18.	Environmental Compensation Calculation	No. of days x EC per day 3109176.00
E: Action taken:		
19.	Observation/Recommendation	Unit is operating without valid CTO of UPPCB under Water (Prevention control of Pollution) Act. 1974 and Air (Prevention control of Pollution) Act. 1981 and unit is not complying the provision of Water (Prevention control of Pollution) Act. 1974 and Air (Prevention control of Pollution) Act. 1981. As per above default it is recommended for issuance of show cause notice under section 33A, of Water (Prevention control of Pollution) Act. 1974. With imposition of environmental compensation for defaulter days 398 of Rs. 3109176.00

(Ankit Chaudhary)
J.E.

(Kunwar Santosh Kumar)
A.E.E.

RO

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक :– H07986 / सी0–1 / सा0–1671 / का0बा0नो0 / 2024

दिनांक:06.03.2024

Regd.

M/s Golden Leaf restaurant pary hall,
Deepak Kumar Balaji Hospitality 01,
Naveen Park, Sahibabad, Jhandapur,
Ghaziabad Nagar Nigam Zone-4,
Ghaziabad-201005, Mob. No. 9711854907

यह कि M/s Golden Leaf restaurant pary hall, Deepak Kumar Balaji Hospitality 01, Naveen Park, Sahibabad, Jhandapur, Ghaziabad Nagar Nigam Zone-4,Ghaziabad-201005 जो कि उपरोक्त वर्णित स्थल पर कार्यरत है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–47 के अन्तर्गत एक कम्पनी है।

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 294 / 2023 प्रसून पन्त व अन्य बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 19.12.2023 को निम्न आदेश पारित किये गये हैं:–

".....13. Similar, report has been filed in respect of 58 project proponents regarding whom only it has been mentioned that environmental compensation of Rs. 9,80,000/- has been imposed. Respondent no.1- UPPCB has not enclosed copies of the orders imposing environmental compensation passed against the 58 project proponents. Specimen of the orders passed against all the 58 project proponents is attached as annexure II.

14. We are of the considered view that the amount of environmental compensation of Rs. 9,80,000/- uniformly imposed on all such units by itself implies non-consideration of the relevant aspects as such compensation has to be from the date of operation till the date of inspection which cannot be the same in respect of all the units and will be materially different and even the magnitude of capital invested, assets acquired, operations carried on will vary.

16. Respondent no.1-UPPCB is directed to file additional status report with all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made in consequence to the orders.

17. We consider it appropriate to grant opportunity of being heard to all the 58 project proponents and accordingly they are ordered to be impleaded as respondents no. 28 to 86....."

16. Respondent no.1-UPPCB is directed to file additional status reportwith all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made inconsequence to the orders....."

यह कि उपरोक्त पारित आदेश के अनुपालन मे क्षेत्रीय कार्यालय, गाजियाबाद के प्राधिकृत अधिकारियों द्वारा इकाई का निरीक्षण दिनांक 06.02.2024 को किया गया। निरीक्षण के समय पाया गया कि उक्त इकाई M/s Golden Leaf restaurant pary hall, Deepak Kumar Balaji Hospitality 01, Naveen Park, Sahibabad, Jhandapur, Ghaziabad Nagar Nigam Zone-4,Ghaziabad-201005 है। इकाई से जनित उत्प्रवाह के शुद्धिकरण हेतु पर्याप्त व्यवस्था स्थापित नहीं पायी गयी। इकाई का संचालन राज्य बोर्ड से बिना सहमति जल एवं वायु प्राप्त किये किया जा रहा है, जो कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित अधिनियमों का स्पष्ट उल्लघंन है। इकाई को क्षेत्रीय कार्यालय के पत्रांक 2476 / सा0पत्रा0–23 / 2024 दिनांक 24.02.2024 द्वारा सहमति प्राप्त किये जाने हेतु नोटिस प्रेषित किया गया था, परन्तु इकाई द्वारा वर्तमान तक आवेदन नही किया गया है।

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यह कि उपरोक्त वर्णित तथ्यों तथा इकाई द्वारा किये जा रहे जल प्रदूषण से जन स्वास्थ्य पर संभावित दुष्प्रभाव को दृष्टिगत रखते हुए जनहित में जनस्वास्थ्य की रक्षा एवं जन सामान्य को स्वस्थ पर्यावरण प्रदान करने के उद्देश्य से यह आवश्यक है कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अन्तर्गत निहित शक्तियों के अनुसरण में इकाई के विरूद्ध निषेधात्मक कार्यवाही करते हुए इकाई के संचालन को रोका जाये।

उपरोक्त के अतिरिक्त जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अर्न्तगत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन आपकी इकाई M/s Golden Leaf restaurant pary hall, Deepak Kumar Balaji Hospitality 01, Naveen Park, Sahibabad, Jhandapur, Ghaziabad Nagar Nigam Zone-4,Ghaziabad-201005 के विरूद्ध सक्षम अधिकारी की अनुमति से निम्नलिखित कारण बताओ नोटिस जारी किया जाता है–

1– यह कि क्यों न संबंधित अधिकारियों से यह अपेक्षा की जाए कि इकाई M/s Golden Leaf restaurant pary hall, Deepak Kumar Balaji Hospitality 01, Naveen Park, Sahibabad, Jhandapur, Ghaziabad Nagar Nigam Zone-4,Ghaziabad-201005 को प्रदत्त विद्युत एवं जल संयोजन को विच्छेदित कर दिया जाये ?

2– यह कि क्यों न इकाई M/s Golden Leaf restaurant pary hall, Deepak Kumar Balaji Hospitality 01, Naveen Park, Sahibabad, Jhandapur, Ghaziabad Nagar Nigam Zone-4,Ghaziabad-201005 के उत्तरदायी व्यक्तियों के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 के प्रावधानों के अन्तर्गत परिवाद दायर करा दिया जाये?

उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न इकाई M/s Golden Leaf restaurant pary hall, Deepak Kumar Balaji Hospitality 01, Naveen Park, Sahibabad, Jhandapur, Ghaziabad Nagar Nigam Zone-4,Ghaziabad-201005 के विरूद्ध मा0 एन0जी0टी0 द्वारा पारित आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दोषी इकाईयों के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु बनायी गयी गाइड लाइन के आधार पर रू 7,812/– प्रतिदिन की दर से कुल 104 दिन की डिफाल्ट अवधि में रू0 8,12,448/- की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये?

अतः आपको निर्देशित किया जाता है कि उपरोक्त पर अपना स्पष्टीकरण 15 दिन के अन्दर बोर्ड को प्रेषित करें। निर्धारित समयावधि में संतोषजनक उत्तर प्राप्त न होने की दशा में उपरोक्त निर्देशों की पुष्टि कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वयं का होगा।

सक्षम अधिकारी के अनुमोदन के उपरान्त निर्गत।

मुख्य पर्यावरण अधिकारी, वृत्त–1

प्रतिलिपिः निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1– जिलाधिकारी, गाजियाबाद।

2– क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि अनुवर्ती कार्यवाही करते हुए आख्या बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–1

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	M/s Golden Leaf restaurant pary hall, Deepak Kumar Balaji Hospitality 01, Naveen Park, Sahibabad, Jhandapur, Ghaziabad Ngar Nigam Zone-4,Ghaziabad-201005
2.	Establishment Year	26.10.2023
3.	Date of Inspection	06.02.2024
4.	Name and Designation of Inspecting Officer	Kunwar Santosh Kumar, AEE Ankit Chaudhary, J.E.
5.	Name of the Proprietor/Contact person, Designation	Sri. Deepak Kumar Mob:-9711854907
6.	Category (Hotel/Restaurant /Banquets Hall)	Restourant
7.	Capacity	80 Person
8.	Operational status	Operational
9.	Consolidated consent (Air & Water)	Unit has not obtained CTO from UPPCB.
B: Water Pollution and its Control		
10.	Waste water discharge (KLD)	02 KLD
11.	Status of STP/ETP	Not Installed
12.	Mode of Treated effluent disposal	Sewer Line
C: Air Pollution and its Control		
13.	Source of Air Pollution,	DG Set-25 KVA Kitchen section
14.	Status of Air Pollution Control System	DG Set-Chimney Ducting/Exhaust system installed.
15.	Fuel Details	LPG/PNG
D: - EC Calculation:		
16.	No. of defaulter Days	104

17.	EC Per Day in Rs as per CPCB methodology	7812
18.	Environmental Compensation Calculation	No. of days x EC per day 812448.00
E: Action taken:		
19.	Observation/Recommendation	Unit is operating without valid CTO of UPPCB under Water (Prevention control of Pollution) Act. 1974 and Air (Prevention control of Pollution) Act. 1981 and unit is not complying the provision of Water (Prevention control of Pollution) Act. 1974 and Air (Prevention control of Pollution) Act. 1981. As per above default it is recommended for issuance of show cause notice under section 33A, of Water (Prevention control of Pollution) Act. 1974. With imposition of environmental compensation for defaulter days 104 of Rs. 812448.00

(Ankit Chaudhary)
J.E.

(Kunwar Santosh Kumar)
A.E.E.

RO

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक :–H07987/सी0–1/सा0–1672/का0बा0नो0/2024 दिनांक:06.03.2024

Regd.

M/s Saleem Chicken,
Pari Sadakpur, Delhi Sahasapur Road,
Loni, Ghaziabad, Mob. No. 8630823372

यह कि M/s Saleem Chicken, Pari Sadakpur, Delhi Sahasapur Road, Loni, Ghaziabad जो कि उपरोक्त वर्णित स्थल पर कार्यरत है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–47 के अन्तर्गत एक कम्पनी है।

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 294/2023 प्रसून पन्त व अन्य बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 19.12.2023 को निम्न आदेश पारित किये गये हैं:–

".....13. Similar, report has been filed in respect of 58 project proponents regarding whom only it has been mentioned that environmental compensation of Rs. 9,80,000/- has been imposed. Respondent no.1- UPPCB has not enclosed copies of the orders imposing environmental compensation passed against the 58 project proponents. Specimen of the orders passed against all the 58 project proponents is attached as annexure II.

14. We are of the considered view that the amount of environmental compensation of Rs. 9,80,000/- uniformly imposed on all such units by itself implies non-consideration of the relevant aspects as such compensation has to be from the date of operation till the date of inspection which cannot be the same in respect of all the units and will be materially different and even the magnitude of capital invested, assets acquired, operations carried on will vary.

16. Respondent no.1-UPPCB is directed to file additional status report with all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made in consequence to the orders.

17. We consider it appropriate to grant opportunity of being heard to all the 58 project proponents and accordingly they are ordered to be impleaded as respondents no. 28 to 86....."

16. Respondent no.1-UPPCB is directed to file additional status reportwith all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made inconsequence to the orders....."

यह कि उपरोक्त पारित आदेश के अनुपालन मे क्षेत्रीय कार्यालय, गाजियाबाद के प्राधिकृत अधिकारियों द्वारा इकाई का निरीक्षण दिनांक 03.02.2024 को किया गया। निरीक्षण के समय पाया गया कि उक्त इकाई M/s Saleem Chicken, Pari Sadakpur, Delhi Sahasapur Road, Loni, Ghaziabad है। इकाई से जनित उत्प्रवाह के शुद्धिकरण हेतु पर्याप्त व्यवस्था स्थापित नहीं पायी गयी। इकाई का संचालन राज्य बोर्ड से बिना सहमति जल एवं वायु प्राप्त किये किया जा रहा है, जो कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित अधिनियमों का स्पष्ट उल्लघंन है। इकाई को क्षेत्रीय कार्यालय के पत्रांक 2465/सा0पत्रा0–23/2024 दिनांक 24.02.2024 द्वारा सहमति प्राप्त किये जाने हेतु नोटिस प्रेषित किया गया था, परन्तु इकाई द्वारा वर्तमान तक आवेदन नही किया गया है।

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टी0सी0–12वीं, विभूति खण्ड
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दूरभाष : 2720831, 2720828, 2720691, 2720681
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यह कि उपरोक्त वर्णित तथ्यों तथा इकाई द्वारा किये जा रहे जल प्रदूषण से जन स्वास्थ्य पर संभावित दुष्प्रभाव को दृष्टिगत रखते हुए जनहित में जनस्वास्थ्य की रक्षा एवं जन सामान्य को स्वस्थ पर्यावरण प्रदान करने के उद्देश्य से यह आवश्यक है कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अन्तर्गत निहित शक्तियों के अनुसरण में इकाई के विरूद्ध निषेधात्मक कार्यवाही करते हुए इकाई के संचालन को रोका जाये।

उपरोक्त के अतिरिक्त जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अर्न्तगत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन आपकी इकाई M/s Saleem Chicken, Pari Sadakpur, Delhi Sahasapur Road, Loni, Ghaziabad के विरूद्ध सक्षम अधिकारी की अनुमति से निम्नलिखित कारण बताओ नोटिस जारी किया जाता है–

1– यह कि क्यों न संबंधित अधिकारियों से यह अपेक्षा की जाए कि इकाई M/s Saleem Chicken, Pari Sadakpur, Delhi Sahasapur Road, Loni, Ghaziabad को प्रदत्त विद्युत एवं जल संयोजन को विच्छेदित कर दिया जाये ?

2– यह कि क्यों न इकाई M/s Saleem Chicken, Pari Sadakpur, Delhi Sahasapur Road, Loni, Ghaziabad के उत्तरदायी व्यक्तियों के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 के प्रावधानों के अन्तर्गत परिवाद दायर करा दिया जाये?

उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न इकाई M/s Saleem Chicken, Pari Sadakpur, Delhi Sahasapur Road, Loni, Ghaziabad के विरूद्ध मा0 एन0जी0टी0 द्वारा पारित आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दोषी इकाईयों के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु बनायी गयी गाइड लाइन के आधार पर रू 7,812/– प्रतिदिन की दर से कुल 156 दिन की डिफाल्ट अवधि में रू0 12,18,672/- की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये?

अतः आपको निर्देशित किया जाता है कि उपरोक्त पर अपना स्पष्टीकरण 15 दिन के अन्दर बोर्ड को प्रेषित करें। निर्धारित समयावधि में संतोषजनक उत्तर प्राप्त न होने की दशा में उपरोक्त निर्देशों की पुष्टि कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वयं का होगा।

सक्षम अधिकारी के अनुमोदन के उपरान्त निर्गत।

मुख्य पर्यावरण अधिकारी, वृत्त–1

प्रतिलिपिः निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1– जिलाधिकारी, गाजियाबाद।

2– क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि अनुवर्ती कार्यवाही करते हुए आख्या बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–1

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	M/s Saleem Chicken, Pari Sadakpur, Delhi Sahasapur Road, Loni, Ghaziabad
2.	Establishment Year	01.09.2023
3.	Date of Inspection	03.02.2024
4.	Name and Designation of Inspecting Officer	Kunwar Santosh Kumar, AEE Ankit Chaudhary, J.E.
5.	Name of the Proprietor/Contact person, Designation	Sri. Rajeev Sharma Mob:-8630823372
6.	Category (Hotel/Restaurant /Banquets Hall)	Restourant
7.	Capacity	50 Seat
8.	Operational status	Operational
9.	Consolidated consent (Air & Water)	Unit has not obtained CTO from UPPCB.
B: Water Pollution and its Control		
10.	Waste water discharge (KLD)	02 KLD
11.	Status of STP/ETP	Not Installed
12.	Mode of Treated effluent disposal	Sewer Line
C: Air Pollution and its Control		
13.	Source of Air Pollution,	DG Set-40 KVA Kitchen section
14.	Status of Air Pollution Control System	DG Set-Chimney Kitchen- Proper ducting/Exhaust system installed.
15.	Fuel Details	LPG/PNG
D: - EC Calculation:		
16.	No. of defaulter Days	156
17.	EC Per Day in Rs as per CPCB methodology	7812

18.	Environmental Compensation Calculation	No. of days x EC per day 1218672.00
E: Action taken:		
19.	Observation/Recommendation	Unit is operating without valid CTO of UPPCB under Water (Prevention control of Pollution) Act. 1974 and Air (Prevention control of Pollution) Act. 1981 and unit is not complying the provision of Water (Prevention control of Pollution) Act. 1974 and Air (Prevention control of Pollution) Act. 1981. As per above default it is recommended for issuance of show cause notice under section 33A, of Water (Prevention control of Pollution) Act. 1974. With imposition of environmental compensation for defaulter days 156 of Rs. 1218672.00

(Ankit Chaudhary)
J.E.

(Kunwar Santosh Kumar)
A.E.E.

RO

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक :– H07988 / सी0–1 / सा0–1673 / का0बा0नो0 / 2024 दिनांक:06.03.2024

Regd.

M/s Rajendra Club,
K.K. Enterprises (Bandhan Banquet),
Gole Park, Sector-3, Rajender Nagar,
Sahibabad, Ghaziabad, Mob. No. 9811383069

यह कि M/s Rajendra Club, K.K. Enterprises (Bandhan Banquet), Gole Park, Sector-3, Rajender Nagar, Sahibabad, Ghaziabad जो कि उपरोक्त वर्णित स्थल पर कार्यरत है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–47 के अन्तर्गत एक कम्पनी है।

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 294 / 2023 प्रसून पन्त व अन्य बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 19.12.2023 को निम्न आदेश पारित किये गये हैं.–

13. Similar, report has been filed in respect of 58 project proponents regarding whom only it has been mentioned that environmental compensation of Rs. 9,80,000/- has been imposed. Respondent no.1- UPPCB has not enclosed copies of the orders imposing environmental compensation passed against the 58 project proponents. Specimen of the orders passed against all the 58 project proponents is attached as annexure II.

14. We are of the considered view that the amount of environmental compensation of Rs. 9,80,000/- uniformly imposed on all such units by itself implies non-consideration of the relevant aspects as such compensation has to be from the date of operation till the date of inspection which cannot be the same in respect of all the units and will be materially different and even the magnitude of capital invested, assets acquired, operations carried on will vary.

16. Respondent no.1-UPPCB is directed to file additional status report with all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made in consequence to the orders.

17. We consider it appropriate to grant opportunity of being heard to all the 58 project proponents and accordingly they are ordered to be impleaded as respondents no. 28 to 86....."

16. Respondent no.1-UPPCB is directed to file additional status reportwith all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made inconsequence to the orders....."

यह कि उपरोक्त पारित आदेश के अनुपालन मे क्षेत्रीय कार्यालय, गाजियाबाद के प्राधिकृत अधिकारियों द्वारा इकाई का निरीक्षण दिनांक 06.02.2024 को किया गया। निरीक्षण के समय पाया गया कि उक्त इकाई M/s Rajendra Club, K.K. Enterprises (Bandhan Banquet), Gole Park, Sector-3, Rajender Nagar, Sahibabad, Ghaziabad है। इकाई से जनित उत्प्रवाह के शुद्धिकरण हेतु पर्याप्त व्यवस्था स्थापित नहीं पायी गयी। इकाई का संचालन राज्य बोर्ड से बिना सहमति जल एवं वायु प्राप्त किये किया जा रहा है, जो कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित अधिनियमों का स्पष्ट उल्लघंन है। इकाई को क्षेत्रीय कार्यालय के पत्रांक 2463 / सा0पत्रा0–23 / 2024 दिनांक 24.02.2024 द्वारा सहमति प्राप्त किये जाने हेतु नोटिस प्रेषित किया गया था, परन्तु इकाई द्वारा वर्तमान तक आवेदन नही किया गया है।

टी0सी0–12वीं, विभूति खण्ड
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यह कि उपरोक्त वर्णित तथ्यों तथा इकाई द्वारा किये जा रहे जल प्रदूषण से जन स्वास्थ्य पर संभावित दुष्प्रभाव को दृष्टिगत रखते हुए जनहित में जनस्वास्थ्य की रक्षा एवं जन सामान्य को स्वस्थ पर्यावरण प्रदान करने के उद्देश्य से यह आवश्यक है कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अन्तर्गत निहित शक्तियों के अनुसरण में इकाई के विरूद्ध निषेधात्मक कार्यवाही करते हुए इकाई के संचालन को रोका जाये।

उपरोक्त के अतिरिक्त जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अर्न्तगत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन आपकी इकाई M/s Rajendra Club, K.K. Enterprises (Bandhan Banquet), Gole Park, Sector-3, Rajender Nagar, Sahibabad, Ghaziabad के विरूद्ध सक्षम अधिकारी की अनुमति से निम्नलिखित कारण बताओ नोटिस जारी किया जाता है–

1– यह कि क्यों न संबंधित अधिकारियों से यह अपेक्षा की जाए कि इकाई M/s Rajendra Club, K.K. Enterprises (Bandhan Banquet), Gole Park, Sector-3, Rajender Nagar, Sahibabad, Ghaziabad को प्रदत्त विद्युत एवं जल संयोजन को विच्छेदित कर दिया जाये ?

2– यह कि क्यों न इकाई M/s Rajendra Club, K.K. Enterprises (Bandhan Banquet), Gole Park, Sector-3, Rajender Nagar, Sahibabad, Ghaziabad के उत्तरदायी व्यक्तियों के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 के प्रावधानों के अन्तर्गत परिवाद दायर करा दिया जाये?

उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न इकाई M/s Rajendra Club, K.K. Enterprises (Bandhan Banquet), Gole Park, Sector-3, Rajender Nagar, Sahibabad, Ghaziabad के विरूद्ध मा0 एन0जी0टी0 द्वारा पारित आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दोषी इकाईयों के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु बनायी गयी गाइड लाइन के आधार पर रू 7,812/– प्रतिदिन की दर से कुल 876 दिन की डिफाल्ट अवधि में रू0 68,43,312/- की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये?

अतः आपको निर्देशित किया जाता है कि उपरोक्त पर अपना स्पष्टीकरण 15 दिन के अन्दर बोर्ड को प्रेषित करें। निर्धारित समयावधि में संतोषजनक उत्तर प्राप्त न होने की दशा में उपरोक्त निर्देशों की पुष्टि कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वयं का होगा।

सक्षम अधिकारी के अनुमोदन के उपरान्त निर्गत।

मुख्य पर्यावरण अधिकारी, वृत्त–1

प्रतिलिपिः निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1– जिलाधिकारी, गाजियाबाद।

2– क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि अनुवर्ती कार्यवाही करते हुए आख्या बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–1

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	M/s Rajendra Club, K.K. Enterprises (Bandhan Banquet), Gole Park, Sector-3, Rajender Nagar, Sahibabad, Ghaziabad
2.	Establishment Year	14.09.2021
3.	Date of Inspection	06.02.2024
4.	Name and Designation of Inspecting Officer	N.K. Pandey, AEE D.D. Verma, L.A.
5.	Name of the Proprietor/Contact person, Designation	Sri. Vineet Tyagi Mob:-9811383069
6.	Category (Hotel/Restaurant /Banquets Hall)	Banquet Hall
7.	Capacity	500 Person
8.	Operational status	Operational
9.	Consolidated consent (Air & Water)	Unit has not obtained CTO from UPPCB.
B: Water Pollution and its Control		
10.	Waste water discharge (KLD)	05 KLD
11.	Status of STP/ETP	Not Installed
12.	Mode of Treated effluent disposal	Sewer Line
C: Air Pollution and its Control		
13.	Source of Air Pollution,	DG Set-62.5 KVA Kitchen section
14.	Status of Air Pollution Control System	DG Set-Chimney Kitchen- Ducting/Exhaust system installed.
15.	Fuel Details	LPG/PNG
D: - EC Calculation:		
16.	No. of defaulter Days	876
17.	EC Per Day in Rs as per CPCB methodology	7812

18.	Environmental Compensation Calculation	No. of days x EC per day 6843312.00
E: Action taken:		
19.	Observation/Recommendation	Unit is operating without valid CTO of UPPCB under Water (Prevention control of Pollution) Act. 1974 and Air (Prevention control of Pollution) Act. 1981 and unit is not complying the provision of Water (Prevention control of Pollution) Act. 1974 and Air (Prevention control of Pollution) Act. 1981. As per above default it is recommended for issuance of show cause notice under section 33A, of Water (Prevention control of Pollution) Act. 1974. With imposition of environmental compensation for defaulter days 876 of Rs. 6843312.00

(D.D. Verma)
J.E.

(N.K. Panday)
A.E.E.

Ro

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक :– H07989 / सी0–1 / सा0–1674 / का0बा0नो0 / 2024

दिनांक:06.03.2024

Regd.

M/s Hotel Royal Mahal,
H. No. 06, Naveen Park, Rajendra Nagar,
Sector-3, Ghaziabad Nagar Nigam Zone-3,
Ghaziabad, Mob. No. 9871828635

यह कि M/s Hotel Royal Mahal, H. No. 06, Naveen Park, Rajendra Nagar, Sector-3, Ghaziabad Nagar Nigam Zone-3, Ghaziabad जो कि उपरोक्त वर्णित स्थल पर कार्यरत है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–47 के अन्तर्गत एक कम्पनी है।

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 294 / 2023 प्रसून पन्त व अन्य बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 19.12.2023 को निम्न आदेश पारित किये गये हैं:–

".....13. Similar, report has been filed in respect of 58 project proponents regarding whom only it has been mentioned that environmental compensation of Rs. 9,80,000/- has been imposed. Respondent no.1- UPPCB has not enclosed copies of the orders imposing environmental compensation passed against the 58 project proponents. Specimen of the orders passed against all the 58 project proponents is attached as annexure II.

14. We are of the considered view that the amount of environmental compensation of Rs. 9,80,000/- uniformly imposed on all such units by itself implies non-consideration of the relevant aspects as such compensation has to be from the date of operation till the date of inspection which cannot be the same in respect of all the units and will be materially different and even the magnitude of capital invested, assets acquired, operations carried on will vary.

16. Respondent no.1-UPPCB is directed to file additional status report with all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made in consequence to the orders.

17. We consider it appropriate to grant opportunity of being heard to all the 58 project proponents and accordingly they are ordered to be impleaded as respondents no. 28 to 86....."

16. Respondent no.1-UPPCB is directed to file additional status reportwith all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made inconsequence to the orders....."

यह कि उपरोक्त पारित आदेश के अनुपालन मे क्षेत्रीय कार्यालय, गाजियाबाद के प्राधिकृत अधिकारियों द्वारा इकाई का निरीक्षण दिनांक 06.02.2024 को किया गया। निरीक्षण के समय पाया गया कि उक्त इकाई M/s Hotel Royal Mahal, H. No. 06, Naveen Park, Rajendra Nagar, Sector-3, Ghaziabad Nagar Nigam Zone-3, Ghaziabad है। इकाई से जनित उत्प्रवाह के शुद्धिकरण हेतु पर्याप्त व्यवस्था स्थापित नहीं पायी गयी। इकाई का संचालन राज्य बोर्ड से बिना सहमति जल एवं वायु प्राप्त किये किया जा रहा है, जो कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित अधिनियमों का स्पष्ट उल्लघंन है। इकाई को क्षेत्रीय कार्यालय के पत्रांक 2459 / सा0पत्रा0–23 / 2024 दिनांक 24.02.2024 द्वारा सहमति प्राप्त किये जाने हेतु नोटिस प्रेषित किया गया था, परन्तु इकाई द्वारा वर्तमान तक आवेदन नही किया गया है।

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टी0सी0–12वी, विभूति खण्ड
गोमतीनगर, लखनऊ–226010
दूरभाष : 2720831, 2720828, 2720691, 2720681
फैक्स : 0522-2720764
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यह कि उपरोक्त वर्णित तथ्यों तथा इकाई द्वारा किये जा रहे जल प्रदूषण से जन स्वास्थ्य पर संभावित दुष्प्रभाव को दृष्टिगत रखते हुए जनहित में जनस्वास्थ्य की रक्षा एवं जन सामान्य को स्वस्थ पर्यावरण प्रदान करने के उद्देश्य से यह आवश्यक है कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अन्तर्गत निहित शक्तियों के अनुसरण में इकाई के विरूद्ध निषेधात्मक कार्यवाही करते हुए इकाई के संचालन को रोका जाये।

उपरोक्त के अतिरिक्त जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अर्न्तगत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन आपकी इकाई M/s Hotel Royal Mahal, H. No. 06, Naveen Park, Rajendra Nagar, Sector-3, Ghaziabad Nagar Nigam Zone-3, Ghaziabad के विरूद्ध सक्षम अधिकारी की अनुमति से निम्नलिखित कारण बताओ नोटिस जारी किया जाता है–

1– यह कि क्यों न संबंधित अधिकारियों से यह अपेक्षा की जाए कि इकाई M/s Hotel Royal Mahal, H. No. 06, Naveen Park, Rajendra Nagar, Sector-3, Ghaziabad Nagar Nigam Zone-3, Ghaziabad को प्रदत्त विद्युत एवं जल संयोजन को विच्छेदित कर दिया जाये ?

2– यह कि क्यों न इकाई M/s Hotel Royal Mahal, H. No. 06, Naveen Park, Rajendra Nagar, Sector-3, Ghaziabad Nagar Nigam Zone-3, Ghaziabad के उत्तरदायी व्यक्तियों के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 के प्रावधानों के अन्तर्गत परिवाद दायर करा दिया जाये?

उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न इकाई M/s Hotel Royal Mahal, H. No. 06, Naveen Park, Rajendra Nagar, Sector-3, Ghaziabad Nagar Nigam Zone-3, Ghaziabad के विरूद्ध मा0 एन0जी0टी0 द्वारा पारित आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दोषी इकाईयों के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु बनायी गयी गाइड लाइन के आधार पर रू 7,812/– प्रतिदिन की दर से कुल 489 दिन की डिफाल्ट अवधि में रू0 38,20,068/- की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये?

अतः आपको निर्देशित किया जाता है कि उपरोक्त पर अपना स्पष्टीकरण 15 दिन के अन्दर बोर्ड को प्रेषित करें। निर्धारित समयावधि में संतोषजनक उत्तर प्राप्त न होने की दशा में उपरोक्त निर्देशों की पुष्टि कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वयं का होगा।

सक्षम अधिकारी के अनुमोदन के उपरान्त निर्गत।

मुख्य पर्यावरण अधिकारी, वृत्त–1

प्रतिलिपिः निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1– जिलाधिकारी, गाजियाबाद।

2– क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि अनुवर्ती कार्यवाही करते हुए आख्या बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–1

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	M/s Hotel Royal Mahal, H. No. 06, Naveen Park, Rajendra Nagar, Sector-3, Ghaziabad Nagar Nigam Zone-3, Ghaziabad
2.	Establishment Year	06.10.2022
3.	Date of Inspection	06.02.2024
4.	Name and Designation of Inspecting Officer	N.K. Pandey, AEE D.D. Verma, L.A.
5.	Name of the Proprietor/Contact person, Designation	Sri. Sharad Agawal Mob:-9871828635
6.	Category (Hotel/Restaurant /Banquets Hall)	Hotel
7.	Capacity	06 Room
8.	Operational status	Operational
9.	Consolidated consent (Air & Water)	Unit has not obtained CTO from UPPCB.
B: Water Pollution and its Control		
10.	Waste water discharge (KLD)	1.5 KLD
11.	Status of STP/ETP	Not Installed
12.	Mode of Treated effluent disposal	Sewer Line
C: Air Pollution and its Control		
13.	Source of Air Pollution,	Kitchen section
14.	Status of Air Pollution Control System	**Kitchen**- Proper ducting/Exhaust system installed.
15.	Fuel Details	LPG/PNG
D: - EC Calculation:		
16.	No. of defaulter Days	489
17.	EC Per Day in Rs as per CPCB methodology	7812

18.	Environmental Compensation Calculation	No. of days x EC per day 3820068.00
E: Action taken:		
19.	Observation/Recommendation	Unit is operating without valid CTO of UPPCB under Water (Prevention control of Pollution) Act. 1974 and Air (Prevention control of Pollution) Act. 1981 and unit is not complying the provision of Water (Prevention control of Pollution) Act. 1974 and Air (Prevention control of Pollution) Act. 1981. As per above default it is recommended for issuance of show cause notice under section 33A, of Water (Prevention control of Pollution) Act. 1974. With imposition of environmental compensation for defaulter days 489 of Rs. 3820068.00

(D.D. Verma)
L.A.

(N.K. Pandey)
A.E.E.

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक :– H07990 / सी0–1 / सा0–1675 / का0बा0नो0 / 2024 दिनांक:06.03.2024

Regd.

M/s Ashish Kumar Yadav (Horn Ok Eat), H-73, Sector-12, Pratap Vihar, Sector-12, Mata Colony, Ghaziabad Nagar Nigam Zone-6, Ghaziabad, Mob. No. 9311715246,821847291

यह कि M/s Ashish Kumar Yadav (Horn Ok Eat), H-73, Sector-12, Pratap Vihar, Sector-12, Mata Colony, Ghaziabad Nagar Nigam Zone-6, Ghaziabad जो कि उपरोक्त वर्णित स्थल पर कार्यरत है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–47 के अन्तर्गत एक कम्पनी है।

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 294 / 2023 प्रसून पन्त व अन्य बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 19.12.2023 को निम्न आदेश पारित किये गये हैं:–

"……13. Similar, report has been filed in respect of 58 project proponents regarding whom only it has been mentioned that environmental compensation of Rs. 9,80,000/- has been imposed. Respondent no.1- UPPCB has not enclosed copies of the orders imposing environmental compensation passed against the 58 project proponents. Specimen of the orders passed against all the 58 project proponents is attached as annexure II.

14. We are of the considered view that the amount of environmental compensation of Rs. 9,80,000/- uniformly imposed on all such units by itself implies non-consideration of the relevant aspects as such compensation has to be from the date of operation till the date of inspection which cannot be the same in respect of all the units and will be materially different and even the magnitude of capital invested, assets acquired, operations carried on will vary.

16. Respondent no.1-UPPCB is directed to file additional status report with all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made in consequence to the orders.

17. We consider it appropriate to grant opportunity of being heard to all the 58 project proponents and accordingly they are ordered to be impleaded as respondents no. 28 to 86….."

16. Respondent no.1-UPPCB is directed to file additional status reportwith all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made inconsequence to the orders……."

यह कि उपरोक्त पारित आदेश के अनुपालन मे क्षेत्रीय कार्यालय, गाजियाबाद के प्राधिकृत अधिकारियों द्वारा इकाई का निरीक्षण दिनांक 27.01.2024 को किया गया। निरीक्षण के समय पाया गया कि उक्त इकाई M/s Ashish Kumar Yadav (Horn Ok Eat), H-73, Sector-12, Pratap Vihar, Sector-12, Mata Colony, Ghaziabad Nagar Nigam Zone-6, Ghaziabad है। इकाई से जनित उत्प्रवाह के शुद्धिकरण हेतु पर्याप्त व्यवस्था स्थापित नहीं पायी गयी। इकाई का संचालन राज्य बोर्ड से बिना सहमति जल एवं वायु प्राप्त किये किया जा रहा है, जो कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित अधिनियमों का स्पष्ट उल्लघंन है। इकाई को क्षेत्रीय कार्यालय के पत्राक 2457 / सा0पत्रा0–23 / 2024 दिनांक 24.02.2024 द्वारा सहमति प्राप्त किये जाने हेतु नोटिस प्रेषित किया गया था, परन्तु इकाई द्वारा वर्तमान तक आवेदन नही किया गया है।

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यह कि उपरोक्त वर्णित तथ्यों तथा इकाई द्वारा किये जा रहे जल प्रदूषण से जन स्वास्थ्य पर संभावित दुष्प्रभाव को दृष्टिगत रखते हुए जनहित में जनस्वास्थ्य की रक्षा एवं जन सामान्य को स्वस्थ पर्यावरण प्रदान करने के उद्देश्य से यह आवश्यक है कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अन्तर्गत निहित शक्तियों के अनुसरण में इकाई के विरूद्ध निषेधात्मक कार्यवाही करते हुए इकाई के संचालन को रोका जाये।

उपरोक्त के अतिरिक्त जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अर्न्तगत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन आपकी इकाई M/s Ashish Kumar Yadav (Horn Ok Eat), H-73, Sector-12, Pratap Vihar, Sector-12, Mata Colony, Ghaziabad Nagar Nigam Zone-6, Ghaziabad के विरूद्ध सक्षम अधिकारी की अनुमति से निम्नलिखित कारण बताओ नोटिस जारी किया जाता है–

1– यह कि क्यों न संबंधित अधिकारियों से यह अपेक्षा की जाए कि इकाई M/s Ashish Kumar Yadav (Horn Ok Eat), H-73, Sector-12, Pratap Vihar, Sector-12, Mata Colony, Ghaziabad Nagar Nigam Zone-6, Ghaziabad को प्रदत्त विद्युत एवं जल संयोजन को विच्छेदित कर दिया जाये ?

2– यह कि क्यों न इकाई M/s Ashish Kumar Yadav (Horn Ok Eat), H-73, Sector-12, Pratap Vihar, Sector-12, Mata Colony, Ghaziabad Nagar Nigam Zone-6, Ghaziabad के उत्तरदायी व्यक्तियों के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 के प्रावधानों के अन्तर्गत परिवाद दायर करा दिया जाये?

उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न इकाई M/s Ashish Kumar Yadav (Horn Ok Eat), H-73, Sector-12, Pratap Vihar, Sector-12, Mata Colony, Ghaziabad Nagar Nigam Zone-6, Ghaziabad के विरूद्ध मा0 एन0जी0टी0 द्वारा पारित आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दोषी इकाईयों के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु बनायी गयी गाइड लाइन के आधार पर रू 7,812/– प्रतिदिन की दर से कुल 640 दिन की डिफाल्ट अवधि में रू0 49,99,680/- की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये?

अतः आपको निर्देशित किया जाता है कि उपरोक्त पर अपना स्पष्टीकरण 15 दिन के अन्दर बोर्ड को प्रेषित करें। निर्धारित समयावधि में संतोषजनक उत्तर प्राप्त न होने की दशा में उपरोक्त निर्देशों की पुष्टि कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वयं का होगा।

सक्षम अधिकारी के अनुमोदन के उपरान्त निर्गत।

मुख्य पर्यावरण अधिकारी, वृत्त–1

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1– जिलाधिकारी, गाजियाबाद।

2– क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि अनुवर्ती कार्यवाही करते हुए आख्या बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–1

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	M/s Ashish Kumar Yadav (Horn Ok Eat), H-73, Sector-12, Pratap Vihar, Sector-12, Mata Colony, Ghaziabad Nagar Nigam Zone-6, Ghaziabad
2.	Establishment Year	28.04.2022
3.	Date of Inspection	27.01.2024
4.	Name and Designation of Inspecting Officer	N.K. Pandey, AEE D.D. Verma, L.A.
5.	Name of the Proprietor/Contact person, Designation	Sri Ashish Kumar Yadav Mob:-9311715246, 821847291
6.	Category (Hotel/Restaurant /Banquets Hall)	Restourant
7.	Capacity	50 Person
8.	Operational status	Operational
9.	Consolidated consent (Air & Water)	Unit has not obtained CTO from UPPCB.
B: Water Pollution and its Control		
10.	Waste water discharge (KLD)	02 KLD
11.	Status of STP/ETP	Not Installed
12.	Mode of Treated effluent disposal	Sewer Line
C: Air Pollution and its Control		
13.	Source of Air Pollution,	Kitchen section
14.	Status of Air Pollution Control System	Kitchen- Ducting/Exhaust system installed.
15.	Fuel Details	LPG/PNG
D: - EC Calculation:		
16.	No. of defaulter Days	640
17.	EC Per Day in Rs as per CPCB methodology	7812

18.	Environmental Compensation Calculation	No. of days x EC per day 4999680.00
E: Action taken:		
19.	Observation/Recommendation	Unit is operating without valid CTO of UPPCB under Water (Prevention control of Pollution) Act. 1974 and Air (Prevention control of Pollution) Act. 1981 and unit is not complying the provision of Water (Prevention control of Pollution) Act. 1974 and Air (Prevention control of Pollution) Act. 1981. As per above default it is recommended for issuance of show cause notice under section 33A, of Water (Prevention control of Pollution) Act. 1974. With imposition of environmental compensation for defaulter days 640 of Rs. 4999680.00

(D.D. Verma)
L.A.

(N.K. Pandey)
A.E.E.

Ro

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक :– H07991 / सी0–1 / सा0–1676 / का0बा0नो0 / 2024 दिनांक:06.03.2024

Regd.

M/s Bella Vista (Treeza Gill), NS-1, Sector-12, Block-N, Pratap Vihar, Ghaziabad,
Mob. No. 7290003687

यह कि M/s Bella Vista (Treeza Gill), NS-1, Sector-12, Block-N, Pratap Vihar, Ghaziabad जो कि उपरोक्त वर्णित स्थल पर कार्यरत है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–47 के अन्तर्गत एक कम्पनी है।

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 294 / 2023 प्रसून पन्त व अन्य बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 19.12.2023 को निम्न आदेश पारित किये गये हैं:–

".....13. Similar, report has been filed in respect of 58 project proponents regarding whom only it has been mentioned that environmental compensation of Rs. 9,80,000/- has been imposed. Respondent no.1- UPPCB has not enclosed copies of the orders imposing environmental compensation passed against the 58 project proponents. Specimen of the orders passed against all the 58 project proponents is attached as annexure II.

14. We are of the considered view that the amount of environmental compensation of Rs. 9,80,000/- uniformly imposed on all such units by itself implies non-consideration of the relevant aspects as such compensation has to be from the date of operation till the date of inspection which cannot be the same in respect of all the units and will be materially different and even the magnitude of capital invested, assets acquired, operations carried on will vary.

16. Respondent no.1-UPPCB is directed to file additional status report with all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made in consequence to the orders.

17. We consider it appropriate to grant opportunity of being heard to all the 58 project proponents and accordingly they are ordered to be impleaded as respondents no. 28 to 86....."

16. Respondent no.1-UPPCB is directed to file additional status reportwith all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made inconsequence to the orders....."

यह कि उपरोक्त पारित आदेश के अनुपालन मे क्षेत्रीय कार्यालय, गाजियाबाद के प्राधिकृत अधिकारियों द्वारा इकाई का निरीक्षण दिनांक 27.01.2024 को किया गया। निरीक्षण के समय पाया गया कि उक्त इकाई M/s Bella Vista (Treeza Gill), NS-1, Sector-12, Block-N, Pratap Vihar, Ghaziabad है। इकाई से जनित उत्प्रवाह के शुद्धिकरण हेतु पर्याप्त व्यवस्था स्थापित नहीं पायी गयी। इकाई का संचालन राज्य बोर्ड से बिना सहमति जल एवं वायु प्राप्त किये किया जा रहा है, जो कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित अधिनियमों का स्पष्ट उल्लघंन है। इकाई को क्षेत्रीय कार्यालय के पत्रांक 2454 / सा0पत्रा0–23 / 2024 दिनांक 24.02.2024 द्वारा सहमति प्राप्त किये जाने हेतु नोटिस प्रेषित किया गया था, परन्तु इकाई द्वारा वर्तमान तक आवेदन नही किया गया है।

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यह कि उपरोक्त वर्णित तथ्यों तथा इकाई द्वारा किये जा रहे जल प्रदूषण से जन स्वास्थ्य पर संभावित दुष्प्रभाव को दृष्टिगत रखते हुए जनहित में जनस्वास्थ्य की रक्षा एवं जन सामान्य को स्वस्थ पर्यावरण प्रदान करने के उद्देश्य से यह आवश्यक है कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अन्तर्गत निहित शक्तियों के अनुसरण में इकाई के विरूद्ध निषेधात्मक कार्यवाही करते हुए इकाई के संचालन को रोका जाये।

उपरोक्त के अतिरिक्त जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अर्न्तगत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन आपकी इकाई M/s Bella Vista (Treeza Gill), NS-1, Sector-12, Block-N, Pratap Vihar, Ghaziabad के विरूद्ध सक्षम अधिकारी की अनुमति से निम्नलिखित कारण बताओ नोटिस जारी किया जाता है–

1– यह कि क्यों न संबंधित अधिकारियों से यह अपेक्षा की जाए कि इकाई M/s Bella Vista (Treeza Gill), NS-1, Sector-12, Block-N, Pratap Vihar, Ghaziabad को प्रदत्त विद्युत एवं जल संयोजन को विच्छेदित कर दिया जाये ?

2– यह कि क्यों न इकाई M/s Bella Vista (Treeza Gill), NS-1, Sector-12, Block-N, Pratap Vihar, Ghaziabad के उत्तरदायी व्यक्तियों के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 के प्रावधानों के अन्तर्गत परिवाद दायर करा दिया जाये?

उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न इकाई M/s Bella Vista (Treeza Gill), NS-1, Sector-12, Block-N, Pratap Vihar, Ghaziabad के विरूद्ध मा0 एन0जी0टी0 द्वारा पारित आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दोषी इकाईयों के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु बनायी गयी गाइड लाइन के आधार पर रू 7,812/– प्रतिदिन की दर से कुल 58 दिन की डिफाल्ट अवधि में रू0 4,53,096/- की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये?

अतः आपको निर्देशित किया जाता है कि उपरोक्त पर अपना स्पष्टीकरण 15 दिन के अन्दर बोर्ड को प्रेषित करें। निर्धारित समयावधि में संतोषजनक उत्तर प्राप्त न होने की दशा में उपरोक्त निर्देशों की पुष्टि कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वयं का होगा।

सक्षम अधिकारी के अनुमोदन के उपरान्त निर्गत।

मुख्य पर्यावरण अधिकारी, वृत्त–1

प्रतिलिपिः निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1– जिलाधिकारी, गाजियाबाद।

2– क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि अनुवर्ती कार्यवाही करते हुए आख्या बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–1

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	M/s Bella Vista (Treeza Gill), NS-1, Sector-12, Block-N, Pratap Vihar, Ghaziabad
2.	Establishment Year	1.12.2023
3.	Date of Inspection	27.01.2024
4.	Name and Designation of Inspecting Officer	N.K. Pandey, AEE D.D. Verma, L.A.
5.	Name of the Proprietor/Contact person, Designation	Sri Sanjeev Mob:-7290003687
6.	Category (Hotel/Restaurant /Banquets Hall)	Restourant
7.	Capacity	50 Person
8.	Operational status	Operational
9.	Consolidated consent (Air & Water)	Unit has not obtained CTO from UPPCB.
B: Water Pollution and its Control		
10.	Waste water discharge (KLD)	01 KLD
11.	Status of STP/ETP	Not Installed
12.	Mode of Treated effluent disposal	Sewer Line
C: Air Pollution and its Control		
13.	Source of Air Pollution,	DG Set-40 KVA Kitchen section
14.	Status of Air Pollution Control System	DG Set-Chimney Kitchen- Ducting/Exhaust system installed.
15.	Fuel Details	LPG/PNG
D: - EC Calculation:		
16.	No. of defaulter Days	58
17.	EC Per Day in Rs as per CPCB methodology	7812

18.	Environmental Compensation Calculation	No. of days x EC per day 453096.00
E: Action taken:		
19.	Observation/Recommendation	Unit is operating without valid CTO of UPPCB under Water (Prevention control of Pollution) Act. 1974 and Air (Prevention control of Pollution) Act. 1981 and unit is not complying the provision of Water (Prevention control of Pollution) Act. 1974 and Air (Prevention control of Pollution) Act. 1981. As per above default it is recommended for issuance of show cause notice under section 33A, of Water (Prevention control of Pollution) Act. 1974. With imposition of environmental compensation for defaulter days 58 of Rs. 453096.00

(D.D. Verma)
L.A.

(N.K. Pandey)
A.E.E.

RO

UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक :– H07992 / सी0–1 / सा0–1677 / का0बा0नो0 / 2024 दिनांक:06.03.2024

Regd.

M/s Laxmidarshan, 192/1, Prakash Industrial Estate Adjoining Raj Bagh, Rajendra Nagar, Sector-3, Ghaziabad Nagar Nigam Zone-03, Ghaziabad, Mob. No. 9289915344

यह कि M/s Laxmidarshan, 192/1, Prakash Industrial Estate Adjoining Raj Bagh, Rajendra Nagar, Sector-3, Ghaziabad Nagar Nigam Zone-03, Ghaziabad जो कि उपरोक्त वर्णित स्थल पर कार्यरत है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–47 के अन्तर्गत एक कम्पनी है।

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 294 / 2023 प्रसून पन्त व अन्य बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 19.12.2023 को निम्न आदेश पारित किये गये हैं:–

".....13. Similar, report has been filed in respect of 58 project proponents regarding whom only it has been mentioned that environmental compensation of Rs. 9,80,000/- has been imposed. Respondent no.1- UPPCB has not enclosed copies of the orders imposing environmental compensation passed against the 58 project proponents. Specimen of the orders passed against all the 58 project proponents is attached as annexure II.

14. We are of the considered view that the amount of environmental compensation of Rs. 9,80,000/- uniformly imposed on all such units by itself implies non-consideration of the relevant aspects as such compensation has to be from the date of operation till the date of inspection which cannot be the same in respect of all the units and will be materially different and even the magnitude of capital invested, assets acquired, operations carried on will vary.

16. Respondent no.1-UPPCB is directed to file additional status report with all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made in consequence to the orders.

17. We consider it appropriate to grant opportunity of being heard to all the 58 project proponents and accordingly they are ordered to be impleaded as respondents no. 28 to 86....."

16. Respondent no.1-UPPCB is directed to file additional status reportwith all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made inconsequence to the orders....."

यह कि उपरोक्त पारित आदेश के अनुपालन मे क्षेत्रीय कार्यालय, गाजियाबाद के प्राधिकृत अधिकारियों द्वारा इकाई का निरीक्षण दिनांक 02.02.2024 को किया गया। निरीक्षण के समय पाया गया कि उक्त इकाई M/s Laxmidarshan, 192/1, Prakash Industrial Estate Adjoining Raj Bagh, Rajendra Nagar, Sector-3, Ghaziabad Nagar Nigam Zone-03, Ghaziabad है। इकाई से जनित उत्प्रवाह के शुद्धिकरण हेतु पर्याप्त व्यवस्था स्थापित नहीं पायी गयी। इकाई का संचालन राज्य बोर्ड से बिना सहमति जल एवं वायु प्राप्त किये किया जा रहा है, जो कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित अधिनियमों का स्पष्ट उल्लघंन है। इकाई को क्षेत्रीय कार्यालय के पत्रांक 2453 / सा0पत्रा0–23 / 2024 दिनांक 24.02.2024 द्वारा सहमति प्राप्त किये जाने हेतु नोटिस प्रेषित किया गया था, परन्तु इकाई द्वारा वर्तमान तक आवेदन नही किया गया है।

.....2 / –

टी0सी0–12वीं, विभूति खण्ड
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यह कि उपरोक्त वर्णित तथ्यों तथा इकाई द्वारा किये जा रहे जल प्रदूषण से जन स्वास्थ्य पर संभावित दुष्प्रभाव को दृष्टिगत रखते हुए जनहित में जनस्वास्थ्य की रक्षा एवं जन सामान्य को स्वस्थ पर्यावरण प्रदान करने के उद्देश्य से यह आवश्यक है कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अन्तर्गत निहित शक्तियों के अनुसरण में इकाई के विरूद्ध निषेधात्मक कार्यवाही करते हुए इकाई के संचालन को रोका जाये।

उपरोक्त के अतिरिक्त जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अर्न्तगत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन आपकी इकाई M/s Laxmidarshan, 192/1, Prakash Industrial Estate Adjoining Raj Bagh, Rajendra Nagar, Sector-3, Ghaziabad Nagar Nigam Zone-03, Ghaziabad के विरूद्ध सक्षम अधिकारी की अनुमति से निम्नलिखित कारण बताओ नोटिस जारी किया जाता है–

1– यह कि क्यों न संबंधित अधिकारियों से यह अपेक्षा की जाए कि इकाई M/s Laxmidarshan, 192/1, Prakash Industrial Estate Adjoining Raj Bagh, Rajendra Nagar, Sector-3, Ghaziabad Nagar Nigam Zone-03, Ghaziabad को प्रदत्त विद्युत एवं जल संयोजन को विच्छेदित कर दिया जाये ?

2– यह कि क्यों न इकाई M/s Laxmidarshan, 192/1, Prakash Industrial Estate Adjoining Raj Bagh, Rajendra Nagar, Sector-3, Ghaziabad Nagar Nigam Zone-03, Ghaziabad के उत्तरदायी व्यक्तियों के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 के प्रावधानों के अन्तर्गत परिवाद दायर करा दिया जाये?

उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न इकाई M/s Laxmidarshan, 192/1, Prakash Industrial Estate Adjoining Raj Bagh, Rajendra Nagar, Sector-3, Ghaziabad Nagar Nigam Zone-03, Ghaziabad के विरूद्ध मा0 एन0जी0टी0 द्वारा पारित आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दोषी इकाईयों के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु बनायी गयी गाइड लाइन के आधार पर रू 7,812/– प्रतिदिन की दर से कुल 125 दिन की डिफाल्ट अवधि में रू0 9,76,500/- की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये?

अतः आपको निर्देशित किया जाता है कि उपरोक्त पर अपना स्पष्टीकरण 15 दिन के अन्दर बोर्ड को प्रेषित करें। निर्धारित समयावधि में संतोषजनक उत्तर प्राप्त न होने की दशा में उपरोक्त निर्देशों की पुष्टि कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वयं का होगा।

सक्षम अधिकारी के अनुमोदन के उपरान्त निर्गत।

मुख्य पर्यावरण अधिकारी, वृत्त–1

प्रतिलिपिः निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1– जिलाधिकारी, गाजियाबाद।

2– क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि अनुवर्ती कार्यवाही करते हुए आख्या बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–1

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	M/s Laxmidarshan, 192/1, Prakash Industrial Estate Adjoining Raj Bagh, Rajendra Nagar, Sector-3, Ghaziabad Nagar Nigam Zone-03, Ghaziabad
2.	Establishment Year	01.10.2023
3.	Date of Inspection	02.02.2024
4.	Name and Designation of Inspecting Officer	N.K. Pandey, AEE D.D. Verma, L.A.
5.	Name of the Proprietor/Contact person, Designation	Sri Aman Sharma Mob:-9289915344
6.	Category (Hotel/Restaurant /Banquets Hall)	Restourant
7.	Capacity	100 Person
8.	Operational status	Operational
9.	Consolidated consent (Air & Water)	Unit has not obtained CTO from UPPCB.
B: Water Pollution and its Control		
10.	Waste water discharge (KLD)	01 KLD
11.	Status of STP/ETP	Not Installed
12.	Mode of Treated effluent disposal	Sewer Line
C: Air Pollution and its Control		
13.	Source of Air Pollution,	Kitchen section
14.	Status of Air Pollution Control System	Kitchen- Ducting/Exhaust system installed.
15.	Fuel Details	LPG/PNG
D: - EC Calculation:		
16.	No. of defaulter Days	125
17.	EC Per Day in Rs as per CPCB methodology	7812

18.	Environmental Compensation Calculation	No. of days x EC per day 976500.00
E: Action taken:		
19.	Observation/Recommendation	Unit is operating without valid CTO of UPPCB under Water (Prevention control of Pollution) Act. 1974 and Air (Prevention control of Pollution) Act. 1981 and unit is not complying the provision of Water (Prevention control of Pollution) Act. 1974 and Air (Prevention control of Pollution) Act. 1981. As per above default it is recommended for issuance of show cause notice under section 33A, of Water (Prevention control of Pollution) Act. 1974. With imposition of environmental compensation for defaulter days 125 of Rs. 976500.00

(D.D. Verma)
L.A.

(N.K. Pandey)
A.E.E.

RO

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक :– H07993/सी0–1/सा0–1678/का0बा0नो0/2024 दिनांक:06.03.2024

Regd.

M/s Devyani International Limited, K.F.C. Shop no. GF-16 & FF-4 to 09, GH Plot No. 06, Paramount Spectrun, Paramount Symphony, Crossing Republic NH-24, Ghaziabad, Mob. No. 9315157061

यह कि M/s Devyani International Limited, K.F.C. Shop no. GF-16 & FF-4 to 09, GH Plot No. 06, Paramount Spectrun, Paramount Symphony, Crossing Republic NH-24, Ghaziabad जो कि उपरोक्त वर्णित स्थल पर कार्यरत है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–47 के अन्तर्गत एक कम्पनी है।

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 294/2023 प्रसून पन्त व अन्य बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 19.12.2023 को निम्न आदेश पारित किये गये हैं:–

".....13. Similar, report has been filed in respect of 58 project proponents regarding whom only it has been mentioned that environmental compensation of Rs. 9,80,000/- has been imposed. Respondent no.1- UPPCB has not enclosed copies of the orders imposing environmental compensation passed against the 58 project proponents. Specimen of the orders passed against all the 58 project proponents is attached as annexure II.

14. We are of the considered view that the amount of environmental compensation of Rs. 9,80,000/- uniformly imposed on all such units by itself implies non-consideration of the relevant aspects as such compensation has to be from the date of operation till the date of inspection which cannot be the same in respect of all the units and will be materially different and even the magnitude of capital invested, assets acquired, operations carried on will vary.

16. Respondent no.1-UPPCB is directed to file additional status report with all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made in consequence to the orders.

17. We consider it appropriate to grant opportunity of being heard to all the 58 project proponents and accordingly they are ordered to be impleaded as respondents no. 28 to 86....."

16. Respondent no.1-UPPCB is directed to file additional status reportwith all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made inconsequence to the orders....."

यह कि उपरोक्त पारित आदेश के अनुपालन मे क्षेत्रीय कार्यालय, गाजियाबाद के प्राधिकृत अधिकारियों द्वारा इकाई का निरीक्षण दिनांक 27.01.2024 को किया गया। निरीक्षण के समय पाया गया कि उक्त इकाई M/s Devyani International Limited, K.F.C. Shop no. GF-16 & FF-4 to 09, GH Plot No. 06, Paramount Spectrun, Paramount Symphony, Crossing Republic NH-24, Ghaziabad है। इकाई से जनित उत्प्रवाह के शुद्धिकरण हेतु पर्याप्त व्यवस्था स्थापित नहीं पायी गयी। इकाई का संचालन राज्य बोर्ड से बिना सहमति जल एवं वायु प्राप्त किये किया जा रहा है, जो कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित अधिनियमों का स्पष्ट उल्लघंन है। इकाई को क्षेत्रीय कार्यालय के पत्रांक 2452/सा0पत्रा0–23/2024 दिनांक 24.02.2024 द्वारा सहमति प्राप्त किये जाने हेतु नोटिस प्रेषित किया गया था, परन्तु इकाई द्वारा वर्तमान तक आवेदन नही किया गया है।

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यह कि उपरोक्त वर्णित तथ्यों तथा इकाई द्वारा किये जा रहे जल प्रदूषण से जन स्वास्थ्य पर संभावित दुष्प्रभाव को दृष्टिगत रखते हुए जनहित में जनस्वास्थ्य की रक्षा एवं जन सामान्य को स्वस्थ पर्यावरण प्रदान करने के उद्देश्य से यह आवश्यक है कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अन्तर्गत निहित शक्तियों के अनुसरण में इकाई के विरूद्ध निषेधात्मक कार्यवाही करते हुए इकाई के संचालन को रोका जाये।

उपरोक्त के अतिरिक्त जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अर्न्तगत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन आपकी इकाई M/s Devyani International Limited, K.F.C. Shop no. GF-16 & FF-4 to 09, GH Plot No. 06, Paramount Spectrun, Paramount Symphony, Crossing Republic NH-24, Ghaziabad के विरूद्ध सक्षम अधिकारी की अनुमति से निम्नलिखित कारण बताओ नोटिस जारी किया जाता है–

1– यह कि क्यों न संबंधित अधिकारियों से यह अपेक्षा की जाए कि इकाई M/s Devyani International Limited, K.F.C. Shop no. GF-16 & FF-4 to 09, GH Plot No. 06, Paramount Spectrun, Paramount Symphony, Crossing Republic NH-24, Ghaziabad को प्रदत्त विद्युत एवं जल संयोजन को विच्छेदित कर दिया जाये ?

2– यह कि क्यों न इकाई M/s Devyani International Limited, K.F.C. Shop no. GF-16 & FF-4 to 09, GH Plot No. 06, Paramount Spectrun, Paramount Symphony, Crossing Republic NH-24, Ghaziabad के उत्तरदायी व्यक्तियों के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 के प्रावधानों के अन्तर्गत परिवाद दायर करा दिया जाये?

उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न इकाई M/s Devyani International Limited, K.F.C. Shop no. GF-16 & FF-4 to 09, GH Plot No. 06, Paramount Spectrun, Paramount Symphony, Crossing Republic NH-24, Ghaziabad के विरूद्ध मा0 एन0जी0टी0 द्वारा पारित आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दोषी इकाईयों के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु बनायी गयी गाइड लाइन के आधार पर रू 7,812/– प्रतिदिन की दर से कुल 1826 दिन की डिफाल्ट अवधि में रू0 1,42,64,712/- की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये?

अतः आपको निर्देशित किया जाता है कि उपरोक्त पर अपना स्पष्टीकरण 15 दिन के अन्दर बोर्ड को प्रेषित करें। निर्धारित समयावधि में संतोषजनक उत्तर प्राप्त न होने की दशा में उपरोक्त निर्देशों की पुष्टि कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वयं का होगा।

सक्षम अधिकारी के अनुमोदन के उपरान्त निर्गत।

मुख्य पर्यावरण अधिकारी, वृत्त–1

प्रतिलिपिः निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1– जिलाधिकारी, गाजियाबाद।

2– क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि अनुवर्ती कार्यवाही करते हुए आख्या बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–1

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	M/s Devyani International Limited, K.F.C. Shop no. GF-16 & FF-4 to 09, GH Plot No. 06, Paramount Spectrun, Paramount Symphony, Crossing Republic NH-24, Ghaziabad
2.	Establishment Year	18.03.2015
3.	Date of Inspection	27.01.2024
4.	Name and Designation of Inspecting Officer	Kunwar Santosh Kumar, AEE Ankit Chaudhary, J.E.
5.	Name of the Proprietor/Contact person, Designation	Sri Shadab, Manger Mob:-9315157061
6.	Category (Hotel/Restaurant /Banquets Hall)	Restourant
7.	Capacity	82 Person
8.	Operational status	Operational
9.	Consolidated consent (Air & Water)	Unit has not obtained CTO from UPPCB.
B: Water Pollution and its Control		
10.	Waste water discharge (KLD)	03 KLD
11.	Status of STP/ETP	Not Installed
12.	Mode of Treated effluent disposal	Sewer Line
C: Air Pollution and its Control		
13.	Source of Air Pollution,	Kitchen section
14.	Status of Air Pollution Control System	Kitchen- Ducting/Exhaust system installed.
15.	Fuel Details	LPG/PNG
D: - EC Calculation:		
16.	No. of defaulter Days	1826

17.	EC Per Day in Rs as per CPCB methodology	7812
18.	Environmental Compensation Calculation	No. of days x EC per day 14264712.00
E: Action taken:		
19.	Observation/Recommendation	Unit is operating without valid CTO of UPPCB under Water (Prevention control of Pollution) Act. 1974 and Air (Prevention control of Pollution) Act. 1981 and unit is not complying the provision of Water (Prevention control of Pollution) Act. 1974 and Air (Prevention control of Pollution) Act. 1981. As per above default it is recommended for issuance of show cause notice under section 33A, of Water (Prevention control of Pollution) Act. 1974. With imposition of environmental compensation for defaulter days 1826 of Rs. 14264712.00

(Ankit Chaudhary)
J.E.

(Kunwar Santosh Kumar)
A.E.E.

Ro

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक :– H07994 / सी0–1 / सा0–1679 / का0बा0नो0 / 2024 दिनांक:06.03.2024

Regd.

M/s Kathi Food Junction & Café, Shop No. 6/158, Sector-2, Rajendra Nagar, Sahibabad, Ghaziabad, Mob. No. 8285999681

यह कि M/s Kathi Food Junction & Café, Shop No. 6/158, Sector-2, Rajendra Nagar, Sahibabad, Ghaziabad जो कि उपरोक्त वर्णित स्थल पर कार्यरत है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–47 के अन्तर्गत एक कम्पनी है।

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 294 / 2023 प्रसून पन्त व अन्य बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 19.12.2023 को निम्न आदेश पारित किये गये हैं:–

".....13. Similar, report has been filed in respect of 58 project proponents regarding whom only it has been mentioned that environmental compensation of Rs. 9,80,000/- has been imposed. Respondent no.1- UPPCB has not enclosed copies of the orders imposing environmental compensation passed against the 58 project proponents. Specimen of the orders passed against all the 58 project proponents is attached as annexure II.

14. We are of the considered view that the amount of environmental compensation of Rs. 9,80,000/- uniformly imposed on all such units by itself implies non-consideration of the relevant aspects as such compensation has to be from the date of operation till the date of inspection which cannot be the same in respect of all the units and will be materially different and even the magnitude of capital invested, assets acquired, operations carried on will vary.

16. Respondent no.1-UPPCB is directed to file additional status report with all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made in consequence to the orders.

17. We consider it appropriate to grant opportunity of being heard to all the 58 project proponents and accordingly they are ordered to be impleaded as respondents no. 28 to 86....."

16. Respondent no.1-UPPCB is directed to file additional status reportwith all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made inconsequence to the orders....."

यह कि उपरोक्त पारित आदेश के अनुपालन मे क्षेत्रीय कार्यालय, गाजियाबाद के प्राधिकृत अधिकारियों द्वारा इकाई का निरीक्षण दिनांक 06.02.2024 को किया गया। निरीक्षण के समय पाया गया कि उक्त इकाई M/s Kathi Food Junction & Café, Shop No. 6/158, Sector-2, Rajendra Nagar, Sahibabad, Ghaziabad है। इकाई से जनित उत्प्रवाह के शुद्धिकरण हेतु पर्याप्त व्यवस्था स्थापित नहीं पायी गयी। इकाई का संचालन राज्य बोर्ड से बिना सहमति जल एवं वायु प्राप्त किये किया जा रहा है, जो कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित अधिनियमों का स्पष्ट उल्लघंन है। इकाई को क्षेत्रीय कार्यालय के पत्रांक 2451 / सा0पत्रा0–23 / 2024 दिनांक 24.02.2024 द्वारा सहमति प्राप्त किये जाने हेतु नोटिस प्रेषित किया गया था, परन्तु इकाई द्वारा वर्तमान तक आवेदन नही किया गया है।

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टी0सी0–12वी, विभूति खण्ड
गोमतीनगर, लखनऊ–226010
दूरभाष 2720831, 2720828, 2720691, 2720681
फैक्स 0522-2720764
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TC-12V, Vibhuti Khand,
Gomti Nagar, Lucknow-226010
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e mail : info@uppcb.com| website : www.uppcb.com

यह कि उपरोक्त वर्णित तथ्यों तथा इकाई द्वारा किये जा रहे जल प्रदूषण से जन स्वास्थ्य पर संभावित दुष्प्रभाव को दृष्टिगत रखते हुए जनहित में जनस्वास्थ्य की रक्षा एवं जन सामान्य को स्वस्थ पर्यावरण प्रदान करने के उद्देश्य से यह आवश्यक है कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अन्तर्गत निहित शक्तियों के अनुसरण में इकाई के विरूद्ध निषेधात्मक कार्यवाही करते हुए इकाई के संचालन को रोका जाये।

उपरोक्त के अतिरिक्त जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अर्न्तगत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन आपकी इकाई M/s Kathi Food Junction & Café, Shop No. 6/158, Sector-2, Rajendra Nagar, Sahibabad, Ghaziabad के विरूद्ध सक्षम अधिकारी की अनुमति से निम्नलिखित कारण बताओ नोटिस जारी किया जाता है–

1– यह कि क्यों न संबंधित अधिकारियों से यह अपेक्षा की जाए कि इकाई M/s Kathi Food Junction & Café, Shop No. 6/158, Sector-2, Rajendra Nagar, Sahibabad, Ghaziabad को प्रदत्त विद्युत एवं जल संयोजन को विच्छेदित कर दिया जाये ?

2– यह कि क्यों न इकाई M/s Kathi Food Junction & Café, Shop No. 6/158, Sector-2, Rajendra Nagar, Sahibabad, Ghaziabad के उत्तरदायी व्यक्तियों के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 के प्रावधानों के अन्तर्गत परिवाद दायर करा दिया जाये?

उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न इकाई M/s Kathi Food Junction & Café, Shop No. 6/158, Sector-2, Rajendra Nagar, Sahibabad, Ghaziabad के विरूद्ध मा0 एन0जी0टी0 द्वारा पारित आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दोषी इकाईयों के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु बनायी गयी गाइड लाइन के आधार पर रू 7,812/– प्रतिदिन की दर से कुल 495 दिन की डिफाल्ट अवधि में रू0 38,66,940/- की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये?

अतः आपको निर्देशित किया जाता है कि उपरोक्त पर अपना स्पष्टीकरण 15 दिन के अन्दर बोर्ड को प्रेषित करें। निर्धारित समयावधि में संतोषजनक उत्तर प्राप्त न होने की दशा में उपरोक्त निर्देशों की पुष्टि कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वयं का होगा।

सक्षम अधिकारी के अनुमोदन के उपरान्त निर्गत।

मुख्य पर्यावरण अधिकारी, वृत्त–1

प्रतिलिपिः निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1– जिलाधिकारी, गाजियाबाद।

2– क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि अनुवर्ती कार्यवाही करते हुए आख्या बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–1

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	M/s Kathi Food Junction & Café, Shop No. 6/158, Sector-2, Rajendra Nagar, Sahibabad, Ghaziabad
2.	Establishment Year	30.09.2022
3.	Date of Inspection	06.02.2024
4.	Name and Designation of Inspecting Officer	N.K. Pandey, AEE D.D. Verma, L.A.
5.	Name of the Proprietor/Contact person, Designation	Sri Sharad kumar Mob:-8285999681
6.	Category (Hotel/Restaurant /Banquets Hall)	Restourant
7.	Capacity	40 Person
8.	Operational status	Operational
9.	Consolidated consent (Air & Water)	Unit has not obtained CTO from UPPCB.
B: Water Pollution and its Control		
10.	Waste water discharge (KLD)	02 KLD
11.	Status of STP/ETP	Not Installed
12.	Mode of Treated effluent disposal	Sewer Line
C: Air Pollution and its Control		
13.	Source of Air Pollution,	Kitchen section
14.	Status of Air Pollution Control System	**Kitchen-** Ducting/Exhaust system installed.
15.	Fuel Details	LPG/PNG
D: - EC Calculation:		
16.	No. of defaulter Days	495
17.	EC Per Day in Rs as per CPCB methodology	7812

18.	Environmental Compensation Calculation	No. of days x EC per day 3866940.00
E: Action taken:		
19.	Observation/Recommendation	Unit is operating without valid CTO of UPPCB under Water (Prevention control of Pollution) Act. 1974 and Air (Prevention control of Pollution) Act. 1981 and unit is not complying the provision of Water (Prevention control of Pollution) Act. 1974 and Air (Prevention control of Pollution) Act. 1981. As per above default it is recommended for issuance of show cause notice under section 33A, of Water (Prevention control of Pollution) Act. 1974. With imposition of environmental compensation for defaulter days 495 of Rs. 3866940.00

(D.D. Verma)
L.A.

(N.K. Pandey)
A.E.E.

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक :– H07995 / सी0–1 / सा0–1680 / का0बा0नो0 / 2024 दिनांक:06.03.2024

Regd.

M/s Wah Ji Wah (MS Foods), Plot No. 05, Naveen Park, Sahibabad, Ghaziabad,
Mob. No. 911975558

यह कि M/s Wah Ji Wah (MS Foods), Plot No. 05, Naveen Park, Sahibabad, Ghaziabad जो कि उपरोक्त वर्णित स्थल पर कार्यरत है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–47 के अन्तर्गत एक कम्पनी है।

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 294 / 2023 प्रसून पन्त व अन्य बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 19.12.2023 को निम्न आदेश पारित किये गये हैं:–

".....13. Similar, report has been filed in respect of 58 project proponents regarding whom only it has been mentioned that environmental compensation of Rs. 9,80,000/- has been imposed. Respondent no.1- UPPCB has not enclosed copies of the orders imposing environmental compensation passed against the 58 project proponents. Specimen of the orders passed against all the 58 project proponents is attached as annexure II.

14. We are of the considered view that the amount of environmental compensation of Rs. 9,80,000/- uniformly imposed on all such units by itself implies non-consideration of the relevant aspects as such compensation has to be from the date of operation till the date of inspection which cannot be the same in respect of all the units and will be materially different and even the magnitude of capital invested, assets acquired, operations carried on will vary.

16. Respondent no.1-UPPCB is directed to file additional status report with all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made in consequence to the orders.

17. We consider it appropriate to grant opportunity of being heard to all the 58 project proponents and accordingly they are ordered to be impleaded as respondents no. 28 to 86....."

16. Respondent no.1-UPPCB is directed to file additional status reportwith all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made inconsequence to the orders....."

यह कि उपरोक्त पारित आदेश के अनुपालन मे क्षेत्रीय कार्यालय, गाजियाबाद के प्राधिकृत अधिकारियों द्वारा इकाई का निरीक्षण दिनांक 06.02.2024 को किया गया। निरीक्षण के समय पाया गया कि उक्त इकाई M/s Wah Ji Wah (MS Foods), Plot No. 05, Naveen Park, Sahibabad, Ghaziabad है। इकाई से जनित उत्प्रवाह के शुद्धिकरण हेतु पर्याप्त व्यवस्था स्थापित नहीं पायी गयी। इकाई का संचालन राज्य बोर्ड से बिना सहमति जल एवं वायु प्राप्त किये किया जा रहा है, जो कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित अधिनियमों का स्पष्ट उल्लघंन है। इकाई को क्षेत्रीय कार्यालय के पत्रांक 2450 / सा0पत्रा0–23 / 2024 दिनांक 24.02.2024 द्वारा सहमति प्राप्त किये जाने हेतु नोटिस प्रेषित किया गया था, परन्तु इकाई द्वारा वर्तमान तक आवेदन नही किया गया है।

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यह कि उपरोक्त वर्णित तथ्यों तथा इकाई द्वारा किये जा रहे जल प्रदूषण से जन स्वास्थ्य पर संभावित दुष्प्रभाव को दृष्टिगत रखते हुए जनहित में जनस्वास्थ्य की रक्षा एवं जन सामान्य को स्वस्थ पर्यावरण प्रदान करने के उद्देश्य से यह आवश्यक है कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अन्तर्गत निहित शक्तियों के अनुसरण में इकाई के विरूद्ध निषेधात्मक कार्यवाही करते हुए इकाई के संचालन को रोका जाये।

उपरोक्त के अतिरिक्त जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अर्न्तगत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन आपकी इकाई M/s Wah Ji Wah (MS Foods), Plot No. 05, Naveen Park, Sahibabad, Ghaziabad के विरूद्ध सक्षम अधिकारी की अनुमति से निम्नलिखित कारण बताओ नोटिस जारी किया जाता है–

1– यह कि क्यों न संबंधित अधिकारियों से यह अपेक्षा की जाए कि इकाई M/s Wah Ji Wah (MS Foods), Plot No. 05, Naveen Park, Sahibabad, Ghaziabad को प्रदत्त विद्युत एवं जल संयोजन को विच्छेदित कर दिया जाये ?

2– यह कि क्यों न इकाई M/s Wah Ji Wah (MS Foods), Plot No. 05, Naveen Park, Sahibabad, Ghaziabad के उत्तरदायी व्यक्तियों के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 के प्रावधानों के अन्तर्गत परिवाद दायर करा दिया जाये?

उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न इकाई M/s Wah Ji Wah (MS Foods), Plot No. 05, Naveen Park, Sahibabad, Ghaziabad के विरूद्ध मा0 एन0जी0टी0 द्वारा पारित आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दोषी इकाईयों के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु बनायी गयी गाइड लाइन के आधार पर रू 7,812/– प्रतिदिन की दर से कुल 1826 दिन की डिफाल्ट अवधि में रू0 1,42,64,712/- की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये?

अतः आपको निर्देशित किया जाता है कि उपरोक्त पर अपना स्पष्टीकरण 15 दिन के अन्दर बोर्ड को प्रेषित करें। निर्धारित समयावधि में संतोषजनक उत्तर प्राप्त न होने की दशा में उपरोक्त निर्देशों की पुष्टि कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वयं का होगा।

सक्षम अधिकारी के अनुमोदन के उपरान्त निर्गत।

मुख्य पर्यावरण अधिकारी, वृत्त–1

प्रतिलिपिः निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1– जिलाधिकारी, गाजियाबाद।

2– क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि अनुवर्ती कार्यवाही करते हुए आख्या बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–1

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	M/s Wah Ji Wah (MS Foods), Plot No. 05, Naveen Park, Sahibabad, Ghaziabad
2.	Establishment Year	30.08.2018
3.	Date of Inspection	06.02.2024
4.	Name and Designation of Inspecting Officer	N.K. Pandey, AEE D.D. Verma, L.A.
5.	Name of the Proprietor/Contact person, Designation	Sri Sumit Mob:-911975558
6.	Category (Hotel/Restaurant /Banquets Hall)	Restourant
7.	Capacity	40 Person
8.	Operational status	Operational
9.	Consolidated consent (Air & Water)	Unit has not obtained CTO from UPPCB.
B: Water Pollution and its Control		
10.	Waste water discharge (KLD)	1.5 KLD
11.	Status of STP/ETP	Not Installed
12.	Mode of Treated effluent disposal	Sewer Line
C: Air Pollution and its Control		
13.	Source of Air Pollution,	DG Set – 150 KVA Kitchen section
14.	Status of Air Pollution Control System	DG Set - Chimney Kitchen- Ducting/Exhaust system installed.
15.	Fuel Details	LPG/PNG
D: - EC Calculation:		
16.	No. of defaulter Days	1826
17.	EC Per Day in Rs as per CPCB methodology	7812

18.	Environmental Compensation Calculation	No. of days x EC per day 14264712.00
E: Action taken:		
19.	Observation/Recommendation	Unit is operating without valid CTO of UPPCB under Water (Prevention control of Pollution) Act. 1974 and Air (Prevention control of Pollution) Act. 1981 and unit is not complying the provision of Water (Prevention control of Pollution) Act. 1974 and Air (Prevention control of Pollution) Act. 1981. As per above default it is recommended for issuance of show cause notice under section 33A, of Water (Prevention control of Pollution) Act. 1974. With imposition of environmental compensation for defaulter days 1826 of Rs. 14264712.00

(D.D. Verma)
L.A.

(N.K. Pandey)
A.E.E.

Ro

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक :– H07996 / सी0–1 / सा0–1681 / का0बा0नो0 / 2024 दिनांक:06.03.2024

Regd.

Sri Rohit Ahuja S/o Sri Vijay Ahuja, M/s New poul restaurant, 125-B/1A,
Anand Industrial area, Mohan Nagar Ghaziabad.

यह कि Sri Rohit Ahuja S/o Sri Vijay Ahuja, M/s New poul restaurant, 125-B/1A, Anand Industrial area, Mohan Nagar Ghaziabad जो कि उपरोक्त वर्णित स्थल पर कार्यरत है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–47 के अन्तर्गत एक कम्पनी है।

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 294 / 2023 प्रसून पन्त व अन्य बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 19.12.2023 को निम्न आदेश पारित किये गये हैं:–

".....13. Similar, report has been filed in respect of 58 project proponents regarding whom only it has been mentioned that environmental compensation of Rs. 9,80,000/- has been imposed. Respondent no.1- UPPCB has not enclosed copies of the orders imposing environmental compensation passed against the 58 project proponents. Specimen of the orders passed against all the 58 project proponents is attached as annexure II.

14. We are of the considered view that the amount of environmental compensation of Rs. 9,80,000/- uniformly imposed on all such units by itself implies non-consideration of the relevant aspects as such compensation has to be from the date of operation till the date of inspection which cannot be the same in respect of all the units and will be materially different and even the magnitude of capital invested, assets acquired, operations carried on will vary.

16. Respondent no.1-UPPCB is directed to file additional status report with all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made in consequence to the orders.

17. We consider it appropriate to grant opportunity of being heard to all the 58 project proponents and accordingly they are ordered to be impleaded as respondents no. 28 to 86....."

16. Respondent no.1-UPPCB is directed to file additional status reportwith all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made inconsequence to the orders....."

यह कि उपरोक्त पारित आदेश के अनुपालन मे क्षेत्रीय कार्यालय, गाजियाबाद के प्राधिकृत अधिकारियों द्वारा इकाई का निरीक्षण दिनांक 02.02.2024 को किया गया। निरीक्षण के समय पाया गया कि उक्त इकाई Sri Rohit Ahuja S/o Sri Vijay Ahuja, M/s New poul restaurant, 125-B/1A, Anand Industrial area, Mohan Nagar Ghaziabad है। इकाई से जनित उत्प्रवाह के शुद्धिकरण हेतु पर्याप्त व्यवस्था स्थापित नहीं पायी गयी। इकाई का संचालन राज्य बोर्ड से बिना सहमति जल एवं वायु प्राप्त किये किया जा रहा है, जो कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित अधिनियमों का स्पष्ट उल्लघंन है। इकाई को क्षेत्रीय कार्यालय के पत्रांक 2443 / सा0पत्रा0–23 / 2024 दिनांक 24.02.2024 द्वारा सहमति प्राप्त किये जाने हेतु नोटिस प्रेषित किया गया था, परन्तु इकाई द्वारा वर्तमान तक आवेदन नही किया गया है।

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यह कि उपरोक्त वर्णित तथ्यों तथा इकाई द्वारा किये जा रहे जल प्रदूषण से जन स्वास्थ्य पर संभावित दुष्प्रभाव को दृष्टिगत रखते हुए जनहित में जनस्वास्थ्य की रक्षा एवं जन सामान्य को स्वस्थ पर्यावरण प्रदान करने के उद्देश्य से यह आवश्यक है कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अन्तर्गत निहित शक्तियों के अनुसरण में इकाई के विरूद्ध निषेधात्मक कार्यवाही करते हुए इकाई के संचालन को रोका जाये।

उपरोक्त के अतिरिक्त जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अर्न्तगत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन आपकी इकाई Sri Rohit Ahuja S/o Sri Vijay Ahuja, M/s New poul restaurant, 125-B/1A, Anand Industrial area, Mohan Nagar Ghaziabad के विरूद्ध सक्षम अधिकारी की अनुमति से निम्नलिखित कारण बताओ नोटिस जारी किया जाता है–

1– यह कि क्यों न संबंधित अधिकारियों से यह अपेक्षा की जाए कि इकाई Sri Rohit Ahuja S/o Sri Vijay Ahuja, M/s New poul restaurant, 125-B/1A, Anand Industrial area, Mohan Nagar Ghaziabad को प्रदत्त विद्युत एवं जल संयोजन को विच्छेदित कर दिया जाये ?

2– यह कि क्यों न इकाई Sri Rohit Ahuja S/o Sri Vijay Ahuja, M/s New poul restaurant, 125-B/1A, Anand Industrial area, Mohan Nagar Ghaziabad के उत्तरदायी व्यक्तियों के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 के प्रावधानों के अन्तर्गत परिवाद दायर करा दिया जाये?

उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न इकाई Sri Rohit Ahuja S/o Sri Vijay Ahuja, M/s New poul restaurant, 125-B/1A, Anand Industrial area, Mohan Nagar Ghaziabad के विरूद्ध मा0 एन0जी0टी0 द्वारा पारित आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दोषी इकाईयों के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु बनायी गयी गाइड लाइन के आधार पर रू 7,812/– प्रतिदिन की दर से कुल 763 दिन की डिफाल्ट अवधि में रू0 59,60,556/- की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये?

अतः आपको निर्देशित किया जाता है कि उपरोक्त पर अपना स्पष्टीकरण 15 दिन के अन्दर बोर्ड को प्रेषित करें। निर्धारित समयावधि में संतोषजनक उत्तर प्राप्त न होने की दशा में उपरोक्त निर्देशों की पुष्टि कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वयं का होगा।

सक्षम अधिकारी के अनुमोदन के उपरान्त निर्गत।

मुख्य पर्यावरण अधिकारी, वृत्त–1

प्रतिलिपिः निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1– जिलाधिकारी, गाजियाबाद।

2– क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि अनुवर्ती कार्यवाही करते हुए आख्या बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–1

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	Sri Rohit Ahuja S/o Sri Vijay Ahuja, M/s New Poul Restaurant, 125-B/1A, Anand Industrial area, Mohan Nagar Ghaziabad
2.	Establishment Year	01.01.2022
3.	Date of Inspection	02.02.2024
4.	Name and Designation of Inspecting Officer	N.K. Pandey, AEE D.D. Verma, L.A.
5.	Name of the Proprietor/Contact person, Designation	Sri Ramraj Baghel Mob:-
6.	Category (Hotel/Restaurant /Banquets Hall)	Restourant
7.	Capacity	70 Person
8.	Operational status	Operational
9.	Consolidated consent (Air & Water)	Unit has not obtained CTO from UPPCB.
B: Water Pollution and its Control		
10.	Waste water discharge (KLD)	2.5 KLD
11.	Status of STP/ETP	Not Installed
12.	Mode of Treated effluent disposal	Sewer Line
C: Air Pollution and its Control		
13.	Source of Air Pollution,	DG Set-15 KVA Kitchen section
14.	Status of Air Pollution Control System	DG Set-Chimney Kitchen- Proper ducting/Exhaust system installed.
15.	Fuel Details	LPG/PNG
D: - EC Calculation:		
16.	No. of defaulter Days	763

17.	EC Per Day in Rs as per CPCB methodology	7812
18.	Environmental Compensation Calculation	No. of days x EC per day 5960556.00
E: Action taken:		
19.	Observation/Recommendation	Unit is operating without valid CTO of UPPCB under Water (Prevention control of Pollution) Act. 1974 and Air (Prevention control of Pollution) Act. 1981 and unit is not complying the provision of Water (Prevention control of Pollution) Act. 1974 and Air (Prevention control of Pollution) Act. 1981. As per above default it is recommended for issuance of show cause notice under section 33A, of Water (Prevention control of Pollution) Act. 1974. With imposition of environmental compensation for defaulter days 763 of Rs. 5960556.00

(D.D. Verma)
L.A.

(N.K. Pandey)
A.E.E.

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक :–H07997 / सी0–1 / सा0–1682 / का0बा0नो0 / 2024 दिनांक:06.03.2024

Regd.

M/s Happy Punjab, Plot No. 07, Sector-5, Rajendra Nagar, Sahiabad, Ghaziabad, Mob. No. 9810788510

यह कि M/s Happy Punjab, Plot No. 07, Sector-5, Rajendra Nagar, Sahiabad, Ghaziabad जो कि उपरोक्त वर्णित स्थल पर कार्यरत है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–47 के अन्तर्गत एक कम्पनी है।

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 294 / 2023 प्रसून पन्त व अन्य बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 19.12.2023 को निम्न आदेश पारित किये गये हैं:–

".....13. Similar, report has been filed in respect of 58 project proponents regarding whom only it has been mentioned that environmental compensation of Rs. 9,80,000/- has been imposed. Respondent no.1- UPPCB has not enclosed copies of the orders imposing environmental compensation passed against the 58 project proponents. Specimen of the orders passed against all the 58 project proponents is attached as annexure II.

14. We are of the considered view that the amount of environmental compensation of Rs. 9,80,000/- uniformly imposed on all such units by itself implies non-consideration of the relevant aspects as such compensation has to be from the date of operation till the date of inspection which cannot be the same in respect of all the units and will be materially different and even the magnitude of capital invested, assets acquired, operations carried on will vary.

16. Respondent no.1-UPPCB is directed to file additional status report with all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made in consequence to the orders.

17. We consider it appropriate to grant opportunity of being heard to all the 58 project proponents and accordingly they are ordered to be impleaded as respondents no. 28 to 86....."

16. Respondent no.1-UPPCB is directed to file additional status reportwith all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made inconsequence to the orders....."

यह कि उपरोक्त पारित आदेश के अनुपालन मे क्षेत्रीय कार्यालय, गाजियाबाद के प्राधिकृत अधिकारियों द्वारा इकाई का निरीक्षण दिनांक 02.02.2024 को किया गया। निरीक्षण के समय पाया गया कि उक्त इकाई M/s Happy Punjab, Plot No. 07, Sector-5, Rajendra Nagar, Sahiabad, Ghaziabad है। इकाई से जनित उत्प्रवाह के शुद्धिकरण हेतु पर्याप्त व्यवस्था स्थापित नहीं पायी गयी। इकाई का संचालन राज्य बोर्ड से बिना सहमति जल एवं वायु प्राप्त किये किया जा रहा है, जो कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित अधिनियमों का स्पष्ट उल्लघंन है। इकाई को क्षेत्रीय कार्यालय के पत्रांक 2442 / सा0पत्रा0–23 / 2024 दिनांक 24.02.2024 द्वारा सहमति प्राप्त किये जाने हेतु नोटिस प्रेषित किया गया था, परन्तु इकाई द्वारा वर्तमान तक आवेदन नही किया गया है।

.....2 / –

टी0सी0–12वीं, विभूति खण्ड
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यह कि उपरोक्त वर्णित तथ्यों तथा इकाई द्वारा किये जा रहे जल प्रदूषण से जन स्वास्थ्य पर संभावित दुष्प्रभाव को दृष्टिगत रखते हुए जनहित में जनस्वास्थ्य की रक्षा एवं जन सामान्य को स्वस्थ पर्यावरण प्रदान करने के उद्देश्य से यह आवश्यक है कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अन्तर्गत निहित शक्तियों के अनुसरण में इकाई के विरूद्ध निषेधात्मक कार्यवाही करते हुए इकाई के संचालन को रोका जाये।

उपरोक्त के अतिरिक्त जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अर्न्तगत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन आपकी इकाई M/s Happy Punjab, Plot No. 07, Sector-5, Rajendra Nagar, Sahiabad, Ghaziabad के विरूद्ध सक्षम अधिकारी की अनुमति से निम्नलिखित कारण बताओ नोटिस जारी किया जाता है–

1– यह कि क्यों न संबंधित अधिकारियों से यह अपेक्षा की जाए कि इकाई M/s Happy Punjab, Plot No. 07, Sector-5, Rajendra Nagar, Sahiabad, Ghaziabad को प्रदत्त विद्युत एवं जल संयोजन को विच्छेदित कर दिया जाये ?

2– यह कि क्यों न इकाई M/s Happy Punjab, Plot No. 07, Sector-5, Rajendra Nagar, Sahiabad, Ghaziabad के उत्तरदायी व्यक्तियों के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 के प्रावधानों के अन्तर्गत परिवाद दायर करा दिया जाये?

उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न इकाई M/s Happy Punjab, Plot No. 07, Sector-5, Rajendra Nagar, Sahiabad, Ghaziabad के विरूद्ध मा0 एन0जी0टी0 द्वारा पारित आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दोषी इकाईयों के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु बनायी गयी गाइड लाइन के आधार पर रू 7,812/– प्रतिदिन की दर से कुल 357 दिन की डिफाल्ट अवधि में रू0 27,88,884/- की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये?

अतः आपको निर्देशित किया जाता है कि उपरोक्त पर अपना स्पष्टीकरण 15 दिन के अन्दर बोर्ड को प्रेषित करें। निर्धारित समयावधि में संतोषजनक उत्तर प्राप्त न होने की दशा में उपरोक्त निर्देशों की पुष्टि कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वयं का होगा।

सक्षम अधिकारी के अनुमोदन के उपरान्त निर्गत।

मुख्य पर्यावरण अधिकारी, वृत्त–1

प्रतिलिपिः निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1– जिलाधिकारी, गाजियाबाद।

2– क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि अनुवर्ती कार्यवाही करते हुए आख्या बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–1

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	M/s Happy Punjab, Plot No. 07, Sector-5, Rajendra Nagar, Sahiabad, Ghaziabad
2.	Establishment Year	11.02.2023
3.	Date of Inspection	02.02.2024
4.	Name and Designation of Inspecting Officer	N.K. Pandey, AEE D.D. Verma, L.A.
5.	Name of the Proprietor/Contact person, Designation	Sri Sansar Pal Mob:-9810788510
6.	Category (Hotel/Restaurant /Banquets Hall)	Restourant
7.	Capacity	40 Person
8.	Operational status	Operational
9.	Consolidated consent (Air & Water)	Unit has not obtained CTO from UPPCB.
B: Water Pollution and its Control		
10.	Waste water discharge (KLD)	1.5 KLD
11.	Status of STP/ETP	Not Installed
12.	Mode of Treated effluent disposal	Sewer Line
C: Air Pollution and its Control		
13.	Source of Air Pollution,	Kitchen section
14.	Status of Air Pollution Control System	**Kitchen**- Proper ducting/Exhaust system installed.
15.	Fuel Details	LPG/PNG
D: - EC Calculation:		
16.	No. of defaulter Days	357
17.	EC Per Day in Rs as per CPCB methodology	7812
18.	Environmental Compensation Calculation	No. of days x EC per day 2788884.00

E: Action taken:		
19.	Observation/Recommendation	Unit is operating without valid CTO of UPPCB under Water (Prevention control of Pollution) Act. 1974 and Air (Prevention control of Pollution) Act. 1981 and unit is not complying the provision of Water (Prevention control of Pollution) Act. 1974 and Air (Prevention control of Pollution) Act. 1981. As per above default it is recommended for issuance of show cause notice under section 33A, of Water (Prevention control of Pollution) Act. 1974. With imposition of environmental compensation for defaulter days 357 of Rs. 2788884.00

(D.D. Verma)
L.A.

(N.K. Pandey)
A.E.E.

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक :– H07998 / सी0–1 / सा0–1683 / का0बा0नो0 / 2024

दिनांक:06.03.2024

Regd.

M/s Flock O Clock, Shop No. D27, Gaur Central Mall, Raj Nagar,
Ghaziabad,Mob. No. 8287425503

यह कि M/s Flock O Clock, Shop No. D27, Gaur Central Mall, Raj Nagar, Ghaziabad जो कि उपरोक्त वर्णित स्थल पर कार्यरत है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–47 के अन्तर्गत एक कम्पनी है।

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 294 / 2023 प्रसून पन्त व अन्य बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 19.12.2023 को निम्न आदेश पारित किये गये हैं:–

".....13. Similar, report has been filed in respect of 58 project proponents regarding whom only it has been mentioned that environmental compensation of Rs. 9,80,000/- has been imposed. Respondent no.1- UPPCB has not enclosed copies of the orders imposing environmental compensation passed against the 58 project proponents. Specimen of the orders passed against all the 58 project proponents is attached as annexure II.

14. We are of the considered view that the amount of environmental compensation of Rs. 9,80,000/- uniformly imposed on all such units by itself implies non-consideration of the relevant aspects as such compensation has to be from the date of operation till the date of inspection which cannot be the same in respect of all the units and will be materially different and even the magnitude of capital invested, assets acquired, operations carried on will vary.

16. Respondent no.1-UPPCB is directed to file additional status report with all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made in consequence to the orders.

17. We consider it appropriate to grant opportunity of being heard to all the 58 project proponents and accordingly they are ordered to be impleaded as respondents no. 28 to 86....."

16. Respondent no.1-UPPCB is directed to file additional status reportwith all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made inconsequence to the orders....."

यह कि उपरोक्त पारित आदेश के अनुपालन मे क्षेत्रीय कार्यालय, गाजियाबाद के प्राधिकृत अधिकारियों द्वारा इकाई का निरीक्षण दिनांक 30.01.2024 को किया गया। निरीक्षण के समय पाया गया कि उक्त इकाई M/s Flock O Clock, Shop No. D27, Gaur Central Mall, Raj Nagar, Ghaziabad है। इकाई से जनित उत्प्रवाह के शुद्धिकरण हेतु पर्याप्त व्यवस्था स्थापित नहीं पायी गयी। इकाई का संचालन राज्य बोर्ड से बिना सहमति जल एवं वायु प्राप्त किये किया जा रहा है, जो कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित अधिनियमों का स्पष्ट उल्लघंन है। इकाई को क्षेत्रीय कार्यालय के पत्रांक 2439 / सा0पत्रा0–23 / 2024 दिनांक 24.02.2024 द्वारा सहमति प्राप्त किये जाने हेतु नोटिस प्रेषित किया गया था, परन्तु इकाई द्वारा वर्तमान तक आवेदन नही किया गया है।

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U

यह कि उपरोक्त वर्णित तथ्यों तथा इकाई द्वारा किये जा रहे जल प्रदूषण से जन स्वास्थ्य पर संभावित दुष्प्रभाव को दृष्टिगत रखते हुए जनहित में जनस्वास्थ्य की रक्षा एवं जन सामान्य को स्वस्थ पर्यावरण प्रदान करने के उद्देश्य से यह आवश्यक है कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अन्तर्गत निहित शक्तियों के अनुसरण में इकाई के विरूद्ध निषेधात्मक कार्यवाही करते हुए इकाई के संचालन को रोका जाये।

उपरोक्त के अतिरिक्त जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अर्न्तगत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन आपकी इकाई M/s Flock O Clock, Shop No. D27, Gaur Central Mall, Raj Nagar, Ghaziabad के विरूद्ध सक्षम अधिकारी की अनुमति से निम्नलिखित कारण बताओ नोटिस जारी किया जाता है–

1– यह कि क्यों न संबंधित अधिकारियों से यह अपेक्षा की जाए कि इकाई M/s Flock O Clock, Shop No. D27, Gaur Central Mall, Raj Nagar, Ghaziabad को प्रदत्त विद्युत एवं जल संयोजन को विच्छेदित कर दिया जाये ?

2– यह कि क्यों न इकाई M/s Flock O Clock, Shop No. D27, Gaur Central Mall, Raj Nagar, Ghaziabad के उत्तरदायी व्यक्तियों के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 के प्रावधानों के अन्तर्गत परिवाद दायर करा दिया जाये?

उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न इकाई M/s Flock O Clock, Shop No. D27, Gaur Central Mall, Raj Nagar, Ghaziabad के विरूद्ध मा0 एन0जी0टी0 द्वारा पारित आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दोषी इकाईयों के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु बनायी गयी गाइड लाइन के आधार पर रू 7,812/– प्रतिदिन की दर से कुल 395 दिन की डिफाल्ट अवधि में रू0 30,85,740/- की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये?

अतः आपको निर्देशित किया जाता है कि उपरोक्त पर अपना स्पष्टीकरण 15 दिन के अन्दर बोर्ड को प्रेषित करें। निर्धारित समयावधि में संतोषजनक उत्तर प्राप्त न होने की दशा में उपरोक्त निर्देशों की पुष्टि कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वयं का होगा।

सक्षम अधिकारी के अनुमोदन के उपरान्त निर्गत।

मुख्य पर्यावरण अधिकारी, वृत्त–1

प्रतिलिपिः निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1– जिलाधिकारी, गाजियाबाद।

2– क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि अनुवर्ती कार्यवाही करते हुए आख्या बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–1

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	M/s Flock O Clock, Shop No. D27, Gaur Central Mall, Raj Nagar, Ghaziabad
2.	Establishment Year	01.01.2023
3.	Date of Inspection	30.01.2024
4.	Name and Designation of Inspecting Officer	Kunwar Santosh Kumar, AEE Ankit Chaudhary, J.E.
5.	Name of the Proprietor/Contact person, Designation	Sri Prasoon Mob:-8287425503
6.	Category (Hotel/Restaurant /Banquets Hall)	Restourant
7.	Capacity	40 Person
8.	Operational status	Operational
9.	Consolidated consent (Air & Water)	Unit has not obtained CTO from UPPCB.
B: Water Pollution and its Control		
10.	Waste water discharge (KLD)	2.5 KLD
11.	Status of STP/ETP	Not Installed
12.	Mode of Treated effluent disposal	Sewer Line
C: Air Pollution and its Control		
13.	Source of Air Pollution,	DG Set-15 KVA Kitchen section
14.	Status of Air Pollution Control System	DG Set-Chimney Kitchen- Ducting/Exhaust system installed.
15.	Fuel Details	LPG/PNG
D: - EC Calculation:		
16.	No. of defaulter Days	395
17.	EC Per Day in Rs as per CPCB methodology	7812

18.	Environmental Compensation Calculation	No. of days x EC per day 3085740.00
E: Action taken:		
19.	Observation/Recommendation	Unit is operating without valid CTO of UPPCB under Water (Prevention control of Pollution) Act. 1974 and Air (Prevention control of Pollution) Act. 1981 and unit is not complying the provision of Water (Prevention control of Pollution) Act. 1974 and Air (Prevention control of Pollution) Act. 1981. As per above default it is recommended for issuance of show cause notice under section 33A, of Water (Prevention control of Pollution) Act. 1974. With imposition of environmental compensation for defaulter days 395 of Rs. 3085740.00

(Ankit Chaudhary)
J.E.

(Kunwar Santosh Kumar)
A.E.E.

Ro

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक :– **H07999** / सी0–1 / सा0–1684 / का0बा0नो0 / 2024 दिनांक:06.03.2024

Regd.

M/s Ranya Manya Enterprises, Shop UGF 40, 41, Ajnara Gen X Crossing Republik, Dunduhaida, Ghaziabad Nagar Nigam Zone-08 Ghaziabad,Mob. No. 8851673214

यह कि M/s Ranya Manya Enterprises, Shop UGF 40, 41, Ajnara Gen X Crossing Republik, Dunduhaida, Ghaziabad Nagar Nigam Zone-08 Ghaziabad जो कि उपरोक्त वर्णित स्थल पर कार्यरत है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–47 के अन्तर्गत एक कम्पनी है।

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 294 / 2023 प्रसून पन्त व अन्य बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 19.12.2023 को निम्न आदेश पारित किये गये हैं:–

".....13. Similar, report has been filed in respect of 58 project proponents regarding whom only it has been mentioned that environmental compensation of Rs. 9,80,000/- has been imposed. Respondent no.1- UPPCB has not enclosed copies of the orders imposing environmental compensation passed against the 58 project proponents. Specimen of the orders passed against all the 58 project proponents is attached as annexure II.

14. We are of the considered view that the amount of environmental compensation of Rs. 9,80,000/- uniformly imposed on all such units by itself implies non-consideration of the relevant aspects as such compensation has to be from the date of operation till the date of inspection which cannot be the same in respect of all the units and will be materially different and even the magnitude of capital invested, assets acquired, operations carried on will vary.

16. Respondent no.1-UPPCB is directed to file additional status report with all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made in consequence to the orders.

17. We consider it appropriate to grant opportunity of being heard to all the 58 project proponents and accordingly they are ordered to be impleaded as respondents no. 28 to 86....."

16. Respondent no.1-UPPCB is directed to file additional status reportwith all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made inconsequence to the orders....."

यह कि उपरोक्त पारित आदेश के अनुपालन मे क्षेत्रीय कार्यालय, गाजियाबाद के प्राधिकृत अधिकारियों द्वारा इकाई का निरीक्षण दिनांक 30.01.2024 को किया गया। निरीक्षण के समय पाया गया कि उक्त इकाई M/s Ranya Manya Enterprises, Shop UGF 40, 41, Ajnara Gen X Crossing Republik, Dunduhaida, Ghaziabad Nagar Nigam Zone-08 Ghaziabad है। इकाई से जनित उत्प्रवाह के शुद्धिकरण हेतु पर्याप्त व्यवस्था स्थापित नहीं पायी गयी। इकाई का संचालन राज्य बोर्ड से बिना सहमति जल एवं वायु प्राप्त किये किया जा रहा है, जो कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित अधिनियमों का स्पष्ट उल्लघंन है। इकाई को क्षेत्रीय कार्यालय के पत्रांक 2438 / सा0पत्रा0–23 / 2024 दिनांक 24.02.2024 द्वारा सहमति प्राप्त किये जाने हेतु नोटिस प्रेषित किया गया था, परन्तु इकाई द्वारा वर्तमान तक आवेदन नही किया गया है।

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यह कि उपरोक्त वर्णित तथ्यों तथा इकाई द्वारा किये जा रहे जल प्रदूषण से जन स्वास्थ्य पर संभावित दुष्प्रभाव को दृष्टिगत रखते हुए जनहित में जनस्वास्थ्य की रक्षा एवं जन सामान्य को स्वस्थ पर्यावरण प्रदान करने के उद्देश्य से यह आवश्यक है कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अन्तर्गत निहित शक्तियों के अनुसरण में इकाई के विरूद्ध निषेधात्मक कार्यवाही करते हुए इकाई के संचालन को रोका जाये।

उपरोक्त के अतिरिक्त जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अर्न्तगत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन आपकी इकाई M/s Ranya Manya Enterprises, Shop UGF 40, 41, Ajnara Gen X Crossing Republik, Dunduhaida, Ghaziabad Nagar Nigam Zone-08 Ghaziabad के विरूद्ध सक्षम अधिकारी की अनुमति से निम्नलिखित कारण बताओ नोटिस जारी किया जाता है–

1– यह कि क्यों न संबंधित अधिकारियों से यह अपेक्षा की जाए कि इकाई M/s Ranya Manya Enterprises, Shop UGF 40, 41, Ajnara Gen X Crossing Republik, Dunduhaida, Ghaziabad Nagar Nigam Zone-08 Ghaziabad को प्रदत्त विद्युत एवं जल संयोजन को विच्छेदित कर दिया जाये ?

2– यह कि क्यों न इकाई M/s Ranya Manya Enterprises, Shop UGF 40, 41, Ajnara Gen X Crossing Republik, Dunduhaida, Ghaziabad Nagar Nigam Zone-08 Ghaziabad के उत्तरदायी व्यक्तियों के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 के प्रावधानों के अन्तर्गत परिवाद दायर करा दिया जाये?

उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न इकाई M/s Ranya Manya Enterprises, Shop UGF 40, 41, Ajnara Gen X Crossing Republik, Dunduhaida, Ghaziabad Nagar Nigam Zone-08 Ghaziabad के विरूद्ध मा0 एन0जी0टी0 द्वारा पारित आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दोषी इकाईयों के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु बनायी गयी गाइड लाइन के आधार पर रू 7,812/– प्रतिदिन की दर से कुल 183 दिन की डिफाल्ट अवधि में रू0 14,29,596/- की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये?

अतः आपको निर्देशित किया जाता है कि उपरोक्त पर अपना स्पष्टीकरण 15 दिन के अन्दर बोर्ड को प्रेषित करें। निर्धारित समयावधि में संतोषजनक उत्तर प्राप्त न होने की दशा में उपरोक्त निर्देशों की पुष्टि कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वयं का होगा।

सक्षम अधिकारी के अनुमोदन के उपरान्त निर्गत।

मुख्य पर्यावरण अधिकारी, वृत्त–1

प्रतिलिपिः निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1– जिलाधिकारी, गाजियाबाद।

2– क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि अनुवर्ती कार्यवाही करते हुए आख्या बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–1

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	M/s Ranya Manya Enterprises, Shop UGF 40, 41, Ajnara Gen X Crossing Republik, Dunduhaida, Ghaziabad Nagar Nigam Zone-08 Ghaziabad
2.	Establishment Year	01.08.2023
3.	Date of Inspection	30.01.2024
4.	Name and Designation of Inspecting Officer	Kunwar Santosh Kumar, AEE Ankit Chaudhary, J.E.
5.	Name of the Proprietor/Contact person, Designation	Sri Rishabh Tomar Mob:-8851673214
6.	Category (Hotel/Restaurant /Banquets Hall)	Restourant
7.	Capacity	40 Person
8.	Operational status	Operational
9.	Consolidated consent (Air & Water)	Unit has not obtained CTO from UPPCB.
B: Water Pollution and its Control		
10.	Waste water discharge (KLD)	1.5 KLD
11.	Status of STP/ETP	Not Installed
12.	Mode of Treated effluent disposal	Sewer Line
C: Air Pollution and its Control		
13.	Source of Air Pollution,	DG Set-15 KVA Kitchen section
14.	Status of Air Pollution Control System	DG Set-Chimney Kitchen- Ducting/Exhaust system installed.
15.	Fuel Details	LPG/PNG
D: - EC Calculation:		
16.	No. of defaulter Days	183

17.	EC Per Day in Rs as per CPCB methodology	7812
18.	Environmental Compensation Calculation	No. of days x EC per day 1429596.00
E: Action taken:		
19.	Observation/Recommendation	Unit is operating without valid CTO of UPPCB under Water (Prevention control of Pollution) Act. 1974 and Air (Prevention control of Pollution) Act. 1981 and unit is not complying the provision of Water (Prevention control of Pollution) Act. 1974 and Air (Prevention control of Pollution) Act. 1981. As per above default it is recommended for issuance of show cause notice under section 33A, of Water (Prevention control of Pollution) Act. 1974. With imposition of environmental compensation for defaulter days 183 of Rs. 1429596.00

Ankit

(Ankit Chaudhary)
J.E.

Santosh

(Kunwar Santosh Kumar)
A.E.E.

RO

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक :– H08000 / सी0–1 / सा0–1685 / का0बा0नो0 / 2024 दिनांक:06.03.2024

Regd.

M/s Devi Dayal Food Private Limited, KB-75, Kavi Nagar Ghaziabad, Mob. No. 8178324049

यह कि M/s Devi Dayal Food Private Limited, KB-75, Kavi Nagar Ghaziabad जो कि उपरोक्त वर्णित स्थल पर कार्यरत है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–47 के अन्तर्गत एक कम्पनी है।

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 294 / 2023 प्रसून पन्त व अन्य बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 19.12.2023 को निम्न आदेश पारित किये गये हैं:–

".....13. Similar, report has been filed in respect of 58 project proponents regarding whom only it has been mentioned that environmental compensation of Rs. 9,80,000/- has been imposed. Respondent no.1- UPPCB has not enclosed copies of the orders imposing environmental compensation passed against the 58 project proponents. Specimen of the orders passed against all the 58 project proponents is attached as annexure II.

14. We are of the considered view that the amount of environmental compensation of Rs. 9,80,000/- uniformly imposed on all such units by itself implies non-consideration of the relevant aspects as such compensation has to be from the date of operation till the date of inspection which cannot be the same in respect of all the units and will be materially different and even the magnitude of capital invested, assets acquired, operations carried on will vary.

16. Respondent no.1-UPPCB is directed to file additional status report with all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made in consequence to the orders.

17. We consider it appropriate to grant opportunity of being heard to all the 58 project proponents and accordingly they are ordered to be impleaded as respondents no. 28 to 86....."

16. Respondent no.1-UPPCB is directed to file additional status reportwith all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made inconsequence to the orders....."

यह कि उपरोक्त पारित आदेश के अनुपालन मे क्षेत्रीय कार्यालय, गाजियाबाद के प्राधिकृत अधिकारियों द्वारा इकाई का निरीक्षण दिनांक 30.01.2024 को किया गया। निरीक्षण के समय पाया गया कि उक्त इकाई M/s Devi Dayal Food Private Limited, KB-75, Kavi Nagar Ghaziabad है। इकाई से जनित उत्प्रवाह के शुद्धिकरण हेतु पर्याप्त व्यवस्था स्थापित नहीं पायी गयी। इकाई का संचालन राज्य बोर्ड से बिना सहमति जल एवं वायु प्राप्त किये किया जा रहा है, जो कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित अधिनियमों का स्पष्ट उल्लघंन है। इकाई को क्षेत्रीय कार्यालय के पत्रांक 2437 / सा0पत्रा0–23 / 2024 दिनांक 24.02.2024 द्वारा सहमति प्राप्त किये जाने हेतु नोटिस प्रेषित किया गया था, परन्तु इकाई द्वारा वर्तमान तक आवेदन नही किया गया है।

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यह कि उपरोक्त वर्णित तथ्यों तथा इकाई द्वारा किये जा रहे जल प्रदूषण से जन स्वास्थ्य पर संभावित दुष्प्रभाव को दृष्टिगत रखते हुए जनहित में जनस्वास्थ्य की रक्षा एवं जन सामान्य को स्वस्थ पर्यावरण प्रदान करने के उद्देश्य से यह आवश्यक है कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अन्तर्गत निहित शक्तियों के अनुसरण में इकाई के विरूद्ध निषेधात्मक कार्यवाही करते हुए इकाई के संचालन को रोका जाये।

उपरोक्त के अतिरिक्त जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अर्न्तगत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन आपकी इकाई M/s Devi Dayal Food Private Limited, KB-75, Kavi Nagar Ghaziabad के विरूद्ध सक्षम अधिकारी की अनुमति से निम्नलिखित कारण बताओ नोटिस जारी किया जाता है–

1– यह कि क्यों न संबंधित अधिकारियों से यह अपेक्षा की जाए कि इकाई M/s Devi Dayal Food Private Limited, KB-75, Kavi Nagar Ghaziabad को प्रदत्त विद्युत एवं जल संयोजन को विच्छेदित कर दिया जाये ?

2– यह कि क्यों न इकाई M/s Devi Dayal Food Private Limited, KB-75, Kavi Nagar Ghaziabad के उत्तरदायी व्यक्तियों के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 के प्रावधानों के अन्तर्गत परिवाद दायर करा दिया जाये?

उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न इकाई M/s Devi Dayal Food Private Limited, KB-75, Kavi Nagar Ghaziabad के विरूद्ध मा0 एन0जी0टी0 द्वारा पारित आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दोषी इकाईयों के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु बनायी गयी गाइड लाइन के आधार पर रू 7,812/– प्रतिदिन की दर से कुल 1826 दिन की डिफाल्ट अवधि में रू0 1,42,64,712/- की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये?

अतः आपको निर्देशित किया जाता है कि उपरोक्त पर अपना स्पष्टीकरण 15 दिन के अन्दर बोर्ड को प्रेषित करें। निर्धारित समयावधि में संतोषजनक उत्तर प्राप्त न होने की दशा में उपरोक्त निर्देशों की पुष्टि कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वयं का होगा।

सक्षम अधिकारी के अनुमोदन के उपरान्त निर्गत।

मुख्य पर्यावरण अधिकारी, वृत्त–1

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1– जिलाधिकारी, गाजियाबाद।

2– क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि अनुवर्ती कार्यवाही करते हुए आख्या बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–1

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	M/s Devi Dayal Food Private Limited, KB-75, Kavi Nagar Ghaziabad
2.	Establishment Year	01.01.2017
3.	Date of Inspection	30.01.2024
4.	Name and Designation of Inspecting Officer	Kunwar Santosh Kumar, AEE Ankit Chaudhary, J.E.
5.	Name of the Proprietor/Contact person, Designation	Sri Sahil Kalra Mob:-8178324049
6.	Category (Hotel/Restaurant /Banquets Hall)	Hotel
7.	Capacity	55 Rooms
8.	Operational status	Operational
9.	Consolidated consent (Air & Water)	Unit has not obtained CTO from UPPCB.
B: Water Pollution and its Control		
10.	Waste water discharge (KLD)	6.8 KLD
11.	Status of STP/ETP	Not Installed
12.	Mode of Treated effluent disposal	Sewer Line
C: Air Pollution and its Control		
13.	Source of Air Pollution,	Kitchen section
14.	Status of Air Pollution Control System	**Kitchen-** Ducting/Exhaust system installed.
15.	Fuel Details	LPG/PNG
D: - EC Calculation:		
16.	No. of defaulter Days	1826
17.	EC Per Day in Rs as per CPCB methodology	7812
18.	Environmental Compensation Calculation	No. of days x EC per day 14264712.00

E: Action taken:		
19.	Observation/Recommendation	Unit is operating without valid CTO of UPPCB under Water (Prevention control of Pollution) Act. 1974 and Air (Prevention control of Pollution) Act. 1981 and unit is not complying the provision of Water (Prevention control of Pollution) Act. 1974 and Air (Prevention control of Pollution) Act. 1981. As per above default it is recommended for issuance of show cause notice under section 33A, of Water (Prevention control of Pollution) Act. 1974. With imposition of environmental compensation for defaulter days 1826 of Rs. 14264712.00

(Ankit Chaudhary)
J.E.

(Kunwar Santosh Kumar)
A.E.E.

RO

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक :– H08001 / सी0–1 / सा0–1686 / का0बा0नो0 / 2024 दिनांक:06.03.2024

Regd.

M/s Shreshth Gandhi(Food Forest), J-65, Sector-12, Block-j, Pratap Vihar, Ghaziabad.Mob. No. 8178912065

यह कि M/s Shreshth Gandhi(Food Forest), J-65, Sector-12, Block-j, Pratap Vihar, Ghaziabad जो कि उपरोक्त वर्णित स्थल पर कार्यरत है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–47 के अन्तर्गत एक कम्पनी है।

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 294 / 2023 प्रसून पन्त व अन्य बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 19.12.2023 को निम्न आदेश पारित किये गये हैं:–

".....13. Similar, report has been filed in respect of 58 project proponents regarding whom only it has been mentioned that environmental compensation of Rs. 9,80,000/- has been imposed. Respondent no.1- UPPCB has not enclosed copies of the orders imposing environmental compensation passed against the 58 project proponents. Specimen of the orders passed against all the 58 project proponents is attached as annexure II.

14. We are of the considered view that the amount of environmental compensation of Rs. 9,80,000/- uniformly imposed on all such units by itself implies non-consideration of the relevant aspects as such compensation has to be from the date of operation till the date of inspection which cannot be the same in respect of all the units and will be materially different and even the magnitude of capital invested, assets acquired, operations carried on will vary.

16. Respondent no.1-UPPCB is directed to file additional status report with all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made in consequence to the orders.

17. We consider it appropriate to grant opportunity of being heard to all the 58 project proponents and accordingly they are ordered to be impleaded as respondents no. 28 to 86....."

16. Respondent no.1-UPPCB is directed to file additional status reportwith all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made inconsequence to the orders....."

यह कि उपरोक्त पारित आदेश के अनुपालन मे क्षेत्रीय कार्यालय, गाजियाबाद के प्राधिकृत अधिकारियों द्वारा इकाई का निरीक्षण दिनांक 27.01.2024 को किया गया। निरीक्षण के समय पाया गया कि उक्त इकाई M/s Shreshth Gandhi(Food Forest), J-65, Sector-12, Block-j, Pratap Vihar, Ghaziabad है। इकाई से जनित उत्प्रवाह के शुद्धिकरण हेतु पर्याप्त व्यवस्था स्थापित नहीं पायी गयी। इकाई का संचालन राज्य बोर्ड से बिना सहमति जल एवं वायु प्राप्त किये किया जा रहा है, जो कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित अधिनियमों का स्पष्ट उल्लघंन है। इकाई को क्षेत्रीय कार्यालय के पत्रांक 2436 / सा0पत्रा0–23 / 2024 दिनांक 24.02.2024 द्वारा सहमति प्राप्त किये जाने हेतु नोटिस प्रेषित किया गया था, परन्तु इकाई द्वारा वर्तमान तक आवेदन नही किया गया है।

टी0सी0–12वी, विभूति खण्ड
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Fax : 0522-2720764
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यह कि उपरोक्त वर्णित तथ्यों तथा इकाई द्वारा किये जा रहे जल प्रदूषण से जन स्वास्थ्य पर संभावित दुष्प्रभाव को दृष्टिगत रखते हुए जनहित में जनस्वास्थ्य की रक्षा एवं जन सामान्य को स्वस्थ पर्यावरण प्रदान करने के उद्देश्य से यह आवश्यक है कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अन्तर्गत निहित शक्तियों के अनुसरण में इकाई के विरूद्ध निषेधात्मक कार्यवाही करते हुए इकाई के संचालन को रोका जाये।

उपरोक्त के अतिरिक्त जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अर्न्तगत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन आपकी इकाई M/s Shreshth Gandhi(Food Forest), J-65, Sector-12, Block-j, Pratap Vihar, Ghaziabad के विरूद्ध सक्षम अधिकारी की अनुमति से निम्नलिखित कारण बताओ नोटिस जारी किया जाता है–

1– यह कि क्यों न संबंधित अधिकारियों से यह अपेक्षा की जाए कि इकाई M/s Shreshth Gandhi(Food Forest), J-65, Sector-12, Block-j, Pratap Vihar, Ghaziabad को प्रदत्त विद्युत एवं जल संयोजन को विच्छेदित कर दिया जाये ?

2– यह कि क्यों न इकाई M/s Shreshth Gandhi(Food Forest), J-65, Sector-12, Block-j, Pratap Vihar, Ghaziabad के उत्तरदायी व्यक्तियों के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 के प्रावधानों के अन्तर्गत परिवाद दायर करा दिया जाये?

उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न इकाई M/s Shreshth Gandhi(Food Forest), J-65, Sector-12, Block-j, Pratap Vihar, Ghaziabad के विरूद्ध मा0 एन0जी0टी0 द्वारा पारित आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दोषी इकाईयों के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु बनायी गयी गाइड लाइन के आधार पर रू 7,812/– प्रतिदिन की दर से कुल 129 दिन की डिफाल्ट अवधि में रू0 10,07,748/- की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये?

अतः आपको निर्देशित किया जाता है कि उपरोक्त पर अपना स्पष्टीकरण 15 दिन के अन्दर बोर्ड को प्रेषित करें। निर्धारित समयावधि में संतोषजनक उत्तर प्राप्त न होने की दशा में उपरोक्त निर्देशों की पुष्टि कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वयं का होगा।

सक्षम अधिकारी के अनुमोदन के उपरान्त निर्गत।

मुख्य पर्यावरण अधिकारी, वृत्त–1

प्रतिलिपिः निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1– जिलाधिकारी, गाजियाबाद।

2– क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि अनुवर्ती कार्यवाही करते हुए आख्या बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–1

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	M/s Shreshth Gandhi (Food Forest), J-65, Sector-12, Block-j, Pratap Vihar, Ghaziabad
2.	Establishment Year	21.09.2023
3.	Date of Inspection	27.01.2024
4.	Name and Designation of Inspecting Officer	Kunwar Santosh Kumar, AEE Ankit Chaudhary, J.E.
5.	Name of the Proprietor/Contact person, Designation	Sri Shreshth Gandhi Mob:-8178912065
6.	Category (Hotel/Restaurant /Banquets Hall)	Hotel
7.	Capacity	65 Rooms
8.	Operational status	Operational
9.	Consolidated consent (Air & Water)	Unit has not obtained CTO from UPPCB.
B: Water Pollution and its Control		
10.	Waste water discharge (KLD)	8.5 KLD
11.	Status of STP/ETP	Not Installed
12.	Mode of Treated effluent disposal	Sewer Line
C: Air Pollution and its Control		
13.	Source of Air Pollution,	Kitchen section
14.	Status of Air Pollution Control System	**Kitchen**- Ducting/Exhaust system installed.
15.	Fuel Details	LPG/PNG
D: - EC Calculation:		
16.	No. of defaulter Days	129
17.	EC Per Day in Rs as per CPCB methodology	7812
18.	Environmental Compensation Calculation	No. of days x EC per day 1007748.00

E: Action taken:		
19.	Observation/Recommendation	Unit is operating without valid CTO of UPPCB under Water (Prevention control of Pollution) Act. 1974 and Air (Prevention control of Pollution) Act. 1981 and unit is not complying the provision of Water (Prevention control of Pollution) Act. 1974 and Air (Prevention control of Pollution) Act. 1981. As per above default it is recommended for issuance of show cause notice under section 33A, of Water (Prevention control of Pollution) Act. 1974. With imposition of environmental compensation for defaulter days 129 of Rs. 1007748.00

(Ankit Chaudhary)
J.E.

(Kunwar Santosh Kumar)
A.E.E.

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक :– H08002 / सी0–1 / सा0–1687 / का0बा0नो0 / 2024 दिनांक:06.03.2024

Regd.

M/s Jubilant Foodworks Ltd (Dominos Pizza), Ground floor, Shop No. 01,
Commercial Plot no. NS-01, Sector-12, Pratap Vihar, Ghaziabad,Mob. No. 8860395724

यह कि M/s Jubilant Foodworks Ltd (Dominos Pizza), Ground floor, Shop No. 01, Commercial Plot no. NS-01, Sector-12, Pratap Vihar, Ghaziabad जो कि उपरोक्त वर्णित स्थल पर कार्यरत है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–47 के अन्तर्गत एक कम्पनी है।

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 294 / 2023 प्रसून पन्त व अन्य बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 19.12.2023 को निम्न आदेश पारित किये गये हैं:–

".....13. Similar, report has been filed in respect of 58 project proponents regarding whom only it has been mentioned that environmental compensation of Rs. 9,80,000/- has been imposed. Respondent no.1- UPPCB has not enclosed copies of the orders imposing environmental compensation passed against the 58 project proponents. Specimen of the orders passed against all the 58 project proponents is attached as annexure II.

14. We are of the considered view that the amount of environmental compensation of Rs. 9,80,000/- uniformly imposed on all such units by itself implies non-consideration of the relevant aspects as such compensation has to be from the date of operation till the date of inspection which cannot be the same in respect of all the units and will be materially different and even the magnitude of capital invested, assets acquired, operations carried on will vary.

16. Respondent no.1-UPPCB is directed to file additional status report with all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made in consequence to the orders.

17. We consider it appropriate to grant opportunity of being heard to all the 58 project proponents and accordingly they are ordered to be impleaded as respondents no. 28 to 86....."

16. Respondent no.1-UPPCB is directed to file additional status reportwith all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made inconsequence to the orders....."

यह कि उपरोक्त पारित आदेश के अनुपालन मे क्षेत्रीय कार्यालय, गाजियाबाद के प्राधिकृत अधिकारियों द्वारा इकाई का निरीक्षण दिनांक 27.01.2024 को किया गया। निरीक्षण के समय पाया गया कि उक्त इकाई M/s Jubilant Foodworks Ltd (Dominos Pizza), Ground floor, Shop No. 01, Commercial Plot no. NS-01, Sector-12, Pratap Vihar, Ghaziabad है। इकाई से जनित उत्प्रवाह के शुद्धिकरण हेतु पर्याप्त व्यवस्था स्थापित नहीं पायी गयी। इकाई का संचालन राज्य बोर्ड से बिना सहमति जल एवं वायु प्राप्त किये किया जा रहा है, जो कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित अधिनियमों का स्पष्ट उल्लघंन है। इकाई को क्षेत्रीय कार्यालय के पत्रांक 2435 / सा0पत्रा0–23 / 2024 दिनांक 24.02.2024 द्वारा सहमति प्राप्त किये जाने हेतु नोटिस प्रेषित किया गया था, परन्तु इकाई द्वारा वर्तमान तक आवेदन नही किया गया है।

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यह कि उपरोक्त वर्णित तथ्यों तथा इकाई द्वारा किये जा रहे जल प्रदूषण से जन स्वास्थ्य पर संभावित दुष्प्रभाव को दृष्टिगत रखते हुए जनहित में जनस्वास्थ्य की रक्षा एवं जन सामान्य को स्वस्थ पर्यावरण प्रदान करने के उद्देश्य से यह आवश्यक है कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अन्तर्गत निहित शक्तियों के अनुसरण में इकाई के विरूद्ध निषेधात्मक कार्यवाही करते हुए इकाई के संचालन को रोका जाये।

उपरोक्त के अतिरिक्त जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अर्न्तगत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन आपकी इकाई M/s Jubilant Foodworks Ltd (Dominos Pizza), Ground floor, Shop No. 01, Commercial Plot no. NS-01, Sector-12, Pratap Vihar, Ghaziabad के विरूद्ध सक्षम अधिकारी की अनुमति से निम्नलिखित कारण बताओ नोटिस जारी किया जाता है–

1– यह कि क्यों न संबंधित अधिकारियों से यह अपेक्षा की जाए कि इकाई M/s Jubilant Foodworks Ltd (Dominos Pizza), Ground floor, Shop No. 01, Commercial Plot no. NS-01, Sector-12, Pratap Vihar, Ghaziabad को प्रदत्त विद्युत एवं जल संयोजन को विच्छेदित कर दिया जाये ?

2– यह कि क्यों न इकाई M/s Jubilant Foodworks Ltd (Dominos Pizza), Ground floor, Shop No. 01, Commercial Plot no. NS-01, Sector-12, Pratap Vihar, Ghaziabad के उत्तरदायी व्यक्तियों के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 के प्रावधानों के अन्तर्गत परिवाद दायर करा दिया जाये?

उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न इकाई M/s Jubilant Foodworks Ltd (Dominos Pizza), Ground floor, Shop No. 01, Commercial Plot no. NS-01, Sector-12, Pratap Vihar, Ghaziabad के विरूद्ध मा0 एन0जी0टी0 द्वारा पारित आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दोषी इकाईयों के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु बनायी गयी गाइड लाइन के आधार पर रू 7,812/– प्रतिदिन की दर से कुल 1826 दिन की डिफाल्ट अवधि में रू0 1,42,64,712/- की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये?

अतः आपको निर्देशित किया जाता है कि उपरोक्त पर अपना स्पष्टीकरण 15 दिन के अन्दर बोर्ड को प्रेषित करें। निर्धारित समयावधि में संतोषजनक उत्तर प्राप्त न होने की दशा में उपरोक्त निर्देशों की पुष्टि कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वयं का होगा।

सक्षम अधिकारी के अनुमोदन के उपरान्त निर्गत।

मुख्य पर्यावरण अधिकारी, वृत्त–1

प्रतिलिपिः निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1– जिलाधिकारी, गाजियाबाद।

2– क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि अनुवर्ती कार्यवाही करते हुए आख्या बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–1

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	M/s Jubilant Foodworks Ltd (Dominos Pizza), Ground floor, Shop No. 01, Commercial Plot no. NS-01, Sector-12, Pratap Vihar, Ghaziabad
2.	Establishment Year	01.01.2017
3.	Date of Inspection	27.01.2024
4.	Name and Designation of Inspecting Officer	Vipul Kumar, AEE Anil Gupta, S.A.
5.	Name of the Proprietor/Contact person, Designation	Sri Rakesh Kumar Mob:-8860395724
6.	Category (Hotel/Restaurant /Banquets Hall)	Restourant
7.	Capacity	40 Person
8.	Operational status	Operational
9.	Consolidated consent (Air & Water)	Unit has not obtained CTO from UPPCB.
B: Water Pollution and its Control		
10.	Waste water discharge (KLD)	1.5 KLD
11.	Status of STP/ETP	Not Installed
12.	Mode of Treated effluent disposal	Sewer Line
C: Air Pollution and its Control		
13.	Source of Air Pollution,	DG Set-62.5 KVA Kitchen section
14.	Status of Air Pollution Control System	DG Set-Chimney Kitchen- Ducting/Exhaust system installed.
15.	Fuel Details	LPG/PNG
D: - EC Calculation:		
16.	No. of defaulter Days	1826

17.	EC Per Day in Rs as per CPCB methodology	7812
18.	Environmental Compensation Calculation	No. of days x EC per day 14264712.00
E: Action taken:		
19.	Observation/Recommendation	Unit is operating without valid CTO of UPPCB under Water (Prevention control of Pollution) Act. 1974 and Air (Prevention control of Pollution) Act. 1981 and unit is not complying the provision of Water (Prevention control of Pollution) Act. 1974 and Air (Prevention control of Pollution) Act. 1981. As per above default it is recommended for issuance of show cause notice under section 33A, of Water (Prevention control of Pollution) Act. 1974. With imposition of environmental compensation for defaulter days 1826 of Rs. 14264712.00

(Anil Kumar Gupta)
S.A.

(Vipul Kumar)
A.E.E.

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक :– H08003 / सी0–1 / सा0–1688 / का0बा0नो0 / 2024 दिनांक:06.03.2024

Regd.

M/s Mahipal Yaduvanshi Restaurant, Near A Block, Shivpuri, Ghaziabad Nagar Nigam Zone-9, Ghaziabad,Mob. No.8851066521

यह कि M/s Mahipal Yaduvanshi Restaurant, Near A Block, Shivpuri, Ghaziabad Nagar Nigam Zone-9, Ghaziabad जो कि उपरोक्त वर्णित स्थल पर कार्यरत है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–47 के अन्तर्गत एक कम्पनी है।

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 294 / 2023 प्रसून पन्त व अन्य बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 19.12.2023 को निम्न आदेश पारित किये गये हैं:–

".....13. Similar, report has been filed in respect of 58 project proponents regarding whom only it has been mentioned that environmental compensation of Rs. 9,80,000/- has been imposed. Respondent no.1- UPPCB has not enclosed copies of the orders imposing environmental compensation passed against the 58 project proponents. Specimen of the orders passed against all the 58 project proponents is attached as annexure II.

14. We are of the considered view that the amount of environmental compensation of Rs. 9,80,000/- uniformly imposed on all such units by itself implies non-consideration of the relevant aspects as such compensation has to be from the date of operation till the date of inspection which cannot be the same in respect of all the units and will be materially different and even the magnitude of capital invested, assets acquired, operations carried on will vary.

16. Respondent no.1-UPPCB is directed to file additional status report with all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made in consequence to the orders.

17. We consider it appropriate to grant opportunity of being heard to all the 58 project proponents and accordingly they are ordered to be impleaded as respondents no. 28 to 86....."

16. Respondent no.1-UPPCB is directed to file additional status reportwith all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made inconsequence to the orders....."

यह कि उपरोक्त पारित आदेश के अनुपालन मे क्षेत्रीय कार्यालय, गाजियाबाद के प्राधिकृत अधिकारियों द्वारा इकाई का निरीक्षण दिनांक 27.01.2024 को किया गया। निरीक्षण के समय पाया गया कि उक्त इकाई M/s Mahipal Yaduvanshi Restaurant, Near A Block, Shivpuri, Ghaziabad Nagar Nigam Zone-9, Ghaziabad है। इकाई से जनित उत्प्रवाह के शुद्धिकरण हेतु पर्याप्त व्यवस्था स्थापित नहीं पायी गयी। इकाई का संचालन राज्य बोर्ड से बिना सहमति जल एवं वायु प्राप्त किये किया जा रहा है, जो कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित अधिनियमों का स्पष्ट उल्लघंन है। इकाई को क्षेत्रीय कार्यालय के पत्रांक 2434 / सा0पत्रा0–23 / 2024 दिनांक 24.02.2024 द्वारा सहमति प्राप्त किये जाने हेतु नोटिस प्रेषित किया गया था, परन्तु इकाई द्वारा वर्तमान तक आवेदन नही किया गया है।

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यह कि उपरोक्त वर्णित तथ्यों तथा इकाई द्वारा किये जा रहे जल प्रदूषण से जन स्वास्थ्य पर संभावित दुष्प्रभाव को दृष्टिगत रखते हुए जनहित में जनस्वास्थ्य की रक्षा एवं जन सामान्य को स्वस्थ पर्यावरण प्रदान करने के उद्देश्य से यह आवश्यक है कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अन्तर्गत निहित शक्तियों के अनुसरण में इकाई के विरूद्ध निषेधात्मक कार्यवाही करते हुए इकाई के संचालन को रोका जाये।

उपरोक्त के अतिरिक्त जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अर्न्तगत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन आपकी इकाई M/s Mahipal Yaduvanshi Restaurant, Near A Block, Shivpuri, Ghaziabad Nagar Nigam Zone-9, Ghaziabad के विरूद्ध सक्षम अधिकारी की अनुमति से निम्नलिखित कारण बताओ नोटिस जारी किया जाता है–

1– यह कि क्यों न संबंधित अधिकारियों से यह अपेक्षा की जाए कि इकाई M/s Mahipal Yaduvanshi Restaurant, Near A Block, Shivpuri, Ghaziabad Nagar Nigam Zone-9, Ghaziabad को प्रदत्त विद्युत एवं जल संयोजन को विच्छेदित कर दिया जाये ?

2– यह कि क्यों न इकाई M/s Mahipal Yaduvanshi Restaurant, Near A Block, Shivpuri, Ghaziabad Nagar Nigam Zone-9, Ghaziabad के उत्तरदायी व्यक्तियों के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 के प्रावधानों के अन्तर्गत परिवाद दायर करा दिया जाये?

उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न इकाई M/s Mahipal Yaduvanshi Restaurant, Near A Block, Shivpuri, Ghaziabad Nagar Nigam Zone-9, Ghaziabad के विरूद्ध मा0 एन0जी0टी0 द्वारा पारित आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दोषी इकाईयों के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु बनायी गयी गाइड लाइन के आधार पर रू 7,812/– प्रतिदिन की दर से कुल 445 दिन की डिफाल्ट अवधि में रू0 34,76,340/- की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये?

अतः आपको निर्देशित किया जाता है कि उपरोक्त पर अपना स्पष्टीकरण 15 दिन के अन्दर बोर्ड को प्रेषित करें। निर्धारित समयावधि में संतोषजनक उत्तर प्राप्त न होने की दशा में उपरोक्त निर्देशों की पुष्टि कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वयं का होगा।

सक्षम अधिकारी के अनुमोदन के उपरान्त निर्गत।

मुख्य पर्यावरण अधिकारी, वृत्त–1

प्रतिलिपिः निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1– जिलाधिकारी, गाजियाबाद।

2– क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि अनुवर्ती कार्यवाही करते हुए आख्या बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–1

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	M/s Mahipal Yaduvanshi Restaurant, Near A Block, Shivpuri, Ghaziabad Nagar Nigam Zone-9, Ghaziabad
2.	Establishment Year	09.11.2022
3.	Date of Inspection	27.01.2024
4.	Name and Designation of Inspecting Officer	Vipul Kumar, AEE Anil Gupta, S.A.
5.	Name of the Proprietor/Contact person, Designation	Sri Akash Yadav Mob:-8851066521
6.	Category (Hotel/Restaurant /Banquets Hall)	Restourant
7.	Capacity	45 Person
8.	Operational status	Operational
9.	Consolidated consent (Air & Water)	Unit has not obtained CTO from UPPCB.
B: Water Pollution and its Control		
10.	Waste water discharge (KLD)	1.5 KLD
11.	Status of STP/ETP	Not Installed
12.	Mode of Treated effluent disposal	Sewer Line
C: Air Pollution and its Control		
13.	Source of Air Pollution,	Kitchen section
14.	Status of Air Pollution Control System	**Kitchen**- Ducting/Exhaust system installed.
15.	Fuel Details	LPG/PNG
D: - EC Calculation:		
16.	No. of defaulter Days	445
17.	EC Per Day in Rs as per CPCB methodology	7812

18.	Environmental Compensation Calculation	No. of days x EC per day 3476340.00
E: Action taken:		
19.	Observation/Recommendation	Unit is operating without valid CTO of UPPCB under Water (Prevention control of Pollution) Act. 1974 and Air (Prevention control of Pollution) Act. 1981 and unit is not complying the provision of Water (Prevention control of Pollution) Act. 1974 and Air (Prevention control of Pollution) Act. 1981. As per above default it is recommended for issuance of show cause notice under section 33A, of Water (Prevention control of Pollution) Act. 1974. With imposition of environmental compensation for defaulter days 445 of Rs. 3476340.00

(Anil Kumar Gupta)
S.A.

(Vipul Kumar)
A.E.E.

RO

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक :– H08004 / सी0–1 / सा0–1689 / का0बा0नो0 / 2024 दिनांक:06.03.2024

Regd.

M/s Metro Golden Resideny B & B, Main G.T. Road, U.P. Border
Ghaziabad, Mob. No. 9711810155

यह कि M/s Metro Golden Resideny B & B, Main G.T. Road, U.P. Border Ghaziabad जो कि उपरोक्त वर्णित स्थल पर कार्यरत है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–47 के अन्तर्गत एक कम्पनी है।

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 294 / 2023 प्रसून पन्त व अन्य बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 19.12.2023 को निम्न आदेश पारित किये गये हैं:–

".....13. Similar, report has been filed in respect of 58 project proponents regarding whom only it has been mentioned that environmental compensation of Rs. 9,80,000/- has been imposed. Respondent no.1- UPPCB has not enclosed copies of the orders imposing environmental compensation passed against the 58 project proponents. Specimen of the orders passed against all the 58 project proponents is attached as annexure II.

14. We are of the considered view that the amount of environmental compensation of Rs. 9,80,000/- uniformly imposed on all such units by itself implies non-consideration of the relevant aspects as such compensation has to be from the date of operation till the date of inspection which cannot be the same in respect of all the units and will be materially different and even the magnitude of capital invested, assets acquired, operations carried on will vary.

16. Respondent no.1-UPPCB is directed to file additional status report with all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made in consequence to the orders.

17. We consider it appropriate to grant opportunity of being heard to all the 58 project proponents and accordingly they are ordered to be impleaded as respondents no. 28 to 86....."

16. Respondent no.1-UPPCB is directed to file additional status reportwith all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made inconsequence to the orders....."

यह कि उपरोक्त पारित आदेश के अनुपालन मे क्षेत्रीय कार्यालय, गाजियाबाद के प्राधिकृत अधिकारियों द्वारा इकाई का निरीक्षण दिनांक 02.02.2024 को किया गया। निरीक्षण के समय पाया गया कि उक्त इकाई M/s Metro Golden Resideny B & B, Main G.T. Road, U.P. Border Ghaziabad है। इकाई से जनित उत्प्रवाह के शुद्धिकरण हेतु पर्याप्त व्यवस्था स्थापित नहीं पायी गयी। इकाई का संचालन राज्य बोर्ड से बिना सहमति जल एवं वायु प्राप्त किये किया जा रहा है, जो कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित अधिनियमों का स्पष्ट उल्लघंन है। इकाई को क्षेत्रीय कार्यालय के पत्रांक 2433 / सा0पत्रा0–23 / 2024 दिनांक 24.02.2024 द्वारा सहमति प्राप्त किये जाने हेतु नोटिस प्रेषित किया गया था, परन्तु इकाई द्वारा वर्तमान तक आवेदन नही किया गया है।

.....2 / –

टी0सी0–12वीं, विभूति खण्ड
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U

यह कि उपरोक्त वर्णित तथ्यों तथा इकाई द्वारा किये जा रहे जल प्रदूषण से जन स्वास्थ्य पर संभावित दुष्प्रभाव को दृष्टिगत रखते हुए जनहित में जनस्वास्थ्य की रक्षा एवं जन सामान्य को स्वस्थ पर्यावरण प्रदान करने के उद्देश्य से यह आवश्यक है कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अन्तर्गत निहित शक्तियों के अनुसरण में इकाई के विरूद्ध निषेधात्मक कार्यवाही करते हुए इकाई के संचालन को रोका जाये।

उपरोक्त के अतिरिक्त जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अर्न्तगत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन आपकी इकाई M/s Metro Golden Resideny B & B, Main G.T. Road, U.P. Border Ghaziabad के विरूद्ध सक्षम अधिकारी की अनुमति से निम्नलिखित कारण बताओ नोटिस जारी किया जाता है–

1– यह कि क्यों न संबंधित अधिकारियों से यह अपेक्षा की जाए कि इकाई M/s Metro Golden Resideny B & B, Main G.T. Road, U.P. Border Ghaziabad को प्रदत्त विद्युत एवं जल संयोजन को विच्छेदित कर दिया जाये ?

2– यह कि क्यों न इकाई M/s Metro Golden Resideny B & B, Main G.T. Road, U.P. Border Ghaziabad के उत्तरदायी व्यक्तियों के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 के प्रावधानों के अन्तर्गत परिवाद दायर करा दिया जाये?

उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न इकाई M/s Metro Golden Resideny B & B, Main G.T. Road, U.P. Border Ghaziabad के विरूद्ध मा0 एन0जी0टी0 द्वारा पारित आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दोषी इकाईयों के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु बनायी गयी गाइड लाइन के आधार पर रू 7,812/– प्रतिदिन की दर से कुल 94 दिन की डिफाल्ट अवधि में रू0 7,34,328/- की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये?

अतः आपको निर्देशित किया जाता है कि उपरोक्त पर अपना स्पष्टीकरण 15 दिन के अन्दर बोर्ड को प्रेषित करें। निर्धारित समयावधि में संतोषजनक उत्तर प्राप्त न होने की दशा में उपरोक्त निर्देशों की पुष्टि कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वयं का होगा।

सक्षम अधिकारी के अनुमोदन के उपरान्त निर्गत।

मुख्य पर्यावरण अधिकारी, वृत्त–1

प्रतिलिपिः निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1– जिलाधिकारी, गाजियाबाद।

2– क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि अनुवर्ती कार्यवाही करते हुए आख्या बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–1

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	M/s Metro Golden Resideny B & B, Main G.T. Road, U.P. Border Ghaziabad
2.	Establishment Year	01.11.2023
3.	Date of Inspection	02.02.2024
4.	Name and Designation of Inspecting Officer	Vipul Kumar, AEE Anil Gupta, S.A.
5.	Name of the Proprietor/Contact person, Designation	Sri Rajesh Yadav Mob:-9711810155
6.	Category (Hotel/Restaurant /Banquets Hall)	Hotel
7.	Capacity	09 Room
8.	Operational status	Operational
9.	Consolidated consent (Air & Water)	Unit has not obtained CTO from UPPCB.
B: Water Pollution and its Control		
10.	Waste water discharge (KLD)	2.5 KLD
11.	Status of STP/ETP	Not Installed
12.	Mode of Treated effluent disposal	Sewer Line
C: Air Pollution and its Control		
13.	Source of Air Pollution,	Kitchen section
14.	Status of Air Pollution Control System	**Kitchen-** Proper ducting/Exhaust system installed.
15.	Fuel Details	LPG/PNG
D: - EC Calculation:		
16.	No. of defaulter Days	94
17.	EC Per Day in Rs as per CPCB methodology	7812
18.	Environmental Compensation Calculation	No. of days x EC per day 734328.00

E: Action taken:		
19.	Observation/Recommendation	Unit is operating without valid CTO of UPPCB under Water (Prevention control of Pollution) Act. 1974 and Air (Prevention control of Pollution) Act. 1981 and unit is not complying the provision of Water (Prevention control of Pollution) Act. 1974 and Air (Prevention control of Pollution) Act. 1981. As per above default it is recommended for issuance of show cause notice under section 33A, of Water (Prevention control of Pollution) Act. 1974. With imposition of environmental compensation for defaulter days 94 of Rs. 734328.00

(Anil Kumar Gupta)
S.A.

(Vipul Kumar)
A.E.E.

RO

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक :– H08005 / सी0–1 / सा0–1690 / का0बा0नो0 / 2024 दिनांक:.06.03.2024

Regd.

M/s Friends Hospitality, 4th Floor, D-27, RDC Raj Nagar, Ghaziabad,
Mob. No. 9910141506

यह कि M/s Friends Hospitality, 4th Floor, D-27, RDC Raj Nagar, Ghaziabad जो कि उपरोक्त वर्णित स्थल पर कार्यरत है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–47 के अन्तर्गत एक कम्पनी है।

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 294 / 2023 प्रसून पन्त व अन्य बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 19.12.2023 को निम्न आदेश पारित किये गये हैं:–

".....13. Similar, report has been filed in respect of 58 project proponents regarding whom only it has been mentioned that environmental compensation of Rs. 9,80,000/- has been imposed. Respondent no.1- UPPCB has not enclosed copies of the orders imposing environmental compensation passed against the 58 project proponents. Specimen of the orders passed against all the 58 project proponents is attached as annexure II.

14. We are of the considered view that the amount of environmental compensation of Rs. 9,80,000/- uniformly imposed on all such units by itself implies non-consideration of the relevant aspects as such compensation has to be from the date of operation till the date of inspection which cannot be the same in respect of all the units and will be materially different and even the magnitude of capital invested, assets acquired, operations carried on will vary.

16. Respondent no.1-UPPCB is directed to file additional status report with all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made in consequence to the orders.

17. We consider it appropriate to grant opportunity of being heard to all the 58 project proponents and accordingly they are ordered to be impleaded as respondents no. 28 to 86....."

16. Respondent no.1-UPPCB is directed to file additional status reportwith all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made inconsequence to the orders....."

यह कि उपरोक्त पारित आदेश के अनुपालन मे क्षेत्रीय कार्यालय, गाजियाबाद के प्राधिकृत अधिकारियों द्वारा इकाई का निरीक्षण दिनांक 30.01.2024 को किया गया। निरीक्षण के समय पाया गया कि उक्त इकाई M/s Friends Hospitality, 4th Floor, D-27, RDC Raj Nagar, Ghaziabad है। इकाई से जनित उत्प्रवाह के शुद्धिकरण हेतु पर्याप्त व्यवस्था स्थापित नहीं पायी गयी। इकाई का संचालन राज्य बोर्ड से बिना सहमति जल एवं वायु प्राप्त किये किया जा रहा है, जो कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित अधिनियमों का स्पष्ट उल्लघंन है। इकाई को क्षेत्रीय कार्यालय के पत्रांक 2432 / सा0पत्रा0–23 / 2024 दिनांक 24.02.2024 द्वारा सहमति प्राप्त किये जाने हेतु नोटिस प्रेषित किया गया था, परन्तु इकाई द्वारा वर्तमान तक आवेदन नही किया गया है।

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यह कि उपरोक्त वर्णित तथ्यों तथा इकाई द्वारा किये जा रहे जल प्रदूषण से जन स्वास्थ्य पर संभावित दुष्प्रभाव को दृष्टिगत रखते हुए जनहित में जनस्वास्थ्य की रक्षा एवं जन सामान्य को स्वस्थ पर्यावरण प्रदान करने के उद्देश्य से यह आवश्यक है कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अन्तर्गत निहित शक्तियों के अनुसरण में इकाई के विरूद्ध निषेधात्मक कार्यवाही करते हुए इकाई के संचालन को रोका जाये।

उपरोक्त के अतिरिक्त जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अर्न्तगत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन आपकी इकाई M/s Friends Hospitality, 4th Floor, D-27, RDC Raj Nagar, Ghaziabad के विरूद्ध सक्षम अधिकारी की अनुमति से निम्नलिखित कारण बताओ नोटिस जारी किया जाता है–

1– यह कि क्यों न संबंधित अधिकारियों से यह अपेक्षा की जाए कि इकाई M/s Friends Hospitality, 4th Floor, D-27, RDC Raj Nagar, Ghaziabad को प्रदत्त विद्युत एवं जल संयोजन को विच्छेदित कर दिया जाये ?

2– यह कि क्यों न इकाई M/s Friends Hospitality, 4th Floor, D-27, RDC Raj Nagar, Ghaziabad के उत्तरदायी व्यक्तियों के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 के प्रावधानों के अन्तर्गत परिवाद दायर करा दिया जाये?

उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न इकाई M/s Friends Hospitality, 4th Floor, D-27, RDC Raj Nagar, Ghaziabad के विरूद्ध मा0 एन0जी0टी0 द्वारा पारित आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दोषी इकाईयों के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु बनायी गयी गाइड लाइन के आधार पर रू 7,812/– प्रतिदिन की दर से कुल 274 दिन की डिफाल्ट अवधि में रू0 21,40,488/- की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये?

अतः आपको निर्देशित किया जाता है कि उपरोक्त पर अपना स्पष्टीकरण 15 दिन के अन्दर बोर्ड को प्रेषित करें। निर्धारित समयावधि में संतोषजनक उत्तर प्राप्त न होने की दशा में उपरोक्त निर्देशों की पुष्टि कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वयं का होगा।

सक्षम अधिकारी के अनुमोदन के उपरान्त निर्गत।

मुख्य पर्यावरण अधिकारी, वृत्त–1

प्रतिलिपिः निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1– जिलाधिकारी, गाजियाबाद।

2– क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि अनुवर्ती कार्यवाही करते हुए आख्या बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–1

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	M/s Friends Hospitality, 4th Floor, D-27, RDC Raj Nagar, Ghaziabad
2.	Establishment Year	02.05.2023
3.	Date of Inspection	30.01.2024
4.	Name and Designation of Inspecting Officer	Kunwar Santosh Kumar, AEE Ankit Chaudhary, J.E.
5.	Name of the Proprietor/Contact person, Designation	Sri Vaibhav Agarwal Mob:-9910141506
6.	Category (Hotel/Restaurant /Banquets Hall)	Hotel
7.	Capacity	66 Room
8.	Operational status	Operational
9.	Consolidated consent (Air & Water)	Unit has not obtained CTO from UPPCB.
B: Water Pollution and its Control		
10.	Waste water discharge (KLD)	9.5 KLD
11.	Status of STP/ETP	Not Installed
12.	Mode of Treated effluent disposal	Sewer Line
C: Air Pollution and its Control		
13.	Source of Air Pollution,	DG Set-15 KVA Kitchen section
14.	Status of Air Pollution Control System	DG Set-Chimney Kitchen- Ducting/Exhaust system installed.
15.	Fuel Details	LPG/PNG
D: - EC Calculation:		
16.	No. of defaulter Days	274
17.	EC Per Day in Rs as per CPCB methodology	7812

18.	Environmental Compensation Calculation	No. of days x EC per day 2140488.00
E: Action taken:		
19.	Observation/Recommendation	Unit is operating without valid CTO of UPPCB under Water (Prevention control of Pollution) Act. 1974 and Air (Prevention control of Pollution) Act. 1981 and unit is not complying the provision of Water (Prevention control of Pollution) Act. 1974 and Air (Prevention control of Pollution) Act. 1981. As per above default it is recommended for issuance of show cause notice under section 33A, of Water (Prevention control of Pollution) Act. 1974. With imposition of environmental compensation for defaulter days 274 of Rs. 2140488.00

(Ankit Chaudhary)
J.E.

(Kunwar Santosh Kumar)
A.E.E.

RO

दिनांक

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक :– H08006 / सी0–1 / सा0–1691 / का0बा0नो0 / 2024 दिनांक:06.03.2024

Regd.

M/s TMF Cafe, Plot No. 3, Sector-5, Rajendra Nagar,Sector-2 & 5, Ghaziabad, Nagar Nigam Zone-2, Ghaziabad, Mob. No. 8920031147

यह कि M/s TMF Cafe, Plot No. 3, Sector-5, Rajendra Nagar,Sector-2 & 5, Ghaziabad Nagar Nigam Zone-2, Ghaziabad जो कि उपरोक्त वर्णित स्थल पर कार्यरत है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–47 के अन्तर्गत एक कम्पनी है।

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 294 / 2023 प्रसून पन्त व अन्य बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 19.12.2023 को निम्न आदेश पारित किये गये हैं:–

".....13. Similar, report has been filed in respect of 58 project proponents regarding whom only it has been mentioned that environmental compensation of Rs. 9,80,000/- has been imposed. Respondent no.1- UPPCB has not enclosed copies of the orders imposing environmental compensation passed against the 58 project proponents. Specimen of the orders passed against all the 58 project proponents is attached as annexure II.

14. We are of the considered view that the amount of environmental compensation of Rs. 9,80,000/- uniformly imposed on all such units by itself implies non-consideration of the relevant aspects as such compensation has to be from the date of operation till the date of inspection which cannot be the same in respect of all the units and will be materially different and even the magnitude of capital invested, assets acquired, operations carried on will vary.

16. Respondent no.1-UPPCB is directed to file additional status report with all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made in consequence to the orders.

17. We consider it appropriate to grant opportunity of being heard to all the 58 project proponents and accordingly they are ordered to be impleaded as respondents no. 28 to 86....."

16. Respondent no.1-UPPCB is directed to file additional status reportwith all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made inconsequence to the orders....."

यह कि उपरोक्त पारित आदेश के अनुपालन मे क्षेत्रीय कार्यालय, गाजियाबाद के प्राधिकृत अधिकारियों द्वारा इकाई का निरीक्षण दिनांक 02.02.2024 को किया गया। निरीक्षण के समय पाया गया कि उक्त इकाई M/s TMF Cafe, Plot No. 3, Sector-5, Rajendra Nagar,Sector-2 & 5, Ghaziabad Nagar Nigam Zone-2, Ghaziabad है। इकाई से जनित उत्प्रवाह के शुद्धिकरण हेतु पर्याप्त व्यवस्था स्थापित नहीं पायी गयी। इकाई का संचालन राज्य बोर्ड से बिना सहमति जल एवं वायु प्राप्त किये किया जा रहा है, जो कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित अधिनियमों का स्पष्ट उल्लघंन है। इकाई को क्षेत्रीय कार्यालय के पत्रांक 2440 / सा0पत्रा0–23 / 2024 दिनांक 24.02.2024 द्वारा सहमति प्राप्त किये जाने हेतु नोटिस प्रेषित किया गया था, परन्तु इकाई द्वारा वर्तमान तक आवेदन नही किया गया है।

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यह कि उपरोक्त वर्णित तथ्यों तथा इकाई द्वारा किये जा रहे जल प्रदूषण से जन स्वास्थ्य पर संभावित दुष्प्रभाव को दृष्टिगत रखते हुए जनहित में जनस्वास्थ्य की रक्षा एवं जन सामान्य को स्वस्थ पर्यावरण प्रदान करने के उद्देश्य से यह आवश्यक है कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अन्तर्गत निहित शक्तियों के अनुसरण में इकाई के विरूद्ध निषेधात्मक कार्यवाही करते हुए इकाई के संचालन को रोका जाये।

उपरोक्त के अतिरिक्त जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अर्न्तगत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन आपकी इकाई M/s TMF Cafe, Plot No. 3, Sector-5, Rajendra Nagar,Sector-2 & 5, Ghaziabad Nagar Nigam Zone-2, Ghaziabad के विरूद्ध सक्षम अधिकारी की अनुमति से निम्नलिखित कारण बताओ नोटिस जारी किया जाता है–

1– यह कि क्यों न संबंधित अधिकारियों से यह अपेक्षा की जाए कि इकाई M/s TMF Cafe, Plot No. 3, Sector-5, Rajendra Nagar,Sector-2 & 5, Ghaziabad Nagar Nigam Zone-2, Ghaziabad को प्रदत्त विद्युत एवं जल संयोजन को विच्छेदित कर दिया जाये ?

2– यह कि क्यों न इकाई M/s TMF Cafe, Plot No. 3, Sector-5, Rajendra Nagar,Sector-2 & 5, Ghaziabad Nagar Nigam Zone-2, Ghaziabad के उत्तरदायी व्यक्तियों के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 के प्रावधानों के अन्तर्गत परिवाद दायर करा दिया जाये?

उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न इकाई M/s TMF Cafe, Plot No. 3, Sector-5, Rajendra Nagar,Sector-2 & 5, Ghaziabad Nagar Nigam Zone-2, Ghaziabad के विरूद्ध मा0 एन0जी0टी0 द्वारा पारित आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दोषी इकाईयों के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु बनायी गयी गाइड लाइन के आधार पर रू 7,812/– प्रतिदिन की दर से कुल 155 दिन की डिफाल्ट अवधि में रू0 12,10,860/- की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये?

अतः आपको निर्देशित किया जाता है कि उपरोक्त पर अपना स्पष्टीकरण 15 दिन के अन्दर बोर्ड को प्रेषित करें। निर्धारित समयावधि में संतोषजनक उत्तर प्राप्त न होने की दशा में उपरोक्त निर्देशों की पुष्टि कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वयं का होगा।

सक्षम अधिकारी के अनुमोदन के उपरान्त निर्गत।

मुख्य पर्यावरण अधिकारी, वृत्त–1

प्रतिलिपिः निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1– जिलाधिकारी, गाजियाबाद।

2– क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि अनुवर्ती कार्यवाही करते हुए आख्या बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–1

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	M/s TMF Cafe, Plot No. 3, Sector-5, Rajendra Nagar,Sector-2 & 5, Ghaziabad Nagar Nigam Zone-2, Ghaziabad
2.	Establishment Year	01.09.2023
3.	Date of Inspection	02.02.2024
4.	Name and Designation of Inspecting Officer	N.K. Pandey, AEE D.D. Verma, L.A.
5.	Name of the Proprietor/Contact person, Designation	Sri Manish Chauhan Mob:-8920031147
6.	Category (Hotel/Restaurant /Banquets Hall)	Restourant
7.	Capacity	15 Person
8.	Operational status	Operational
9.	Consolidated consent (Air & Water)	Unit has not obtained CTO from UPPCB.
B: Water Pollution and its Control		
10.	Waste water discharge (KLD)	1.2 KLD
11.	Status of STP/ETP	Not Installed
12.	Mode of Treated effluent disposal	Sewer Line
C: Air Pollution and its Control		
13.	Source of Air Pollution,	Kitchen section
14.	Status of Air Pollution Control System	**Kitchen-** Ducting/Exhaust system installed.
15.	Fuel Details	LPG/PNG
D: - EC Calculation:		
16.	No. of defaulter Days	155
17.	EC Per Day in Rs as per CPCB methodology	7812

18.	Environmental Compensation Calculation	No. of days x EC per day 1210860.00
E: Action taken:		
19.	Observation/Recommendation	Unit is operating without valid CTO of UPPCB under Water (Prevention control of Pollution) Act. 1974 and Air (Prevention control of Pollution) Act. 1981 and unit is not complying the provision of Water (Prevention control of Pollution) Act. 1974 and Air (Prevention control of Pollution) Act. 1981. As per above default it is recommended for issuance of show cause notice under section 33A, of Water (Prevention control of Pollution) Act. 1974. With imposition of environmental compensation for defaulter days 155 of Rs. 1210860.00

(D.D. Verma)
L.A.

(N.K. Pandey)
A.E.E.

RO

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक :– H08007 / सी0–1 / सा0–1693 / का0बा0नो0 / 2024 दिनांक:06.03.2024

Regd.

M/s Real Flavour UP (Dosa Factory), Plot No. 06, Main G.T. Road Sector-5,
Rajendra Nagar, Sahibabad, Ghaziabad, Mob.No. 9971393835

यह कि M/s Real Flavour UP (Dosa Factory), Plot No. 06, Main G.T. Road Sector-5, Rajendra Nagar, Sahibabad, Ghaziabad जो कि उपरोक्त वर्णित स्थल पर कार्यरत है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–47 के अन्तर्गत एक कम्पनी है।

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 294 / 2023 प्रसून पन्त व अन्य बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 19.12.2023 को निम्न आदेश पारित किये गये हैं:–

"……13. Similar, report has been filed in respect of 58 project proponents regarding whom only it has been mentioned that environmental compensation of Rs. 9,80,000/- has been imposed. Respondent no.1- UPPCB has not enclosed copies of the orders imposing environmental compensation passed against the 58 project proponents. Specimen of the orders passed against all the 58 project proponents is attached as annexure II.

14. We are of the considered view that the amount of environmental compensation of Rs. 9,80,000/- uniformly imposed on all such units by itself implies non-consideration of the relevant aspects as such compensation has to be from the date of operation till the date of inspection which cannot be the same in respect of all the units and will be materially different and even the magnitude of capital invested, assets acquired, operations carried on will vary.

16. Respondent no.1-UPPCB is directed to file additional status report with all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made in consequence to the orders.

17. We consider it appropriate to grant opportunity of being heard to all the 58 project proponents and accordingly they are ordered to be impleaded as respondents no. 28 to 86….."

16. Respondent no.1-UPPCB is directed to file additional status reportwith all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made inconsequence to the orders……."

यह कि उपरोक्त पारित आदेश के अनुपालन मे क्षेत्रीय कार्यालय, गाजियाबाद के प्राधिकृत अधिकारियों द्वारा इकाई का निरीक्षण दिनांक 02.02.2024 को किया गया। निरीक्षण के समय पाया गया कि उक्त इकाई M/s Real Flavour UP (Dosa Factory), Plot No. 06, Main G.T. Road Sector-5, Rajendra Nagar, Sahibabad, Ghaziabad है। इकाई से जनित उत्प्रवाह के शुद्धिकरण हेतु पर्याप्त व्यवस्था स्थापित नहीं पायी गयी। इकाई का संचालन राज्य बोर्ड से बिना सहमति जल एवं वायु प्राप्त किये किया जा रहा है, जो कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित अधिनियमों का स्पष्ट उल्लघंन है। इकाई को क्षेत्रीय कार्यालय के पत्रांक 2448 / सा0पत्रा0–23 / 2024 दिनांक 24.02.2024 द्वारा सहमति प्राप्त किये जाने हेतु नोटिस प्रेषित किया गया था, परन्तु इकाई द्वारा वर्तमान तक आवेदन नही किया गया है।

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यह कि उपरोक्त वर्णित तथ्यों तथा इकाई द्वारा किये जा रहे जल प्रदूषण से जन स्वास्थ्य पर संभावित दुष्प्रभाव को दृष्टिगत रखते हुए जनहित में जनस्वास्थ्य की रक्षा एवं जन सामान्य को स्वस्थ पर्यावरण प्रदान करने के उद्देश्य से यह आवश्यक है कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अन्तर्गत निहित शक्तियों के अनुसरण में इकाई के विरूद्ध निषेधात्मक कार्यवाही करते हुए इकाई के संचालन को रोका जाये।

उपरोक्त के अतिरिक्त जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अर्न्तगत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन आपकी इकाई M/s Real Flavour UP (Dosa Factory), Plot No. 06, Main G.T. Road Sector-5, Rajendra Nagar, Sahibabad, Ghaziabad के विरूद्ध सक्षम अधिकारी की अनुमति से निम्नलिखित कारण बताओ नोटिस जारी किया जाता है–

1– यह कि क्यों न संबंधित अधिकारियों से यह अपेक्षा की जाए कि इकाई M/s Real Flavour UP (Dosa Factory), Plot No. 06, Main G.T. Road Sector-5, Rajendra Nagar, Sahibabad, Ghaziabad को प्रदत्त विद्युत एवं जल संयोजन को विच्छेदित कर दिया जाये ?

2– यह कि क्यों न इकाई M/s Real Flavour UP (Dosa Factory), Plot No. 06, Main G.T. Road Sector-5, Rajendra Nagar, Sahibabad, Ghaziabad के उत्तरदायी व्यक्तियों के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 के प्रावधानों के अन्तर्गत परिवाद दायर करा दिया जाये?

उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न इकाई M/s Real Flavour UP (Dosa Factory), Plot No. 06, Main G.T. Road Sector-5, Rajendra Nagar, Sahibabad, Ghaziabad के विरूद्ध मा0 एन0जी0टी0 द्वारा पारित आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दोषी इकाईयों के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु बनायी गयी गाइड लाइन के आधार पर रू 7,812/– प्रतिदिन की दर से कुल 1087 दिन की डिफाल्ट अवधि में रू0 84,91,644/- की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये?

अतः आपको निर्देशित किया जाता है कि उपरोक्त पर अपना स्पष्टीकरण 15 दिन के अन्दर बोर्ड को प्रेषित करें। निर्धारित समयावधि में संतोषजनक उत्तर प्राप्त न होने की दशा में उपरोक्त निर्देशों की पुष्टि कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वयं का होगा।

सक्षम अधिकारी के अनुमोदन के उपरान्त निर्गत।

मुख्य पर्यावरण अधिकारी, वृत्त–1

प्रतिलिपिः निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1– जिलाधिकारी, गाजियाबाद।

2– क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि अनुवर्ती कार्यवाही करते हुए आख्या बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–1

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	M/s Real Flavour UP (Dosa Factory), Plot No. 06, Main G.T. Road Sector-5, Rajendra Nagar, Sahibabad, Ghaziabad
2.	Establishment Year	11.02.2021
3.	Date of Inspection	02.02.2024
4.	Name and Designation of Inspecting Officer	N.K. Pandey, AEE D.D. Verma, L.A.
5.	Name of the Proprietor/Contact person, Designation	Sri Pradeep Sharma Mob:-9971393835
6.	Category (Hotel/Restaurant /Banquets Hall)	Restourant
7.	Capacity	48 Person
8.	Operational status	Operational
9.	Consolidated consent (Air & Water)	Unit has not obtained CTO from UPPCB.
B: Water Pollution and its Control		
10.	Waste water discharge (KLD)	01 KLD
11.	Status of STP/ETP	Not Installed
12.	Mode of Treated effluent disposal	Sewer Line
C: Air Pollution and its Control		
13.	Source of Air Pollution,	DG Set-25 KVA Kitchen section
14.	Status of Air Pollution Control System	DG Set-Chimney Kitchen- Ducting/Exhaust system installed.
15.	Fuel Details	LPG/PNG
D: - EC Calculation:		
16.	No. of defaulter Days	1087
17.	EC Per Day in Rs as per CPCB methodology	7812

18.	Environmental Compensation Calculation	No. of days x EC per day 8491644.00
E: Action taken:		
19.	Observation/Recommendation	Unit is operating without valid CTO of UPPCB under Water (Prevention control of Pollution) Act. 1974 and Air (Prevention control of Pollution) Act. 1981 and unit is not complying the provision of Water (Prevention control of Pollution) Act. 1974 and Air (Prevention control of Pollution) Act. 1981. As per above default it is recommended for issuance of show cause notice under section 33A, of Water (Prevention control of Pollution) Act. 1974. With imposition of environmental compensation for defaulter days 1087 of Rs. 8491644.00

(D.D. Verma)
L.A.

(N.K. Pandey)
A.E.E.

RO

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक :– H08008 / सी0–1 / सा0–1694 / का0बा0नो0 / 2024 दिनांक:06.03.2024

Regd.

M/s SKY garden café & Restaurant, Shubh aarambh foods and caterers, First floor, MS-20 and ms-23, sector-12, Mirzapur, Ghaziabad Nagar Nigam Zone-6, Ghaziabad-201009, Mob. No.8595313933

यह कि M/s SKY garden café & Restaurant, Shubh aarambh foods and caterers, First floor, MS-20 and ms-23, sector-12, Mirzapur, Ghaziabad Nagar Nigam Zone-6, Ghaziabad-201009 जो कि उपरोक्त वर्णित स्थल पर कार्यरत है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–47 के अन्तर्गत एक कम्पनी है।

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 294 / 2023 प्रसून पन्त व अन्य बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 19.12.2023 को निम्न आदेश पारित किये गये हैं:–

".....13. Similar, report has been filed in respect of 58 project proponents regarding whom only it has been mentioned that environmental compensation of Rs. 9,80,000/- has been imposed. Respondent no.1- UPPCB has not enclosed copies of the orders imposing environmental compensation passed against the 58 project proponents. Specimen of the orders passed against all the 58 project proponents is attached as annexure II.

14. We are of the considered view that the amount of environmental compensation of Rs. 9,80,000/- uniformly imposed on all such units by itself implies non-consideration of the relevant aspects as such compensation has to be from the date of operation till the date of inspection which cannot be the same in respect of all the units and will be materially different and even the magnitude of capital invested, assets acquired, operations carried on will vary.

16. Respondent no.1-UPPCB is directed to file additional status report with all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made in consequence to the orders.

17. We consider it appropriate to grant opportunity of being heard to all the 58 project proponents and accordingly they are ordered to be impleaded as respondents no. 28 to 86....."

16. Respondent no.1-UPPCB is directed to file additional status reportwith all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made inconsequence to the orders....."

यह कि उपरोक्त पारित आदेश के अनुपालन मे क्षेत्रीय कार्यालय, गाजियाबाद के प्राधिकृत अधिकारियों द्वारा इकाई का निरीक्षण दिनांक 27.01.2024 को किया गया। निरीक्षण के समय पाया गया कि उक्त इकाई M/s SKY garden café & Restaurant, Shubh aarambh foods and caterers, First floor, MS-20 and ms-23, sector-12, Mirzapur, Ghaziabad Nagar Nigam Zone-6, Ghaziabad-201009 है। इकाई से जनित उत्प्रवाह के शुद्धिकरण हेतु पर्याप्त व्यवस्था स्थापित नहीं पायी गयी। इकाई का संचालन राज्य बोर्ड से बिना सहमति जल एवं वायु प्राप्त किये किया जा रहा है, जो कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित अधिनियमों का स्पष्ट उल्लघंन है। इकाई को क्षेत्रीय कार्यालय के पत्रांक 2478 / सा0पत्रा0–23 / 2024 दिनांक 24.02.2024 द्वारा सहमति प्राप्त किये जाने हेतु नोटिस प्रेषित किया गया था, परन्तु इकाई द्वारा वर्तमान तक आवेदन नही किया गया है।

टी0सी0–12वीं, विभूति खण्ड
गोमतीनगर, लखनऊ–226010
दूरभाष : 2720831, 2720828, 2720691, 2720681
फैक्स : 0522-2720764
ई–मेल :info@uppcb.com) website: www.uppcb.com

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Phone : 2720831, 2720828, 2720691, 2720681
Fax : 0522-2720764
e.mail : info@uppcb.com) website: www.uppcb.com

यह कि उपरोक्त वर्णित तथ्यों तथा इकाई द्वारा किये जा रहे जल प्रदूषण से जन स्वास्थ्य पर संभावित दुष्प्रभाव को दृष्टिगत रखते हुए जनहित में जनस्वास्थ्य की रक्षा एवं जन सामान्य को स्वस्थ पर्यावरण प्रदान करने के उद्देश्य से यह आवश्यक है कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अन्तर्गत निहित शक्तियों के अनुसरण में इकाई के विरूद्ध निषेधात्मक कार्यवाही करते हुए इकाई के संचालन को रोका जाये।

उपरोक्त के अतिरिक्त जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अर्न्तगत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन आपकी इकाई M/s SKY garden café & Restaurant, Shubh aarambh foods and caterers, First floor, MS-20 and ms-23, sector-12, Mirzapur, Ghaziabad Nagar Nigam Zone-6, Ghaziabad-201009 के विरूद्ध सक्षम अधिकारी की अनुमति से निम्नलिखित कारण बताओ नोटिस जारी किया जाता है–

1– यह कि क्यों न संबंधित अधिकारियों से यह अपेक्षा की जाए कि इकाई M/s SKY garden café & Restaurant, Shubh aarambh foods and caterers, First floor, MS-20 and ms-23, sector-12, Mirzapur, Ghaziabad Nagar Nigam Zone-6, Ghaziabad-201009 को प्रदत्त विद्युत एवं जल संयोजन को विच्छेदित कर दिया जाये ?

2– यह कि क्यों न इकाई M/s SKY garden café & Restaurant, Shubh aarambh foods and caterers, First floor, MS-20 and ms-23, sector-12, Mirzapur, Ghaziabad Nagar Nigam Zone-6, Ghaziabad-201009 के उत्तरदायी व्यक्तियों के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 के प्रावधानों के अन्तर्गत परिवाद दायर करा दिया जाये?

उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न इकाई M/s SKY garden café & Restaurant, Shubh aarambh foods and caterers, First floor, MS-20 and ms-23, sector-12, Mirzapur, Ghaziabad Nagar Nigam Zone-6, Ghaziabad-201009 के विरूद्ध मा0 एन0जी0टी0 द्वारा पारित आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दोषी इकाईयों के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु बनायी गयी गाइड लाइन के आधार पर रू 7,812/– प्रतिदिन की दर से कुल 361 दिन की डिफाल्ट अवधि में रू0 28,20,132/- की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये?

अतः आपको निर्देशित किया जाता है कि उपरोक्त पर अपना स्पष्टीकरण 15 दिन के अन्दर बोर्ड को प्रेषित करें। निर्धारित समयावधि में संतोषजनक उत्तर प्राप्त न होने की दशा में उपरोक्त निर्देशों की पुष्टि कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वयं का होगा।

सक्षम अधिकारी के अनुमोदन के उपरान्त निर्गत।

मुख्य पर्यावरण अधिकारी, वृत्त–1

प्रतिलिपिः निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1– जिलाधिकारी, गाजियाबाद।

2– क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि अनुवर्ती कार्यवाही करते हुए आख्या बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–1

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	M/s SKY garden café & Restaurant, Shubh aarambh foods and caterers, First floor, MS-20 and ms-23, sector-12, Mirzapur, Ghaziabad Nagar Nigam Zone-6, Ghaziabad-201009
2.	Establishment Year	01.02.2023
3.	Date of Inspection	27.01.2024
4.	Name and Designation of Inspecting Officer	Kunwar Santosh Kumar, AEE Ankit Chaudhary, J.E.
5.	Name of the Proprietor/Contact person, Designation	Sri. Sachin Raghav Mob:-8595313933
6.	Category (Hotel/Restaurant /Banquets Hall)	Restourant
7.	Capacity	42 Person
8.	Operational status	Operational
9.	Consolidated consent (Air & Water)	Unit has not obtained CTO from UPPCB.
B: Water Pollution and its Control		
10.	Waste water discharge (KLD)	1.5 KLD
11.	Status of STP/ETP	Not Installed
12.	Mode of Treated effluent disposal	Sewer Line
C: Air Pollution and its Control		
13.	Source of Air Pollution,	DG Set-05 KVA Kitchen section
14.	Status of Air Pollution Control System	DG Set-Chimney Kitchen- Ducting/Exhaust system installed.
15.	Fuel Details	LPG/PNG
D: - EC Calculation:		
16.	No. of defaulter Days	361

17.	EC Per Day in Rs as per CPCB methodology	7812
18.	Environmental Compensation Calculation	No. of days x EC per day 2820132.00
E: Action taken:		
19.	Observation/Recommendation	Unit is operating without valid CTO of UPPCB under Water (Prevention control of Pollution) Act. 1974 and Air (Prevention control of Pollution) Act. 1981 and unit is not complying the provision of Water (Prevention control of Pollution) Act. 1974 and Air (Prevention control of Pollution) Act. 1981. As per above default it is recommended for issuance of show cause notice under section 33A, of Water (Prevention control of Pollution) Act. 1974. With imposition of environmental compensation for defaulter days 361 of Rs. 2820132.00

(Ankit Chaudhary)
J.E.

(Kunwar Santosh Kumar)
A.E.E.

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक :– H08009 / सी0–1 / सा0–1695 / का0बा0नो0 / 2024 दिनांक 06.03.2024

Regd.

M/s S R Hotel, Delhi Meerut Road Near hanuman Mandir, Asalat Nagar,
Muradnagar. Ghaziabad Mob. No.7599552121

यह कि M/s S R Hotel, Delhi Meerut Road Near hanuman Mandir, Asalat Nagar, Muradnagar, Ghaziabad Mob:-7599552121 जो कि उपरोक्त वर्णित स्थल पर कार्यरत है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–47 के अन्तर्गत एक कम्पनी है।

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 294 / 2023 प्रसून पन्त व अन्य बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 19.12.2023 को निम्न आदेश पारित किये गये हैं:–

".....13. Similar, report has been filed in respect of 58 project proponents regarding whom only it has been mentioned that environmental compensation of Rs. 9,80,000/- has been imposed. Respondent no.1- UPPCB has not enclosed copies of the orders imposing environmental compensation passed against the 58 project proponents. Specimen of the orders passed against all the 58 project proponents is attached as annexure II.

14. We are of the considered view that the amount of environmental compensation of Rs. 9,80,000/- uniformly imposed on all such units by itself implies non-consideration of the relevant aspects as such compensation has to be from the date of operation till the date of inspection which cannot be the same in respect of all the units and will be materially different and even the magnitude of capital invested, assets acquired, operations carried on will vary.

16. Respondent no.1-UPPCB is directed to file additional status report with all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made in consequence to the orders.

17. We consider it appropriate to grant opportunity of being heard to all the 58 project proponents and accordingly they are ordered to be impleaded as respondents no. 28 to 86....."

16. Respondent no.1-UPPCB is directed to file additional status reportwith all requisite information in tabular format and also to enclose therewith copies of the show cause notices issued and orders passed, directions issued and also replies filed and compliance made inconsequence to the orders....."

यह कि उपरोक्त पारित आदेश के अनुपालन मे क्षेत्रीय कार्यालय, गाजियाबाद के प्राधिकृत अधिकारियों द्वारा इकाई का निरीक्षण दिनांक 25.01.2024 को किया गया। निरीक्षण के समय पाया गया कि उक्त इकाई M/s S R Hotel, Delhi Meerut Road Near hanuman Mandir, Asalat Nagar, Muradnagar, Ghaziabad Mob:-7599552121 है। इकाई से जनित उत्प्रवाह के शुद्धिकरण हेतु पर्याप्त व्यवस्था स्थापित नहीं पायी गयी। इकाई का संचालन राज्य बोर्ड से बिना सहमति जल एवं वायु प्राप्त किये किया जा रहा है, जो कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित अधिनियमों का स्पष्ट उल्लघंन है। इकाई को क्षेत्रीय कार्यालय के पत्रांक 2478 / सा0पत्रा0–23 / 2024 दिनांक 05.02.2024 द्वारा सहमति प्राप्त किये जाने हेतु नोटिस प्रेषित किया गया था, परन्तु इकाई द्वारा वर्तमान तक आवेदन नही किया गया है।

.....2 / –

टी0सी0–12वी, विभूति खण्ड
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e-mail info@uppcb.com website www.uppcb.com

यह कि उपरोक्त वर्णित तथ्यों तथा इकाई द्वारा किये जा रहे जल प्रदूषण से जन स्वास्थ्य पर संभावित दुष्प्रभाव को दृष्टिगत रखते हुए जनहित में जनस्वास्थ्य की रक्षा एवं जन सामान्य को स्वस्थ पर्यावरण प्रदान करने के उद्देश्य से यह आवश्यक है कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अन्तर्गत निहित शक्तियों के अनुसरण में इकाई के विरूद्ध निषेधात्मक कार्यवाही करते हुए इकाई के संचालन को रोका जाये।

उपरोक्त के अतिरिक्त जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अर्न्तगत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन आपकी इकाई M/s S R Hotel, Delhi Meerut Road Near hanuman Mandir, Asalat Nagar, Muradnagar, Ghaziabad Mob:-7599552121 के विरूद्ध सक्षम अधिकारी की अनुमति से निम्नलिखित कारण बताओ नोटिस जारी किया जाता है–

1– यह कि क्यों न संबंधित अधिकारियों से यह अपेक्षा की जाए कि इकाई M/s S R Hotel, Delhi Meerut Road Near hanuman Mandir, Asalat Nagar, Muradnagar, Ghaziabad Mob:-7599552121 को प्रदत्त विद्युत एवं जल संयोजन को विच्छेदित कर दिया जाये ?

2– यह कि क्यों न इकाई M/s S R Hotel, Delhi Meerut Road Near hanuman Mandir, Asalat Nagar, Muradnagar, Ghaziabad Mob:-7599552121 के उत्तरदायी व्यक्तियों के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 के प्रावधानों के अन्तर्गत परिवाद दायर करा दिया जाये?

उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न इकाई M/s S R Hotel, Delhi Meerut Road Near hanuman Mandir, Asalat Nagar, Muradnagar, Ghaziabad Mob:-7599552121 के विरूद्ध मा0 एन0जी0टी0 द्वारा पारित आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दोषी इकाईयों के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु बनायी गयी गाइड लाइन के आधार पर रू 7,812/– प्रतिदिन की दर से कुल 1120 दिन की डिफाल्ट अवधि में रू0 87,49,440/- की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये?

अतः आपको निर्देशित किया जाता है कि उपरोक्त पर अपना स्पष्टीकरण 15 दिन के अन्दर बोर्ड को प्रेषित करें। निर्धारित समयावधि में संतोषजनक उत्तर प्राप्त न होने की दशा में उपरोक्त निर्देशों की पुष्टि कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वयं का होगा।

सक्षम अधिकारी के अनुमोदन के उपरान्त निर्गत।

मुख्य पर्यावरण अधिकारी, वृत्त–1

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1– जिलाधिकारी, गाजियाबाद।

2– क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि अनुवर्ती कार्यवाही करते हुए आख्या बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–1

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 19.12.2023 in the matter of OA No 294/2023 Prasoon Pant & Anr. Versus U.P. Pollution Control Board & Ors.

A: General Information		
1.	Name & Address of the Unit	M/s S R Hotel, Delhi Meerut Road Near hanuman Mandir, Asalat Nagar, Muradnagar, Ghaziabad. Mob:-7599552121
2.	Establishment Year	01.01.2021
3.	Date of Inspection	25.01.2024
4.	Name and Designation of Inspecting Officer	Kunwar Santosh Kumar, AEE Ankit Chaudhary, J.E.
5.	Name of the Proprietor/Contact person, Designation	Raj Bhardwaj
6.	Category (Hotel/Restaurant /Banquets Hall)	Banquet Hall (Seating Capacity-100), Ratourant-75 & Hotel-25
7.	Capacity	Banquet Hall (Seating Capacity-100), Ratourant-75 & Hotel-25
8.	Operational status	Operational
9.	Consolidated consent (Air & Water)	Unit has not obtained CTO from UPPCB.
B: Water Pollution and its Control		
10.	Waste water discharge (KLD)	11.5 KLD
11.	Status of STP/ETP	Not installed
12.	Mode of Treated effluent disposal	Sewer Line
C: Air Pollution and its Control		
13.	Source of Air Pollution,	Kitchen section
14.	Status of Air Pollution Control System	**Kitchen-** Proper ducting/Exhaust system installed.
15.	Fuel Details	LPG/PNG
D: - EC Calculation:		
16.	No. of defaulter Days	1120

17.	EC Per Day in Rs as per CPCB methodology	7812
18.	Environmental Compensation Calculation	No. of days x EC per day 8749440.00
E: Action taken:		
19.	Observation/Recommendation	Unit is operating without valid CTO of UPPCB under Water (Prevention control of Pollution) Act. 1974 and Air (Prevention control of Pollution) Act. 1981 and unit is not complying the provision of Water (Prevention control of Pollution) Act. 1974 and Air (Prevention control of Pollution) Act. 1981. As per above default it is recommended for issuance of show cause notice under section 33A, of Water (Prevention control of Pollution) Act. 1974. With imposition of environmental compensation for defaulter days 1120 of Rs. 8749440.00

(Ankit Chaudhary)
J.E.

(Kunwar Santosh Kumar)
A.E.E.

ANNEXURE-7

क्षेत्रीय कार्यालय-828 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : 2052/UPPCB/2023/2024 दिनांक 24/01/2024

M/s Ahuja Vaishno Bhojnalaya,
Mohan nagar, Ghaziabad.

विषयः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित प्राविधानों का अनुपालन किये जाने के सम्बन्ध में।

उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। आपकी इकाई का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 15.01.2024 को किया गया। निरीक्षण के समय इकाई प्रतिनिधि के रूप मे श्री संजय कुमार, मैनेजर उपस्थित थे। निरीक्षण के समय आपकी इकाई द्वारा होटल का कार्य किया जाता है। आपकी इकाई द्वारा स्थापनार्थ एवं संचालन हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड से सहमति प्राप्त नही की गयी है। ज्ञातव्य है कि आपकी इकाई/संस्था के संचालन हेतु जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–21 के अन्तर्गत क्रमशः जल एवं वायु सहमति प्राप्त किया जाना अनिवार्य है, किन्तु आप द्वारा अपनी इकाई का संचालन बिना सहमति प्राप्त किये किया जा रहा है जो कि उक्त वर्णित अधिनियमों का उल्लघंन है। **होटल/रेस्टोरेन्ट द्वारा बिना सहमति प्राप्त किये संचालन किये जाने के परिप्रेक्ष्य मे मा0 राष्ट्रीय हरित अधिकरण द्वारा समय–समय पर दिशा निर्देश भी दिये गये है।**

अतः आपको निर्देशित किया जाता है कि उपरोक्त के सम्बन्ध मे अपना स्पष्टीकरण 03 कार्य दिवस मे प्रस्तुत करे तथा आपकी इकाई मे स्थापित जल प्रदूषण एवं वायु प्रदूषण नियंत्रण व्यवस्था का पूर्ण विवरण, लोगों के बैठने की क्षमता, मिठाई, बैकरी इत्यादि की उत्पादन की क्षमता के विवरण सहित निर्धारित शुल्क के साथ निवेश मित्र पोर्टल (www.niveshmitra.up.nic.in) पर आनलाईन आवेदन करना सुनिश्चित करें, अन्यथा अनुपालन आख्या प्राप्त न होने की दशा मे इकाई/संस्था के विरूद्ध नियमानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित करने तथा वायु(प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 एवं जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के आज्ञापक प्राविधानों के अन्तर्गत विधिक कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वंय आपका होगा।

क्षेत्रीय अधिकारी

प्रतिलिपिःनिम्नलिखित को सादर सूचनार्थ प्रेषित।

1. जिलाधिकारी महोदय, गाजियाबाद।
2. मुख्य पर्यावरण अधिकारी, वृत्त–1, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय : आई0एन0एस0–2, सेक्टर–16, वसुन्धरा, गाजियाबाद–201012 फोन–0120–4160108
मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ 226010

Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या :2044 /क्षी०प्र०नि:23 / 2024 दिनांक 24/01/2024

M/s Garam Dharam,
Plot No-1, Arthla, Mohan nagar,
Ghaziabad.

विषयः **जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित प्राविधानों का अनुपालन किये जाने के सम्बन्ध में।**

उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। आपकी इकाई का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 15.01.2024 को किया गया। निरीक्षण के समय इकाई प्रतिनिधि के रूप मे श्री राकेश रंजन, मैनेजर उपस्थित थे। निरीक्षण के समय आपकी इकाई द्वारा होटल का कार्य किया जाता है। आपकी इकाई द्वारा स्थापनार्थ एवं संचालन हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड से सहमति प्राप्त नही की गयी है। ज्ञातव्य है कि आपकी इकाई/संस्था के संचालन हेतु जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–21 के अन्तर्गत क्रमशः जल एवं वायु सहमति प्राप्त किया जाना अनिवार्य है, किन्तु आप द्वारा अपनी इकाई का संचालन बिना सहमति प्राप्त किये किया जा रहा है जो कि उक्त वर्णित अधिनियमों का उल्लघंन है। **होटल/रेस्टोरेन्ट द्वारा बिना सहमति प्राप्त किये संचालन किये जाने के परिप्रेक्ष्य मे मा0 राष्ट्रीय हरित अधिकरण द्वारा समय–समय पर दिशा निर्देश भी दिये गये है।**

अतः आपको निर्देशित किया जाता है कि उपरोक्त के सम्बन्ध मे अपना स्पष्टीकरण 03 कार्य दिवस मे प्रस्तुत करे तथा आपकी इकाई मे स्थापित जल प्रदूषण एवं वायु प्रदूषण नियंत्रण व्यवस्था का पूर्ण विवरण, लोगों के बैठने की क्षमता, मिठाई, बैकरी इत्यादि की उत्पादन की क्षमता के विवरण सहित निर्धारित शुल्क के साथ निवेश मित्र पोर्टल (www.niveshmitra.up.nic.in) पर आनलाईन आवेदन करना सुनिश्चित करें, अन्यथा अनुपालन आख्या प्राप्त न होने की दशा मे इकाई/संस्था के विरूद्ध नियमानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित करने तथा वायु(प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 एवं जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के आज्ञापक प्राविधानों के अन्तर्गत विधिक कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वंय आपका होगा।

क्षेत्रीय अधिकारी

प्रतिलिपिःनिम्नलिखित को सादर सूचनार्थ प्रेषित।

1. जिलाधिकारी महोदय, गाजियाबाद।
2. मुख्य पर्यावरण अधिकारी, वृत्त–1, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय : आई0एन0एस0–2, सेक्टर–16, वसुन्धरा, गाजियाबाद–201012 फोन–0120–4160108
मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ 226010

क्षेत्रीय कार्यालय–उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office–U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या :2050 /उ0प्र0प्र0नि0-23 2024 दिनांक 24/01/2024

M/s Hotel Grand Tushar,
178, bagh Bhtyari, Chudhary More, G.T. Road
Near Railway Station, Ghaziabad-201001
Mob-7303594642

विषयः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित प्राविधानों का अनुपालन किये जाने के सम्बन्ध में।

उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। आपकी इकाई का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 15.01.2024 को किया गया। निरीक्षण के समय इकाई प्रतिनिधि के रूप मे श्री तुषार मंकड़ उपस्थित थे। निरीक्षण के समय आपकी इकाई द्वारा होटल का कार्य किया जाता है। आपकी इकाई द्वारा स्थापनार्थ एवं संचालन हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड से सहमति प्राप्त नही की गयी है। ज्ञातव्य है कि आपकी इकाई/संस्था के संचालन हेतु जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–21 के अन्तर्गत क्रमशः जल एवं वायु सहमति प्राप्त किया जाना अनिवार्य है, किन्तु आप द्वारा अपनी इकाई का संचालन बिना सहमति प्राप्त किये किया जा रहा है जो कि उक्त वर्णित अधिनियमों का उल्लघंन है। **होटल/रेस्टोरेन्ट द्वारा बिना सहमति प्राप्त किये संचालन किये जाने के परिप्रेक्ष्य मे मा0 राष्ट्रीय हरित अधिकरण द्वारा समय–समय पर दिशा निर्देश भी दिये गये है।**

अतः आपको निर्देशित किया जाता है कि उपरोक्त के सम्बन्ध मे अपना स्पष्टीकरण 03 कार्य दिवस मे प्रस्तुत करे तथा आपकी इकाई मे स्थापित जल प्रदूषण एवं वायु प्रदूषण नियंत्रण व्यवस्था का पूर्ण विवरण, लोगों के बैठने की क्षमता, मिठाई, बैकरी इत्यादि की उत्पादन की क्षमता के विवरण सहित निर्धारित शुल्क के साथ निवेश मित्र पोर्टल (www.niveshmitra.up.nic.in) पर आनलाईन आवेदन करना सुनिश्चित करें, अन्यथा अनुपालन आख्या प्राप्त न होने की दशा मे इकाई/संस्था के विरूद्ध नियमानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित करने तथा वायु(प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 एवं जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के आज्ञापक प्राविधानों के अन्तर्गत विधिक कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वंय आपका होगा।

क्षेत्रीय अधिकारी

प्रतिलिपिःनिम्नलिखित को सादर सूचनार्थ प्रेषित।

1. जिलाधिकारी महोदय, गाजियाबाद।
2. मुख्य पर्यावरण अधिकारी, वृत्त–1, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

क्षेत्राय कायालय–उ0प्र0 प्रदूषण नियत्रण बाड, गाजियाबाद
Regional Office, UP Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या :2041 /गा0प्र0नि-23/ 2024 दिनांक 24/01/2024

M/s Food Work Shop,
C-84, RDC Raj Nagar,
Ghaziabad.

विषयः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित प्राविधानों का अनुपालन किये जाने के सम्बन्ध में।

उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। आपकी इकाई का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 20.01.2024 को किया गया। निरीक्षण के समय इकाई प्रतिनिधि के रूप मे श्री सोरभ उपस्थित थे। निरीक्षण के समय आपकी इकाई द्वारा रेस्टोरेन्ट का कार्य किया जाता है। आपकी इकाई द्वारा स्थापनार्थ एवं संचालन हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड से सहमति प्राप्त नही की गयी है। ज्ञातव्य है कि आपकी इकाई/संस्था के संचालन हेतु जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–21 के अन्तर्गत कमशः जल एवं वायु सहमति प्राप्त किया जाना अनिवार्य है, किन्तु आप द्वारा अपनी इकाई का संचालन बिना सहमति प्राप्त किये किया जा रहा है जो कि उक्त वर्णित अधिनियमों का उल्लघंन है। **होटल/रेस्टोरेन्ट द्वारा बिना सहमति प्राप्त किये संचालन किये जाने के परिप्रेक्ष्य मे मा0 राष्ट्रीय हरित अधिकरण द्वारा समय–समय पर दिशा निर्देश भी दिये गये है।**

अतः आपको निर्देशित किया जाता है कि उपरोक्त के सम्बन्ध मे अपना स्पष्टीकरण 03 कार्य दिवस मे प्रस्तुत करे तथा आपकी इकाई मे स्थापित जल प्रदूषण एवं वायु प्रदूषण नियंत्रण व्यवस्था का पूर्ण विवरण, लोगों के बैठने की क्षमता, मिठाई, बैकरी इत्यादि की उत्पादन की क्षमता के विवरण सहित निर्धारित शुल्क के साथ निवेश मित्र पोर्टल (www.niveshmitra.up.nic.in) पर आनलाईन आवेदन करना सुनिश्चित करें, अन्यथा अनुपालन आख्या प्राप्त न होने की दशा मे इकाई/संस्था के विरूद्ध नियमानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित करने तथा वायु(प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 एवं जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के आज्ञापक प्राविधानों के अन्तर्गत विधिक कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वंय आपका होगा।

क्षेत्रीय अधिकारी

प्रतिलिपिःनिम्नलिखित को सादर सूचनार्थ प्रेषित।

1. जिलाधिकारी महोदय, गाजियाबाद।
2. मुख्य पर्यावरण अधिकारी, वृत्त–1, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय : आई0एन0एस0–2, सेक्टर–16, वसुन्धरा, गाजियाबाद–201012 फोन–0120–4160108
मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ 226010

क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : 2051 /प्रा0प्र0नि-23/ 2024 दिनांक 24/01/2024

M/s Urbon Punjab Foods Pvt. Ltd.,
Windsor Market, Shop No-29,
Viashav Khand, Indirapuram, Ghaziabad.
Mob-8810627912

विषयः **जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित प्राविधानों का अनुपालन किये जाने के सम्बन्ध में।**

उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। आपकी इकाई का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 18.01.2024 को किया गया। निरीक्षण के समय इकाई प्रतिनिधि के रूप मे श्री जे0पी0 सिंह लामा उपस्थित थे। निरीक्षण के समय आपकी इकाई द्वारा रेस्टोरेन्ट का कार्य किया जाता है। आपकी इकाई द्वारा स्थापनार्थ एवं संचालन हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड से सहमति प्राप्त नही की गयी है। ज्ञातव्य है कि आपकी इकाई/संस्था के संचालन हेतु जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–21 के अन्तर्गत क्रमशः जल एवं वायु सहमति प्राप्त किया जाना अनिवार्य है, किन्तु आप द्वारा अपनी इकाई का संचालन बिना सहमति प्राप्त किये किया जा रहा है जो कि उक्त वर्णित अधिनियमों का उल्लघंन है। **होटल/रेस्टोरेन्ट द्वारा बिना सहमति प्राप्त किये संचालन किये जाने के परिप्रेक्ष्य मे मा0 राष्ट्रीय हरित अधिकरण द्वारा समय–समय पर दिशा निर्देश भी दिये गये है।**

अतः आपको निर्देशित किया जाता है कि उपरोक्त के सम्बन्ध मे अपना स्पष्टीकरण 03 कार्य दिवस मे प्रस्तुत करे तथा आपकी इकाई मे स्थापित जल प्रदूषण एवं वायु प्रदूषण नियंत्रण व्यवस्था का पूर्ण विवरण, लोगों के बैठने की क्षमता, मिठाई, बैकरी इत्यादि की उत्पादन की क्षमता के विवरण सहित निर्धारित शुल्क के साथ निवेश मित्र पोर्टल (www.niveshmitra.up.nic.in) पर आनलाईन आवेदन करना सुनिश्चित करें, अन्यथा अनुपालन आख्या प्राप्त न होने की दशा मे इकाई/संस्था के विरूद्ध नियमानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित करने तथा वायु(प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 एवं जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के आज्ञापक प्राविधानों के अन्तर्गत विधिक कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वंय आपका होगा।

क्षेत्रीय अधिकारी

प्रतिलिपिःनिम्नलिखित को सादर सूचनार्थ प्रेषित।

1. जिलाधिकारी महोदय, गाजियाबाद।
2. मुख्य पर्यावरण अधिकारी, वृत्त–1, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय–उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : 2039 /क्षे0प्र0नि-23/ 2024 दिनांक 24/01/2024

M/s Angithi Dhaba,
Arthla Mohan Nagar, Ghaziabad.
Mob-9810508577

विषयः **जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित प्राविधानों का अनुपालन किये जाने के सम्बन्ध में।**

उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। आपकी इकाई का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 15.01.2024 को किया गया। निरीक्षण के समय इकाई प्रतिनिधि के रूप मे श्री वैभव मिश्रा उपस्थित थे। निरीक्षण के समय आपकी इकाई द्वारा रेस्टोरेन्ट का कार्य किया जाता है। आपकी इकाई द्वारा स्थापनार्थ एवं संचालन हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड से सहमति प्राप्त नही की गयी है। ज्ञातव्य है कि आपकी इकाई/संस्था के संचालन हेतु जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–21 के अन्तर्गत क्रमशः जल एवं वायु सहमति प्राप्त किया जाना अनिवार्य है, किन्तु आप द्वारा अपनी इकाई का संचालन बिना सहमति प्राप्त किये किया जा रहा है जो कि उक्त वर्णित अधिनियमों का उल्लघंन है। **होटल/रेस्टोरेन्ट द्वारा बिना सहमति प्राप्त किये संचालन किये जाने के परिप्रेक्ष्य मे मा0 राष्ट्रीय हरित अधिकरण द्वारा समय–समय पर दिशा निर्देश भी दिये गये है।**

अतः आपको निर्देशित किया जाता है कि उपरोक्त के सम्बन्ध मे अपना स्पष्टीकरण 03 कार्य दिवस मे प्रस्तुत करे तथा आपकी इकाई मे स्थापित जल प्रदूषण एवं वायु प्रदूषण नियंत्रण व्यवस्था का पूर्ण विवरण, लोगों के बैठने की क्षमता, मिठाई, बैकरी इत्यादि की उत्पादन की क्षमता के विवरण सहित निर्धारित शुल्क के साथ निवेश मित्र पोर्टल (www.niveshmitra.up.nic.in) पर आनलाईन आवेदन करना सुनिश्चित करें, अन्यथा अनुपालन आख्या प्राप्त न होने की दशा मे इकाई/संस्था के विरूद्ध नियमानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित करने तथा वायु(प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 एवं जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के आज्ञापक प्राविधानों के अन्तर्गत विधिक कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वंय आपका होगा।

क्षेत्रीय अधिकारी

प्रतिलिपिःनिम्नलिखित को सादर सूचनार्थ प्रेषित।

1. जिलाधिकारी महोदय, गाजियाबाद।
2. मुख्य पर्यावरण अधिकारी, वृत्त–1, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय : आई0एन0एस0–2, सेक्टर–16, वसुन्धरा, गाजियाबाद–201012 फोन–0120–4160108
मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ 226010

क्षेत्रीय कार्यालय–उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : 2071 /उ0प्र0नि0-23/2024 दिनांक 01/02/2024

M/s Balaji Enterprises (Hotel Haveli Palace),
Plot No-22, Sector-03, Vasundhara.
Mob-7291829105.

विषयः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित प्राविधानों का अनुपालन किये जाने के सम्बन्ध में।

उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। आपकी इकाई का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 18.01.2024 को किया गया। निरीक्षण के समय इकाई प्रतिनिधि के रूप मे श्री संजीव अग्रवाल उपस्थित थे। निरीक्षण के समय आपकी इकाई द्वारा रेस्टोरेन्ट/होटल का कार्य किया जाता है। आपकी इकाई द्वारा स्थापनार्थ एवं संचालन हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड से सहमति प्राप्त नही की गयी है। ज्ञातव्य है कि आपकी इकाई/संस्था के संचालन हेतु जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–21 के अन्तर्गत कमशः जल एवं वायु सहमति प्राप्त किया जाना अनिवार्य है, किन्तु आप द्वारा अपनी इकाई का संचालन बिना सहमति प्राप्त किये किया जा रहा है जो कि उक्त वर्णित अधिनियमों का उल्लघंन है। होटल/रेस्टोरेन्ट द्वारा बिना सहमति प्राप्त किये संचालन किये जाने के परिप्रेक्ष्य मे मा0 राष्ट्रीय हरित अधिकरण द्वारा समय–समय पर दिशा निर्देश भी दिये गये है।

अतः आपको निर्देशित किया जाता है कि उपरोक्त के सम्बन्ध मे अपना स्पष्टीकरण 03 कार्य दिवस मे प्रस्तुत करे तथा आपकी इकाई मे स्थापित जल प्रदूषण एवं वायु प्रदूषण नियंत्रण व्यवस्था का पूर्ण विवरण, लोगों के बैठने की क्षमता, मिठाई, बैकरी इत्यादि की उत्पादन की क्षमता के विवरण सहित निर्धारित शुल्क के साथ निवेश मित्र पोर्टल (www.niveshmitra.up.nic.in) पर आनलाईन आवेदन करना सुनिश्चित करें, अन्यथा अनुपालन आख्या प्राप्त न होने की दशा मे इकाई/संस्था के विरूद्ध नियमानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित करने तथा वायु(प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 एवं जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के आज्ञापक प्राविधानों के अन्तर्गत विधिक कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वंय आपका होगा।

क्षेत्रीय अधिकारी

प्रतिलिपिःनिम्नलिखित को सादर सूचनार्थ प्रेषित।

1. जिलाधिकारी महोदय, गाजियाबाद।
2. मुख्य पर्यावरण अधिकारी, वृत्त–1, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : 2078 /उ0प्र0प्र0-23/ 2024 दिनांक 01/02/2024

M/s Haridra Hospitalilty Swadesi Tandoor
KIOSK No-1, Shop No-1,2, Windsor Street,
Vaibhav Khand, Indirapuram, Ghaziabad.
Mob No-9971002417.

विषयः **जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित प्राविधानों का अनुपालन किये जाने के सम्बन्ध में।**

उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। आपकी इकाई का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 18.01.2024 को किया गया। निरीक्षण के समय इकाई प्रतिनिधि के रूप मे श्री संजीव अग्रवाल उपस्थित थे। निरीक्षण के समय आपकी इकाई द्वारा रेस्टोरेन्ट/होटल का कार्य किया जाता है। आपकी इकाई द्वारा स्थापनार्थ एवं संचालन हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड से सहमति प्राप्त नही की गयी है। ज्ञातव्य है कि आपकी इकाई/संस्था के संचालन हेतु जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–21 के अन्तर्गत कमशः जल एवं वायु सहमति प्राप्त किया जाना अनिवार्य है, किन्तु आप द्वारा अपनी इकाई का संचालन बिना सहमति प्राप्त किये किया जा रहा है जो कि उक्त वर्णित अधिनियमों का उल्लघंन है। **होटल/रेस्टोरेन्ट द्वारा बिना सहमति प्राप्त किये संचालन किये जाने के परिप्रेक्ष्य मे मा0 राष्ट्रीय हरित अधिकरण द्वारा समय–समय पर दिशा निर्देश भी दिये गये है।**

अतः आपको निर्देशित किया जाता है कि उपरोक्त के सम्बन्ध मे अपना स्पष्टीकरण 03 कार्य दिवस मे प्रस्तुत करे तथा आपकी इकाई मे स्थापित जल प्रदूषण एवं वायु प्रदूषण नियंत्रण व्यवस्था का पूर्ण विवरण, लोगों के बैठने की क्षमता, मिठाई, बैकरी इत्यादि की उत्पादन की क्षमता के विवरण सहित निर्धारित शुल्क के साथ निवेश मित्र पोर्टल (www.niveshmitra.up.nic.in) पर आनलाईन आवेदन करना सुनिश्चित करें, अन्यथा अनुपालन आख्या प्राप्त न होने की दशा मे इकाई/संस्था के विरूद्ध नियमानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित करने तथा वायु(प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 एवं जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के आज्ञापक प्राविधानों के अन्तर्गत विधिक कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वंय आपका होगा।

क्षेत्रीय अधिकारी

प्रतिलिपिःनिम्नलिखित को सादर सूचनार्थ प्रेषित।

1. जिलाधिकारी महोदय, गाजियाबाद।
2. मुख्य पर्यावरण अधिकारी, वृत्त–1, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : 2082/उ0प्र0नि0-23/2024 दिनांक 01/02/2024

M/s The Walk Restaurant Bar & Hookah Bar,
C-69, RDC, Rajnagar, Ghaziabad.
Mob No-9599069519

विषयः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित प्राविधानों का अनुपालन किये जाने के सम्बन्ध में।

उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। आपकी इकाई का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 20.01.2024 को किया गया। निरीक्षण के समय इकाई प्रतिनिधि के रूप मे श्री जितेन्द्र अरोड़ा उपस्थित थे। निरीक्षण के समय आपकी इकाई द्वारा रेस्टोरेन्ट/होटल का कार्य किया जाता है। आपकी इकाई द्वारा स्थापनार्थ एवं संचालन हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड से सहमति प्राप्त नही की गयी है। ज्ञातव्य है कि आपकी इकाई/संस्था के संचालन हेतु जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–21 के अन्तर्गत क्रमशः जल एवं वायु सहमति प्राप्त किया जाना अनिवार्य है, किन्तु आप द्वारा अपनी इकाई का संचालन बिना सहमति प्राप्त किये किया जा रहा है जो कि उक्त वर्णित अधिनियमों का उल्लघंन है। **होटल/रेस्टोरेन्ट द्वारा बिना सहमति प्राप्त किये संचालन किये जाने के परिप्रेक्ष्य मे मा0 राष्ट्रीय हरित अधिकरण द्वारा समय–समय पर दिशा निर्देश भी दिये गये है।**

अतः आपको निर्देशित किया जाता है कि उपरोक्त के सम्बन्ध मे अपना स्पष्टीकरण 03 कार्य दिवस मे प्रस्तुत करे तथा आपकी इकाई मे स्थापित जल प्रदूषण एवं वायु प्रदूषण नियंत्रण व्यवस्था का पूर्ण विवरण, लोगों के बैठने की क्षमता, मिठाई, बैकरी इत्यादि की उत्पादन की क्षमता के विवरण सहित निर्धारित शुल्क के साथ निवेश मित्र पोर्टल (www.niveshmitra.up.nic.in) पर आनलाईन आवेदन करना सुनिश्चित करें, अन्यथा अनुपालन आख्या प्राप्त न होने की दशा मे इकाई/संस्था के विरूद्ध नियमानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित करने तथा वायु(प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 एवं जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के आज्ञापक प्राविधानों के अन्तर्गत विधिक कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वंय आपका होगा।

क्षेत्रीय अधिकारी

प्रतिलिपि:निम्नलिखित को सादर सूचनार्थ प्रेषित।

1. जिलाधिकारी महोदय, गाजियाबाद।
2. मुख्य पर्यावरण अधिकारी, वृत्त–1, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय–उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : 2083 /उ0प्र0नि0-23/ 2024 दिनांक 01/02/2024

M/s Sohan Foods
C-63, RDC, Rajnagar, Ghaziabad.
Mob No-8750018800

विषयः **जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित प्राविधानों का अनुपालन किये जाने के सम्बन्ध में।**

उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। आपकी इकाई का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 20.01.2024 को किया गया। निरीक्षण के समय इकाई प्रतिनिधि के रूप मे श्री दीपेन्द्र उपस्थित थे। निरीक्षण के समय आपकी इकाई द्वारा रेस्टोरेन्ट/होटल का कार्य किया जाता है। आपकी इकाई द्वारा स्थापनार्थ एवं संचालन हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड से सहमति प्राप्त नही की गयी है। ज्ञातव्य है कि आपकी इकाई/संस्था के संचालन हेतु जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–21 के अन्तर्गत क्रमशः जल एवं वायु सहमति प्राप्त किया जाना अनिवार्य है, किन्तु आप द्वारा अपनी इकाई का संचालन बिना सहमति प्राप्त किये किया जा रहा है जो कि उक्त वर्णित अधिनियमों का उल्लघंन है। **होटल/रेस्टोरेन्ट द्वारा बिना सहमति प्राप्त किये संचालन किये जाने के परिप्रेक्ष्य मे मा0 राष्ट्रीय हरित अधिकरण द्वारा समय–समय पर दिशा निर्देश भी दिये गये है।**

अतः आपको निर्देशित किया जाता है कि उपरोक्त के सम्बन्ध मे अपना स्पष्टीकरण 03 कार्य दिवस मे प्रस्तुत करे तथा आपकी इकाई मे स्थापित जल प्रदूषण एवं वायु प्रदूषण नियंत्रण व्यवस्था का पूर्ण विवरण, लोगों के बैठने की क्षमता, मिठाई, बैकरी इत्यादि की उत्पादन की क्षमता के विवरण सहित निर्धारित शुल्क के साथ निवेश मित्र पोर्टल (www.niveshmitra.up.nic.in) पर आनलाईन आवेदन करना सुनिश्चित करें, अन्यथा अनुपालन आख्या प्राप्त न होने की दशा मे इकाई/संस्था के विरूद्ध नियमानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित करने तथा वायु(प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 एवं जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के आज्ञापक प्राविधानों के अन्तर्गत विधिक कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वंय आपका होगा।

क्षेत्रीय अधिकारी

प्रतिलिपिःनिम्नलिखित को सादर सूचनार्थ प्रेषित।

1. जिलाधिकारी महोदय, गाजियाबाद।
2. मुख्य पर्यावरण अधिकारी, वृत्त–1, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय : आई0एन0एस0–2, सेक्टर–16, वसुन्धरा, गाजियाबाद–201012 फोन–0120–4160108
मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ 226010

क्षेत्रीय कार्यालय–उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : 2084 /रो0गा0/-23/ 2024 दिनांक 01/02/2024

M/s Maa Ambey Foods
C-51, RDC, Rajnagar, Ghaziabad.
Mob No-9871813601

विषयः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित प्राविधानों का अनुपालन किये जाने के सम्बन्ध में।

उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। आपकी इकाई का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 20.01.2024 को किया गया। निरीक्षण के समय इकाई प्रतिनिधि के रूप मे श्री बलभन्त सिंह भण्डारी उपस्थित थे। निरीक्षण के समय आपकी इकाई द्वारा रेस्टोरेन्ट/होटल का कार्य किया जाता है। आपकी इकाई द्वारा स्थापनार्थ एवं संचालन हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड से सहमति प्राप्त नही की गयी है। ज्ञातव्य है कि आपकी इकाई/संस्था के संचालन हेतु जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–21 के अन्तर्गत कमशः जल एवं वायु सहमति प्राप्त किया जाना अनिवार्य है, किन्तु आप द्वारा अपनी इकाई का संचालन बिना सहमति प्राप्त किये किया जा रहा है जो कि उक्त वर्णित अधिनियमों का उल्लघंन है। **होटल/रेस्टोरेन्ट द्वारा बिना सहमति प्राप्त किये संचालन किये जाने के परिप्रेक्ष्य मे मा0 राष्ट्रीय हरित अधिकरण द्वारा समय–समय पर दिशा निर्देश भी दिये गये है।**

अतः आपको निर्देशित किया जाता है कि उपरोक्त के सम्बन्ध मे अपना स्पष्टीकरण 03 कार्य दिवस मे प्रस्तुत करे तथा आपकी इकाई मे स्थापित जल प्रदूषण एवं वायु प्रदूषण नियंत्रण व्यवस्था का पूर्ण विवरण, लोगों के बैठने की क्षमता, मिठाई, बैकरी इत्यादि की उत्पादन की क्षमता के विवरण सहित निर्धारित शुल्क के साथ निवेश मित्र पोर्टल (www.niveshmitra.up.nic.in) पर आनलाईन आवेदन करना सुनिश्चित करें, अन्यथा अनुपालन आख्या प्राप्त न होने की दशा मे इकाई/संस्था के विरूद्ध नियमानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित करने तथा वायु(प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 एवं जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के आज्ञापक प्राविधानों के अन्तर्गत विधिक कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वंय आपका होगा।

क्षेत्रीय अधिकारी

प्रतिलिपिःनिम्नलिखित को सादर सूचनार्थ प्रेषित।

1. जिलाधिकारी महोदय, गाजियाबाद।
2. मुख्य पर्यावरण अधिकारी, वृत्त–1, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

2093

संदर्भ संख्या : 2093 /क0प्र0नि-23/ 2024 दिनांक 01/02/2024

M/s Megatech Products Pvt. Ltd., KF-7, Kavi Nagar, Ghaziabad-201001
D-3,4, and 5 Rajnagar, Ghaziabad.
Mob No-9354070157

विषयः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित प्राविधानों का अनुपालन किये जाने के सम्बन्ध में।

उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। आपकी इकाई का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 24.01.2024 को किया गया। निरीक्षण के समय इकाई प्रतिनिधि के रूप मे श्री जय सिंह उपस्थित थे। निरीक्षण के समय आपकी इकाई द्वारा रेस्टोरेन्ट/होटल का कार्य किया जाता है। आपकी इकाई द्वारा स्थापनार्थ एवं संचालन हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड से सहमति प्राप्त नही की गयी है। ज्ञातव्य है कि आपकी इकाई/संस्था के संचालन हेतु जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–21 के अन्तर्गत क्रमशः जल एवं वायु सहमति प्राप्त किया जाना अनिवार्य है, किन्तु आप द्वारा अपनी इकाई का संचालन बिना सहमति प्राप्त किये किया जा रहा है जो कि उक्त वर्णित अधिनियमों का उल्लघंन है। **होटल/रेस्टोरेन्ट द्वारा बिना सहमति प्राप्त किये संचालन किये जाने के परिप्रेक्ष्य मे मा0 राष्ट्रीय हरित अधिकरण द्वारा समय–समय पर दिशा निर्देश भी दिये गये है।**

अतः आपको निर्देशित किया जाता है कि उपरोक्त के सम्बन्ध मे अपना स्पष्टीकरण 03 कार्य दिवस मे प्रस्तुत करे तथा आपकी इकाई मे स्थापित जल प्रदूषण एवं वायु प्रदूषण नियंत्रण व्यवस्था का पूर्ण विवरण, लोगों के बैठने की क्षमता, मिठाई, बैकरी इत्यादि की उत्पादन की क्षमता के विवरण सहित निर्धारित शुल्क के साथ निवेश मित्र पोर्टल (www.niveshmitra.up.nic.in) पर आनलाईन आवेदन करना सुनिश्चित करें, अन्यथा अनुपालन आख्या प्राप्त न होने की दशा मे इकाई/संस्था के विरूद्ध नियमानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित करने तथा वायु(प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 एवं जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के आज्ञापक प्राविधानों के अन्तर्गत विधिक कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वंय आपका होगा।

क्षेत्रीय अधिकारी

प्रतिलिपिःनिम्नलिखित को सादर सूचनार्थ प्रेषित।

1. जिलाधिकारी महोदय, गाजियाबाद।
2. मुख्य पर्यावरण अधिकारी, वृत्त–1, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

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संदर्भ संख्या : 2105/क्षा0प्र0नि-23/2024 दिनांक 02/02/2024

M/s Anu Da Rendezvous
C-9697, RDC, Rajnagar,
Ghaziabad.
Mob No-8742938947

विषयः **जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित प्राविधानों का अनुपालन किये जाने के सम्बन्ध में।**

उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। आपकी इकाई का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 24.01.2024 को किया गया। निरीक्षण के समय इकाई प्रतिनिधि के रूप मे श्री हरेन्द्र उपस्थित थे। निरीक्षण के समय आपकी इकाई द्वारा रेस्टोरेन्ट/होटल का कार्य किया जाता है। आपकी इकाई द्वारा स्थापनार्थ एवं संचालन हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड से सहमति प्राप्त नही की गयी है। ज्ञातव्य है कि आपकी इकाई/संस्था के संचालन हेतु जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–21 के अन्तर्गत कमशः जल एवं वायु सहमति प्राप्त किया जाना अनिवार्य है, किन्तु आप द्वारा अपनी इकाई का संचालन बिना सहमति प्राप्त किये किया जा रहा है जो कि उक्त वर्णित अधिनियमों का उल्लघंन है। **होटल/रेस्टोरेन्ट द्वारा बिना सहमति प्राप्त किये संचालन किये जाने के परिप्रेक्ष्य मे मा0 राष्ट्रीय हरित अधिकरण द्वारा समय–समय पर दिशा निर्देश भी दिये गये है।**

अतः आपको निर्देशित किया जाता है कि उपरोक्त के सम्बन्ध मे अपना स्पष्टीकरण 03 कार्य दिवस मे प्रस्तुत करे तथा आपकी इकाई मे स्थापित जल प्रदूषण एवं वायु प्रदूषण नियंत्रण व्यवस्था का पूर्ण विवरण, लोगों के बैठने की क्षमता, मिठाई, बैकरी इत्यादि की उत्पादन की क्षमता के विवरण सहित निर्धारित शुल्क के साथ निवेश मित्र पोर्टल (www.niveshmitra.up.nic.in) पर आनलाईन आवेदन करना सुनिश्चित करें, अन्यथा अनुपालन आख्या प्राप्त न होने की दशा मे इकाई/संस्था के विरूद्ध नियमानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित करने तथा वायु(प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 एवं जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के आज्ञापक प्राविधानों के अन्तर्गत विधिक कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वंय आपका होगा।

क्षेत्रीय अधिकारी

प्रतिलिपिःनिम्नलिखित को सादर सूचनार्थ प्रेषित।

1. जिलाधिकारी महोदय, गाजियाबाद।
2. मुख्य पर्यावरण अधिकारी, वृत्त–1, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय–उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : 2107 /उ0प्र0नि0-23/ 2024 दिनांक 02/02/2024

M/s Handi Restourant
R-1/77, RDC, Rajnagar,
Ghaziabad.
Mob No-7599075350

विषयः **जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित प्राविधानों का अनुपालन किये जाने के सम्बन्ध में।**

उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। आपकी इकाई का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 24.01.2024 को किया गया। निरीक्षण के समय इकाई प्रतिनिधि के रूप मे श्री सुनील कुमार उपस्थित थे। निरीक्षण के समय आपकी इकाई द्वारा रेस्टोरेन्ट/होटल का कार्य किया जाता है। आपकी इकाई द्वारा स्थापनार्थ एवं संचालन हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड से सहमति प्राप्त नही की गयी है। ज्ञातव्य है कि आपकी इकाई/संस्था के संचालन हेतु जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–21 के अन्तर्गत क्रमशः जल एवं वायु सहमति प्राप्त किया जाना अनिवार्य है, किन्तु आप द्वारा अपनी इकाई का संचालन बिना सहमति प्राप्त किये किया जा रहा है जो कि उक्त वर्णित अधिनियमों का उल्लघंन है। **होटल/रेस्टोरेन्ट द्वारा बिना सहमति प्राप्त किये संचालन किये जाने के परिप्रेक्ष्य मे मा0 राष्ट्रीय हरित अधिकरण द्वारा समय–समय पर दिशा निर्देश भी दिये गये है।**

अतः आपको निर्देशित किया जाता है कि उपरोक्त के सम्बन्ध मे अपना स्पष्टीकरण 03 कार्य दिवस मे प्रस्तुत करे तथा आपकी इकाई मे स्थापित जल प्रदूषण एवं वायु प्रदूषण नियंत्रण व्यवस्था का पूर्ण विवरण, लोगों के बैठने की क्षमता, मिठाई, बैकरी इत्यादि की उत्पादन की क्षमता के विवरण सहित निर्धारित शुल्क के साथ निवेश मित्र पोर्टल (www.niveshmitra.up.nic.in) पर आनलाईन आवेदन करना सुनिश्चित करें, अन्यथा अनुपालन आख्या प्राप्त न होने की दशा मे इकाई/संस्था के विरूद्ध नियमानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित करने तथा वायु(प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 एवं जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के आज्ञापक प्राविधानों के अन्तर्गत विधिक कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वंय आपका होगा।

क्षेत्रीय अधिकारी

प्रतिलिपिःनिम्नलिखित को सादर सूचनार्थ प्रेषित।

1. जिलाधिकारी महोदय, गाजियाबाद।
2. मुख्य पर्यावरण अधिकारी, वृत्त–1, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय–उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : 2113 /प्रा0प्र्ा-23/ 2024 दिनांक 02/02/2024

M/s Kamal Dhaba
Sector-16, Vausndhara, Ghaziabad.
Mob No-8130448160

विषयः **जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित प्राविधानों का अनुपालन किये जाने के सम्बन्ध में।**

उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। आपकी इकाई का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 19.01.2024 को किया गया। निरीक्षण के समय इकाई प्रतिनिधि के रूप मे श्री विनोद सिंह राघव उपस्थित थे। निरीक्षण के समय आपकी इकाई द्वारा रेस्टोरेन्ट/होटल का कार्य किया जाता है। आपकी इकाई द्वारा स्थापनार्थ एवं संचालन हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड से सहमति प्राप्त नही की गयी है। ज्ञातव्य है कि आपकी इकाई/संस्था के संचालन हेतु जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–21 के अन्तर्गत क्रमशः जल एवं वायु सहमति प्राप्त किया जाना अनिवार्य है, किन्तु आप द्वारा अपनी इकाई का संचालन बिना सहमति प्राप्त किये किया जा रहा है जो कि उक्त वर्णित अधिनियमों का उल्लघंन है। **होटल/रेस्टोरेन्ट द्वारा बिना सहमति प्राप्त किये संचालन किये जाने के परिप्रेक्ष्य मे मा0 राष्ट्रीय हरित अधिकरण द्वारा समय–समय पर दिशा निर्देश भी दिये गये है।**

अतः आपको निर्देशित किया जाता है कि उपरोक्त के सम्बन्ध मे अपना स्पष्टीकरण 03 कार्य दिवस मे प्रस्तुत करे तथा आपकी इकाई मे स्थापित जल प्रदूषण एवं वायु प्रदूषण नियंत्रण व्यवस्था का पूर्ण विवरण, लोगों के बैठने की क्षमता, मिठाई, बैकरी इत्यादि की उत्पादन की क्षमता के विवरण सहित निर्धारित शुल्क के साथ निवेश मित्र पोर्टल (www.niveshmitra.up.nic.in) पर आनलाईन आवेदन करना सुनिश्चित करें, अन्यथा अनुपालन आख्या प्राप्त न होने की दशा मे इकाई/संस्था के विरूद्ध नियमानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित करने तथा वायु(प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 एवं जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के आज्ञापक प्राविधानों के अन्तर्गत विधिक कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वंय आपका होगा।

क्षेत्रीय अधिकारी

प्रतिलिपिःनिम्नलिखित को सादर सूचनार्थ प्रेषित।

1. जिलाधिकारी महोदय, गाजियाबाद।
2. मुख्य पर्यावरण अधिकारी, वृत्त–1, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय–उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : 2100 /प्रदूषण-23/ 2024 दिनांक 02/02/2024

M/s Great Reserch Hosiptality Service & Hoikah Bar,
Plot No-B-15, 3rd Floor, RDC Rajnagar, Ghaziabad.
Mob No-9911003129

विषयः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित प्राविधानों का अनुपालन किये जाने के सम्बन्ध में।

उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। आपकी इकाई का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 19.01.2024 को किया गया। निरीक्षण के समय इकाई प्रतिनिधि के रूप मे श्री बृज मोहन उपस्थित थे। निरीक्षण के समय आपकी इकाई द्वारा रेस्टोरेन्ट/होटल का कार्य किया जाता है। आपकी इकाई द्वारा स्थापनार्थ एवं संचालन हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड से सहमति प्राप्त नही की गयी है। ज्ञातव्य है कि आपकी इकाई/संस्था के संचालन हेतु जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–21 के अन्तर्गत कमशः जल एवं वायु सहमति प्राप्त किया जाना अनिवार्य है, किन्तु आप द्वारा अपनी इकाई का संचालन बिना सहमति प्राप्त किये किया जा रहा है जो कि उक्त वर्णित अधिनियमों का उल्लघंन है। **होटल/रेस्टोरेन्ट द्वारा बिना सहमति प्राप्त किये संचालन किये जाने के परिप्रेक्ष्य मे मा0 राष्ट्रीय हरित अधिकरण द्वारा समय–समय पर दिशा निर्देश भी दिये गये है।**

अतः आपको निर्देशित किया जाता है कि उपरोक्त के सम्बन्ध मे अपना स्पष्टीकरण 03 कार्य दिवस मे प्रस्तुत करे तथा आपकी इकाई मे स्थापित जल प्रदूषण एवं वायु प्रदूषण नियंत्रण व्यवस्था का पूर्ण विवरण, लोगों के बैठने की क्षमता, मिठाई, बैकरी इत्यादि की उत्पादन की क्षमता के विवरण सहित निर्धारित शुल्क के साथ निवेश मित्र पोर्टल (www.niveshmitra.up.nic.in) पर आनलाईन आवेदन करना सुनिश्चित करें, अन्यथा अनुपालन आख्या प्राप्त न होने की दशा मे इकाई/संस्था के विरूद्ध नियमानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित करने तथा वायु(प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 एवं जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के आज्ञापक प्राविधानों के अन्तर्गत विधिक कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वंय आपका होगा।

क्षेत्रीय अधिकारी

प्रतिलिपिःनिम्नलिखित को सादर सूचनार्थ प्रेषित।

1. जिलाधिकारी महोदय, गाजियाबाद।
2. मुख्य पर्यावरण अधिकारी, वृत्त–1, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय–उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : 2112 /क्षे0का0गा0-23/ 2024 दिनांक 02/02/2024

M/s Vizima Hospitality LLP,
62, Rajiv LIC Building, Khora Colony,
Ghaziabad.
Mob No-9990295777

विषयः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित प्राविधानों का अनुपालन किये जाने के सम्बन्ध में।

उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। आपकी इकाई का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 19.01.2024 को किया गया। निरीक्षण के समय इकाई प्रतिनिधि के रूप मे श्री शान्तनू सिंह चौहान उपस्थित थे। निरीक्षण के समय आपकी इकाई द्वारा रेस्टोरेन्ट/होटल का कार्य किया जाता है। आपकी इकाई द्वारा स्थापनार्थ एवं संचालन हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड से सहमति प्राप्त नही की गयी है। ज्ञातव्य है कि आपकी इकाई/संस्था के संचालन हेतु जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–21 के अन्तर्गत क्रमशः जल एवं वायु सहमति प्राप्त किया जाना अनिवार्य है, किन्तु आप द्वारा अपनी इकाई का संचालन बिना सहमति प्राप्त किये किया जा रहा है जो कि उक्त वर्णित अधिनियमों का उल्लघंन है। **होटल/रेस्टोरेन्ट द्वारा बिना सहमति प्राप्त किये संचालन किये जाने के परिप्रेक्ष्य मे मा0 राष्ट्रीय हरित अधिकरण द्वारा समय–समय पर दिशा निर्देश भी दिये गये है।**

अतः आपको निर्देशित किया जाता है कि उपरोक्त के सम्बन्ध मे अपना स्पष्टीकरण 03 कार्य दिवस मे प्रस्तुत करे तथा आपकी इकाई मे स्थापित जल प्रदूषण एवं वायु प्रदूषण नियंत्रण व्यवस्था का पूर्ण विवरण, लोगों के बैठने की क्षमता, मिठाई, बैकरी इत्यादि की उत्पादन की क्षमता के विवरण सहित निर्धारित शुल्क के साथ निवेश मित्र पोर्टल (www.niveshmitra.up.nic.in) पर आनलाईन आवेदन करना सुनिश्चित करें, अन्यथा अनुपालन आख्या प्राप्त न होने की दशा मे इकाई/संस्था के विरूद्ध नियमानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित करने तथा वायु(प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 एवं जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के आज्ञापक प्राविधानों के अन्तर्गत विधिक कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वंय आपका होगा।

क्षेत्रीय अधिकारी

प्रतिलिपिःनिम्नलिखित को सादर सूचनार्थ प्रेषित।

1. जिलाधिकारी महोदय, गाजियाबाद।
2. मुख्य पर्यावरण अधिकारी, वृत्त–1, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : 2144 /UPPCB-23/ 2024 दिनांक 02/02/2024

M/s Walk In The Woods Pvt. Ltd.
Gour Height, Shop No-12,13,14, GF and LGF-1,
Sec-4, Vaishali, Ghaziabad.
Mob No-9058201420

विषयः **जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित प्राविधानों का अनुपालन किये जाने के सम्बन्ध में।**

उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। आपकी इकाई का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 16.01.2024 को किया गया। निरीक्षण के समय इकाई प्रतिनिधि के रूप मे श्री राजेन्द्र सिंह नेगी उपस्थित थे। निरीक्षण के समय आपकी इकाई द्वारा रेस्टोरेन्ट/होटल का कार्य किया जाता है। आपकी इकाई द्वारा स्थापनार्थ एवं संचालन हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड से सहमति प्राप्त नही की गयी है। ज्ञातव्य है कि आपकी इकाई/संस्था के संचालन हेतु जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–21 के अन्तर्गत क्रमशः जल एवं वायु सहमति प्राप्त किया जाना अनिवार्य है, किन्तु आप द्वारा अपनी इकाई का संचालन बिना सहमति प्राप्त किये किया जा रहा है जो कि उक्त वर्णित अधिनियमों का उल्लघंन है। **होटल/रेस्टोरेन्ट द्वारा बिना सहमति प्राप्त किये संचालन किये जाने के परिप्रेक्ष्य मे मा0 राष्ट्रीय हरित अधिकरण द्वारा समय–समय पर दिशा निर्देश भी दिये गये है।**

अतः आपको निर्देशित किया जाता है कि उपरोक्त के सम्बन्ध मे अपना स्पष्टीकरण 03 कार्य दिवस मे प्रस्तुत करे तथा आपकी इकाई मे स्थापित जल प्रदूषण एवं वायु प्रदूषण नियंत्रण व्यवस्था का पूर्ण विवरण, लोगों के बैठने की क्षमता, मिठाई, बैकरी इत्यादि की उत्पादन की क्षमता के विवरण सहित निर्धारित शुल्क के साथ निवेश मित्र पोर्टल (www.niveshmitra.up.nic.in) पर आनलाईन आवेदन करना सुनिश्चित करें, अन्यथा अनुपालन आख्या प्राप्त न होने की दशा मे इकाई/संस्था के विरूद्ध नियमानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित करने तथा वायु(प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 एवं जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के आज्ञापक प्राविधानों के अन्तर्गत विधिक कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वंय आपका होगा।

क्षेत्रीय अधिकारी

प्रतिलिपिः निम्नलिखित को सादर सूचनार्थ प्रेषित।

1. जिलाधिकारी महोदय, गाजियाबाद।
2. मुख्य पर्यावरण अधिकारी, वृत्त–1, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय–उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या :2143 /सी0ए0प्र0-23/ 2024 दिनांक 02/02/2024

M/s Shree Rathnam,
Near Kaushambi Metro Station,
Kaushambhi, Ghaziabad.
Mob No-8130527771

विषयः **जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित प्राविधानों का अनुपालन किये जाने के सम्बन्ध में।**

उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। आपकी इकाई का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 16.01.2024 को किया गया। निरीक्षण के समय इकाई प्रतिनिधि के रूप मे श्री रमेश बंजारा उपस्थित थे। निरीक्षण के समय आपकी इकाई द्वारा रेस्टोरेन्ट/होटल का कार्य किया जाता है। आपकी इकाई द्वारा स्थापनार्थ एवं संचालन हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड से सहमति प्राप्त नही की गयी है। ज्ञातव्य है कि आपकी इकाई/संस्था के संचालन हेतु जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–21 के अन्तर्गत क्रमशः जल एवं वायु सहमति प्राप्त किया जाना अनिवार्य है, किन्तु आप द्वारा अपनी इकाई का संचालन बिना सहमति प्राप्त किये किया जा रहा है जो कि उक्त वर्णित अधिनियमों का उल्लघंन हैं। **होटल/रेस्टोरेन्ट द्वारा बिना सहमति प्राप्त किये संचालन किये जाने के परिप्रेक्ष्य मे मा0 राष्ट्रीय हरित अधिकरण द्वारा समय–समय पर दिशा निर्देश भी दिये गये है।**

अतः आपको निर्देशित किया जाता है कि उपरोक्त के सम्बन्ध मे अपना स्पष्टीकरण 03 कार्य दिवस मे प्रस्तुत करे तथा आपकी इकाई मे स्थापित जल प्रदूषण एवं वायु प्रदूषण नियंत्रण व्यवस्था का पूर्ण विवरण, लोगों के बैठने की क्षमता, मिठाई, बैकरी इत्यादि की उत्पादन की क्षमता के विवरण सहित निर्धारित शुल्क के साथ निवेश मित्र पोर्टल (www.niveshmitra.up.nic.in) पर आनलाईन आवेदन करना सुनिश्चित करें, अन्यथा अनुपालन आख्या प्राप्त न होने की दशा मे इकाई/संस्था के विरूद्ध नियमानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित करने तथा वायु(प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 एवं जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के आज्ञापक प्राविधानों के अन्तर्गत विधिक कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वंय आपका होगा।

क्षेत्रीय अधिकारी

प्रतिलिपिःनिम्नलिखित को सादर सूचनार्थ प्रेषित।

1. जिलाधिकारी महोदय, गाजियाबाद।
2. मुख्य पर्यावरण अधिकारी, वृत्त–1, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय–उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : 2138 / 25/04/21-23/ 2024 दिनांक 02/02/2024

M/s Kinsfolk Hotel & Banquets Hall
Plot No-19, Sector-3, Vasundhara, Ghaziabad.
Mob-

विषयः **जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित प्राविधानों का अनुपालन किये जाने के सम्बन्ध में।**

उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। आपकी इकाई का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 01.02.2024 को किया गया। निरीक्षण के समय इकाई प्रतिनिधि के रूप मे श्री अनुभव खत्री उपस्थित थे। निरीक्षण के समय आपकी इकाई द्वारा बैंकट हॉल/होटल का कार्य किया जाता है। आपकी इकाई द्वारा स्थापनार्थ एवं संचालन हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड से सहमति प्राप्त नही की गयी है। ज्ञातव्य है कि आपकी इकाई/संस्था के संचालन हेतु जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–21 के अन्तर्गत क्रमशः जल एवं वायु सहमति प्राप्त किया जाना अनिवार्य है, किन्तु आप द्वारा अपनी इकाई का संचालन बिना सहमति प्राप्त किये किया जा रहा है जो कि उक्त वर्णित अधिनियमों का उल्लघंन है। **होटल/रेस्टोरेन्ट द्वारा बिना सहमति प्राप्त किये संचालन किये जाने के परिप्रेक्ष्य मे मा0 राष्ट्रीय हरित अधिकरण द्वारा समय–समय पर दिशा निर्देश भी दिये गये है।**

अतः आपको निर्देशित किया जाता है कि उपरोक्त के सम्बन्ध मे अपना स्पष्टीकरण 03 कार्य दिवस मे प्रस्तुत करे तथा आपकी इकाई मे स्थापित जल प्रदूषण एवं वायु प्रदूषण नियंत्रण व्यवस्था का पूर्ण विवरण, लोगों के बैठने की क्षमता, मिठाई, बैकरी इत्यादि की उत्पादन की क्षमता के विवरण सहित निर्धारित शुल्क के साथ निवेश मित्र पोर्टल (www.niveshmitra.up.nic.in) पर आनलाईन आवेदन करना सुनिश्चित करें, अन्यथा अनुपालन आख्या प्राप्त न होने की दशा मे इकाई/संस्था के विरूद्ध नियमानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित करने तथा वायु(प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 एवं जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के आज्ञापक प्राविधानों के अन्तर्गत विधिक कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वंय आपका होगा।

क्षेत्रीय अधिकारी

प्रतिलिपिःनिम्नलिखित को सादर सूचनार्थ प्रेषित।

1. जिलाधिकारी महोदय, गाजियाबाद।
2. मुख्य पर्यावरण अधिकारी, वृत्त–1, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय–उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : 2180 /प्रि0प्र0नि0बो0/2024 दिनांक 05/02/2024

M/s Radha Govind Vatika party Lower,
Plot No. 10, Sector-10, Jain Mandir Road,
Vasundra, Ghaziabad
Mob-9536018115

विषयः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित प्राविधानों का अनुपालन किये जाने के सम्बन्ध में।

उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। आपकी इकाई का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 01.02.2024 को किया गया। निरीक्षण के समय इकाई प्रतिनिधि के रूप मे श्री मुकेश कुमार उपस्थित थे। निरीक्षण के समय आपकी इकाई द्वारा बैंकट हॉल/होटल का कार्य किया जाता है। आपकी इकाई द्वारा स्थापनार्थ एवं संचालन हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड से सहमति प्राप्त नही की गयी है। ज्ञातव्य है कि आपकी इकाई/संस्था के संचालन हेतु जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–21 के अन्तर्गत क्रमशः जल एवं वायु सहमति प्राप्त किया जाना अनिवार्य है, किन्तु आप द्वारा अपनी इकाई का संचालन बिना सहमति प्राप्त किये किया जा रहा है जो कि उक्त वर्णित अधिनियमों का उल्लघंन है। **होटल/रेस्टोरेन्ट द्वारा बिना सहमति प्राप्त किये संचालन किये जाने के परिप्रेक्ष्य मे मा0 राष्ट्रीय हरित अधिकरण द्वारा समय–समय पर दिशा निर्देश भी दिये गये है।**

अतः आपको निर्देशित किया जाता है कि उपरोक्त के सम्बन्ध मे अपना स्पष्टीकरण 03 कार्य दिवस मे प्रस्तुत करे तथा आपकी इकाई मे स्थापित जल प्रदूषण एवं वायु प्रदूषण नियंत्रण व्यवस्था का पूर्ण विवरण, लोगों के बैठने की क्षमता, मिठाई, बैकरी इत्यादि की उत्पादन की क्षमता के विवरण सहित निर्धारित शुल्क के साथ निवेश मित्र पोर्टल (www.niveshmitra.up.nic.in) पर आनलाईन आवेदन करना सुनिश्चित करें, अन्यथा अनुपालन आख्या प्राप्त न होने की दशा मे इकाई/संस्था के विरूद्ध नियमानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित करने तथा वायु(प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 एवं जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के आज्ञापक प्राविधानों के अन्तर्गत विधिक कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वंय आपका होगा।

क्षेत्रीय अधिकारी

प्रतिलिपिःनिम्नलिखित को सादर सूचनार्थ प्रेषित।

1. जिलाधिकारी महोदय, गाजियाबाद।
2. मुख्य पर्यावरण अधिकारी, वृत्त–1, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी
ओ/सी

क्षेत्रीय कार्यालय–उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या :2157 /प्रा0प्रदू0-23/2024 दिनांक 05/02/2024

M/s Rosellia Suites & Benquet Hall ,
Plot No.-Cp-04, Sec-11,
Vasundra, Ghaziabad

विषयः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित प्राविधानों का अनुपालन किये जाने के सम्बन्ध में।

उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। आपकी इकाई का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 01.02.2024 को किया गया। निरीक्षण के समय इकाई प्रतिनिधि के रूप मे श्री राजेश जैन उपस्थित थे। निरीक्षण के समय आपकी इकाई द्वारा बैंकट हॉल/होटल का कार्य किया जाता है। आपकी इकाई द्वारा स्थापनार्थ एवं संचालन हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड से सहमति प्राप्त नही की गयी है। ज्ञातव्य है कि आपकी इकाई/संस्था के संचालन हेतु जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–21 के अन्तर्गत क्रमशः जल एवं वायु सहमति प्राप्त किया जाना अनिवार्य है, किन्तु आप द्वारा अपनी इकाई का संचालन बिना सहमति प्राप्त किये किया जा रहा है जो कि उक्त वर्णित अधिनियमों का उल्लघंन है। **होटल/रेस्टोरेन्ट द्वारा बिना सहमति प्राप्त किये संचालन किये जाने के परिप्रेक्ष्य मे मा0 राष्ट्रीय हरित अधिकरण द्वारा समय–समय पर दिशा निर्देश भी दिये गये है।**

अतः आपको निर्देशित किया जाता है कि उपरोक्त के सम्बन्ध मे अपना स्पष्टीकरण 03 कार्य दिवस मे प्रस्तुत करे तथा आपकी इकाई मे स्थापित जल प्रदूषण एवं वायु प्रदूषण नियंत्रण व्यवस्था का पूर्ण विवरण, लोगों के बैठने की क्षमता, मिठाई, बैकरी इत्यादि की उत्पादन की क्षमता के विवरण सहित निर्धारित शुल्क के साथ निवेश मित्र पोर्टल (www.niveshmitra.up.nic.in) पर आनलाईन आवेदन करना सुनिश्चित करें, अन्यथा अनुपालन आख्या प्राप्त न होने की दशा मे इकाई/संस्था के विरूद्ध नियमानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित करने तथा वायु(प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 एवं जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के आज्ञापक प्राविधानों के अन्तर्गत विधिक कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वंय आपका होगा।

क्षेत्रीय अधिकारी

प्रतिलिपिःनिम्नलिखित को सादर सूचनार्थ प्रेषित।

1. जिलाधिकारी महोदय, गाजियाबाद।
2. मुख्य पर्यावरण अधिकारी, वृत्त–1, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी
01/2

क्षेत्रीय कार्यालय–उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या :2155 /2704ई.23/ 2024 दिनांक 05/02/2024

M/s Mangalam Banquet Hall ,
Plot No.-10-D, Sector-10,
Vasundra, Ghaziabad
Mob-9118221012

विषयः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित प्राविधानों का अनुपालन किये जाने के सम्बन्ध में।

उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। आपकी इकाई का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 01.02.2024 को किया गया। निरीक्षण के समय इकाई प्रतिनिधि के रूप मे श्री राघव उपस्थित थे। निरीक्षण के समय आपकी इकाई द्वारा बैंकट हॉल/होटल का कार्य किया जाता है। आपकी इकाई द्वारा स्थापनार्थ एवं संचालन हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड से सहमति प्राप्त नही की गयी है। ज्ञातव्य है कि आपकी इकाई/संस्था के संचालन हेतु जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–21 के अन्तर्गत क्रमशः जल एवं वायु सहमति प्राप्त किया जाना अनिवार्य है, किन्तु आप द्वारा अपनी इकाई का संचालन बिना सहमति प्राप्त किये किया जा रहा है जो कि उक्त वर्णित अधिनियमों का उल्लघंन है। **होटल/रेस्टोरेन्ट द्वारा बिना सहमति प्राप्त किये संचालन किये जाने के परिप्रेक्ष्य मे मा0 राष्ट्रीय हरित अधिकरण द्वारा समय–समय पर दिशा निर्देश भी दिये गये है।**

अतः आपको निर्देशित किया जाता है कि उपरोक्त के सम्बन्ध मे अपना स्पष्टीकरण 03 कार्य दिवस मे प्रस्तुत करे तथा आपकी इकाई मे स्थापित जल प्रदूषण एवं वायु प्रदूषण नियंत्रण व्यवस्था का पूर्ण विवरण, लोगों के बैठने की क्षमता, मिठाई, बैकरी इत्यादि की उत्पादन की क्षमता के विवरण सहित निर्धारित शुल्क के साथ निवेश मित्र पोर्टल (www.niveshmitra.up.nic.in) पर आनलाईन आवेदन करना सुनिश्चित करें, अन्यथा अनुपालन आख्या प्राप्त न होने की दशा मे इकाई/संस्था के विरूद्ध नियमानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित करने तथा वायु(प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 एवं जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के आज्ञापक प्राविधानों के अन्तर्गत विधिक कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वंय आपका होगा।

क्षेत्रीय अधिकारी

प्रतिलिपिःनिम्नलिखित को सादर सूचनार्थ प्रेषित।

1. जिलाधिकारी महोदय, गाजियाबाद।
2. मुख्य पर्यावरण अधिकारी, वृत्त–1, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी
OIC

क्षेत्रीय कार्यालय-उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

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संदर्भ संख्या : 2160 /2नि0प्र0-23/ 2024 दिनांक 05/02/2024

M/s Elara Banquet hall ,
INS-9, Sector-4,
Vasundra, Ghaziabad
Mob-8490009000

विषयः **जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित प्राविधानों का अनुपालन किये जाने के सम्बन्ध में।**

उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। आपकी इकाई का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 01.02.2024 को किया गया। निरीक्षण के समय इकाई प्रतिनिधि के रूप मे श्री प्रदीप मेहता उपस्थित थे। निरीक्षण के समय आपकी इकाई द्वारा बैंकट हॉल/होटल का कार्य किया जाता है। आपकी इकाई द्वारा स्थापनार्थ एवं संचालन हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड से सहमति प्राप्त नही की गयी है। ज्ञातव्य है कि आपकी इकाई/संस्था के संचालन हेतु जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–21 के अन्तर्गत कमशः जल एवं वायु सहमति प्राप्त किया जाना अनिवार्य है, किन्तु आप द्वारा अपनी इकाई का संचालन बिना सहमति प्राप्त किये किया जा रहा है जो कि उक्त वर्णित अधिनियमों का उल्लघंन है। **होटल/रेस्टोरेन्ट द्वारा बिना सहमति प्राप्त किये संचालन किये जाने के परिप्रेक्ष्य मे मा0 राष्ट्रीय हरित अधिकरण द्वारा समय–समय पर दिशा निर्देश भी दिये गये है।**

अतः आपको निर्देशित किया जाता है कि उपरोक्त के सम्बन्ध मे अपना स्पष्टीकरण 03 कार्य दिवस मे प्रस्तुत करे तथा आपकी इकाई मे स्थापित जल प्रदूषण एवं वायु प्रदूषण नियंत्रण व्यवस्था का पूर्ण विवरण, लोगों के बैठने की क्षमता, मिठाई, बैकरी इत्यादि की उत्पादन की क्षमता के विवरण सहित निर्धारित शुल्क के साथ निवेश मित्र पोर्टल (www.niveshmitra.up.nic.in) पर आनलाईन आवेदन करना सुनिश्चित करें, अन्यथा अनुपालन आख्या प्राप्त न होने की दशा मे इकाई/संस्था के विरूद्ध नियमानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित करने तथा वायु(प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 एवं जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के आज्ञापक प्राविधानों के अन्तर्गत विधिक कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वंय आपका होगा।

क्षेत्रीय अधिकारी

प्रतिलिपिःनिम्नलिखित को सादर सूचनार्थ प्रेषित।
1. जिलाधिकारी महोदय, गाजियाबाद।
2. मुख्य पर्यावरण अधिकारी, वृत्त–1, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी
OIC

क्षेत्रीय कार्यालय–उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : 2159 /क्षे0का0गा0-23/ 2024 दिनांक 05/02/2024

M/s Welcome Om Green Fous,
Village Sikandarpur, Opp. Hindon Airport,
Ghaziabad
Mob-9910834000

विषयः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित प्राविधानों का अनुपालन किये जाने के सम्बन्ध में।

उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। आपकी इकाई का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 23.01.2024 को किया गया। निरीक्षण के समय इकाई प्रतिनिधि के रूप मे श्री सचिन कुमार उपस्थित थे। निरीक्षण के समय आपकी इकाई द्वारा बैंकट हॉल/होटल का कार्य किया जाता है। आपकी इकाई द्वारा स्थापनार्थ एवं संचालन हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड से सहमति प्राप्त नही की गयी है। ज्ञातव्य है कि आपकी इकाई/संस्था के संचालन हेतु जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–21 के अन्तर्गत क्रमशः जल एवं वायु सहमति प्राप्त किया जाना अनिवार्य है, किन्तु आप द्वारा अपनी इकाई का संचालन बिना सहमति प्राप्त किये किया जा रहा है जो कि उक्त वर्णित अधिनियमों का उल्लघंन है। **होटल/रेस्टोरेन्ट द्वारा बिना सहमति प्राप्त किये संचालन किये जाने के परिप्रेक्ष्य मे मा0 राष्ट्रीय हरित अधिकरण द्वारा समय–समय पर दिशा निर्देश भी दिये गये है।**

अतः आपको निर्देशित किया जाता है कि उपरोक्त के सम्बन्ध मे अपना स्पष्टीकरण 03 कार्य दिवस मे प्रस्तुत करे तथा आपकी इकाई में स्थापित जल प्रदूषण एवं वायु प्रदूषण नियंत्रण व्यवस्था का पूर्ण विवरण, लोगों के बैठने की क्षमता, मिठाई, बैकरी इत्यादि की उत्पादन की क्षमता के विवरण सहित निर्धारित शुल्क के साथ निवेश मित्र पोर्टल (www.niveshmitra.up.nic.in) पर आनलाईन ऑवेदन करना सुनिश्चित करें, अन्यथा अनुपालन आख्या प्राप्त न होने की दशा मे इकाई/संस्था के विरूद्ध नियमानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित करने तथा वायु(प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 एवं जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के आज्ञापक प्राविधानों के अन्तर्गत विधिक कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वंय आपका होगा।

क्षेत्रीय अधिकारी

प्रतिलिपिःनिम्नलिखित को सादर सूचनार्थ प्रेषित।

1. जिलाधिकारी महोदय, गाजियाबाद।
2. मुख्य पर्यावरण अधिकारी, वृत्त–1, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी
OIC

क्षेत्रीय कार्यालय–उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या :2161 /क्षे0का0गा0-23/2024 दिनांक 05/02/2024

M/s Raj Farms,
Khasra No. 293, Village Sikandarpur,
Opp. Hindon Airport, Ghaziabad
Mob-9319311881

विषयः **जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित प्राविधानों का अनुपालन किये जाने के सम्बन्ध में।**

उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। आपकी इकाई का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 23.01.2024 को किया गया। निरीक्षण के समय इकाई प्रतिनिधि के रूप मे श्री यजदीप धनकावर उपस्थित थे। निरीक्षण के समय आपकी इकाई द्वारा बैंकट हॉल/होटल का कार्य किया जाता है। आपकी इकाई द्वारा स्थापनार्थ एवं संचालन हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड से सहमति प्राप्त नही की गयी है। ज्ञातव्य है कि आपकी इकाई/संस्था के संचालन हेतु जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–21 के अन्तर्गत कमशः जल एवं वायु सहमति प्राप्त किया जाना अनिवार्य है, किन्तु आप द्वारा अपनी इकाई का संचालन बिना सहमति प्राप्त किये किया जा रहा है जो कि उक्त वर्णित अधिनियमों का उल्लघंन है। **होटल/रेस्टोरेन्ट द्वारा बिना सहमति प्राप्त किये संचालन किये जाने के परिप्रेक्ष्य मे मा0 राष्ट्रीय हरित अधिकरण द्वारा समय–समय पर दिशा निर्देश भी दिये गये है।**

अतः आपको निर्देशित किया जाता है कि उपरोक्त के सम्बन्ध मे अपना स्पष्टीकरण 03 कार्य दिवस मे प्रस्तुत करे तथा आपकी इकाई मे स्थापित जल प्रदूषण एवं वायु प्रदूषण नियंत्रण व्यवस्था का पूर्ण विवरण, लोगों के बैठने की क्षमता, मिठाई, बैकरी इत्यादि की उत्पादन की क्षमता के विवरण सहित निर्धारित शुल्क के साथ निवेश मित्र पोर्टल (www.niveshmitra.up.nic.in) पर आनलाईन आवेदन करना सुनिश्चित करें, अन्यथा अनुपालन आख्या प्राप्त न होने की दशा मे इकाई/संस्था के विरूद्ध नियमानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित करने तथा वायु(प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 एवं जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के आज्ञापक प्राविधानों के अन्तर्गत विधिक कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वंय आपका होगा।

क्षेत्रीय अधिकारी

प्रतिलिपिःनिम्नलिखित को सादर सूचनार्थ प्रेषित।
1. जिलाधिकारी महोदय, गाजियाबाद।
2. मुख्य पर्यावरण अधिकारी, वृत्त–1, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय–उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : 2163 /प्रा0नि0-23/ 2024 दिनांक 05/02/2024

M/s Royal farmhouse,
Khasra No. 124/293, Village Sikandarpur,
Opp. Hindon Airport, Ghaziabad
Mob-8800555279

विषयः **जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित प्राविधानों का अनुपालन किये जाने के सम्बन्ध में।**

उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। आपकी इकाई का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 23.01.2024 को किया गया। निरीक्षण के समय इकाई प्रतिनिधि के रूप मे श्री अवीनाश रावत उपस्थित थे। निरीक्षण के समय आपकी इकाई द्वारा बैंकट हॉल/होटल का कार्य किया जाता है। आपकी इकाई द्वारा स्थापनार्थ एवं संचालन हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड से सहमति प्राप्त नही की गयी है। ज्ञातव्य है कि आपकी इकाई/संस्था के संचालन हेतु जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–21 के अन्तर्गत क्रमशः जल एवं वायु सहमति प्राप्त किया जाना अनिवार्य है, किन्तु आप द्वारा अपनी इकाई का संचालन बिना सहमति प्राप्त किये किया जा रहा है जो कि उक्त वर्णित अधिनियमों का उल्लघंन है। **होटल/रेस्टोरेन्ट द्वारा बिना सहमति प्राप्त किये संचालन किये जाने के परिप्रेक्ष्य मे मा0 राष्ट्रीय हरित अधिकरण द्वारा समय–समय पर दिशा निर्देश भी दिये गये है।**

अतः आपको निर्देशित किया जाता है कि उपरोक्त के सम्बन्ध मे अपना स्पष्टीकरण 03 कार्य दिवस मे प्रस्तुत करे तथा आपकी इकाई मे स्थापित जल प्रदूषण एवं वायु प्रदूषण नियंत्रण व्यवस्था का पूर्ण विवरण, लोगों के बैठने की क्षमता, मिठाई, बैकरी इत्यादि की उत्पादन की क्षमता के विवरण सहित निर्धारित शुल्क के साथ निवेश मित्र पोर्टल (www.niveshmitra.up.nic.in) पर आनलाईन आवेदन करना सुनिश्चित करें, अन्यथा अनुपालन आख्या प्राप्त न होने की दशा मे इकाई/संस्था के विरूद्ध नियमानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित करने तथा वायु(प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 एवं जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के आज्ञापक प्राविधानों के अन्तर्गत विधिक कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वंय आपका होगा।

क्षेत्रीय अधिकारी

प्रतिलिपिःनिम्नलिखित को सादर सूचनार्थ प्रेषित।
1. जिलाधिकारी महोदय, गाजियाबाद।
2. मुख्य पर्यावरण अधिकारी, वृत्त–1, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय–उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

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संदर्भ संख्या : 2162 /RO(GZB)-23/ 2024 दिनांक 05/02/2024

M/s Signature Farms,
Khasra No. 122/293, Village Sikandarpur,
Opp. Hindon Airport, Ghaziabad
Mob-9971831151

विषयः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित प्राविधानों का अनुपालन किये जाने के सम्बन्ध में।

उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। आपकी इकाई का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 23.01.2024 को किया गया। निरीक्षण के समय इकाई प्रतिनिधि के रूप मे श्री अजय उपस्थित थे। निरीक्षण के समय आपकी इकाई द्वारा बैंकट हॉल/होटल का कार्य किया जाता है। आपकी इकाई द्वारा स्थापनार्थ एवं संचालन हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड से सहमति प्राप्त नही की गयी है। ज्ञातव्य है कि आपकी इकाई/संस्था के संचालन हेतु जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–21 के अन्तर्गत कमशः जल एवं वायु सहमति प्राप्त किया जाना अनिवार्य है, किन्तु आप द्वारा अपनी इकाई का संचालन बिना सहमति प्राप्त किये किया जा रहा है जो कि उक्त वर्णित अधिनियमों का उल्लघंन है। **होटल/रेस्टोरेन्ट द्वारा बिना सहमति प्राप्त किये संचालन किये जाने के परिप्रेक्ष्य मे मा0 राष्ट्रीय हरित अधिकरण द्वारा समय–समय पर दिशा निर्देश भी दिये गये है।**

अतः आपको निर्देशित किया जाता है कि उपरोक्त के सम्बन्ध मे अपना स्पष्टीकरण 03 कार्य दिवस मे प्रस्तुत करे तथा आपकी इकाई मे स्थापित जल प्रदूषण एवं वायु प्रदूषण नियंत्रण व्यवस्था का पूर्ण विवरण, लोगों के बैठने की क्षमता, मिठाई, बैकरी इत्यादि की उत्पादन की क्षमता के विवरण सहित निर्धारित शुल्क के साथ निवेश मित्र पोर्टल (www.niveshmitra.up.nic.in) पर आनलाईन आवेदन करना सुनिश्चित करें, अन्यथा अनुपालन आख्या प्राप्त न होने की दशा मे इकाई/संस्था के विरूद्ध नियमानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित करने तथा वायु(प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 एवं जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के आज्ञापक प्राविधानों के अन्तर्गत विधिक कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वंय आपका होगा।

क्षेत्रीय अधिकारी

प्रतिलिपिःनिम्नलिखित को सादर सूचनार्थ प्रेषित।

1. जिलाधिकारी महोदय, गाजियाबाद।
2. मुख्य पर्यावरण अधिकारी, वृत्त–1, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी
OIC

क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : 2168 / UPPCB/23 / 2024 दिनांक 05/02/2024

M/s Ram Vatika Community Center,
Village Sikandarpur,
Opp. Hindon Airport, Ghaziabad
Mob-8588012310

विषयः **जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित प्राविधानों का अनुपालन किये जाने के सम्बन्ध में।**

उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। आपकी इकाई का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 23.01.2024 को किया गया। निरीक्षण के समय इकाई प्रतिनिधि के रूप मे श्री राजेन्द्र सिंह उपस्थित थे। निरीक्षण के समय आपकी इकाई द्वारा बैंकट हॉल/होटल का कार्य किया जाता है। आपकी इकाई द्वारा स्थापनार्थ एवं संचालन हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड से सहमति प्राप्त नही की गयी है। ज्ञातव्य है कि आपकी इकाई/संस्था के संचालन हेतु जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–21 के अन्तर्गत क्रमशः जल एवं वायु सहमति प्राप्त किया जाना अनिवार्य है, किन्तु आप द्वारा अपनी इकाई का संचालन बिना सहमति प्राप्त किये किया जा रहा है जो कि उक्त वर्णित अधिनियमों का उल्लघंन है। **होटल/रेस्टोरेन्ट द्वारा बिना सहमति प्राप्त किये संचालन किये जाने के परिप्रेक्ष्य मे मा0 राष्ट्रीय हरित अधिकरण द्वारा समय–समय पर दिशा निर्देश भी दिये गये हैं।**

अतः आपको निर्देशित किया जाता है कि उपरोक्त के सम्बन्ध मे अपना स्पष्टीकरण 03 कार्य दिवस मे प्रस्तुत करे तथा आपकी इकाई मे स्थापित जल प्रदूषण एवं वायु प्रदूषण नियंत्रण व्यवस्था का पूर्ण विवरण, लोगों के बैठने की क्षमता, मिठाई, बैकरी इत्यादि की उत्पादन की क्षमता के विवरण-सहित निर्धारित शुल्क के साथ निवेश मित्र पोर्टल (www.niveshmitra.up.nic.in) पर आनलाईन आवेदन करना सुनिश्चित करें, अन्यथा अनुपालन आख्या प्राप्त न होने की दशा मे इकाई/संस्था के विरूद्ध नियमानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित करने तथा वायु(प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 एवं जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के आज्ञापक प्राविधानों के अन्तर्गत विधिक कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वंय आपका होगा।

क्षेत्रीय अधिकारी

प्रतिलिपिः निम्नलिखित को सादर सूचनार्थ प्रेषित।

1. जिलाधिकारी महोदय, गाजियाबाद।
2. मुख्य पर्यावरण अधिकारी, वृत्त–1, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय–उ0प्र0 प्रदूषण नियंत्रण बोर्ड
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : 2162 /U.P.C.B./2024 दिनांक 05/02/2024

M/s Gokul Dham,
Khasra No. 162/3, Village Sikandarpur,
Opp. Hindon Airport, Ghaziabad
Mob-9210717123

विषयः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित प्राविधानों का अनुपालन किये जाने के सम्बन्ध में।

उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। आपकी इकाई का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 23.01.2024 को किया गया। निरीक्षण के समय इकाई प्रतिनिधि के रूप मे श्री दिनेश चन्देला उपस्थित थे। निरीक्षण के समय आपकी इकाई द्वारा बैंकट हॉल/होटल का कार्य किया जाता है। आपकी इकाई द्वारा स्थापनार्थ एवं संचालन हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड से सहमति प्राप्त नही की गयी है। ज्ञातव्य है कि आपकी इकाई/संस्था के संचालन हेतु जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–21 के अन्तर्गत कमशः जल एवं वायु सहमति प्राप्त किया जाना अनिवार्य है, किन्तु आप द्वारा अपनी इकाई का संचालन बिना सहमति प्राप्त किये किया जा रहा है जो कि उक्त वर्णित अधिनियमों का उल्लघंन है। **होटल/रेस्टोरेन्ट द्वारा बिना सहमति प्राप्त किये संचालन किये जाने के परिप्रेक्ष्य मे मा0 राष्ट्रीय हरित अधिकरण द्वारा समय–समय पर दिशा निर्देश भी दिये गये है।**

अतः आपको निर्देशित किया जाता है कि उपरोक्त के सम्बन्ध मे अपना स्पष्टीकरण 03 कार्य दिवस मे प्रस्तुत करे तथा आपकी इकाई मे स्थापित जल प्रदूषण एवं वायु प्रदूषण नियंत्रण व्यवस्था का पूर्ण विवरण, लोगों के बैठने की क्षमता, मिठाई, बैकरी इत्यादि की उत्पादन की क्षमता के विवरण सहित निर्धारित शुल्क के साथ निवेश मित्र पोर्टल (www.niveshmitra.up.nic.in) पर आनलाईन आवेदन करना सुनिश्चित करें, अन्यथा अनुपालन आख्या प्राप्त न होने की दशा मे इकाई/संस्था के विरूद्ध नियमानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित करने तथा वायु(प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 एवं जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के आज्ञापक प्राविधानों के अन्तर्गत विधिक कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वंय आपका होगा।

क्षेत्रीय अधिकारी

प्रतिलिपिःनिम्नलिखित को सादर सूचनार्थ प्रेषित।

1. जिलाधिकारी महोदय, गाजियाबाद।
2. मुख्य पर्यावरण अधिकारी, वृत्त–1, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय–उ0 ...षण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P ...ion Control Board, Ghaziabad
Website- www.uppc ...e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : 2166 /UPPCB/24 / 2024 दिनांक 05/02/2024

M/s Palki Farms,
Khasra No317, Village Sikandarpur,
Opp. Hindon Airport, Ghaziabad
Mob-9818239945

विषयः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित प्राविधानों का अनुपालन किये जाने के सम्बन्ध में।

उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। आपकी इकाई का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 23.01.2024 को किया गया। निरीक्षण के समय इकाई प्रतिनिधि के रूप मे श्री संजीव कुमार उपस्थित थे। निरीक्षण के समय आपकी इकाई द्वारा बैंकट हॉल/होटल का कार्य किया जाता है। आपकी इकाई द्वारा स्थापनार्थ एवं संचालन हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड से सहमति प्राप्त नही की गयी है। ज्ञातव्य है कि आपकी इकाई/संस्था के संचालन हेतु जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–21 के अन्तर्गत कमशः जल एवं वायु सहमति प्राप्त किया जाना अनिवार्य है, किन्तु आप द्वारा अपनी इकाई का संचालन बिना सहमति प्राप्त किये किया जा रहा है जो कि उक्त वर्णित अधिनियमों का उल्लघंन है। **होटल/रेस्टोरेन्ट द्वारा बिना सहमति प्राप्त किये संचालन किये जाने के परिप्रेक्ष्य मे मा0 राष्ट्रीय हरित अधिकरण द्वारा समय–समय पर दिशा निर्देश भी दिये गये है।**

अतः आपको निर्देशित किया जाता है कि उपरोक्त के सम्बन्ध मे अपना स्पष्टीकरण 03 कार्य दिवस मे प्रस्तुत करे तथा आपकी इकाई मे स्थापित जल प्रदूषण एवं वायु प्रदूषण नियंत्रण व्यवस्था का पूर्ण विवरण, लोगों के बैठने की क्षमता, मिठाई, बैकरी इत्यादि की उत्पादन की क्षमता के विवरण सहित निर्धारित शुल्क के साथ निवेश मित्र पोर्टल (www.niveshmitra.up.nic.in) पर आनलाईन आवेदन करना सुनिश्चित करें, अन्यथा अनुपालन आख्या प्राप्त न होने की दशा मे इकाई/संस्था के विरूद्ध नियमानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित करने तथा वायु(प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 एवं जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के आज्ञापक प्राविधानों के अन्तर्गत विधिक कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वंय आपका होगा।

क्षेत्रीय अधिकारी

प्रतिलिपिः निम्नलिखित को सादर सूचनार्थ प्रेषित।
1. जिलाधिकारी महोदय, गाजियाबाद।
2. मुख्य पर्यावरण अधिकारी, वृत्त–1, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी
01/2

क्षेत्रीय कार्यालय–उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

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संदर्भ संख्या :2154 /RO(GZB)-23 / 2024 दिनांक 05/02/2024

M/s Party Shine,
Village Sikandarpur,
Hindon civil, Ghaziabad

विषयः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित प्राविधानों का अनुपालन किये जाने के सम्बन्ध में।

उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। आपकी इकाई का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 23.01.2024 को किया गया। निरीक्षण के समय आपकी इकाई द्वारा बैंकट हॉल/होटल का कार्य किया जाता है। आपकी इकाई द्वारा स्थापनार्थ एवं संचालन हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड से सहमति प्राप्त नही की गयी है। ज्ञातव्य है कि आपकी इकाई/संस्था के संचालन हेतु जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–21 के अन्तर्गत कमशः जल एवं वायु सहमति प्राप्त किया जाना अनिवार्य है, किन्तु आप द्वारा अपनी इकाई का संचालन बिना सहमति प्राप्त किये किया जा रहा है जो कि उक्त वर्णित अधिनियमों का उल्लघंन है। **होटल/रेस्टोरेन्ट द्वारा बिना सहमति प्राप्त किये संचालन किये जाने के परिप्रेक्ष्य मे मा0 राष्ट्रीय हरित अधिकरण द्वारा समय–समय पर दिशा निर्देश भी दिये गये है।**

अतः आपको निर्देशित किया जाता है कि उपरोक्त के सम्बन्ध मे अपना स्पष्टीकरण 03 कार्य दिवस मे प्रस्तुत करे तथा आपकी इकाई मे स्थापित जल प्रदूषण एवं वायु प्रदूषण नियंत्रण व्यवस्था का पूर्ण विवरण, लोगों के बैठने की क्षमता, मिठाई, बैकरी इत्यादि की उत्पादन की क्षमता के विवरण सहित निर्धारित शुल्क के साथ निवेश मित्र पोर्टल (www.niveshmitra.up.nic.in) पर आनलाईन आवेदन करना सुनिश्चित करें, अन्यथा अनुपालन आख्या प्राप्त न होने की दशा मे इकाई/संस्था के विरूद्ध नियमानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित करने तथा वायु(प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 एवं जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के आज्ञापक प्राविधानों के अन्तर्गत विधिक कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वंय आपका होगा।

क्षेत्रीय अधिकारी

प्रतिलिपिःनिम्नलिखित को सादर सूचनार्थ प्रेषित।

1. जिलाधिकारी महोदय, गाजियाबाद।
2. मुख्य पर्यावरण अधिकारी, वृत्त–1, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी
DC

क्षेत्रीय कार्यालय : आई0एन0एस0–2, सेक्टर–16, वसुन्धरा, गाजियाबाद–201012 फोन–0120–4160108
मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ 226010

क्षेत्रीय कार्यालय–उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : 2165 /RO(Mum)23./2024 दिनांक 05/02/2024

M/s Brij Bhoomi,
Sikandarpur, Bhopura
Near Hindon Domestic Airport, Ghaziabad

विषयः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित प्राविधानों का अनुपालन किये जाने के सम्बन्ध में।

उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। आपकी इकाई का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 23.01.2024 को किया गया। निरीक्षण के समय इकाई प्रतिनिधि के रूप मे श्री तसवीनदर सिंह उपस्थित थे। निरीक्षण के समय आपकी इकाई द्वारा बैंकट हॉल/होटल का कार्य किया जाता है। आपकी इकाई द्वारा स्थापनार्थ एवं संचालन हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड से सहमति प्राप्त नही की गयी है। ज्ञातव्य है कि आपकी इकाई/संस्था के संचालन हेतु जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–21 के अन्तर्गत कमशः जल एवं वायु सहमति प्राप्त किया जाना अनिवार्य है, किन्तु आप द्वारा अपनी इकाई का संचालन बिना सहमति प्राप्त किये किया जा रहा है जो कि उक्त वर्णित अधिनियमों का उल्लघंन है। **होटल/रेस्टोरेन्ट द्वारा बिना सहमति प्राप्त किये संचालन किये जाने के परिप्रेक्ष्य मे मा0 राष्ट्रीय हरित अधिकरण द्वारा समय–समय पर दिशा निर्देश भी दिये गये है।**

अतः आपको निर्देशित किया जाता है कि उपरोक्त के सम्बन्ध मे अपना स्पष्टीकरण 03 कार्य दिवस मे प्रस्तुत करे तथा आपकी इकाई मे स्थापित जल प्रदूषण एवं वायु प्रदूषण नियंत्रण व्यवस्था का पूर्ण विवरण, लोगों के बैठने की क्षमता, मिठाई, बैकरी इत्यादि की उत्पादन की क्षमता के विवरण सहित निर्धारित शुल्क के साथ निवेश मित्र पोर्टल (www.niveshmitra.up.nic.in) पर आनलाईन आवेदन करना सुनिश्चित करें, अन्यथा अनुपालन आख्या प्राप्त न होने की दशा मे इकाई/संस्था के विरूद्ध नियमानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित करने तथा वायु(प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 एवं जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के आज्ञापक प्राविधानों के अन्तर्गत विधिक कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वंय आपका होगा।

क्षेत्रीय अधिकारी

प्रतिलिपिःनिम्नलिखित को सादर सूचनार्थ प्रेषित।

1. जिलाधिकारी महोदय, गाजियाबाद।
2. मुख्य पर्यावरण अधिकारी, वृत्त–1, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी
O/C

क्षेत्रीय कार्यालय–उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : 2177 /UPPCB/23 / 2024 दिनांक 05/02/2024

M/s Lotus Farms,
Sikandarpur, Bhopura
Near Hindon Domestic Airport, Ghaziabad
Mob:-9871303880

विषयः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित प्राविधानों का अनुपालन किये जाने के सम्बन्ध में।

उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। आपकी इकाई का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 23.01.2024 को किया गया। निरीक्षण के समय इकाई प्रतिनिधि के रूप मे श्री राजेश डागर उपस्थित थे। निरीक्षण के समय आपकी इकाई द्वारा बैंकट हॉल/होटल का कार्य किया जाता है। आपकी इकाई द्वारा स्थापनार्थ एवं संचालन हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड से सहमति प्राप्त नही की गयी है। ज्ञातव्य है कि आपकी इकाई/संस्था के संचालन हेतु जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–21 के अन्तर्गत कमशः जल एवं वायु सहमति प्राप्त किया जाना अनिवार्य है, किन्तु आप द्वारा अपनी इकाई का संचालन बिना सहमति प्राप्त किये किया जा रहा है जो कि उक्त वर्णित अधिनियमों का उल्लघंन है। **होटल/रेस्टोरेन्ट द्वारा बिना सहमति प्राप्त किये संचालन किये जाने के परिप्रेक्ष्य मे मा0 राष्ट्रीय हरित अधिकरण द्वारा समय–समय पर दिशा निर्देश भी दिये गये है।**

अतः आपको निर्देशित किया जाता है कि उपरोक्त के सम्बन्ध मे अपना स्पष्टीकरण 03 कार्य दिवस मे प्रस्तुत करे तथा आपकी इकाई मे स्थापित जल प्रदूषण एवं वायु प्रदूषण नियंत्रण व्यवस्था का पूर्ण विवरण, लोगों के बैठने की क्षमता, मिठाई, बैकरी इत्यादि की उत्पादन की क्षमता के विवरण सहित निर्धारित शुल्क के साथ निवेश मित्र पोर्टल (www.niveshmitra.up.nic.in) पर आनलाईन आवेदन करना सुनिश्चित करें, अन्यथा अनुपालन आख्या प्राप्त न होने की दशा मे इकाई/संस्था के विरूद्ध नियमानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित करने तथा वायु(प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 एवं जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के आज्ञापक प्राविधानों के अन्तर्गत विधिक कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वंय आपका होगा।

क्षेत्रीय अधिकारी

प्रतिलिपि:निम्नलिखित को सादर सूचनार्थ प्रेषित।

1. जिलाधिकारी महोदय, गाजियाबाद।
2. मुख्य पर्यावरण अधिकारी, वृत्त–1, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय–उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या :2164 /RO/GZB/21-23/ 2024 दिनांक 05/02/2024

M/s Green Valley,
Khasra No. 372, Green Velly Farm House,
Sikandarpur, Ghaziabad
Mob:-8826602454

विषयः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित प्राविधानों का अनुपालन किये जाने के सम्बन्ध में।

उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। आपकी इकाई का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 23.01.2024 को किया गया। निरीक्षण के समय इकाई प्रतिनिधि के रूप मे श्री भरत राठी उपस्थित थे। निरीक्षण के समय आपकी इकाई द्वारा बैंकट हॉल/होटल का कार्य किया जाता है। आपकी इकाई द्वारा स्थापनार्थ एवं संचालन हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड से सहमति प्राप्त नही की गयी है। ज्ञातव्य है कि आपकी इकाई/संस्था के संचालन हेतु जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–21 के अन्तर्गत कमशः जल एवं वायु सहमति प्राप्त किया जाना अनिवार्य है, किन्तु आप द्वारा अपनी इकाई का संचालन बिना सहमति प्राप्त किये किया जा रहा है जो कि उक्त वर्णित अधिनियमों का उल्लघंन है। **होटल/रेस्टोरेन्ट द्वारा बिना सहमति प्राप्त किये संचालन किये जाने के परिप्रेक्ष्य मे मा0 राष्ट्रीय हरित अधिकरण द्वारा समय–समय पर दिशा निर्देश भी दिये गये है।**

अतः आपको निर्देशित किया जाता है कि उपरोक्त के सम्बन्ध मे अपना स्पष्टीकरण 03 कार्य दिवस मे प्रस्तुत करे तथा आपकी इकाई मे स्थापित जल प्रदूषण एवं वायु प्रदूषण नियंत्रण व्यवस्था का पूर्ण विवरण, लोगों के बैठने की क्षमता, मिठाई, बैकरी इत्यादि की उत्पादन की क्षमता के विवरण सहित निर्धारित शुल्क के साथ निवेश मित्र पोर्टल (www.niveshmitra.up.nic.in) पर आनलाईन आवेदन करना सुनिश्चित करें, अन्यथा अनुपालन आख्या प्राप्त न होने की दशा मे इकाई/संस्था के विरूद्ध नियमानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित करने तथा वायु(प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 एवं जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के आज्ञापक प्राविधानों के अन्तर्गत विधिक कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वंय आपका होगा।

क्षेत्रीय अधिकारी

प्रतिलिपिःनिम्नलिखित को सादर सूचनार्थ प्रेषित।

1. जिलाधिकारी महोदय, गाजियाबाद।
2. मुख्य पर्यावरण अधिकारी, वृत्त–1, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी
01C

क्षेत्राय कार्यालय–उ0प्र0 प्रदूषण नियत्रण बाड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : 2173/Mumm.23/2024 दिनांक 05/02/2024

M/s Mahasja Shikarji & Restaurant,
Delhi Meerut Road, Kadarabad
Modinagar, Ghaziabad
Mob:-9808425050

विषयः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित प्राविधानों का अनुपालन किये जाने के सम्बन्ध में।

उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। आपकी इकाई का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 25.01.2024 को किया गया। निरीक्षण के समय इकाई प्रतिनिधि के रूप मे श्री अमित गर्ग उपस्थित थे। निरीक्षण के समय आपकी इकाई द्वारा बैंकट हॉल/होटल का कार्य किया जाता है। आपकी इकाई द्वारा स्थापनार्थ एवं संचालन हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड से सहमति प्राप्त नही की गयी है। ज्ञातव्य है कि आपकी इकाई/संस्था के संचालन हेतु जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–21 के अन्तर्गत क्रमशः जल एवं वायु सहमति प्राप्त किया जाना अनिवार्य है, किन्तु आप द्वारा अपनी इकाई का संचालन बिना सहमति प्राप्त किये किया जा रहा है जो कि उक्त वर्णित अधिनियमों का उल्लघंन है। **होटल/रेस्टोरेन्ट द्वारा बिना सहमति प्राप्त किये संचालन किये जाने के परिप्रेक्ष्य मे मा0 राष्ट्रीय हरित अधिकरण द्वारा समय–समय पर दिशा निर्देश भी दिये गये है।**

अतः आपको निर्देशित किया जाता है कि उपरोक्त के सम्बन्ध मे अपना स्पष्टीकरण 03 कार्य दिवस मे प्रस्तुत करे तथा आपकी इकाई मे स्थापित जल प्रदूषण एवं वायु प्रदूषण नियंत्रण व्यवस्था का पूर्ण विवरण, लोगों के बैठने की क्षमता, मिठाई, बैकरी इत्यादि की उत्पादन की क्षमता के विवरण सहित निर्धारित शुल्क के साथ निवेश मित्र पोर्टल (www.niveshmitra.up.nic.in) पर आनलाईन आवेदन करना सुनिश्चित करें, अन्यथा अनुपालन आख्या प्राप्त न होने की दशा मे इकाई/संस्था के विरूद्ध नियमानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित करने तथा वायु(प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 एवं जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के आज्ञापक प्राविधानों के अन्तर्गत विधिक कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वंय आपका होगा।

क्षेत्रीय अधिकारी

प्रतिलिपिःनिम्नलिखित को सादर सूचनार्थ प्रेषित।

1. जिलाधिकारी महोदय, गाजियाबाद।
2. मुख्य पर्यावरण अधिकारी, वृत्त–1, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय : आई0एन0एस0–2, सेक्टर–16, वसुन्धरा, गाजियाबाद–201012 फोन–0120–4160108
मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ 226010

क्षेत्रीय कार्यालय–उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : 2171 /UPPCB:23 / 2024 दिनांक 05/02/2024

M/s Spice Gardeen Restaurant & Benquet Hall,
V.S. Food Opp. Police Station, Uppar Bazar,
Near Railway road, Modinagar
Ghaziabad
Mob:-955733066

विषयः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित प्राविधानों का अनुपालन किये जाने के सम्बन्ध में।

उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। आपकी इकाई का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 25.01.2024 को किया गया। निरीक्षण के समय इकाई प्रतिनिधि के रूप मे श्री मंजू उपस्थित थे। निरीक्षण के समय आपकी इकाई द्वारा बैंकट हॉल/होटल का कार्य किया जाता है। आपकी इकाई द्वारा स्थापनार्थ एवं संचालन हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड से सहमति प्राप्त नही की गयी है। ज्ञातव्य है कि आपकी इकाई/संस्था के संचालन हेतु जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–21 के अन्तर्गत कमशः जल एवं वायु सहमति प्राप्त किया जाना अनिवार्य है, किन्तु आप द्वारा अपनी इकाई का संचालन बिना सहमति प्राप्त किये किया जा रहा है जो कि उक्त वर्णित अधिनियमों का उल्लघंन है। **होटल/रेस्टोरेन्ट द्वारा बिना सहमति प्राप्त किये संचालन किये जाने के परिप्रेक्ष्य मे मा0 राष्ट्रीय हरित अधिकरण द्वारा समय–समय पर दिशा निर्देश भी दिये गये है।**

अतः आपको निर्देशित किया जाता है कि उपरोक्त के सम्बन्ध मे अपना स्पष्टीकरण 03 कार्य दिवस मे प्रस्तुत करे तथा आपकी इकाई मे स्थापित जल प्रदूषण एवं वायु प्रदूषण नियंत्रण व्यवस्था का पूर्ण विवरण, लोगों के बैठने की क्षमता, मिठाई, बैकरी इत्यादि की उत्पादन की क्षमता के विवरण सहित निर्धारित शुल्क के साथ निवेश मित्र पोर्टल (www.niveshmitra.up.nic.in) पर आनलाईन आवेदन करना सुनिश्चित करें, अन्यथा अनुपालन आख्या प्राप्त न होने की दशा मे इकाई/संस्था के विरूद्ध नियमानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित करने तथा वायु(प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 एवं जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के आज्ञापक प्राविधानों के अन्तर्गत विधिक कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वंय आपका होगा।

क्षेत्रीय अधिकारी

प्रतिलिपिःनिम्नलिखित को सादर सूचनार्थ प्रेषित।

1. जिलाधिकारी महोदय, गाजियाबाद।
2. मुख्य पर्यावरण अधिकारी, वृत्त–1, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी